

1754

1

VAKALATNAMA

BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH PUNE..

D.O.A.
WRIT PETITION NO. 03 2023
2024

Sandip
Sandeep s/o Sheshrao Jadhav
And others

PETITIONERS..

VERSUS

State of Maharashtra and others.

...RESPONDENTS

I Sandeep s/o Sheshrao Jadhav, Age :- 33 years, Occu: -
Agriculturist, R/o Pathri, Taluka :Phulambri, District :-Chhatrapati
Sambhajinagar (Aurangabad), above named hereby appoint and
authorize Enrollment No. 2840/2003
Mr. AVINASH M. NAGARKAR, ADVOCATE to appear and plead for me/us
our advocate in this matter in witness whereof I/We have signed below
this 23rd day of February, 2025.

Witness

AVINASH M. NAGARKAR,
ADVOCATE, KOKANWADI,
NEAR HANUMAN MANDIR,
AURANGABAD, M.S.
Mobile No. 9850450972
Accepted and filed on

Client Signature

Sandip
Sandeep s/o Sheshrao Jadhav

Signatures of advocate.

Email - advavinashnagarkar@gmail.com

I am not member of the Maharashtra Advocate Welfare Fund & I have
not

Affixed the requisite stamp.

1755

1

VAKALATNAMA

BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL ,
WESTERN ZONE BENCH PUNE..

ORIGINAL APPLICATION NO.03/2023

Sandip s/o Sheshrao Jadhav
and others

PETITIONERS..

VERSUS

State of Maharashtra and others.

...RESPONDENTS

I Sandip s/o Sheshrao Jadhav, Age :- 33 years, Occu: -
Agriculturist, R/o Pathri, Taluka :Phulambri, District :-Chhatrapati
Sambhajinagar (Aurangabad)., above named hereby appoint and
authorize Mr. AVINASH M. NAGARKAR, ADVOCATE having enrollment
No. MAH/2840/2003 to appear and plead for me/us our advocate in
this matter in witness whereof I/We have signed below this 23rd day of
February, 2025.

Witness
AVINASH M. NAGARKAR,
ADVOCATE, KOKANWADI,
NEAR HANUMAN MANDIR,
AURANGABAD, M.S.

Mobile No. 9850450972

Accepted and filed on

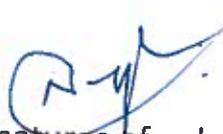
23,02,2025

Email-id- advavinashnagarkar@gmail.com

Client Signature



Sandip s/o Sheshrao Jadhav


Signatures of advocate.

I am not member of the Maharashtra Advocate Welfare Fund & I have
not Affixed the requisite stamp.

BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE
BENCH , PUNE.

ORIGINAL APPLICATION NO. 03/2023(WZ)

Sandip s/o Sheshrao Jadhav**APPLICANT.**
VERSUS

The State of Maharashtra
& Ors.

....**RESPONDENTS**

INDEX OF ADDITIONAL AFFIDAVIT

Sr. No.	Particulars of documents	Annex	Pages
01.	Copy of Additional Short affidavit		01-28
02	Copy of the O.W. No. /2019/Mashaka/Jaminal-1/Kavi-1985 dated 18.12.2019 issued by the Divisional Commissioner (Revenue), Aurangabad.	B-1 Colly	29-20
(i)	Copy of the letter bearing O.W. No. 664/20 issued by the Taluka Agricultural Officer, Phulambri dated 22/28.01.2020. 2019 issued by the Divisional Commissioner (Revenue), Aurangabad	B-1- Colly.	31
(ii)	Copy of report of soil pertains to land gut no. 123 and 144 dated 16.01.2020 issued by MIT Centre for Analytical and Studies .	B-1- Colly	32-38
(iii)	Copy of inspection report /panchnama dated 03.01.2020 submitted before the Human Rights Commission	B-1 Colly	39
(iv)	Copy of covering letter bearing O.W. /MPCB/DRO/Aau/Ma.A./946/2022 dated 22.12.2022 issued by the Deputy Regional Officer MPCB, Aurangabad.	-1 Colly	40-47
(v)	Report dated dated 03.01.2020 tendered before the Human Rights Commission, Mumbai in MAS/Case	B-1 Colly	48-54

	No. 6832/2018 by the Joint Committee appointed by the Human Rights Commission		
(vi)	Copy of letter dated 15.01.2020 bearing O.W. No. SG/GWS/Aurangabad/Tantrik /2020 issued by the Senior Geologist, Ground Water Survey and Development Agency, Aurangabad.	B-1 Colly	55
(vii)	Copy of the letter dated 15.01.2020 addressed to the Divisional Commissioner (Revenue), Aurangabad.	B-1 Colly.	56-68
(viii)	Copy of the letter dated 28.02.2019 addressed to the Regional Officer, MPCB Aurangabad requirement of inspection of the well water by the Joint Director ,MPCB, Mumbai.	B-1 Colly	69-70
(ix)	Copy of the letter issued by the Senior Geologist, Ground Water Survey and Development Agency, Aurangabad addressed to Regional Officer, MPCB, Aurangabad vide letter bearing No. SG/GWSDA/Aurangabad dated 05 th March, 2019 and therein mentioned that, this dept. is not related to quality of water below 70 feet.	B-1 Colly	71
(x)	Copy of the letter issued by the Deputy Director, Ground Water Survey and Development Agency, Aurangabad addressed to Dy. Regional Officer, MPCB, Jalna Road, Aurangabad vide letter bearing O.W. No. 49/2019/DSG/GWSDA/Aurangabad/Technical dated P.No. 144 dated 07 th January, 2019 and therein mentioned that, this dept. is not related to quality of water below 70 feet.	B-1 Colly	72-

(xii)	Copy of letter dated 21.1.2018 issued by the Deputy Regional Officer, Aurangabad bearing O.W. No. MPCB/DRO /AURANGABD	B-1 Colly	73
(xii)	Copy of FIR No. 0169/2028 registered by Wadod Bazar Police Station, Taluka Phulambri, District :- Aurangabad. And othr documents.	B-1 Colly	74-113
(xiii)	Copy of relevant photograph showing the contaminated water and cause of death of animal.	B-2 Colly.	114-118

DATE :- 23.02.2015

PLACE :- PUNE


AVINASH M. NAGARKAR

ADVOCATE FOR APPLICANT.

BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE**BENCH, PUNE.**

ORIGINAL APPLICATION NO. 03/2023 (WZ)

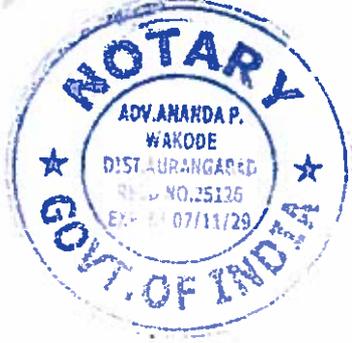
Sandip Sheshrao JadhavAPPLICANT.

VERSUS

The State of Maharashtra

& Ors.

....RESPONDENTS

**IN ADDITIONAL SHORT AFFIDAVIT ON BEHALF OF THE APPLICANT
CONNECTION WITH PERVERSITY IN THE JOINT COMMITTEE
REPORT APPOINTED BY THIS HON'BLE TRIBUNAL.**

I Sandip s/o Sheshrao Jadhav, Age :-33 years, occu:-
Agriculturist, R/o Pathri, Tq. Phulambri, District:- Aurangabad,
do hereby state on oath as under :-

01. I most respectfully submits that, the Joint Committee
report tendered as on 29.08.2023 In fact, the Joint Committee
has neither analyzed the proper inspection of soil and water
samples nor assessed the loss sustained to the persons as like
that of me, my family members and the applicants of
companion original Application No. 53/2023 and 79/2023 filed
before this Hon'ble Tribunal. Therefore, under such
circumstances placing on reliance of such report is delivered by
Joint Committee is nothing but to drive the vehicle by blind,
dum and deaf persons.



02. Prior to entering into the factual matrix of this original application as well as the companion original application no. 53/2023 and 79/2023, the following moot questions of law needs to be determined, which is briefly summarized as under :-

(a) Whether Joint committee appointed by this Hon'ble Tribunal has discharged its function as per the true spirit and letter of the provisions engrafted by the legislature by virtue of sections 14(1), 15(1), 17 (1)(a), 17 (2), 19(4)(j) and 34(1) reading together with the entry nos. 1 to 7 comprising the various enactments mentioned therein i.e. the Schedule I st of the National Green Tribunal Act, 2010 ?

(b) Whether joint committee has considered any material requiring for analysis of the heads under which compensation or the relief for damage as enumerated in Schedule III entry no. (a) to (n) reading together with the Section 15(1) and 17 (1) of the National Green Tribunal Act, 2010 ?

(c) Whether the Joint committee has observed the compliance about section 28 and 29 of the National Green Tribunal Act, 2010 reading together with section 33-A and 33-B of Water Prevention and Control of Pollution Act, 1974 ?..

(d) Whether the report tendered on behalf of the respective applicant conducted by authorized person holding the qualification Ph..D. Geotechnical Engineering IIT Bombay, Associated Professor. H.O.D. Invovation,, CSMSS, CSCOE, Aurangabad, Chief Consultant Vastyalya consultancy Services,



Aurangabad- 431 008, Managing Director, V. Genotech Expert, Pvt. Ltd. Aurangabad- 431 008, , under such circumstances, is it proper to by-pass such report ?

(e) Whether the decision making process of this Hon'ble Tribunal has to be within the frame work of the Schedule I, II and III reading together with the other relevant enactment enumerated therein as fair indicator in decision making process ?

(f) Whether the report of Dr. Abhinav Maney is in the tune of the statutory requirement and so also the said person is the government recognized ISO Certified Authority in such circumstances, is it proper on the part of Joint Committee to ignore such report and that too without any justifiable reasons ?

(g) Whether the report tendered by the Joint Committee appointed by this Hon'ble Tribunal is justifying the statutory requirement and expression of meager quantum of compensation has any bearing in the light of the factual and legal aspect of this matter ?

(h) Whether requirement of expert opinion in the tune of section 45 of Indian Evidence Act, 1872 is required for arrival of just and proper conclusion in decision making process ?



(i) Whether since 2018 onwards, the present applicant as well as the applicants in companion original application No. 53/2023 and 79/2023 have referred numerous provisions under Water, Air and Soil Pollution Act and as well Hazardous and



Waste Material (Management and Transboundary Movement) Rules, 2016 and the documentary evidence in this respect, still non consideration of the same by the Joint Committee appointed by this Hon'ble Court justify its duties and function ?

(j) Whether the respondents competent authorities are possessing all the requisite documents and so also some of them are the custodian of the said record and having power to refer and produce the said documentary evidence before this Hon'ble Tribunal without any fear and prejudicial mind and needs to be submitted in compliance of section 166 of Indian Penal Code, 1860 corresponding section 198 of B.N.S. 2023,, section 196,197,199 of B.N.S. 2023 and reading together with the section 4 of Atrocities Act and section 12 of the Scheduled Caste and Scheduled Tribes (Prevention of Atrocities)Rules, 1995 ?

(k) Whether the sample of spent wash collected from Radico Company and from the affected land are one and the same by virtue of the report dated 24.10.2019 delivered by the Regional Forensic Laboratory, State of Maharashtra, Old Nizam Bunglow, Cantonment (Chhavani), Aurangabad one and the same and, therefore, to that effect the said record has been already produced before this Hon'ble Tribunal ?

(l) Whether the Radico Company has not complied the requirement as expressed in the letter dated 11.09.2018 issued by the Pollution Control Board and, therefore, imposed penalty

A circular notary seal in blue ink. The outer ring contains the word 'NOTARY' at the top and 'NOTA' at the bottom. Inside the ring, the text reads 'MADAP', '096', 'KODAKU', '5126', and '1175'.

on the said company by virtue of the letter dated 25.10.2018 which is the part and parcel of this Hon'ble Tribunal as well as the Human Rights Commission and so also produced before the Hon'ble High Court , then in such situation ignorance of such evidence is proper or improper ?

(m) Whether the applicant in original application No. 03/2023, 53/2023 and 79/2023 those who are farmer in the said application are required to be compensated for rehabilitation of land to the extent of 2049/-- crores rupees

(Twenty Thousand and fourty nine crores , apart from the compensation on account of health problem as well as personel loss of earning capacity by the respective each farmer to the tune of two corer?

(n) Where the person working as labourer and the companion nearest relative including the family members having nothing any sort of agricultural land , the quantum of compensation needs to be granted to such applicant to the tune of Rs. 2,00,00000/- (Rupees Two Crores) each. ?

(o) Whether in the event of grant of compensation as claimed by us as prescribed under clause (m) and (n)) as referred herein above, the said compensation needs to be granted by virtue of the entirity of the situatiion ?

(p) Whether the above refeered points needs to be considered in the light of well known doctrine of legitimate

A handwritten signature in blue ink, appearing to be 'S. S. S.' with a flourish.

expectation and as per Article 14 and 21 of the constitution of India. ?

The above referred (m), (n) and (o) points has been raised by me and the companion applicant without prejudice to the right to claim more compensation as well as the amount of rehabilitation if such circumstances arises.

03. I say that myself and the applicants of companion original applications, are the Scheduled Caste Category. Whereas, the president/Secretary/Trustee of Foster Foster Development and Mitra Sadhana Shikshan Prasarak Mandal, Pathri have contaminated the well water and in collusion with Radico NV distrilleries Maharashtra Ltd. (Formerly :-Shetkari Baliraja Sugars Ltd.) Through its General Manager/Dy. Manager/Competent officer MIDC, Shendra, Five Star Area, Aurangabad, Maharashtra State and further in collusion with the instrumentalities of state including the officers of Pollution Control Board, The Director of Ground Water Survey Development Agency, Directorate, Maharashtra State, Pune, Police Authority and other authorities. The intention of these authorities to kill all of us so as to succeed in grabbing our land by Dwarkadas Bandsod (Pathrikar) and mainly one of the trustee namely Ankush @ Babu Nana Kadam and others intended to grab our land. One more court proceeding namely RCC No. 1585/2000 is pending before the learned trial Court and in order to take revenge of the same, all these illegalities committed by them and that too in collusion with the instrumentalities of the state. But at the same time, it



[Handwritten signature]



should be kept in mind that these persons cannot escape from the clutches of law. Therefore, all these are deserves to be covered under the 'polluter pays' principle, which is the commonly accepted practice that those who produce pollution should bear the costs of managing it to prevent damage to human health or the environment. For instance, a factory that produces a potentially poisonous substance as a by-product of its activities is usually held responsible for its safe disposal. The polluter pays principle is part of a set of broader principles to guide sustainable development worldwide (formally known as the 1992 Rio Declaration).

The principle underlines most of the regulation of pollution affecting land, water and air. Pollution is defined in UK law as contamination of the land, water or air by harmful or potentially harmful substances.

But in the instant case, there is intentionally damages caused to the land of the applicant including similarly circumstanced person i.e applicants in . companion original application I namely O.A. No. 53/2023 and 79/2023, the land stand in the name of my father namely Sheshrao Gyanuji Jadhav. The cause of damage to the agricultural land as well as drinking and agricultural water with clear intention to destroy the fertility of land. All this is evident from the factual background of the material produced before this Hon'ble Tribunal and therefore, same may kindly be read conjointly



Copy of the letter bearing O.W. No. 664/20 issued by the Taluka Agricultural Officer, Phulambri dated 22/28.01.2020. 2019 issued by the Divisional Commissioner (Revenue), Aurangabad (iii) Copy of report of soil pertains to land gut no. 123 and 144 dated 16.01.2020 issued by MIT Centre for Analytical and Studies .(iv) Copy of inspection report /panchnama dated 03.01.2020 submitted before the Human Rights Commission (v) Copy of covering letter bearing O.W. /MPCB/DRO/Aau/Ma.A./946/2022 dated 22.12.2022 issued by the Deputy Regional Officer MPCB, Aurangabad (vi) Report dated dated 03.01.2020 tendered before the Human Rights Commission, Mumbai in MAS/Case No. 6832/2018 by the Joint Committee appointed by the Human Rights Commission (vii) Copy of letter dated 15.01.2020 bearing O.W. No. SG/GWS/Aurangabad/Tantrik /2020 issued by the Senior Geologist, Ground Water Survey and Development Agency, Aurangabad. (viii) Copy of the letter dated 15.01.2020 addressed to the Divisional Commissioner (Revenue), Aurangabad (ix) Copy of the letter dated 28.02.2019 addressed to the Regional Officer, MPCB Aurangabad requirement of inspection of the well water by the Joint Director ,MPCB, Mumbai (x) Copy of the letter issued by the Senior Geologist, Ground Water Survey and Development Agency, Aurangabd addressed to Regional Officer, MPCB, Aurangabad vide letter bearing No. SG/GWSDA/Aurangabad dated 05th March, 2019 and then mentioned that, this dept. is not related to quality of water below 70 feet.(xi) Copy of the letter issued by the Deputy



Director, Ground Water Survey and Development Agency, Aurangabad addressed to Dy. Regional Officer, MPCB, Jalna Road, Aurangabad vide letter bearing O.W. No. 49/2019/DSG/GWSDA/Aurangabad/Technical datged P.No. 144 dated 07th January, 2019 and their mentioned that, this dept. is not related to quality of water below 70 feet. (xii) Copy of letter dated 21.1.2018 issued by the Deputy Regional Officer, Aurangabad bearing O.W. No. MPCB/DRO /AURANGABD (xiii) Copy of FIR No. 0169/2028 registered by Wadod Bazar Police Station, Taluka Phulambri, District :- Aurangabad. And other documents is annexed herewith and marked as **ANNEXURE-B-1 COLLY.**

Q5. I say that, in addition to that, the certain information has been solicited by me under the Right to Information Act, 2005, in respect of the (a) attested copy of application tendered by the victim (b) the address of the accused person as well as the erring officer (c) certified copy of the soil inspection report (d) information in respect of action taken by the MPCB as against the Radico Company (c) so also the offending tanker driver by which the dangerous chemical namely spent wash carried out upto the field of affected farmers and/or applicants in companion original application No. 53/2023 and 79/2023. Thereafter, the information has been furnished by the Deputy Regional Officer, MPCB, office situated at Plot No. A-4/1, Pollution Board, Behind Lokpatra News paper, Chikalhana, Aurangabad. The said information has been



furnished for the period commencing from 31.01.2018 to 13.01.2020.

From the bare perusal of the actual spot inspection carried out as on 03.01.2020, the following officers were present, which is as under

- (i) Sub Divisional Officer (the then Officer namely Swapnil More.
- (ii) Divisional Joint Director of Agricultural,
- (iii) Regional Officer, MPCB.
- (iv) Senior Geologist Ground Water Survey and Development Agency, Aurangabad.
- (v) Assistant Police Inspector, Wadod Bazar
- (vi) Deputy Chief Executive Officer , Water Supply, Aurangabad.
- (vii) Deputy Engineer, Rural Water Supply, Phulambri.
- (viii) The Tahsildar, Phulambri.
- (ix) The Block Development office, Phulambri.
- (x) Assistant Scientist, Zilla Parishad
Aurnagabad.
- (xi) Deputy Engineer (Technical),
Zilla Parishad, Aurangabad.
- (xii) Taluka Agricultural Officer,
Phulambri.
- (xiii) Circle Officer, Wadod Bazar
- (xiv) Taalathi, Talathi Sajja Pathri



(xv) Gramsevak, Grampanchayat Pathri,

Tq. Phulambri, Dist. Aurangabad.

At the relevant point of time means as on 03.01.2020, there is smell of obnoxious substance, such as spent wash and the dangerous/hazardous chemical over the gut no. 123 and the adjacent land. At that point of time the companion applicant of the original application no. 53/2023 as well as 79/2023 alongwith me i.e. applicant in Original Application No. 03/2023 are the victim of the illegal activities committed by the Trustee of Foster Development and Mitra Sadhana Trust belonging to accused persons.. I further clarify that, it is observed by the then Committee at that point of time i.e. on 03.01.2020, the water in the land gut no. 123, 141, 140, 124, 139 and 143 are found dark yellowish and having obnoxious smell, which is dangerous for human health as well as the agricultural land. At the relevant point of time, the said committee has also observed in respect of suffering of the victim including the applications in companion original application no. 3/2023, 53/2023 and 79/2023. The Committee has also expressed the opinion that that government has not provided any funds for rehabilitation and, therefore, recommended for rehabilitation of the victim. It is also further observed that due to the contaminated well water, nearabout 10 post mortem was carried out. Therefore, on large scale there is loss caused since 2018 onwards. Apart from this thing, it is observed by the committee that near about 60 feet water is contaminated i.e. increase in BOD and C.O.D. as against

the permissible limit. Now the said spent wash upto reach near about 70 feet as per the report delivered Dr. Abhinav Mane.

In fact, most of the officers are not by designation one and the same. But also some of few officers mainly Sub Divisional Magistrate Mr. Swapnil More was also in earlier joint committee as well as the Committee appointed by this Hon'ble Tribunal.

It is obligation upon the earlier joint committee as well as the present Joint Committee to produce the entire documentary evidence on record in order to proper determination of the grievances of the parties approached before this Hon'ble Tribunal. But most of the members of Joint committee are prejudicial in mind and, therefore, suppressed the fact from this Hon'ble Tribunal in order to victimize the applicants of the respective original application at the same time performing the duty to satisfy the polluter intention and whims in respect of causing greater hardship to the applicants in companion original application No. 03/2023, 53/2023 and 79/2023.

I further say and submit that, on earlier round of litigation as before Hon'ble High Court as well as Human Right Commission, relevant material has been produced on record. . In fact, the pollution control board is duty bound to produce such documentary evidence on record before this Hon'ble Tribunal in order to determine the governance of mine and other similarly circumstanced applicants in companion original



application in its proper perspective. The Joint committee has not properly assessed the compensation, all this is evident from clause no. 7 under the Head of "Recommendation ". An amount of Rs. 27,75,000/- (Rupees Twenty Seven Lac Seventy Five Thousand) can be treated as environmental damage. It is not out of place to mention here that, no any member amongst committee having expertise in the field of Geology and/or geologist and therefore this is very crucial and moot question of law that on what basis assessment carried out by the Joint committee appointed by this Hon'ble Tribunal. In fact I am not completely relying upon the earlier Joint Committee as well as the present joint Committee Report. Because, there is variance on both the occasion by the said committee. The Joint committee appointed by this Hon'ble Tribunal has fully justified in discharging their job with a view to satisfy the intention of the Polluter and to victimize me and the applicants in companion Original Application No. 53/2023 and 79/2023. One Equation has been followed by the Joint Committee appointed by this Hon'ble Tribunal is that victimization of the applicants in original application No. 03/2023 , 53/2023 and 79/2023 is directly proportional to satisfaction of the polluter as well as the authorities acting collusively with them. Therefore, this is right time to this Hon'ble Tribunal to destroy such equation by acting as per the statutory provisions governing the field in this behalf.

In fact, it is just and essential to consider the report of Dr. Abhinav Mane, who is government recognized and ISO certified



Expert in the field of Geology and, therefore, under such circumstances, his report regarding the assessment of compensation cannot be brushed aside. Apart from this thing, the Joint Committee has not recorded any observation on the point of incapability of report issued by Dr. Abhinav Mane. This itself indicate that, the Joint Committee appointed by this Hon'ble Tribunal is not willing to perform/discharge the fundction in the tune of permissible methodology in respect of assessment of compensation. It means that Joint committee appointed by this Hon'ble Tribunal has supreesed the true and material fact from this Hon;ble Court.



True and factual position is that, that the spent wash utilized by the accused person in crime is very dangerous substance and same is percolated up to 70 feet and, therefore, it is just and essential to lift the soil up to 70 feet elsewhere and same is disposed as per the relevant rules and regulation governing the field. Adjacnet land gut number 143, 141, 139, 140, 124 and 123 are affected land. In the said land there is extreme increase in BOD as well as COD of well, borewell water. . Therefore, under such circumstances, it is just and essential to issue appropriate direction by this Hon'ble Tribunal in respect of digging the 70 feet land in the affected area and the soild soil needs to be shifted elsewhere. The expenses on account of such exercise needs to be firstly recovered from the Trustee of Foster Development and Mitra Sadhana Trust as well as the NV Radico Distillery and so also the from the erring officers who acted in collusion with them.



Apart from this thing, it is our submission that the submission advanced on behalf of Mr. Dwarkadas Pathrikar is that, he has not claimed any amount of compensation from the NV Radico Distillery. In fact Mr. Dwarkadas Pathrikar as well as Radico Company has committed the offences in collusion with the said Company are the main culprit and/or writer of offence then as to how it can be expected from such person to claim any kind of compensation, they are the real polluters. Under the well known proverb in marathi language "Chorachya Ultya Bomba" in marathi, whereas in Hindi language "Ulta Chor Kotwal ko date" in literal meaning "the theft starts shouting 'chor chor' so he doesn't get caught". Therefore, all these kind of efforts have been made with a view to mislead this Hon'ble Tribunal.

The visual evidence was already placed on record in respect of contamination of well water and some of the animal/cattle died on account of contamination of well water. Relevant Photograph is annexed herewith and marked as **ANNEXURE- B-2 COLLY.**

06, The quantum of compensation determined by the Joint Committee to the tune of Rs. 27,75,000/- (Twenty Seven Lac Seventy Five Thousand as EDC (Environment damage compensation) is not appropriate as per the gravity of compensation on the basis of the factual background. All this is evident from the following position.



The sum and substance of the grievance of the applicant is that, the Deputy Regional Officer, Pollution Control Board, Aurangabad has issued the letter bearing No. OW.1956/2018 dated 07.01.2019 and thereby enquired in the office i.e. Senior Geologist,,Land Water Survey and Development Agency Aurangabad about the spreading of spent wash inside the land and requested to furnish the report on the point of depth of spreading of spend wash and hazardous chemical percolated in the land.



In response to the same , the Senior Geologist furnished the letter dated 07.01.2019 vide O.W. No. Dy.D//LWSDA/Aurangabad/Technical//P.No.144/49/2019 coommunicated that, the aforesaid proceeding is not related with this department. In addition to that one more letter dated 05.03.2019, it is communicated by the same department that there is nothing any sort of relation about the quality of water up to 70 feet depth water. Ultimately, this is equally applicable in case of well, because for e.g. if consider the well is up to 70 feet in depth and then it is necessary to check the quality of well water next 70 feet from the bottom of well. It means that the instrumentality of the state namely Land Water Survey Department has failed to discharge its duty and obnligation to furnish their opininon and that too without any basis for the same for such disinclination. As a result of this, the applicants concerned were compelled to approach before the expert namely Geologist orie Mr. Abhinav Mane. Accordingly, the said survey has been taken and same has been

produced before the Joint committee appointed by this Hon'ble Tribunal.

07, Unfortunately, the Joint Committee appointed by this Hon'ble Tribunal has not considered the report of Dr. Abhinav Mane and so also methodology adopted by the Joint Committee is nothing any sort suggesting the position in respect of proper survey so as to ascertain the depth and gravity of the contamination of water and soil and its effect on human body as well as the natural resources affecting the yield of the crop. Ultimately, the Joint Committee appointed by this Hon'ble Tribunal has opted to furnish the report as per their whims and fancies resultantly it cause harm to the applicant and suit the conveniences to the persons/ polluters /authorities responsible for commission of pollution and that too at the risk of breach of various provisions engrafted by the legislature as prescribed under Schedule I to III of National Tribunal Act, 2010 and the various legal provisions governing the field. Thus the report of joint Committee is nothing but the addition of fuel in earlier victimization and its continuous effect. In other words it can be termed as ignition to the sufferings caused to the applicant. This is how the injustice has been caused to the applicant. As per the survey carried out by Dr. Abhinav Mane, the quantum of amount of expenses required for excavation of land and/or rehabilitation to the extent of land. Apart from the compensation required for me as well as the companion applicant of the original application No. 53/2023 and 79/2023 to the tune on Rs. 2049/- crores (Two thousand and forty nine crores). The





copy of the said report is already furnished by the respective applicant before this Hon'ble Tribunal. The survey carried out by Dr. Abhinav Mane is on the basis of technical methodology. Same is in adherence to the relevant provisions governing the field to assess the proper compensation.

08. The applicant further submit that, though the applicants have raised the objection on the joint committee report earlier point of time, still some additional points are required to be mentioned and, therefore, the applicant are submitting this short affidavit. In any case in the event of consideration the averment in the instant affidavit no prejudice worth the name harm will be caused to anybody else.

09. I say that since 2018 onwards, the loss of crop yield is reduced not only the yield of crop is reduced but loss of quality of crop. Ultimately it resulted into yield as well as loss of quality of crop. For the loss of crop per year at least Rs. 50,0000/- lac (Rupees fifty lac for further 50 years per persons. Due to inadvertent use of contaminated water, resulted into accrual of health related problem neither discussed nor taken into consideration by the Joint Committee appointed by this Hon'ble Tribunal and its condition and, therefore, the quantum of assessment of health needs to be considered.



10.. The Joint committee has not said any single word about the toxicity of spent wash. Spent wash is very dangerous substance. The activity of illegal dumping of the spent wash and hazardous chemical started in the month of

January, 2018. But the gravity of the said illegal activities ascertained by the applicant very first time in the month of June, 2018, foul smell immediately caused health hazardous, the air pollution resulted in eye, skin diseases. The chemical poured was liquid which immediately percolated deep into ground water table & contaminated well waters, resulting in mortality of catles, live stocks and morbidity of the farmers

I say that the notice dated 11.09.2018 issued by the Regional Pollution Control Board, Aurangabad, Maharashtra State to M/s. Radico NV Distilleries Maharashtra Ltd. , Plot No. D-192 to D-195, MIDC, Area, Shendra, District Aurangabad. Some portion of the said letter dated 11.09.2018 is reproduced herewith:-

WHEREAS, it is obligatory on the part on your part to comply with conditions of the consent to operate granted by the Board to your unit under section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under rule 5 of the hazardous & other Wastes (Management & Trans-Boundary Movement) Rules, 2016 (AND WHERAS , it is also obligatory on your part to provide adequate pollution control system and operate & maintain the same.

AND WHEREAS, the Board officers visted the site of your unit on 31.08.2013 and investigated the news appeared in the newspaper vide above reference (2) AND WHEREAS , the Sub-Regional Officer of the Board at Aurangabad vide above reference (4) reported that the spent wash/spent sludge generated from your unit was found disposed through tankers in the firm located at Gat No.144 Village Pathri, Tq. Phulambri, District Aurangabad.



AND WHEREAS, water in the wells located at Gat No.144 as well as in the surrounding area was getting contaminated due to the percolation of spent wash/sludge from Gut No.144 after rains only. The water of the well located in Gat No.144 and Gut No. 123 found slightly brownish in colour, which clearly indicated that you have disposed the spent wash/spent sludge outside the factory premises thereby violation of consent conditions.

Thus you are not serious about the pollution control and contravening the provisions of various enactments and also damaging the surrounding environment knowingly and willfully.

AND NOW, THEREFORE, you are hereby called upon to show cause as to why necessary legal action shall not be initiated against you for the above lacunas. Your reply, if any shall reach this office within a period of seven days from the date of receipt of this notice, failing which, the board will have no any other option than to initiate the necessary legal action under the provisions of the above said enactments against you which may please be noted.

(A.D.Mohekar)

Regional

Officer-

Aurangabad.

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai
2. The Sr. Law Officer, MPCB, Mumbai.

Copy to Sub-Regional Officer, MPCB, Aurangabad for information and necessary follow up.



11. . I say that, the police authority Wadod Bazar Police Station, Taluka Phulambri, District Aurangabad, Maharashtra State have conducted the panchnama 01.11.2018 and collected water sample and thereafter water sample forwarded for its examination before the Laboratory i.e. Regional Public Health Laboratory, Aurangabad, Maharashtra State and the said authority issued the report from which it is clear that water is contaminated. If this report is read in association with the report delivered by Dr. R.S. Bengal on 1st June, 2019, then it is clear that there is hazardous effect on health. The water is contaminated in respect of turbidity, PH, Chloride, Nitrates, Total Hardness, Alkanity, Total Dissolved solids. In the report of Dr. R.S. Bengal it is amply clarifying the position that incidents of elevated turbidity have been associated with several outbreaks of diseases depending on the source of turbidity. In the case on hand, it is clear that the turbidity is caused due to industrial waste. PH is also not normal, PH can affect the corrosion on metal, then in such situation it is clear, same is very dangerous effect of non maintenance of PH value of water. Chloride is also in high proportion and, therefore, it increases corrosivity, high concentration causes physiological impact and unpalatable mineral taste. Hardness of water is also not in



desirable and/or permissible limit and this is case of exacerbate eczema, contact irriation, atopic eczema. Alkanity of water is very high and, therefore, it causes disruption in maintaining the normal PH value can lead to condition of metabolic alkalosis, nausea, vomiting, hand tremors, muscle twitching and tingling in the face, hands or feet, prolonged use of alkaline water for drinking can lead to side effect on heart. High Alkaline water disturb the process of nutrient absorption. Value of total dissolved soilids is very high and, therefore, ischaemic heart disease and acute myocardial infraction is increased. All these symptom are present in the applicant and the respective family members. Copy of panchanama dated 01.11.2018, laboratory report dated 27.12.2018 and Dr. R.S. Bangal report dated 01st June, 2019 has been already placed on record.

12. I say that herein the President/Secretary/Trustee President/Secretary/Trustee of Foster Development and Mitra Sadhna Trust with criminal conspiracy in collusion with NV Radico Distrillery and knowingly and deliberately poured hazardous chemical spent wash. Therefore, there is no force in the submission advanced on behalf NV Radico Distrillery in respect of the distance of the said company from the field of the applicant and their respective family members and other similarly circumstanced persons. In fact near about more than 1000 tankers poured in the land of the applicants and similarly circumstanced person. One tanker is having capacity up to 20 thousand litre. It is not out of place to mention here that Mr.



Dwarkadas Pathrikar who himself given unequivocal admission during the course of panchanama dated 31.08.2018 carried out before the MPCB . Factually the spent wash is very much hazardous and same is resulted as cytotoxic and Genotoxic. Cytotoxicity means chemical destroys living cells and kills. Genotoxicity means chemical alters/destroys D.NA. , the genetic material of cells results hereditary transmitted diseases and malformation in next generation. In this respect the applicant craves leave and liberty to rely upon extract of Environmental Analysis and Ecology studies pertains to Distillery Waste water, its impact on environment. There are number of symptoms found in the applicants such as skin allergies, headache, vomiting sensation, irritating eyes, fever and stomach pain due to water pollution, air pollution. All these symptoms occurs when the concern drink the contaminated water and inhaled polluted air, in this respect, the applicant craves leave and liberty to rely upon the study on Distillery effluent , Chemical Analysis and impact on environment. There is specific condition of Zero Liquid Discharge. But this has not been followed and, therefore, the present applicant along with the other similarly circumstanced applicants filed Misc. Criminal Application No. 183 of 2019 before the competent court of law lodged the criminal complaint by virtue of penal provisions including the provisions related to water, air and Environmental pollution as well as the provisions governing the field of Atrocities Act. For the purpose of penal provisions and other provisions relating atrocities case, the criminal matter is pending



32.

before the competent court of law. Still in order to ascertain the gravity of necessity of compensation, these applicants are mentioning the facts in brief about the same. The relevant internet extract has been already produced on record of this Hon;ble Tribunal.

13. I say that, due to the above said ill effect of dangerous chemical substance, one out of us one Indubai Namedo Pagare is died. So also one Mr. Govind s/o Bhalchandra Kulkarni who was working as a labourer suffered from cancer on account of driking of contraminated water and Shivnanda w/o Sandip Jadhav have also suffered from certain problem and, resultantly compel to abortion the child, due to drinking of the contaminated water . Gayabai Dashrath Jadhav is also suffered from the gangrene so also similarly circumstanced person suffered from ostoporasis, loss of vision, stomanch ache, tumor on various part of body, Apart from this thing suffer from continuous bronchiatais, cow and goat abortion took place on account of driking of contaminated water, these animals are incapable to give birth. Apart from cause of death of snake, and other bird have been produced before this Hon'ble Tribunal. But nothing any sort of material aspect has been considered by the Joint Committee appointed by this Hon'ble Tribunal.

14. I say that Joint Committee have never visited in between January, 2018 to June, 2018, in fact this is the period in which the crime has been happened and so also spent wash is liquid substance and same percolated in the land upto depth



nearabout 70 feet or more. The sample has been collected for its examination as on 31.08.2018. Joint Committee very first came into existence on 03.01.2023. Insistance to determine the decision making process on the basis of such report furnished by joint committee, more particularly by saying that there is nothing any sort of visual evidence. Therefore, expectation of visual evidence by Joint committee at this stage is not at all justifiable and, therefore, under such circumstances, the earlier inspection and panchanma has to be relied upon with the assistance of the report of Dr. Abhinav Mane, which is at page No. 1025 to 1120, which is specifically observed in the order passed by this Hon'ble Court on 12.02.2024. In the said order it is also observed by this Hon'ble Tribunal in respect of submission advanced by Mr. Mahabal i.e. counsel for Radico Company i.e. respondent no. 5 r that the report submitted by Dr. Abhinav Mane is the private person cannot have sanctity. In fact such submission by Mr. Mahabal is absolutely untenable one. Because of the fact that earlier joint committee as well as the Joint Committee by this Hon'ble Court has not adopted any scientific methodology. On the contrary, Dr. Abhanav is having requisite qualification holding the field geology and adopted sscientific method and theeby rightly assessed the quantum of compensation. On the contrary, earlier joint committee as well as the subsequent joint committee has not adopted sany scientific method to assess the quantum of compensation in right manner. Therefore, it is just and essential to express the opinion by the



committee appointed by this Hon'ble Tribunal in respect of requirement of digging of land near about 70 feet and lifting the soil from the contaminated area of the land and shifting new soil in order to create the fertile land to the respective victim and their dependents. Such contention of the Joint Committee is itself indicate that, the Joint Committee is not properly carrying out the inspection as per the expert opinion formed by b Dr. Abhinav Mane. Such an attitude of Joint Committee is as against the principles of natural justice and well known recognized principles of law. It means formation of opinion needs to be required as per section 45 of Indian Evidence Act, 1872 and other relevant provisions of special enactment governing the field in respect of assessment of compensation in the tune of various enactment as mentioned in Schdule I, II and III of the National Green Tribunal Act, 2010. Apart from this thing, the Joint Committee has also recorded the finding in respect of increased BOD and COD so far as the land gut No. 143, 141 and 123 of village Pathri Taluka Sillod District :- Aurangabad. All the relevant documents are annexed herewith . The reply filed by the respondent no. 5 NV-Radico Company has filed vague reply. Apart from this thing, the respondent nos. 6, 16 and 18 have filed the vague reply.



The contents of this affidavit are true and correct to the best of my knowledge and belief. ,

I say that the victim i.e. one of the applicant in O.A. No. 53/2023 has also diagonosed as inf. Wall AMI 06.03.2023PTCA

dise,, Dimimition of vison (refraction given already, this is heart problem sustained to Mr. Kuldeep s/o Tejrao Jadhav. Recencly medication is still going on.

I crave leave and liberty to rely upon the averment made in the instant affidavit in support of Original ApplicationNo. 03/2023, 53/2023 as well as 79/2023. As the grievances of the said applicants are alomost identiasl in addition to the averment in the instant affidavit for complete and substantial delivery of justice.

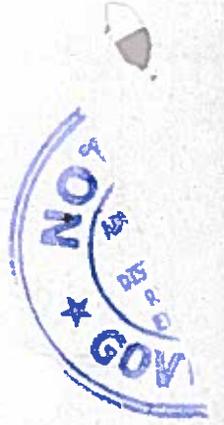
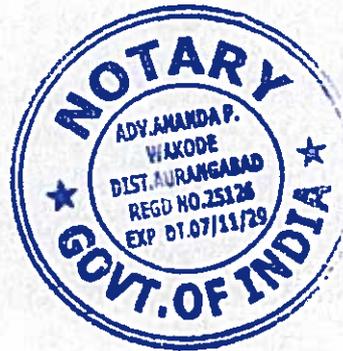
Date :- 2302-2025

Place :- Chhatrapati
Sambhajinagar

Deponent

(Sandip s/o Sheshrao Pathrikar)

identified by
(Avinash M. Nagarkar)





VERIFICATION

I Sandip s/o Sheshrao Jadhav, Age :-33 years, occu:- Agriculturist., R/o Pathri, Tq. Phulambri, District:- Aurangabad, do hereby state on oath as THAT THE contents of this additional short affidavit from paragraph no. 1 to 14 are true and coreect to the best of my knowledge and as per the documentary evidence.

Hence, verified at Aurangabad on this 23rd day of February, 2025.

Identified and explained

IDENTIFIED & DRAFTED
BY MR

Identified by
(Signature)

Deponent

(Signature)

Avinash M. Nagarkar

Sandip s/o Sheshrao Jadhav

ADVOCATE. ✱



AFFIDAVIT
Solemnly affirmed before me by
Shri. 21/01/25 S/o 21/01/25
R/o 21/01/25 age 33 Occ 21/01/25
Dist. 21/01/25 who is identified
before me by Shri. 21/01/25
whom he personally knows

ADV. ANANDA P. WAKODE
NOTARY GOVT. OF INDIA
REGD. NO. 25126, AURANGABAD

23/2/25



Noted & Registered

At Serial No. 21/2025

Page No. 29 Date 23/2/25

वाचा:- मा. महाराष्ट्र राज्य मानवी हक्क आयोग, मुंबई यांचे प्रकरण क्र. MAS/Case No. 6832/2018 श्री शेषराव जी. जाधव व इतर रा. पायरी ता. फुलंब्री जि. औरंगाबाद विरुद्ध जिल्हाधिकारी औरंगाबाद व इतर या प्रकरणातील दिनांक ३१.१०.२०१९ रोजीचा रोजनामा

जा.क्र २०१९/मशाका/जमीन १/कावि -१९८५

दिनांक: १६.१२.२०१९

आदेश

उपरोक्त संदर्भानुसार मा. महाराष्ट्र राज्य मानवी हक्क आयोग, मुंबई यांचेसमोरील प्रकरण क्र. MAS/Case No. 6832/2018 मध्ये मा. महाराष्ट्र राज्य मानवी हक्क आयोग, मुंबई यांनी दिनांक ३१.१०.२०१९ रोजी खालीलप्रमाणे निर्देश दिले आहेत.

"The order in the present matter is being deserved as it is being assigned for a detail re-enquiry, by the office of the Ld. Revenue Commissioner, Aurangabad Division, who is directed to constitute a team of experts from the departments of Agriculture, Pollution Board & environment to examine & enquire into the grievances raised in the complaint & submit its report to his office, for onward submission before this Commission for effective & complete adjudication of the controversy. The team of the expert officers to expect to visit the site, in question, interrogate the complainant & the other effected persons collect relevant data & material & then"

उपरोक्त निर्देशानुसार प्रकरणी खालीलप्रमाणे अधिकारी यांची समिती गठीत करण्यात येत आहे.

अ.क्र.	अधिकारी यांचे पदनाम व कार्यालयाचे नाव
१.	विभागीय कृषी सहसंचालक, औरंगाबाद
२.	प्रादेशिक अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, औरंगाबाद
३.	उपविभागीय अधिकारी, पैठण/फुलंब्री
४.	उप मुख्य कार्यकारी अधिकारी, ग्रामीण पाणी पुरवठा, जिल्हा परिषद, औरंगाबाद
५.	वरिष्ठ भुवैज्ञानिक, भुजल सर्वेक्षण आणि विकास यंत्रणा, औरंगाबाद
६.	पोलीस निरीक्षक, पोलीस ठाणे, वडोद बाजार ता. फुलंब्री जि. औरंगाबाद

उपरोक्त समितीस मा. महाराष्ट्र राज्य मानवी हक्क आयोग, मुंबई यांचेकडून प्राप्त कागदपत्रांच्या प्रती यासोबत उपलब्ध करून देण्यात येत आहेत. समितीने प्रकरणाशी संबंधित सर्व आवश्यक कागदपत्रांची तपासणी करावी, तसेच प्रत्यक्ष स्थळपाहणी करावी. तसेच सर्व संबंधितांचे

30

1789

विभागीय आयुक्त कार्यालय, औरंगाबाद

(महसूल शाखा)

Email:- dcraurangabad@gmail.com

Landline No.:- 0240-2353562

म्हणणे ऐकून घेऊन अनुषंगिक बाबींची खात्री करावी. त्यानुसार वस्तुस्थितीदर्शक अहवाल तयार करून १५ दिवसात या कार्यालयास सादर करावा.

(मा. विभागीय आयुक्त यांचे मान्यतेने)


(पराग सोमप) 

उपायुक्त (महसूल)

विभागीय आयुक्त कार्यालय, औरंगाबाद

प्रतिलिपी:- माहिती व आवश्यक कार्यवाहीस्तव.

१. निबंधक, मा. महाराष्ट्र राज्य मानवी हक्क आयोग, मुंबई, ९, हजारीमल सोमाणी मार्ग, छत्रपती शिवाजी टर्मिनस (व्ही.टी) समोर, मुंबई ४०० ००९.

२. सर्व संबंधितास.

३. श्री शेषराव जी. जाधव व इतर रा. पाशी ता. फुलंब्री जि. औरंगाबाद.


A.M. Nagar Adv
T.C.

1790

ANNEXURE B-1
Colly

30-A

**OFFICE OF DIVISIONAL COMMISSIONER,
AURANGABAD**
Revenue Branch

Email
dcraurangabad@gmail.com

Landline No 0240-
2353562

Read:

Case No MAS/Case No 6832/2018 of Maharashtra
State Human Right

Commission, Mumbai between Shri Sheshrao G.
Jadhav and other staying at Pathri Taluka Fulambri
Dist. Aurangabad Vs District Collector Aurangabad
and Other the journal dated 31/10/2019

Outward No 2019/MSK/JMN-
1/KV-1985

Date 18/12/2019

Order:

Vide above reference in Case No MAS/Case No
6832/2018 of Maharashtra State Human Right
Commission, Mumbai on 31/10/2019 the

Maharashtra State Human Right Commission
Mumbai has given directives as under:

"The order in the present matter is being deserved as it is being assigned for a detail re-inquiry, by the office of the Ld. Revenue Commissioner, Aurangabad Division, who is directed to constitute a team of experts from the Department of Agriculture, Pollution Board and environment to examine and inquiry into grievances raised in the complaint and submit its report to his office, for onward submission before this Commission for effective and complete adjudication of the controversy. The team of the expert officers to expect to visit the site, in question, interrogate the complainant and the other effected persons collect relevant data and material and then".

As per the above directives the Committee of following officers is being formed:

Sr. No	Designation of the Officer and name of the Office
1	Divisional Agricultural Jt. Director, Aurangabad
2	Regional Officer, Maharashtra Pollution Control Board, Aurangabad
3	Sub-Divisional Officer, Paithan/Fulambri
4	Dy. Chief Executive Officer, Rural Water Supply, Zillah Parishad Aurangabad
5	Sr. Geologist, Ground Water Survey and Development Machinery, Aurangabad
6	Police Inspector, Police Station Vadod Bazar, Taluka-Fulambri, District-Aurangabad

To the above Committee the copies received from Maharashtra State Human Right Commission Mumbai are being made available herewith. The Committee should examine all requisite papers related to this case and should actually peruse the spot. Similarly after hearing say of all concerned

should get confirmation of relevant aspects. Accordingly by preparing the factual report it should be submitted to this office within 15 days.

SD

Parag Soman

Dy. Commissioner (Revenue)

Office of Divisional Commissioner

Aurangabad

(With the approval of Divisional Commissioner)

Copy for information and for necessary action:

1. Registrar, Maharashtra State Human Right Commission, Mumbai-9, Hajarimal Somani Marg, Opp. to Chatrapati Shivaji Terminus (VT), Mumbai-400001
2. All concerned persons
3. Shri Sheshrao G. Jadhav and other staying at Pathri, Tauka-Fuambri, District-Aurangabad

विभागीय 1794
औरंगाबाद

ANNEXURE B1 31

मा. विभागीय आयुक्त
औरंगाबाद

28 JAN 2020

शाखा : महसूल
Inward Number 7071

जा.क्र/ताकृआ/664/20
कार्यालय:- तालुका कृषि अधिकारी, फुलंब्री
दिनांक 22/01/2020
28

प्रति,
उपविभागीय अधिकारी पैठण-फुलंब्री

विषय :- मा. महाराष्ट्र राज्य मानवी हक्क आयोग मुंबई यांचे प्रकरण क्र

MAS/CASE NO.6832/2018 श्री. शेषराव जाधव व इतर रा पाथरी
ता. फुलंब्री जि. औरंगाबाद विरुद्ध जिल्हाधिकारी औरंगाबाद व इतर
या प्रकरणात स्थळपाहाणी अहवाल सादर करणे बाबत.

वरील विषयास अनुसरून मौजे पाथरी ग्रामपंचायत पाथरी तालुका फुलंब्री येथील महाराष्ट्र राज्य मानवी हक्क आयोग, मुंबई यांचे प्रकरण क्र. MAS/CASE NO.6832/2018 श्री शेषराव जाधव व इतर राहणार पाथरी तालुका - फुलंब्री, जिल्हा- औरंगाबाद केस च्या अनुशंगाने दि. 3/01/2020 रोजी उपविभागीय अधिकारी पैठण-फुलंब्री यांचे अध्यक्षतेखालील समितीने संयुक्त स्थळ पाहाणी केली. त्या पाहाणी मध्ये उपविभागीय अधिकारी यांनी काही प्रातीनिधीक गटातील मृद नमुने तपासणी करण्यास सांगितले होते, त्याप्रमाणे शेतकरी भगवान शंकर सुरडकर गट क्र. 123 यांच्या शेतातील एक नमुना आणि त्यांच्याच शेताच्या बांधावरील (नाल्यातील) दुसरा नमुना तसेच मधुकर नामदेव पगारे गट क्र. 124 यांच्या शेतातील माती नमुना मित्र साधना शिक्षण प्रसारक मंडळ या संस्थेच्या गट क्र. 144 मधील माती नमुना असे एकूण 4 माती नमुने विहित पध्दतीने काढण्यात आले होते. सदरील नमुने एम.आय.टी इन्जीनियरिंग कॉलेज बिड बायपास रोड औरंगाबाद येथे तपासणीसाठी देण्यात आले होते. सदरील माती नमुन्यांचे विश्लेषण अहवाल प्राप्त झालेले आहेत.

या अहवालामध्ये जमिनीतील उपलब्ध नत्र, स्फुरद, पालाश तसे सुक्ष्म अन्न द्रव्यामध्ये उपलब्ध कॅल्शियम, मॅग्नेशियम, सोडियम, सल्फर, तांबे, लोह, जस्त, बेरॉन, मॉलिब्डेनेम, मुक्त चुना या सोबतच जमिनीचा सामु (ph) आणि क्षारता (EC) यांचे हि विश्लेषण करण्यात आलेले आहे. वरील सर्व घटक पिक वाढीवर कमी अधिक प्रमाणात परिणाम करतात.

वरील प्राप्त अहवालानुसार असे निदर्शनास येते की भगवान शंकर सुरडकर गट क्र. 123 यांचे माती नमुन्यामध्ये जमिनीची क्षारता अत्यंत जास्त असून पिक उगवणीस हानिकार आहे. तसेच जमिनाचा सामु हा मध्यम ते जास्त अल्कली आहे. ही बाब पिक वाढीस पोषक अशी नाही. हे गट क्र 144 मधील माती नमुन्यांमधील अहवालात देखील जमिनीचा सामु तीव्र अल्कली स्वरूपाचा आढळून आला आहे.

विभागीय कृषि सह संचालक
औरंगाबाद.

विभागीय आयुक्त कार्यालय,
औरंगाबाद
(महसूल शाखा)

29 JAN 2020

दिनांक :-

दिनांक (अनुमति) :-

A.M. Nagerkar ADV
T.C.

1795

31-A
ANNEX-B1
only

Outward No TKA/664/20

Office of Taluka
Agricultural Officer,
Fulambri

Dated 22/1/2020

To

Sub-Divisional Officer
Paithan-Fulambri

Sub:About submitting Spot Inspection Report in
Case No MAS/Case No 6832/2018 of
Maharashtra State Human Right Commission,
Mumbai between Shri Sheshrao G. Jadhav and
other staying at Pathri Taluka Fuambri Dist.
Aurangabad Vs District Collector Aurangabad
and Other

In view of the above subject in Pathri Taluka
Fuambri in view of Case No MAS/Case No
6832/2018 of Maharashtra State Human Right

Commission, Mumbai between Shri Sheshrao G. Jadhav and other on 3/1/2020 the Committee under Sub-Divisional Officer Paithan-Fulambri had conducted joint spot inspection. In that inspection the Sub-Divisional Officer had asked for doing inspection of soil samples in Representative group. Accordingly one sample in the farm of the farmer Bhagwan Shankar Suradkar Gat No 123 and second sample in the lake on the farm embankment, similarly in the farm of Madhukar Namdev Pagare Gat No 124, the soil sample of Mitra Sadhana Shikshan Parasrak Mandal in Gat No 144 such total 4 soil samples have been taken by the prescribed method. These samples were given to MIT Engineering College Beed Bypass Road Aurangabad for checking. The analysis reports of these soil samples have been received.

In these reports besides the Nitrogen, phosphorus, potassium and the Calcium, Magnetism, Sodium, Sulfur, Copper, Iron, Zinc, Baron, Molybdenum, Free Lime analysis of ph and EC of the land is also done. All above factors affect more or less on development of the crop.

From above reports received it appears that in the soil sample of Bhagwan Shankar Suradkar in Gat No 123 the salinity of the land is more which is detrimental for development of the crop. Similarly the quality of the land is medium to more alkaline which is not supportive for development of the crop. In this Gat No 144 in the report of soil report also the quality of the land is found as severely alkaline.

SD
Divisional Agro Jt. Director
Aurangabad

1798

AN/No. - 8161432

MIT Center for Analytical Research

एम. आय. टी. विश्वविद्यालय, पुणे

विश्वविद्यालय, पुणे

जा.क्र. एमआयटी/कास/2019/2182

दिनांक: 16/01/2020

माती परीक्षण अहवाल



013/2014-15



51/96 & 10/97



42(3)/87

अहवाल क्र.: ULR-TC8242190000001190P		Page 1 of 1				
शेतकऱ्याचे नाव व पत्ता :		भगवान शंकर सुरडकर (बांध्यावरील नमुना)				
मो. न.		गट न. 123, पार्थी ता. फुलंबी, जि. औरंगाबाद 9325271734				
नमुना क्र. : 4552 (विशेष व सूक्ष्म तपासणी)		नमुना प्रकार: माती				
नमुना प्राप्त दिनांक	13/01/2020	तपासणी दिनांक	13/01/2020 ते 16/01/2020			
रासायनिक तपासणी अहवाल						
अ. क्र.	माती परीक्षणातील गुणधर्म	एकक	योरय प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण	शि
1	सामू (pH)	संख्या	7.0	9.22	आत्यंतिक अल्कली	
2	क्षारता (EC)	मिली सिमेंस/सेंटीमीटर	1 पेक्षा कमी	40.31	सर्व पिकांस नुकसानकारक	
3	नत्र (N)	किलो/हेक्टर	281 ते 420	501.7	साधारण भरपूर	
4	सॅट्रिम अकार्बन (OC)	टक्के	0.41 ते 0.60	2.18	अत्यंत भरपूर	
5	स्फुरद (P)	किलो/हेक्टर	15 ते 21	17.50	मध्यम	
6	पालाश (K)	किलो/हेक्टर	151 ते 240	41552.0	अत्यंत भरपूर	
7	*मुक्त चूना (CaCO ₃)	टक्के	2.5 ते 5	8.75	जास्त चुनछडी	म
8	कॅल्शियम (Ca)	मिलीइक्वी %	0.041 ते 0.61	15.09	जास्त	प
9	मॅग्नेशियम (Mg)	मिलीइक्वी %	2.5 ते 5	11.90	जास्त	
10	सोडियम (Na)	मिलीइक्वी %	5 ते 15	8.78	मध्यम	
11	सल्फर (So ₄)	पी.पी.एम	10.1 ते 15	1835.0	अत्यंत भरपूर	
12	*तांबे (Cu)	पी.पी.एम	0.20 पेक्षा जास्त	9.41	पुरेसे	
13	*लोह (Fe)	पी.पी.एम	4.50 पेक्षा जास्त	2226.59	अत्यंत भरपूर	
14	*जस्त (Zn)	पी.पी.एम	0.60 पेक्षा जास्त	21.17	अत्यंत भरपूर	
15	*मंगल (Mn)	पी.पी.एम	2.00 पेक्षा जास्त	7.00	पुरेसे	
16	*बोरॉन (B)	पी.पी.एम	0.6 पेक्षा जास्त	0.15	कमी	
17	*मॉलिब्डेनम	पी.पी.एम	0.05 पेक्षा जास्त	19.96	अत्यंत भरपूर	



DEEPAK
TYAMBAK
BORNARE

Digitally signed by
DEEPAK TYAMBAK
BORNARE
Date: 2020.01.16
15:51:43 +05:30

डॉ. दिपक टी. बोरनारे
प्रमुख विश्लेषक

- टिप: 1) चिन्ह असलेल्या चाचण्या प्रयोगशाळेच्या एनएवीएल च्या प्रमाणपत्रांतर्गत समाविष्ट नाहीत.
2) प्रयोगशाळा कृषी विभाग, महाराष्ट्र शासन नोंदणीकृत आहे.
3) प्रयोगशाळेच्या लेखी संमतीशिवाय अहवालांमध्ये बदल करता येणार नाही.
4) परीक्षण अहवाल कोटाच्या कामासाठी घालणार नाही.

*****अहवाल समाप्त*****

MIT - CARS, MIT Campus, Bede Bypass Road, Aurangabad (M.S.) 431004

Office : +91 -240-2375330

Email : sll.mit@mit.ac.in, web : www.mit.ac.in

पिकाचे नाव: गहू			पिकाचे नाव:		
पिकाची जात: वेळेवर			पिकाची जात: कोणतीही		
शेणखत : 10.00 (टन प्रति हेक्टर)			शेणखत :		
खताची आवश्यक मात्रा			खताची आवश्यक मात्रा		
नत्र	स्फुरद	पालाश	नत्र	स्फुरद	पालाश
90.00	50.00	50.00			
रासायनिक खते	खताची आवश्यक मात्रा (किलोग्राम प्रति हेक्टर)			रासायनिक खते	खताची आवश्यक मात्रा (ग्राम प्रति झाड)
देण्याच्या वेळा	युरिया	सिंगल सुपर फॉस्फेट	न्युरेट ऑफ पॉटॅश	देण्याच्या वेळा	युरिया
पेरणीवेळी	97.83	312.50	83.33		
पेरणीनंतर 21 दिवसांनी	97.83	0.00	0.00		

शिफारस

कार/विस्तृत जमिनीचे प्रमाण जास्त आढळून आले असल्याने जमीन सुधारणेचे खालीलप्रमाणे उपाय योजावेत.

1	घर खोदून पाण्याच्या निवण्याची सोय करावी.
2	सॅद्रिय खतांचा भरपूर वापर करावा.
3	हेक्टरी ५ ते १० टन जिप्सम पड आणि ७.५ ते १२.५ मे.टन सॅद्रिय खत अथवा १२.५ ते १५ मे.टन प्रेसमड द्यावे.
4	ताग,पॅचा,शेवरी,उडीद यांसारखी हिरवेवेली पिके जमिनीत गाडावीत.

प्रमुख अन्नद्रव्यांची कमतरता दूर करण्यासाठी खालीलप्रमाणे उपाय योजावेत.

1	जिरायत क्षेत्रात किमान दर ३ वर्षांनी ५ ते १० मे.टन सॅद्रिय खत अथवा १२.५ ते १५ मे.टन प्रेसमड व बागायत क्षेत्रात दरवर्षी ५ ते १० मे.टन सॅद्रिय खत अथवा १२.५ ते १५ मे.टन प्रेसमड वापरावे.
2	उपलब्ध नत्राचे प्रमाण कमी असल्याने सॅद्रिय खतांचा भरपूर वापर करावा.
3	उपलब्ध स्फुरदाचे प्रमाण कमी असल्याने पी.एस.बी. या जैविक खतांचा वापर करावा.
4	सुपीकता पातळी व कृषि विद्यापीठाची शिफारशीनुसार पिकांना खतांच्या मात्रा द्याव्यात. हंगामनिहाय द्यावयाची खत मात्रा सोबत जोडली आहे.

सूक्ष्म अन्नद्रव्यांची कमतरता दूर करण्यासाठी खालीलप्रमाणे उपाय योजावेत.

1	सॅद्रिय खतांचा भरपूर वापर करावा.
2	फेरस सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खतांचा हेक्टरी २५ ते ३० किलो या प्रमाणात पेरणीवेळी जमिनीत वापरावे.
3	कॉपर सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खतांचा हेक्टरी १० ते १२ किलो या प्रमाणात पेरणीवेळी जमिनीत वापरावे.
4	मॅंगनीज सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खतांचा हेक्टरी १० ते २५ किलो या प्रमाणात पेरणीवेळी जमिनीत वापरावे.
5	झिंक सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खतांचा हेक्टरी २५ ते ३० किलो या प्रमाणात पेरणीवेळी जमिनीत वापरावे.

रासायनिक खतांचा पूर्ण कार्यक्षमतेने वापर होण्यासाठी आमसात आणावयाच्या बाबी

1	रासायनिक खतांच्या वापरापूर्वी जमिनीस पुरेशा प्रमाणात सॅद्रिय खतांचा पुरवठा करा.
2	रासायनिक खते जमिनीमध्ये फेकून किंवा विस्कटून देऊ नका.
3	रासायनिक खते पिकांच्या ओळी शेजारी ओळीने द्यावीत.
4	पेरणीच्यावेळी द्यावयाची खते पिकास देण्यासाठी दोन चाडी पायरीचा उपयोग करा.
5	वापरलेल्या खतांचा पाण्याद्वारे निचरा होऊ नये म्हणून जमिनीस नेहमी हलकं पाणी द्यावे.
6	नत्रयुक्त खतांतील नत्राचे हवेत बाष्पीभवन होऊ नये म्हणून जमीन नेहमी वापसा अवस्थेत राहिल याची काळजी घ्यावी.
7	नत्रयुक्त खतांचा कार्यदान वापर होण्यासाठी नत्रयुक्त खते २ ते ३ वेळा विभागून द्यावीत.
8	नत्रयुक्त खतामध्ये १ टक्का निंबोळी पॅडीचा वापर करावा.
9	युरिया - डी.ए.पी. ब्रिकेट या हळूहळू विरघळणाऱ्या खतांचा वापर करावा.
10	स्फुरद आणि पालाश या अन्नद्रव्यांची पिकांच्या सुरुवातीच्या अवस्थेमध्ये गरज असते, त्यामुळे या खतांचा पुरवठा पेरणीच्या वेळीच करा.
11	जमिनीमध्ये स्फुरदाचे प्रमाण कमी असेल तर स्फुरदयुक्त खते पेरून अथवा गाडून द्यावीत.
12	सिंगल सुपर फॉस्फेट हे खत वापरताना सॅद्रिय खतामध्ये मिसळून द्या.

MIT CENTER FOR ANALYTICAL RESEARCH & STUDIES

Outward No MIT/Cars/2019/2182

Dt. 16/1/2020

Soil Testing Report

Report No ULR-TC8242190000001190P			
Name & address of farmer		Bhagwan Shankar Suradkar (Pattern on the Dam) Gat No 123, Pathri Tal-Fulambri, District Aurangabad	
Mobile No		9325271734	
Sample No 4552 (Special & Minute Inspection)		Type of Sample: Soil	
Date of receipt of sample	13/1/2020	Date of checking	13/1/2020 to 16/1/2020

Chemical Inspection Report

Sr No	Qualities in Soil Inspection	Unit	Proper ratio	Ratio recd in inspection	Analysis of Percent
1	Samu (pH)	Nos.	7.0	9.22	Extreme alkali
2	Alkalinity (EC)	Mili Siemens/Centimete	Less than 1	40.31	Detrimenta l to all crops

		r			
3	Nitrogen (N)	Kilo/Hecto r	281 to 420	501.70	Normally more
4	Organic Carbon	Percent	0.41 to 0.60	2.18	Quite more
5	Phosphorus	Kilo/Hecto r	15 to 21	17.50	Medium
6	Palash	Kilo/Hecto r	151 to 240	41552. 0	Quite more
7	Free Lime (CaCo3)	Percent	2.5 to 5	8.75	More lime
8	Calcium (Ca)	Milieu %	0.041 to 0.61	15.09	More
9	Magnesium (Mg)	Milieu %	2.5 to 5	11.90	More
10	Sodium (Na)	Milieu %	5 to 15	8.78	Medium
11	Sulfur (So4)	PPM	10.1	1835.0	Quite more

			to 15		
12	*Copper (Cu)	PPM	More than 0.20	9.41	Enough
13	*Iron (Fe)	PPM	More than 4.50	2226.59	Quite more
14	*Zinc (Zn)	PPM	More than 0.60	21.17	Quite more
15	*Mangal (Mn)	PPM	More than 2.00	7.00	Enough
16	*Boron (B)	PPM	More than 0.6	0.15	Less
17	*Molybdenu m	PPM	More than 0.05	19.96	Quite more

SD

Dr. Deepak T. Bornare
Chief Analyst

Note:

1. Tests marked with * are not covered under the laboratory's NABL certification.
2. The Laboratory is registered with Agricultural Dept Govt of Maharashtra
3. Without written consent of laboratory change cannot be made in the report.
4. The Test Report would not be accepted for Court case.

Name of Crop: Wheat			Name of Crop:		
Type of Crop: In time			Type of Caste: Any		
Manure: 10.00 (Ton per hector)			Manure		
Requisite qty of fertilizer			Requisite qty of fertilizer		
Nitroge n	Phosphoru s	Paalas h	Nitroge n	Phosphoru s	Paalas h
90.00	50.00	50.00			

Time of giving chemical fertilizer	Requisite Qty of Fertilizer (Kilogram per hector)			Time of giving chemical fertilizer	Requisite Qty of Fertilizer (Kilogram per hector)		
	Urea	Singl e Supe r Phos phat e	Mur at of Pota sh		Urea	Singl e Supe r Phos phat e	Mura t of Pota sh
At the time of	97.8 3	312. 50	83.3 3				

sowing							
After 21	97.8	00	00				
days of	3						
sowing							

Recommendation:

As the ratio of land with Salt is found more hence for improvement of the land following remedies are to be used:

1. Dig a trench to drain the water.
2. Use plenty of organic fertilizers.
3. Apply 5 to 10 tons of gypsum powder and 7.5 to 12.5 metric tons of organic fertilizer or 12.5 to 15 metric tons of pressed mud per hectare.
4. Green crops like jute, Dhaincha, Chevri, Urad should be buried in the ground.

The following measures should be taken to eliminate the deficiency of major nutrients:

1. In arable land, 5 to 10 million tons of organic fertilizer or 12.5 to 15 million tons of pressed mud should be applied at least every 3 years, and in horticultural land, 5 to 10 million tons of organic fertilizer or 12.5 to 15 million tons of pressed mud should be applied annually.
2. Since the amount of available nitrogen is low, organic fertilizers should be used abundantly.
3. Since the amount of available phosphorus is low, organic fertilizer PSB should be used.
4. The amount of fertilizer should be given to the crops as per the fertility level and the recommendations of the Agricultural University. However, the list of fertilizer to be given according to the season is attached.

The following measures should be taken to eliminate micronutrient deficiencies:

1. Use plenty of organic fertilizers.

2. Ferrous sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 25 to 30 kg per hectare.
3. Copper sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 10 to 12 kg per hectare.
4. Manganese sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 10 to 25 kg per hectare.
5. Zinc sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 25 to 30 kg per hectare.

Things to be implemented for full efficiency of chemical fertilizers use:

1. Supply the soil with adequate amounts of organic fertilizers before applying chemical fertilizers.

2. Do not throw or scatter chemical fertilizers into the ground.
3. Chemical fertilizers should be applied row by row next to the crops.
4. Use a two-step process to account for the crop at the time of sowing.
5. Always water the soil lightly to prevent the applied fertilizers from leaching out.
6. Care should be taken to ensure that the soil is always moist to prevent nitrogen from evaporating into the air.
7. For efficient use of nitrogen fertilizers, nitrogen fertilizers should be applied in 2 to 3 divided doses.
8. 1 percent neem powder should be used in nitrogenous fertilizers.

9. Slowly dissolving fertilizers such as urea DAP briquettes should be used.
10. Phosphorus and potassium are nutrients needed in the early stages of the crop, so supply these fertilizers at the time of sowing.
11. If the soil is low in phosphorus, phosphorus-rich fertilizers should be sown or buried.
12. When using single super phosphate, mix it with organic fertilizer.

1810

A

34

MIT Center for Analytical Research

एम.आय.टी. विश्वविद्यालय, बोरनारे

ACADEMIC DEPARTMENT, MIT CAMPUS, BEED BYPASS ROAD, BORNARE, DIST. BORNARE, MS-431001

जा.क्र. एमआयटी/कास/2019/2183

दिनांक: 16/01/2020

माती परीक्षण अहवाल

Page 1 of



अहवाल क्र.: ULR-TC824219000001191P		भगवान शंकर सुरडकर			
शेतकऱ्याचे नाव व पत्ता :		गट न. 123, पाथी			
मो. न..		ता. फुलंब्री, जि. औरंगाबाद			
नमुना क्र.: 4553 (विशेष व सूक्ष्म तपासणी)		9325271734			
नमुना प्राप्त दिनांक.		13/01/2020	तपासणी दिनांक	13/01/2020 ते 16/01/2020	
रासायनिक तपासणी अहवाल					
अ. क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामू (pH)	संख्या	7.0	7.88	मध्यम अल्कली
2	क्षारता (EC)	मिली सिमेंस/सेंटीमीटर	1 पेक्षा कमी	1.47	पिक उगवणीस हानिकारक
3	नत्र (N)	किलो/हेक्टर	281 ते 420	250.8	कमी
4	संद्रिय कार्बन (OC)	टक्के	0.41 ते 0.60	0.15	अत्यंत कमी
5	स्फुरद (P)	किलो/हेक्टर	15 ते 21	8.75	कमी
6	पाजाश (K)	किलो/हेक्टर	151 ते 240	390.8	अत्यंत भरपूर
7	*मुक्त चूना (CaCO3)	टक्के	2.5 ते 5	10.00	अत्यंत जास्त पुनवडी
8	कॅल्शियम (Ca)	मिलीइक्वी %	0.041 ते 0.61	24.53	जास्त
9	मॅग्नेशियम (Mg)	मिलीइक्वी %	2.5 ते 5	4.76	जास्त
10	सोडियम (Na)	मिलीइक्वी %	5 ते 15	6.36	मध्यम
11	सल्फर (So4)	पी.पी.एम	10.1 ते 15	5.0	अत्यंत कमी
12	*तांबे (Cu)	पी.पी.एम	0.20 पेक्षा जास्त	0.51	परेसे
13	*लोह (Fe)	पी.पी.एम	4.50 पेक्षा जास्त	0.29	कमी
14	*जस्त (Zn)	पी.पी.एम	0.60 पेक्षा जास्त	0.16	कमी
15	*मंगल (Mn)	पी.पी.एम	2.00 पेक्षा जास्त	0.40	कमी
16	*बोरॉन (B)	पी.पी.एम	0.6 पेक्षा जास्त	0.17	कमी
17	*मॉलिब्डेनम	पी.पी.एम	0.05 पेक्षा जास्त	0.15	परेसे

माती पाना



DEEPAK TYAMBAK BORNARE
Digitally sig. and by DEEPAK TYAMBAK BORNARE
Date: 2020.01.16 15:49:48 +05:30

डॉ. दिपक टी. बोरनारे
प्रमुख विश्लेषक

- टिप: 1) * चिन्ह असलेल्या चाचण्या प्रयोगशाळेच्या एनएबीएल च्या प्रमाणपत्रांतर्गत समाविष्ट नाहीत.
2) प्रयोगशाळा कृषी विभाग, महाराष्ट्र शासन नोंदणीकृत आहे.
3) प्रयोगशाळेच्या लेखी संमतीशिवाय अहवालातून बदल करता येणार नाही.
4) परीक्षण अहवाल कोर्टाच्या कामासाठी चालणार नाही.

*****अहवाल समाप्त*****

MIT - CARS, MIT Campus, Beed Bypass Road, Dist. BORNARE, MS-431001
Office : +91-206-2328349
Email : ah.mit@mit.ac.in, web: www.mit.ac.in

पिकाचे नाव: हरभरा	पिकाचे नाव:
पिकाची जात: वळेवर	पिकाची जात: कोणतीही
शेणखत : 6.00 (टन प्रति हेक्टर)	शेणखत :
खताची आवश्यक मात्रा	खताची आवश्यक मात्रा

नत्र	स्फुरद	पाताश	नत्र	स्फुरद	पाताश	
31.25	62.50	0.00				
रासायनिक खते	खताची आवश्यक मात्रा (किलोग्राम प्रति हेक्टर)			रासायनिक खते	खताची आवश्यक मात्रा (ग्राम प्रति झाड)	
देण्याच्या वेळा	युरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश	देण्याच्या वेळा	युरिया	सिंगल सुपर फॉस्फेट
पेरणीवेळी	67.93	390.63	0.00			

शिकारस

क्षार/विस्तृत जमिनीचे प्रमाण जास्त आढळून आते असल्याने जमीन सुधारणेचे खालीलप्रमाणे उपाय योजावेत.

1	चर खोदून पाण्याच्या निचऱ्याची सोय करावी.
2	सॅद्रिय खताचा भरपूर वापर करावा.
3	हेक्टरी ५ ते १० टन जिप्सम पड्ड आणि ७.५ ते १२.५ मे टन सॅद्रिय खत अथवा १२.५ ते १५ मे टन प्रेसमड द्यावे.
4	ताग रेंचा, शेवरी, उडीद, यासारखी हिरवळीची पिके जमिनीत गाडवीत.

प्रमुख अन्नद्रव्यांची कमतरता दूर करण्यासाठी खालीलप्रमाणे उपाय योजावेत.

1	जिरायत क्षेत्रात किमान दर ३ वर्षांनी ५ ते १० मे टन सॅद्रिय खत अथवा १२.५ ते १५ मे टन प्रेसमड व श्रागायत क्षेत्रात दरवर्षी ५ ते १० मे टन सॅद्रिय खत अथवा १२.५ ते १५ मे टन प्रेसमड वापरावे.
2	उपलब्ध नत्राचे प्रमाण कमी असल्याने सॅद्रिय खताचा भरपूर वापर करावा.
3	उपलब्ध स्फुरदाचे प्रमाण कमी असल्याने पी.एस.बी. या जैविक खतांचा वापर करावा.
4	सुपीकता पातळी व कृषि विद्यापीठाची शिफारशीनुसार पिकांना खताच्या मात्रा द्याव्यात. हेगामनिहाय द्यावयाची खत मात्र सोबत जोडली आहे.

सूक्ष्म अन्नद्रव्यांची कमतरता दूर करण्यासाठी खालीलप्रमाणे उपाय योजावेत.

1	सॅद्रिय खतांचा भरपूर वापर करावा.
2	फेरस सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खतांचा हेक्टरी २५ ते ३० किलो या प्रमाणात पेरणीवेळी जमिनीत वापरावे.
3	कॉपर सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खतांचा हेक्टरी १० ते १२ किलो या प्रमाणात पेरणीवेळी जमिनीत वापरावे.
4	मॅंगनीज सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खतांचा हेक्टरी १० ते २५ किलो या प्रमाणात पेरणीवेळी जमिनीत वापरावे.
5	झिंक सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खतांचा हेक्टरी २५ ते ३० किलो या प्रमाणात पेरणीवेळी जमिनीत वापरावे.

रासायनिक खतांचा पूर्ण कार्यक्षमतेने वापर होण्यासाठी आमसात आणावयाच्या बाबी

1	रासायनिक खतांच्या वापरापूर्वी जमिनीस पुरेशा प्रमाणात सॅद्रिय खतांचा पुरवठा करा.
2	रासायनिक खते जमिनीमध्ये फेकून किंवा विस्कटून देऊ नका.
3	रासायनिक खते पिकांच्या ओळी शेजारी ओळीने द्यावीत.
4	पेरणीच्यावेळी द्यावयाची खते पिकास देण्यासाठी दोन चाडी पायरीचा उपयोग करा.
5	वापरलेल्या खतांचा पाण्याने निचरा होऊ नये म्हणून जमिनीस नेहमी हलके पाणी द्यावे.
6	नवयुक्त खतांतील नत्राचे हवेत वाष्पीभवन होऊ नये म्हणून जमीन नेहमी वापसा अवस्थेत राहिल याची काळजी घ्यावी.
7	नवयुक्त खतांचा कार्यक्षम वापर होण्यासाठी नवयुक्त खते २ ते ३ वेळा विभागून द्यावीत.
8	नवयुक्त खतांमध्ये १ टक्का निलोळी पॅडीचा वापर करावा.
9	युरिया - डी.ए.पी. त्रिकेत या हळूहळू विरघळणाऱ्या खतांचा वापर करावा.
10	स्फुरद आणि पाताश या अन्नद्रव्यांची पिकांच्या सुलवातीच्या अवस्थेमध्ये गरज असते, त्यामुळे या खतांचा पुरवठा पेरणीच्या वेळीच करा.
11	जमिनीमध्ये स्फुरदाचे प्रमाण कमी असेल तर स्फुरदयुक्त खते पेरून अथवा गाडून द्यावीत.
12	सिंगल सुपर फॉस्फेट हे खत वापरताना सॅद्रिय खतांमध्ये मिसळून द्या.

MIT CENTER FOR ANALYTICAL RESEARCH & STUDIES

Outward No MIT/Cars/2019/2183

Dt. 16/1/2020

Soil Testing Report

Report No ULR-TC8242190000001191P			
Name & address of farmer		Bhagwan Shankar Suradkar (Pattern on the Dam) Gat No 123, Pathri Tal-Fulambri, District Aurangabad	
Mobile No		9325271734	
Sample No 4553 (Special & Minute Inspection)		Type of Sample: Soil	
Date of receipt of sample	13/1/2020	Date of checking	13/1/2020 to 16/1/2020

Chemical Inspection Report

Sr. No	Qualities in Soil Inspection	Unit	Proper ratio	Ratio recd in inspection	Analysis of Percent
1	Samu (pH)	Nos.	7.0	7.88	Medium alkali
2	Alkalinity (EC)	Mili Siemens/ Centimeter	Less than 1	1.47	Harmful to crop growth
3	Nitrogen (N)	Kilo/Hector	281 to	250.8	Less

			420		
4	Organic Carbon	Percent	0.41 to 0.60	0.15	Quite less
5	Phosphorus	Kilo/Hector	15 to 21	8.75	Less
6	Palash	Kilo/Hector	151 to 240	390.8	Quite more
7	Free Lime (CaCo3)	Percent	2.5 to 5	10.00	Quite more lime
8	Calcium (Ca)	Milieu %	0.041 to 0.61	24.53	More
9	Magnesium (Mg)	Milieu %	2.5 to 5	4.76	More
10	Sodium (Na)	Milieu %	5 to 15	6.36	Medium
11	Sulfur (So4)	PPM	10.1 to 15	5.0	Quite less
12	*Copper (Cu)	PPM	More than 0.20	0.51	Enough
13	*Iron (Fe)	PPM	More than 4.50	0.29	Less
14	*Zinc (Zn)	PPM	More than 0.60	0.16	Less
15	*Mangal (Mn)	PPM	More than 2.00	0.40	Less
16	*Boron (B)	PPM	More	0.17	Less

			than 0.6		
17	*Molybdenum	PPM	More than 0.05	0.15	Enough

SD
Dr. Deepak T. Bornare
Chief Analyst

Note:

1. Tests marked with * are not covered under the laboratory's NABL certification.
2. The Laboratory is registered with Agricultural Dept Govt of Maharashtra
3. Without written consent of laboratory change cannot be made in the report.
4. The Test Report would not be accepted for Court case.

Name of Crop: Gram			Name of Crop:		
Type of Crop: In time			Type of Caste: Any		
Manure: 6.00 (Ton per hector)			Manure		
Requisite qty of fertilizer			Requisite qty of fertilizer		
Nitrogen	Phosphorus	Paalas	Nitrogen	Phosphorus	Paalas
31.25	62.50	0.00			

Time of giving chemical fertilizer	Requisite Qty of Fertilizer (Kilogram per hector)			Time of giving chemical fertilizer	Requisite Qty of Fertilizer (Kilogram per hector)		
	Urea	Singl e Super Phosphate	Mur at of Pota sh		Urea	Singl e Super Phosphate	Mura t of Pota sh
At the time of sowing	67.93	390.63	0.0				

Recommendation:

As the ratio of land with Salt is found more hence for improvement of the land following remedies are to be used:

1. Dig a trench to drain the water.
2. Use plenty of organic fertilizers.
3. Apply 5 to 10 tons of gypsum powder and 7.5 to 12.5 metric tons of organic fertilizer or 12.5 to 15 metric tons of pressed mud per hectare.
4. Green crops like jute, Dhaincha, Chevri, Urad should be buried in the ground.

The following measures should be taken to eliminate the deficiency of major nutrients:

1. In arable land, 5 to 10 million tons of organic fertilizer or 12.5 to 15 million tons of pressed mud should be applied at least every 3 years, and in horticultural land, 5 to 10 million tons of organic fertilizer or 12.5 to 15 million tons of pressed mud should be applied annually.

2. Since the amount of available nitrogen is low, organic fertilizers should be used abundantly.
3. Since the amount of available phosphorus is low, organic fertilizer PSB should be used.
4. The amount of fertilizer should be given to the crops as per the fertility level and the recommendations of the Agricultural University. However, the list of fertilizer to be given according to the season is attached.

The following measures should be taken to eliminate micronutrient deficiencies:

1. Use plenty of organic fertilizers.
2. Ferrous sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 25 to 30 kg per hectare.
3. Copper sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 10 to 12 kg per hectare.

4. Manganese sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 10 to 25 kg per hectare.
5. Zinc sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 25 to 30 kg per hectare.

Things to be implemented for full efficiency of chemical fertilizers use:

1. Supply the soil with adequate amounts of organic fertilizers before applying chemical fertilizers.
2. Do not throw or scatter chemical fertilizers into the ground.
3. Chemical fertilizers should be applied row by row next to the crops.
4. Use a two-step process to account for the crop at the time of sowing.
5. Always water the soil lightly to prevent the applied fertilizers from leaching out.

6. Care should be taken to ensure that the soil is always moist to prevent nitrogen from evaporating into the air.
7. For efficient use of nitrogen fertilizers, nitrogen fertilizers should be applied in 2 to 3 divided doses.
8. 1 percent neem powder should be used in nitrogenous fertilizers.
9. Slowly dissolving fertilizers such as urea DAP briquettes should be used.
10. Phosphorus and potassium are nutrients needed in the early stages of the crop, so supply these fertilizers at the time of sowing.
11. If the soil is low in phosphorus, phosphorus-rich fertilizers should be sown or buried.
12. When using single super phosphate, mix it with organic fertilizer.

जा.क्र. एमआयटी/कार्स/2019/2207

दिनांक: 21/01/2020

माती परीक्षण अहवाल



8391-5/A/0003/UK/FN



8391-5/A/0003/UK/FN



8391-5/A/0003/UK/FN



8391-5/A/0003/UK/FN

अहवाल क्र.: ULR-TC8242190000001196P		Page	
शेतकऱ्याचे नाव व पत्ता :		मित्र साधना शिक्षण प्रसारक मंडळ	
मो. न..		गट न. 144, पाथी	
नमुना क्र. : 4558 (विशेष व सूक्ष्म तपासणी)		ता. फुलंब्री, जि. औरंगाबाद	
नमुना प्राप्त दिनांक		नमुना प्रकार: माती	
17/01/2020	तपासणी दिनांक	17/01/2020 ते 21/01/20	

रासायनिक तपासणी अहवाल

अ. क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामू (pH)	संख्या	7.0	8.59	तीव्र अल्कली
2	क्षारता (EC)	मिली सिमेन्स/सेंटीमीटर	1 पेक्षा कमी	0.22	साधारण
3	नत्र (N)	किलो/हेक्टर	281 ते 420	250.8	कमी
4	संद्रिय कार्बन (OC)	टक्के	0.41 ते 0.60	0.98	भरपूर
5	स्फुरद (P)	किलो/हेक्टर	15 ते 21	84.37	अत्यंत भरपूर
6	पालाश (K)	किलो/हेक्टर	151 ते 240	6451.3	अत्यंत भरपूर
7	*मुक्त चुना (CaCo3)	टक्के	2.5 ते 5	12.50	अत्यंत जास्त चुनखडी
8	कॅल्शियम (Ca)	मिलीईक्वी %	0.041 ते 0.61	30.19	जास्त
9	मॅग्नेशियम (Mg)	मिलीईक्वी %	2.5 ते 5	5.48	जास्त
10	सोडीअम (Na)	मिलीईक्वी %	5 ते 15	12.08	मध्यम
11	सल्फर (So4)	पी.पी.एम	10.1 ते 15	390.0	अत्यंत भरपूर
12	*तांबे (Cu)	पी.पी.एम	0.20 पेक्षा जास्त	0.255	पूरेसे
13	*लोह (Fe)	पी.पी.एम	4.50 पेक्षा जास्त	1.812	कमी
14	*जस्त (Zn)	पी.पी.एम	0.60 पेक्षा जास्त	0.412	कमी
15	*मंगल (Mn)	पी.पी.एम	2.00 पेक्षा जास्त	0.562	कमी
16	*बोरॉन (B)	पी.पी.एम	0.6 पेक्षा जास्त	1.49	पूरेसे
17	*मॉलिब्डेनम	पी.पी.एम	0.05 पेक्षा जास्त	0.86	पूरेसे

DEEPAK
TYAMBAK
BORNAREDigitally signed by
DEEPAK TYAMBAK
BORNARE
Date: 2020.01.21
16:43:48 +05'30'डॉ. दिपक टी. बोरनारे
प्रमुख विश्लेषक

- टिप: १) चिन्ह असलेल्या चाचण्या प्रयोगशाळेच्या एनएबीएल च्या प्रमाणपत्राअंतर्गत समाविष्ट नाहीत.
२) प्रयोगशाळा कृषी विभाग, महाराष्ट्र शासन नोंदणीकृत आहे.
३) प्रयोगशाळेच्या लेखी संमतीशिवाय अहवालानुषंग वदल करता येणार नाही.
४) परीक्षण अहवाल कोर्टाच्या कामासाठी चालणार नाही.

*****अहवाल समाप्त*****

MIT CENTER FOR ANALYTICAL RESEARCH & STUDIES

Outward No MIT/Cars/2019/2207

Dt. 21/1/2020

Soil Testing Report

Report No ULR-TC8242190000001196P			
Name & address of farmer		Mitra Sadhana Shikshan Prasarak Mandal, Gat No 144, Pathri Taluka-Fulambri, District-Aurangabad 8668679204	
Mobile No			
Sample No 4558 (Special & Minute Inspection)		Type of Sample: Soil	
Date of receipt of sample	17/1/2020	Date of checking	17/1/2020 to 21/1/2020

Chemical Inspection Report

Sr. No	Qualities in Soil Inspection	Unit	Proper ratio	Ratio recd in inspection	Analysis of Percent
1	Samu (pH)	Nos.	7.0	8.59	Strong alkali
2	Alkalinity (EC)	Mili Siemens/ Centimeter	Less than 1	0.22	Normal
3	Nitrogen (N)	Kilo/Hector	281 to 420	250.8	Less
4	Organic Carbon	Percent	0.41 to 0.60	0.98	More
5	Phosphorus	Kilo/Hector	15 to 21	84.37	Quite more
6	Palash	Kilo/Hector	151 to 240	6451.3	Quite more

7	Free Lime (CaCo ₃)	Percent	2.5 to 5	12.50	Quite more lime
8	Calcium (Ca)	Milieu %	0.041 to 0.61	30.19	More
9	Magnesium (Mg)	Milieu %	2.5 to 5	5.48	More
10	Sodium (Na)	Milieu %	5 to 15	12.08	Medium
11	Sulfur (So ₄)	PPM	10.1 to 15	390.0	Quite more
12	*Copper (Cu)	PPM	More than 0.20	0.255	Enough
13	*Iron (Fe)	PPM	More than 4.50	1.812	Less
14	*Zinc (Zn)	PPM	More than 0.60	0.412	Less
15	*Mangal (Mn)	PPM	More than 2.00	0.562	Less
16	*Boron (B)	PPM	More than 0.6	1.49	Enough
17	*Molybdenum	PPM	More than 0.05	0.86	Enough

SD

Dr. Deepak T. Bornare
Chief Analyst

Note:

1. Tests marked with * are not covered under the laboratory's NABL certification.
2. The Laboratory is registered with Agricultural Dept Govt of Maharashtra

3. Without written consent of laboratory change cannot be made in the report.
4. The Test Report would not be accepted for Court case.

Name of Crop:			Name of Crop:		
Type of Crop:			Type of Caste: Any		
Manure:			Manure		
Requisite qty of fertilizer			Requisite qty of fertilizer		
Nitrogen	Phosphorus	Paalash	Nitrogen	Phosphorus	Paalash

Time of giving chemical fertilizer	Requisite Qty of Fertilizer (Kilogram per hectore)			Time of giving chemical fertilizer	Requisite Qty of Fertilizer (Kilogram per hectore)		
	Urea	Singl e Super Phosphate	Mura t of Pota sh		Urea	Singl e Super Phosphate	Murat of Potas h

Recommendation:

As the ratio of land with Salt is found more hence for improvement of the land following remedies are to be used:

1. Dig a trench to drain the water.
2. Use plenty of organic fertilizers.

3. Apply 5 to 10 tons of gypsum powder and 7.5 to 12.5 metric tons of organic fertilizer or 12.5 to 15 metric tons of pressed mud per hectare.
4. Green crops like jute, Dhaincha, Chevri, Urad should be buried in the ground.

The following measures should be taken to eliminate the deficiency of major nutrients:

1. In arable land, 5 to 10 million tons of organic fertilizer or 12.5 to 15 million tons of pressed mud should be applied at least every 3 years, and in horticultural land, 5 to 10 million tons of organic fertilizer or 12.5 to 15 million tons of pressed mud should be applied annually.
2. Since the amount of available nitrogen is low, organic fertilizers should be used abundantly.
3. Since the amount of available phosphorus is low, organic fertilizer PSB should be used.

4. The amount of fertilizer should be given to the crops as per the fertility level and the recommendations of the Agricultural University. However, the list of fertilizer to be given according to the season is attached.

The following measures should be taken to eliminate micronutrient deficiencies:

1. Use plenty of organic fertilizers.
2. Ferrous sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 25 to 30 kg per hectare.
3. Copper sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 10 to 12 kg per hectare.
4. Manganese sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 10 to 25 kg per hectare.

5. Zinc sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 25 to 30 kg per hectare.

Things to be implemented for full efficiency of chemical fertilizers use:

1. Supply the soil with adequate amounts of organic fertilizers before applying chemical fertilizers.
2. Do not throw or scatter chemical fertilizers into the ground.
3. Chemical fertilizers should be applied row by row next to the crops.
4. Use a two-step process to account for the crop at the time of sowing.
5. Always water the soil lightly to prevent the applied fertilizers from leaching out.
6. Care should be taken to ensure that the soil is always moist to prevent nitrogen from evaporating into the air.

7. For efficient use of nitrogen fertilizers, nitrogen fertilizers should be applied in 2 to 3 divided doses.
8. 1 percent neem powder should be used in nitrogenous fertilizers.
9. Slowly dissolving fertilizers such as urea DAP briquettes should be used.
10. Phosphorus and potassium are nutrients needed in the early stages of the crop, so supply these fertilizers at the time of sowing.
11. If the soil is low in phosphorus, phosphorus-rich fertilizers should be sown or buried.
12. When using single super phosphate, mix it with organic fertilizer.

पिकाचे नाव:			पिकाचे नाव:		
पिकाची जात:			पिकाची जात: कोणतीही		
शेणखत :			शेणखत :		
खाताची आवश्यक मात्रा			खताची आवश्यक मात्रा		
नत्र	स्फुरद	पालाश	नत्र	स्फुरद	पालाश
रासायनिक खते	खताची आवश्यक मात्रा (किलोग्राम प्रति हेक्टर)			रासायनिक खते	खताची आवश्यक मात्रा (ग्राम प्रति झाड)
देण्याच्या वेळा	युरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश	देण्याच्या वेळा	युरिया
					सिंगल सुपर फॉस्फेट
					म्युरेट ऑफ पोटॅश

शिफारस

क्षार/विनल्युक्त जमिनीचे प्रमाण जास्त आढळून आले असल्याने जमीन सुधारणेचे खालीलप्रमाणे उपाय योजावेत.

1	चर खोदून पाण्याच्या निचऱ्याची सोय करावी.
2	सॅद्रिय खतांचा भरपूर वापर करावा.
3	हेक्टरी ५ ते १० टन जिप्सम पड आणि ७.५ ते १२.५ मे.टन सॅद्रिय खत अथवा १२.५ ते १५ मे.टन प्रेसमड द्यावे.
4	ताग, रेंचा, शेवरी, उडीद यासारखी हिरवळीची पिके जमिनीत गाडवीत.

प्रमुख अन्नद्रव्यांची कमतरता दूर करण्यासाठी खालीलप्रमाणे उपाय योजावेत.

1	जिरायत क्षेत्रात किमान दर ३ वर्षांनी ५ ते १० मे.टन सॅद्रिय खत अथवा १२.५ ते १५ मे.टन प्रेसमड व बागायत क्षेत्रात दरवर्षी ५ ते १० मे. टन सॅद्रिय खत अथवा १२.५ ते १५ प्रेसमड वापरावे.
2	उपलब्ध नत्राचे प्रमाण कमी असल्याने सॅद्रिय खतांचा भरपूर वापर करावा.
3	उपलब्ध स्फुरदाचे प्रमाण कमी असल्याने पी.एस.बी. या जैविक खतांचा वापर करावा.
4	सुपीकता पातळी व कृषि विद्यापीठाची शिफारशीनुसार पिकांना खताच्या मात्रा द्याव्यात. हंगामनिहाय द्यावयाची खत मात्रा सोबत जोडली आहे.

सूक्ष्म अन्नद्रव्यांची कमतरता दूर करण्यासाठी खालीलप्रमाणे उपाय योजावेत.

1	सॅद्रिय खतांचा भरपूर वापर करावा.
2	फेरस सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खतांचा हेक्टरी २५ ते ३० किलो या प्रमाणात पेरणीचेवेळी जमिनीत वापरावे.
3	कॉपर सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खतांचा हेक्टरी १० ते १२ किलो या प्रमाणात पेरणीचेवेळी जमिनीत वापरावे
4	मँगनीज सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खतांचा हेक्टरी १० ते २५ किलो या प्रमाणात पेरणीचेवेळी जमिनीत वापरावे
5	झिंक सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खतांचा हेक्टरी २५ ते ३० किलो या प्रमाणात पेरणीचेवेळी जमिनीत वापरावे

रासायनिक खतांचा पूर्ण कार्यक्षमतेने वापर होण्यासाठी आमलात आणावयाच्या बाबी

1	रासायनिक खतांच्या वापरापूर्वी जमिनीस पुरेशा प्रमाणात सॅद्रिय खतांचा पुरवठा करा.
2	रासायनिक खते जमिनीमध्ये फेकून किंवा विस्कटून देऊ नका.
3	रासायनिक खते पिकांच्या ओळी शेजारी ओळीने द्यावीत.
4	पेरणीच्यावेळी द्यावयाची खते पिकास देण्यासाठी दोन चाडी पायरीचा उपयोग करा.
5	वापरलेल्या खतांचा पाण्याद्वारे निचरा होऊ नये म्हणून जमिनीस नेहमी हलके पाणी द्यावे.
6	नत्रयुक्त खतांतील नत्राचे हवेत बाष्पीभवन होऊ नये म्हणून जमीन नेहमी वापसा अवस्थेत राहिल याची काळजी घ्यावी.
7	नत्रयुक्त खतांचा कार्यक्षम वापर होण्यासाठी नत्रयुक्त खते २ ते ३ वेळा विभागून द्यावीत.
8	नत्रयुक्त खतामध्ये १ टक्का निंबोळी पॅडीचा वापर करावा.
9	युरिया - डी.ए.पी. त्रिकेट या हळूहळू विरघळणाऱ्या खतांचा वापर करावा.
10	स्फुरद आणि पालाश या अन्नद्रव्यांची पिकांच्या सुरुवातीच्या अवस्थेमध्ये गरज असते, त्यामुळे या खतांचा पुरवठा पेरणीच्या वेळीच करा.
11	जमिनीमध्ये स्फुरदाचे प्रमाण कमी असेल तर स्फुरदयुक्त खते पेरून अथवा गाडून द्यावीत.
12	सिंगल सुपर फॉस्फेट हे खत वापरताना सॅद्रिय खतामध्ये मिसळून द्या.

Name of Crop: Wheat			Name of Crop:		
Type of Crop: In time			Type of Caste: Any		
Manure: 10.00 (Ton per hectare)			Manure		
Requisite qty of fertilizer			Requisite qty of fertilizer		
Nitrogen	Phosphorus	Paalash	Nitrogen	Phosphorus	Paalash
100.00	62.50	25.00			

Time of giving chemical fertilizer	Requisite Qty of Fertilizer (Kilogram per hector)			Time of giving chemical fertilizer	Requisite Qty of Fertilizer (Kilogram per hector)		
	Urea	Single Super Phosphate	Murat of Potash		Urea	Single Super Phosphate	Murat of Potash
At the time of sowing	108.70	390.63	41.67				
After 21 days of sowing	108.70	00	00				

Recommendation:

As the ratio of land with Salt is found more hence for improvement of the land following remedies are to be used:

1. Dig a trench to drain the water.
2. Use plenty of organic fertilizers.

3. Apply 5 to 10 tons of gypsum powder and 7.5 to 12.5 metric tons of organic fertilizer or 12.5 to 15 metric tons of pressed mud per hectare.
4. Green crops like jute, Dhaincha, Chevri, Urad should be buried in the ground.

The following measures should be taken to eliminate the deficiency of major nutrients:

1. In arable land, 5 to 10 million tons of organic fertilizer or 12.5 to 15 million tons of pressed mud should be applied at least every 3 years, and in horticultural land, 5 to 10 million tons of organic fertilizer or 12.5 to 15 million tons of pressed mud should be applied annually.
2. Since the amount of available nitrogen is low, organic fertilizers should be used abundantly.
3. Since the amount of available phosphorus is low, organic fertilizer PSB should be used.

4. The amount of fertilizer should be given to the crops as per the fertility level and the recommendations of the Agricultural University. However, the list of fertilizer to be given according to the season is attached.

The following measures should be taken to eliminate micronutrient deficiencies:

1. Use plenty of organic fertilizers.
2. Ferrous sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 25 to 30 kg per hectare.
3. Copper sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 10 to 12 kg per hectare.
4. Manganese sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 10 to 25 kg per hectare.

5. Zinc sulfate, a micronutrient fertilizer, should be applied to the soil at the time of sowing at a rate of 25 to 30 kg per hectare.

Things to be implemented for full efficiency of chemical fertilizers use:

1. Supply the soil with adequate amounts of organic fertilizers before applying chemical fertilizers.
2. Do not throw or scatter chemical fertilizers into the ground.
3. Chemical fertilizers should be applied row by row next to the crops.
4. Use a two-step process to account for the crop at the time of sowing.
5. Always water the soil lightly to prevent the applied fertilizers from leaching out.
6. Care should be taken to ensure that the soil is always moist to prevent nitrogen from evaporating into the air.

7. For efficient use of nitrogen fertilizers, nitrogen fertilizers should be applied in 2 to 3 divided doses.
8. 1 percent neem powder should be used in nitrogenous fertilizers.
9. Slowly dissolving fertilizers such as urea DAP briquettes should be used.
10. Phosphorus and potassium are nutrients needed in the early stages of the crop, so supply these fertilizers at the time of sowing.
11. If the soil is low in phosphorus, phosphorus-rich fertilizers should be sown or buried.
12. When using single super phosphate, mix it with organic fertilizer.

1837

ANNEX B) Copy 29-1

MAHARASHTRA POLLUTION CONTROL BOARD

Phone No 0240-
2473461, 62, 63

Dy. Regional Office
Plot No A-4/1 Paryavaran Bhavan
Behind Lokpatra, Chikalhana
Industrial Area, Jalna Road
Aurangabad

INSPECTION REPORT

Date 3/1/2020

Today, on 3/1/2020, the Divisional Commissioner Aurangabad conducted a site inspection as per the instructions given by the Maharashtra State Human Rights Commission, Mumbai, in the case No. MAS/Case No. 6832/2018, constituted a committee on 3/1/2020 for site inspection.

During the inspection, the committee included Mr. Swapnil More SDM Fulambri, Mr. Surendra Deshmukh Tehsildar Fulambri, Mr. Dr. Ashok Dandge BDO Fulambri, Mr. Santosh Tambe Saheb API vager bazar, Mr. Shelar Saheb Senior Geologist, Mrs. Patange Madam Agriculture Officer,

Mr. Pradeep Wankhede Deputy Regional Officer M
Pra Ni Mandal, Mr. Raviraj Patil, Mr. Rajesh Auti
Area Officer, all the complainant Gram Sevaks etc.
During the inspection, as per the instructions given
by Sub-Divisional Officer Shri More Saheb, the
complainant along with his representative and
others collected water samples from wells and
borewells in the following locations, Pathri, Taluka-
Phulambri District, Aurangabad, in the presence of
everyone.

1. Shri Bhagwan Shankar Suradkar, Gat No 123
Vilage-Pathri (Well)
2. Shri Sanjay Khandu Navgire, Gat No 123
Vilage-Pathri (Well)
3. Shri Pramod Eknathrao Jadhav, Gat No 143
Vilage-Pathri (Well)
4. Shri Sheshrao Gyanu Jadhav, Gat No 141
Vilage-Pathri (Well)

5. Shri Ganesh Bhagwan Jadhav, Gat No 140
Vilage-Pathri (Bore-Well)
6. Shri Dinesh Vinayak Jadhav, Gat No 143
Vilage-Pathri (Well)
7. Shri Mitra Sadhana Shikshan Prasarak Mandal,
Gat No 144 Vilage-Pathri (Well)

At the time of inspection the samples of water of above 6 wells and 1 boar well were collected and were sealed on the spot in presence of all.

At this time in the groove of Gat No 123 blackish coloured spent wash was found.

SD	SD	SD
Shri Bhagwan Shankar Suradkar Vilage Pathri	Shri R.P. Jadhav Gramsevak Villiage-Pathri	Shri Kiran Pathrikar
SD	SD	SD
Shri Raviraj Patil Area Officer	Dr. Rajesh Auto Area Officer	Shri Pradip Wankhede
		Dy. Officer

महाराष्ट्र प्रदूषण नियंत्रण मंडळ



माहितीचा
अधिकार



“आपली सेवा आमचे कर्तव्य”

उप प्रादेशिक कार्यालय,
प्लॉट नं. अ -४/१, पर्यावरण भवन,
लोकपत्रच्या मागे, चिकलठाणा, औदयोगिक
क्षेत्र,
जालना रोड, औरंगाबाद
फोन नं ०२४०-२९९३००४

जा.क्र.मप्रनिमं/ उपप्राकाऔ/मा.अ/ २१६ १२०२२

दिनांक- २२/१२/२०२२

By Hand

प्रति,

श्री. संदीप शेषराव जाधव,
रा. पाथ्री ता. फुलंब्री,
जि. औरंगाबाद.

विषय:- माहिती अधिकार अधिनियम -२००५ अन्वये मागितलेली माहिती

संदर्भ:- आपला माहिती अधिकार अर्ज FTS No221117-FTS-0242 दि. 17/11/2022.

उपरोक्त विषयास व संदर्भास अनुसरुन मागितलेली माहिती कार्यालयातील उपलब्ध दस्ताऐवजानुसार खालीलप्रमाणे सादर करण्यात येत आहे. (एकुण पृष्ठ संख्या - ३५)

मागितलेली माहिती	उत्तर
१) मौजे पाथ्री येथील रसायन पिडीत शेतकऱ्यांनी आपल्या कार्यालयास सादर केलेल्या विविध तक्रारंची संपुर्ण संचिका साक्षांकित करुन देण्यात गावी.	सादर माहिती अधिकार अर्जाच्या अनुषंगाने म.प्र.नि. मंडळ औरंगाबाद, या कार्यालयातील उपलब्ध दस्ताऐवजानुसार आपण पडताळणी केलेली माहिती सोबत जोडली आहे.
२) आपल्या कार्यालयाकडून करण्यात आलेल्या कार्यवाहीचे विविध संबंधीत आरोपी, अधिकारी कर्मचारी, यांचे नावे केलेल्या पत्र व्यवहाराचे संपुर्ण दस्ताऐवज साक्षांकित करुन देण्यात यावे.	
३) रसायन पिडीत शेतकऱ्यांबाबत आपल्या कार्यालयाने केलेल्या सहकार्य तसेच संपुर्ण लॅब पाणी परिक्षणाचे, माती परिक्षण, बाबतचे संपुर्ण दस्ताऐवज देण्यात यावेत.	
४) गुन्हा करणाऱ्या रॅडीको कंपनी व आरोपींवर आपल्या कार्यालयाणे केलेल्या कार्यवाहीचे संपुर्ण संचिका साक्षांकित करुन देण्यात यावी.	
५) टँकर चालक-मालक यांचेवर केलेल्या कार्यवाहीची संचिका साक्षांकित करुन देणे.	

जन माहिती अधिकारी, औरंगाबाद
तथा
उप-प्रादेशिक अधिकारी,
औरंगाबाद

सोबत - वरिल प्रमाणे

प्रत माहितीस्तव सादर-

अपिलिय अधिकारी तथा प्रादेशिक अधिकारी, म.प्र.नि.मंडळ, प्लॉट नं. अ-४/१, पर्यावरण भवन, लोकपत्रच्या मागे, चिकलठाणा औदयोगिक क्षेत्र, जालना रोड, औरंगाबाद.

1841

ANNEX B1
only

MAHARASHTRA POLLUTION CONTROL BOARD

Phone No 0240-
2993004

Dy. Regional Office
Plot No A-4/1 Paryavaran Bhavan
Behind Lokpatra, Chikalthana
Industrial Area, Jalna Road
Aurangabad

Outward No MPNM/UPPKA/
M.A/946/2022

Dated 22/12/2022

By hand

To

Shri Sandip Sheshrao Chavhan

Staying at Pathri, Taluka-Fulambri

District-Aurangabad

Sub: Information asked under Right to
Information Act 2005

Ref: Your application under Right to Information

FTS No 221117-FTS-0242 dated 17/11/2022

In view of the above subject the information asked
is being submitted as per the documents available
in the office as under: (Total Pages 35)

Information demanded	Reply
<p>1 The complete file of various complaints submitted to your office by the farmers affected by chemicals in Pathri district should be attested.</p>	<p>This information in view of Right to Information</p>
<p>2 All documents of correspondence made in the names of various relevant accused, officers, and employees of the proceedings taken by your office should be attested.</p>	<p>as per the docs available in MPN Mandal Aurangabad the information</p>
<p>3 Complete documentation regarding the cooperation provided by your office regarding the farmers affected by chemicals, as well as complete lab water testing and</p>	<p>verified by you is annexed is annexed.</p>

	soil testing, should be provided.	
4	The entire file of the action taken by your office against the Radico company that committed the crime and the accused should be attested.	
5	To certify the file of action taken against the tanker driver-owner.	

SD

Public Information Officer, Aurangabad &
Dy. Regional Officer, Aurangabad

Encl: As above

Copy for information

Appellate Officer & Regional Officer, MPN Mandal,
Plot No A-4/1, Paryavan Bhavan, Behind Lokpatra,
Chikalthana Industrial Area, Jalna Road,
Aurangabad

दि. ३१/०८/२०१८ रोजी मौजे पाथ्री, ता. फुलंब्री, जि. औरंगाबाद मधील गट न. १४४, शेत जमिनीमध्ये विहीरीचे दूषित पाणी पिल्यामुळे नागरीकांच्या आरोग्यावर परिणाम झाल्याची बातमीच्या अनुषंगाने प्रादेशिक कार्यालय, औरंगाबाद यांनी केलेल्या कारवाईचा तपशिल खालील प्रमाणे आहे.

दिनांक	तपशिल
३१/०८/२०१८	द.लोकमत वृत्तपत्रात दि. ३१/०८/२०१८ रोजी मौजे पाथ्री, ता. फुलंब्री, जि. औरंगाबाद मधील गट न. १४४, शेत जमिनीमध्ये विहीरीचे दूषित पाणी पिल्यामुळे नागरीकांच्या आरोग्यावर परिणाम झाल्याची बातमीच्या अनुषंगाने उप-प्रादेशिक कार्यालय, औरंगाबाद कार्यालयामधील अधिकारी, मंडल अधिकारी व तक्रारकर्ते/नागरीक यांचे सोबत सदर परिसराची दि. ३१/०८/२०१८ रोजी पाहणी करण्यात आली. सदर पाहणी दरम्यान स्पॅट वॉश/ स्पॅट स्लज टँकर मार्फत वाहतुक करण्यात येऊन गट न. १४४, शेत जमिनीमध्ये मौजे पाथ्री, ता. फुलंब्री, जि. औरंगाबाद येथे टाकण्यात आलेला दिसून आला. त्यामुळे गट न. १४४ व गट न. १२३ मधील विहीरीच्या पाण्याचा रंग हलका पिवळसर झालेला आढळून आला.
०५/०९/२०१८ व ०७/०९/२०१८	सदर बातमीच्या अनुषंगाने जिल्हा कृषि अधिकक्षक, औरंगाबाद, जिल्हा पशुसंवर्धन अधिकारी, औरंगाबाद, जिल्हा आरोग्य अधिकारी, जिल्हा परिषद, औरंगाबाद यांना दि. ०५/०९/२०१८, दि. ०७/०९/२०१८ रोजी पत्र देऊन पुढील कार्यवाहीसाठी वर्ग करण्यात आले.
११/०९/२०१८	प्रादेशिक कार्यालय, औरंगाबाद मार्फत दि. ११/०९/२०१८ रोजी मे. रेडिको, डिस्ट्रीलरीज महाराष्ट्र लि., शेंद्रा, जि. औरंगाबाद यांना संमतीपत्रातील अटी व शर्तीचे उल्लंघन केल्यामुळे कारणे दाखवा नोटीस बजावण्यात आली.
११/०९/२०१८	दि. ११/०९/२०१८ रोजी श्री. प्रमोद एकनाथराव जाधव व इतर, रा. सर्व पाथ्री, ता. फुलंब्री, जि. औरंगाबाद यांना दि. ३१/०८/२०१८ रोजी प्रसिध्द झालेल्या बातमीच्या अनुषंगाने केलेल्या कार्यवाहीचा अहवाल कळविण्यात आला.
२४/०९/२०१८	दि. २४/०९/२०१८ रोजी श्री. प्रमोद एकनाथराव जाधव व इतर, रा. सर्व पाथ्री, ता. फुलंब्री, जि. औरंगाबाद यांना दि. ३१/०८/२०१८ रोजी प्रसिध्द झालेल्या बातमीच्या अनुषंगाने पाहणी करून घेण्यात आलेल्या विहीर/कुपनलिकेच्या पाण्याचा पृथःकरण अहवाल देण्यात आला.
०५/१०/२०१८	पोलीस ठाणे वडोद बाजार यांचे पत्र दि. १८/१०/२०१८ नुसार सहाय्यक पोलीस निरीक्षक पोलीस स्टेशन वडोद बाजार ता. फुलंब्री, जि. औरंगाबाद यांना या कार्यालयाचे पत्र क्र. १८१८ दि. ०५/१०/२०१८ नुसार दि. ३१/०८/२०१८ रोजी संकलीत केलेल्या पाण्याचे नमुन्यांचे अहवालावर लेखी स्वरूपात स्वयंस्पष्ट अभिप्राय कळविले आहे.
११/१०/२०१८	दि. ११/१०/२०१८ रोजी अध्यक्ष, मित्र साधना शिक्षण प्रसारक मंडळ, गट क्र. १४४, पाथ्री, ता. फुलंब्री, जि. औरंगाबाद यांना दि. ३१/०८/२०१८ रोजी प्रसिध्द झालेल्या बातमीच्या अनुषंगाने सूचित करण्यात आले होते की, आपण गट क्र. १४४ येथील शेत जमिनीवर आपण टाकलेला गाळ/स्पेण्ट वॉश कोटून व किती प्रमाणात आणला होता व कधी टाकला होता या बाबतची माहिती या कार्यालयात सादर करण्यात यावी.
२५/१०/२०१८	दि. १६/१०/२०१८ व दि. २०/१०/२०१८ रोजी श्री. प्रमोद एकनाथराव जाधव व इतर, रा. सर्व पाथ्री, ता. फुलंब्री, जि. औरंगाबाद यांच्या तक्रारीच्या अनुषंगाने दि. २५/१०/२०१८ रोजी श्री. राजेंद्र पाथ्रीकर, उपाध्यक्ष, मित्र साधना शिक्षण प्रसारक मंडळ, पाथ्री, यांच्या समवेत गट क्र. १४४ संस्थेच्या मालकीच्या जमिनीची पाहणी करण्यात आली व पाहणी दरम्यान संस्थेच्या मालकीच्या विहीरीच्या पाण्याचे नमुने घेण्यात आले व तसेच दि. ११/१०/२०१८ रोजीच्या पत्राच्या

	अनुषंगाने विचारणा केली व सदर परिसरामध्ये आसवणी प्रकल्पातील गाळ/स्पेट वॉश जमिनीमध्ये टाकल्यामुळे सदर परिसरामधील शेत जमिनीवर टाकल्यामुळे शेत जमिनीमधील माती व विहीर/कुपनलिकेच्या पाण्यावर जैविक पध्दतीने शेतजमीन पुर्ववत करणे आवश्यक आहे या करीता म.प्र.नि.मंडळाकडे कालबध्द कार्यक्रय सात दिवसांच्या आत सादर करावा असे पत्राद्वारे सूचविले.
२५/१०/२०१८	दि. २५/१०/२०१८ रोजी जल प्रदूषण (प्रतिबंध व नियंत्रण) कायदा १९७४ व हवा प्रदूषण (प्रतिबंध व नियंत्रण) कायदा १९८१ अन्वये मे. रेडिको एन व्हि. डीस्टलरीज प्लॉट क्र. १९२ ते १९५, पंचतारांकीत एम.आय.डी.सी. शेंद्रा, औरंगाबाद या उद्योगास सदर तक्रारीच्या अनुषंगाने योग्य ती कारवाई करण्याचे निर्देश दिले.
२९/१०/२०१८	दि. २९/१०/२०१८ रोजी मे. रेडिको एन व्हि. डीस्टलरीज प्लॉट क्र. १९२ ते १९५, पंचतारांकीत एम.आय.डी.सी. शेंद्रा, औरंगाबाद यांनी सदर निर्देशा बाबत आपले म्हणणे मांडले व पुढिल निर्देशीत योग्य ती कारवाई करण्यात येईल या बाबत म्हणणे मांडले.
२९/१०/२०१८	दि. २९/१०/२०१८ रोजी च्या पत्राच्या अनुषंगाने फोस्टर डेव्हलपमेंट औरंगाबाद यांनी सदर तक्रारी बाबत त्यांचा अभिप्राय सादर केला.
०१/११/२०१८	दि. ०१/११/२०१८ रोजी जिल्हा कृषि अधिक्षक, औरंगाबाद व जिल्हा आरोग्य अधिकारी, जिल्हा परिषद, औरंगाबाद यांना सदर तक्रारीच्या कार्यवाही बाबत स्मरणपत्र देण्यात आले व तसेच आरोग्य अधिकारी, प्राथमिक आरोग्य केंद्र, वडोद बाजार, फुलंब्री यांना सदर तक्रारीच्या अनुषंगाने प्राथमिक आरोग्य केंद्रात माहे जानेवारी २०१८ ते ०१/११/२०१८ पर्यंत दाखल झालेल्या रुग्णांची माहिती मागविण्यात आली होती. सद्यस्थितीत माहिती अप्राप्त आहे.
०२/११/२०१८	दि. १६/१०/२०१८ व दि. २०/१०/२०१८ रोजी श्री.डॉ. प्रमोद जाधव व श्री. भिमराव गणपतराव गाडेकर व इतर, रा. पाथी, ता. फुलंब्री, जि. औरंगाबाद यांच्या तक्रारीच्या अनुषंगाने दि. ०२/११/२०१८ रोजी श्री. डॉ. प्रमोद जाधव, श्री. भगवान शंकर सुग्डकर व इतर, रा. सर्व पाथी, यांच्या समवेत पाहणी करून तक्रारदारांच्या विहीरीच्या पाण्याचे नमुने घेण्यात आले.
०४/११/२०१८	दि. ०४/११/२०१८ रोजी मे. रेडिको एन व्हि. डीस्टलरीज प्लॉट क्र. १९२ ते १९५, पंचतारांकीत एम.आय.डी.सी. शेंद्रा, औरंगाबाद यांनी मंडळाने दिलेल्या निर्देशानुसार दि. २७/१०/२०१८ ते दि. ०३/११/२०१८ याकालावधीत २७ ट्रिप मध्ये १६ मे. टन प्रति ट्रिप नुसार एकुण ४३२ मे. टन कॅटॅमिनेटेड सॉईल गट क्र. १४४ मधुन उचलून त्यांच्या मौजे. टाकळी येथील कंपोस्टींग साईटवर पुढिल विल्हेवाटीकरीता (सीएसआर अंतर्गत) उचलली असल्याचे कळविले आहे. तसेच दि. ०५/११/२०१८ रोजी रु. ५ लक्षाची बँक हमी जमा करून विहीरीच्या पाण्याचे नमुने घेण्यास गेले असता गावकऱ्यांनी विरोध केल्याने पुढिल प्रकिया करणे शक्य न झाल्याबाबत कळविले आहे.
०५/११/२०१८	दि. १८/१०/२०१८ रोजीच्या सहाय्यक पोलीस निरिक्षक, पोलीस ठाणे वडोद बाजार यांच्या पत्राच्या अनुषंगाने दि. ०५/११/२०१८ रोजी च्या पत्राने दि. ३१/०८/२०१८ रोजी संकलीत केलेल्या पाण्याचा पृथःकरण अहवालाबाबत अभिप्राय सदर पोलीस ठाणे वडोद बाजार यांना देण्यात आला.
१३/११/२०१८	दि. १३/११/२०१८ रोजी प्रादेशिक अधिकारी, औरंगाबाद यांनी श्री. राजेंद्र पाथीकर, उपाध्यक्ष, मित्र साधना शिक्षण प्रसारक मंडळ, पाथी, यांच्या समवेत सद्यस्थितीची पाहणी करून उर्वरीत काही ठिकाणच्या माती मिश्रीत स्पेट वॉश/गाळ लवकरात लवकर काढण्याचे तांडी निर्देश देण्यात आले.

२९/११/२०१८	दि. २७/११/२०१८ रोजी श्री. डॉ. प्रमोद एकनाथराव जाधव, श्री. भगवान शंकर सुरडकर, श्रीमती. सुभद्राबाई विनयकराव जाधव, श्री. भगवान बाळा जाधाव, श्री. शेषराव व्यानुजी जाधव सर्व राहणार पाथी, ता. फुलंब्री, जि. औरंगाबाद यांच्या तक्रार अर्जाच्या अनुषंगाने दि. २९/११/२०१८ रोजी मा. उपसंचालक, भूवैज्ञानिक उपसंचालक कार्यालय, शहानुरमिया. दर्गा रोड, औरंगाबाद यांना पत्र देण्यात आले आहे.
२१/१२/२०१८	मे. रेडिको एन व्हि. डिस्टलरी एम.आय.डी.सी. शेद्रा, या उद्योगाची वैयक्तिक सुनावणी दि. २१/१२/२०१८ रोजी मुख्यालय, म.प्र.नि.मंडळ, मुंबई येथे घेण्यात आली आहे.
२७/१२/२०१८	सदर प्रकरणी मुख्यालयात झालेल्या वैयक्तिक सुनावणीच्या अनुषंगाने या कार्यालयाने तहसिलदार, तहसिल कार्यालय, फुलंब्री, जि. औरंगाबाद यांना पत्र क्र. २१२१ दि. २७/१२/२१०८ अन्वये गट क्र. १४४, मौजे. पाथी, ता. फुलंब्री, जि. औरंगाबाद येथे मित्र साधना शिक्षण प्रसारक मंडळ व फोस्टर डेव्हलपमेंट यांच्या मालकीच्या शेत जमिनीमध्ये मागील ३ वर्षांपासून ते आजपर्यंत कोणत्या प्रकारची पिके घेण्यात आली याची माहिती मागविण्यात आली होती.
३०/१२/२०१८	मे. रेडिको एन व्हि. डिस्टलरी एम.आय.डी.सी. शेद्रा, या उद्योगाची वैयक्तिक सुनावणी दि. २१/१२/२०१८ रोजी मुख्यालय, म.प्र.नि.मंडळ, मुंबई येथे घेण्यात आली होती व त्या बैठकीचे इतिवृत्त या कार्यालयास दि. ३०/१२/२०१८ रोजी इ-मेल द्वारे प्राप्त झाले.
०३/०१/२०१९	मुख्यालयात घेतलेल्या दि. २१/१२/२०१८ रोजीच्या वैयक्तिक सुनावणीमध्ये दिलेल्या सूचने नुसार गट क्र. १४४, पाथी ता. फुलंब्री, जि. औरंगाबाद या परिसरातील सद्यस्थितीचे कलर फोटो लॉजीट्यूड व लॉटीट्यूडसह या कार्यालयाने दि. ०४/०१/२०१९ रोजी मुख्यालयास इ-मेलद्वारे कळविले आहे.
०४/०१/२०१९	सदर प्रकरणी या कार्यालयाने पत्र क्र. १७८८ दि. ०१/११/२०१८ अन्वये वैद्यकीय अधिकारी प्राथमिक आरोग्य केंद्र वडोद बाजार यांच्याकडून पाथी परिसरातील नागरिकांचा आरोग्यावर परिणाम झाला याबाबत अहवाल मागविला होतो. त्यानुसार वैद्यकीय अधिकारी, वडोद बाजार यांचा अहवाल त्यांचे पत्र दि. ०४/०१/२०१९ नुसार प्राप्त झाला असून यामध्ये महिनावारी रुग्णांची संख्या देण्यात आली असून सदरील ठिकाणच्या शेतातील विहीरीचे पाणी पिण्यासाठी न वापरणेबाबत तेथील रहिवाश्यांचे समुपदेशन करून जनजागृती केल्याबाबत कळविले होते. तसेच ग्रामपंचायत पाथी यांना सदरील ठिकाणच्या विहीरीच्या पाण्याचे नमुने जैविक व रासायनिक तपासाणी करून घेण्याबाबत कळविले आहे.
१०/०१/२०१९	पोलीस ठाणे वडोद बाजार येथे स्टेशन डायरी क्र. ३३०/१८ वरिष्ठ अर्ज क्रमांक १७/१८ नुसार अर्जदार नामे भिमराव गणपत गाडेकर व इतर ४७ सर्व रा. पाथी, ता. फुलंब्री, जि. औरंगाबाद यांनी दिलेल्या तक्रार अर्जानुसार मौजे. पाथी, ता. फुलंब्री, जि. औरंगाबाद येथील शेत गट न. १३९, १४०, १४१, १४२, १४३, १२३ व १२४ मधील शेत जमिनीची माती व स्पेन्ट वांशच्या थराचे परिक्षण होऊन लेखी स्वरूपात उत्तर व स्पष्ट अभिप्राय मिळणे बाबत दिलेले पत्र दि. ०७/०१/२०१९ नुसार या कार्यालयाने पत्र क्र. ५१ दि. १०/०१/२०१९ रोजी मातीच्या व गाळाच्या नमुन्यामध्ये कॅडमियम, क्रोमियम (Hexa), कॉपर, लिड (pb), निकेल, नायट्रेट नायट्रोजन, नायट्राईट नायट्रोजन, झींक, फॉस्फेट हे घटक विहित मर्यादेत आढळून आले असल्याचे कळविले आहे.
१८/०१/२०१९	दि. २७/११/२०१८ रोजी श्री. डॉ. प्रमोद एकनाथराव जाधव, श्री. भगवान शंकर सुरडकर, श्रीमती. सुभद्राबाई विनयकराव जाधव, श्री. भगवान बाळा जाधाव, श्री. शेषराव व्यानुजी जाधव सर्व राहणार पाथी, ता. फुलंब्री, जि. औरंगाबाद यांच्या तक्रार अर्जाच्या अनुषंगाने दि. २९/११/२०१८



	रोजी मा. उपसंचालक, भूवैज्ञानिक उपसंचालक कार्यालय, शहानुरमिया दर्गा रोड, औरंगाबाद यांना दिलेल्या पत्रानुसार उपसंचालक, भूवैज्ञानिक उपसंचालक कार्यालय, शहानुरमिया दर्गा रोड, औरंगाबाद यांनी त्यांचे पत्र क्र. ४९ दि. १७/०१/२०१९ नुसार सदर प्रकरण त्यांच्या कार्यालयाशी संबंधित नसल्याचे कळविले आहे.
१९/०१/२०१९	जिल्हा मृद सर्वेक्षण व मृद चाचणी अधिकारी, कृषि कार्यशाळा, औरंगाबाद यांचे कडून गट न. १४४, मित्र साधना शिक्षक प्रसारक मंडळ व फोस्टर डेव्हलपमेंट, पाथ्री, ता. फुलंब्री, जि. औरंगाबाद यांच्या शेतातील मातीचे नमुने परिक्षण अहवाल मागविण्यात आला होता. तो अहवाल दि. १९/०१/२०१९ रोजी प्राप्त झाला असून प्राप्त अहवालावरून असे दिसते की वरील शेत जमीन सामान्य स्वरूपाची असून अपेक्षित अल्प सामान्य आहे.
२१/०१/२०१९	सदर प्रकरणी दि. २१/०१/२०१९ रोजी उप-प्रादेशिक अधिकारी, औरंगाबाद यांनी मा. महाराष्ट्र राज्य मानवी हक्क आयोग यांचे समोर शपथपत्र सादर केले.
२४/०१/२०१९	मे. रेडिको एन व्हि. डिस्टलरी एम.आय.डी.सी. शेंद्रा या उद्योगाच्या झालेल्या सुनावणीच्या इतिवृत्ताच्या अनुषंगाने या कार्यालयाकडून मागितलेली माहिती मा. सहसंचालक(हप्रनि) म.प्र.नि.मंडळ, मुंबई यांना दि. २४/०१/२०१९ रोजीच्या पत्रानुसार सादर करण्यात आली.
२८/०१/२०१९	सदर प्रकरणी मुख्यालयात झालेल्या वैयक्तिक सुनावणीच्या अनुषंगाने या कार्यालयाने तहसिलदार, तहसिल कार्यालय, फुलंब्री, जि. औरंगाबाद यांना पत्र क्र. २१२१ दि. २७/१२/२०१८ अन्वये गट क्र. १४४, मौजे. पाथ्री, ता. फुलंब्री, जि. औरंगाबाद येथे मित्र साधना शिक्षण प्रसारक मंडळ व फोस्टर डेव्हलपमेंट यांच्या मालकीच्या शेत जमिनीमध्ये मागील ३ वर्षांपासून ते आजपर्यंत कोणत्या प्रकारची पिके घेण्यात आली याची माहिती मागविण्यात आली होती. त्यानुसार तलाठी सजा पाथ्री यांनी त्यांचे पत्र दि. २८/०१/२०१८ नुसार गट क्र. १४४, मौजे. पाथ्री, ता. फुलंब्री, जि. औरंगाबाद येथे मित्र साधना शिक्षण प्रसारक मंडळ व फोस्टर डेव्हलपमेंट यांच्या मालकीच्या शेत जमिनीमध्ये सन २०१६-२०१७ मध्ये बाजरी व मका, सन २०१७-२०१८ मध्ये बाजरी व मका ही पिके घेण्यात आली असून सन २०१८-२०१९ मध्ये काही क्षेत्र पडीत असून काही क्षेत्रा मध्ये बाजरी व मका घेतल्याचे नमुद केले आहे. सदरची माहिती मुख्यालयास (हप्रनि) विभागास वैयक्तिक सुनावणीच्या वेळेस समक्ष देण्यात आलेली आहे.
०१/०२/२०१९	सदरील प्रकरणाच्या अनुषंगाने तहसिल कार्यालय फुलंब्री यांच्या कडून गट क्र. १४४, मधील मित्र साधना शिक्षण प्रसारक मंडळ व फोस्टर डेव्हलपमेंट यांच्या मालकीच्या शेत जमिनीचा पिका बाबतचा अहवाल मागविण्यात आला होता त्या अनुषंगाने तलाठी सजा पाथ्री यांनी दि. ०१/०२/२०१९ रोजीच्या पत्रान्वये कळविण्यात आलेला आहे.
०४/०२/२०१९	सदर प्रकरणी मे. फोस्टर डेव्हलपमेंट व मित्र साधना प्रसारक मंडळ, पाथ्री, जि. औरंगाबाद व मे. रेडिको एन व्हि. डिस्टलरी एम.आय.डी.सी. शेंद्रा यांच्या विरुद्धच्या तक्रारीच्या अनुषंगाने दि. ०४/०२/२०१९ रोजी वैयक्तिक सुनावणी घेण्यात आली होती.
०७/०२/२०१९	दि. २९/११/२०१८ व दि. २७/१२/२०१८ रोजीच्या पत्राच्या अनुषंगाने मा. उपसंचालक, भूजल सर्वेक्षण आणि विकास यंत्रणा औरंगाबाद यांना सदर प्रकरणी अहवाल मागविण्यात आला असून त्यांनी दि. ०७/०२/२०१९ च्या पत्राच्या अनुषंगाने सदर बाब या कार्यालयाशी संबंधित नाही असे कळविले आहे.



१२/०२/२०१९	दि. ०४/०२/२०१९ च्या वैयक्तीक सुनवणी दरम्यान देण्यात आलेल्या निर्देशानुसार अनुषंगाने मा. उपसंचालक, भूजल सर्वेक्षण आणि विकास यंत्रणा औरंगाबाद यांना अहवाल मागितलेला असून सद्यस्थितीत अप्राप्त आहे.
२२/०२/२०१९	सदर प्रकरणी मे. फोस्टर डेव्हलपमेंट व मित्र साधना प्रसारक मंडळ, पाथी, जि. औरंगाबाद व मे. रेडिको एन व्हि. डिस्टलरी एम.आय.डी.सी. शेंद्रा यांच्या विरुद्धच्या तक्रारीच्या अनुषंगाने श्री. भिमराव गाडेकर, पाथी, ता. फुलंब्री, जि. औरंगाबाद यांना बैठकीचे इतिवृत्त त्यांच्या पत्र दि. ०७/०२/२०१९ च्या अनुषंगाने देण्यात आले.
०५/०३/२०१९	या कार्यालयाने मा. उपसंचालक, भूजल सर्वेक्षण आणि विकास यंत्रणा औरंगाबाद यांना दि. ०४/०२/२०१९ च्या पत्राद्वारे गट क्र. १४४ व आजुबाजूच्या परिसरातील जमिनीखालील ७० फुट भूजल सर्वे करून अहवाल मागविला होता त्या अनुषंगाने मा. उपसंचालक, भूजल सर्वेक्षण आणि विकास यंत्रणा औरंगाबाद यांनी दि. ०५/०३/२०१९ रोजीच्या पत्राद्वारे सदर विषय या कार्यालयाशी निगडित नाही असे कळविले आहे.
०९/०४/२०१९	सदरील प्रकरणी डॉ. प्रमोद एकनाथराव जाधव व इतर यांनी महाराष्ट्र राज्य अनुसूचित जाती जमाती आयोग, मुंबई यांच्याकडे दाद मागीतली असून सदर प्रकरणी आयोगाच्या दि. ०८/०४/२०१९ रोजीच्या पत्राच्या अनुषंगाने म.प्र.नि.मंडळ, औरंगाबाद यांनी सदर प्रकरणी आपले म्हणणे दि. ०९/०४/२०१९ रोजी दाखल केलेले आहे.
१७/०५/२०१९.	सदर प्रकरणी मा. मानवी हक्क आयोग, मुंबई यांचे न्यायालयासमोर दि. १७/०५/२०१९ रोजी सूनावणी होऊन सदर प्रकरणात पोलीस उपनिरीक्षक श्री. सचिन पाटील, उपनिरीक्षक वडोद पोलीस स्टेशन हे पोलीस अधिक्षक, औरंगाबाद (ग्रामीण) यांच्या वतीने हजर राहून त्यांचा अहवाल EXC प्रमाणे सादर केला आहे. त्याची प्रत तक्रारदार व अॅड. जगताप (म.प्र.नि.मंडळ) यांना उपलब्ध करून दिली. तसेच तहसिलदार श्री. देखमुख, मा. जिल्हाधिकारी यांचे प्रतिनिधी यांनी देखील त्यांचा अहवाल EXD नुसार सादर केला असून त्याची प्रत देखील तक्रारदार व मंडळाचे वकील श्री. जगताप यांना उपलब्ध करून दिली आहे. अॅड. जगताप (म.प्र.नि.मंडळ) यांनी EXC व EXD बाबत कुठलेही म्हणणे नाही असे आयोगासमोर सादर केले. मा. आयोगाने तक्रारदार यांना या संदर्भात कुठल्याही प्रकारचे म्हणणे सादर करण्याची मुभा देऊन व दिल्यास त्याची प्रत पुढील तारखेपूर्वी संबंधीत वार्दीना अंतीम युक्तीवादापूर्वी पोहोच करणे विषयी सूचना केली. व पुढील प्रस्तावित तारीख १७/०७/२०१९ रोजी राहिल असे आदेश दिले.
२१/०६/२०१९	उपरोक्त प्रकरणी म.प्र.नि.मंडळाचे क्षेत्र अधिकारी यांनी पाथी परीसरातील ७ विहीरींचे पाण्याचे नमुने तक्रारदारासमवेत संकलीत केले व त्याच दिवशी सदर नमुने प्रादेशिक प्रयोगशाळा, म.प्र.नि.मंडळ, औरंगाबाद येथे पृथःकरणाकरीता दाखल केले.
१२/०७/२०१९	उपरोक्त प्रकरणी पाथी येथील तक्रारदार श्री. भिमराव गणपत गाडेकर, यांनी दि. २१/०६/२०१९ रोजी संकलीत केलेल्या विहीरींच्या पाण्याचे नमुन्यांचा पृथःकरण अहवाल मिळणे बाबत दि. १२/०७/२०१९ रोजी पत्रान्वये मागणी केल्या नुसार सदर पृथःकरण अहवाल तक्रारदार यांना या कार्यालयाने पत्र क्र. ९७८ दि. १५/०७/२०१९ नुसार समक्ष देण्यात आले.
१५/०७/२०१९	उपरोक्त प्रकरणी तक्रारदार श्री. भगवान शंकर सुरडकर व इतर यांनी दि. १५/०७/२०१९ रोजी आरोपींना मदत होईल या हेतूने आपण कारवाई करत असल्याबाबतचे निवेदन या कार्यालयास सादर केले. सदर निवेदनाची प्रत सोबत जोडली आहे.



१७/०७/२०१९	उपरोक्त प्रकरणी मा. मानवी हक्क आयोग यांचे समोर असलेली दि. १७/०७/२०१९ रोजीची अंतीम युक्तीवादाची तारीख रद्द होऊन प्रस्तावित तारीख ही दि. २६/०८/२०१९ रोजी ठेवल्याचे मंडळाचे विधी अधिकारी यांचे कडून दूरध्वनीद्वारे समजले.
१८/०७/२०१९	उपरोक्त प्रकरणी मे. फोस्टर डेव्हलपमेंट व मित्र साधना शिक्षण प्रसारक मंडळ, पाथ्री, ता. फुलंब्री, जि. औरंगाबाद, तक्रारदार पाथ्री व मे. रेडिको एन.व्हि. डिस्टलरीज, एम.आय.डी.सी. शेंद्रा, यांची म.प्र.नि.मंडळ, मुख्यालय येथे घेतलेली वैयक्तीक सुनावणी दि. ०४/०२/२०१९ च्या इतिवृत्तात दिलेल्या सूचने नुसार केलेल्या कार्यवाहीचा अहवाल मा. सहसंचालक(हप्रनि), मुंबई यांना दि. १८/०७/२०१९ च्या पत्रान्वये कळविण्यात आलेला आहे.
०५/०८/२०१९	तक्रारदार श्री. भगवान शंकर सुरडकर व इतर यांनी दि. १५/०७/२०१९ रोजी दिलेले निवेदन व मागणी नुसार या कार्यालयाचे क्षेत्र अधिकाऱ्यांनी दि. ०५/०८/२०१९ रोजी तक्रारदार समक्ष सदर परिसराची पाहणी करून गट क्र. १४४ व परिसरातील सात विहीरींच्या पाण्याचे नमुने तक्रारदार समक्ष त्यांच्या उपस्थितीत संकलीत करून प्रादेशिक प्रयोगशाळा औरंगाबाद येथे त्याच दिवशी पृथःकरणकरीता जमा केले होते. सदरचे पृथःकरण अहवाल या कार्यालयास प्राप्त झाले असून त्याची प्रत सोबत जोडली आहे.
१६/०८/२०१९	श्री. शेषराव ग्यानुजी जाधव व इतर सर्व रा. मौजे. पाथ्री, ता. फुलंब्री, जि. औरंगाबाद यांना त्यांचे निवेदन जिल्हाधिकारी कार्यालय यांच्या मार्फत या कार्यालयास प्राप्त दि. २०/०७/२०१९ च्या अनुषंगाने या कार्यालयाचे पत्र क्र. ११३० दि. १६/०८/२०१९ नुसार सदर प्रकरणी केलेल्या कार्यवाहीचा विस्तृत अहवाल कळविला असून त्याची प्रत मा. जिल्हाधिकारी, जिल्हाधिकारी कार्यालय, औरंगाबाद यांना अवगत केली आहे.
२३/०८/२०१९	पोलीस ठाणे वडोद बाजार गु.र.नं.१६९/२०११ क. २७७, २७८, २८४ भादवी सह कलम ३(१) (C)(X), ३(२) (V)(Va) अ.जा.ज.अ.प्र. सुधारणा अधिनियम २०१५ प्रमाणे दाखल गुन्ह्या मध्ये आपले कार्यालयाचे मार्फतीने प्रदूषित झालेल्या शेतीमधील मातीचे व विहीरींचे पाण्याचे नमुने आपले कार्यालयामार्फत संकलीत करून पडताळणी करून प्रदूषणाबाबत अहवाल मिळणे बाबतच्या दि. १६/०८/२०१९ च्या प्राप्त पत्रानुसार त्यांना या कार्यालयाचे पत्र क्र. ११४८ दि. २३/०८/२०१९ अन्वये अहवाल समक्ष देण्यात आलेला आहे.
०४/०९/२०१९	उपरोक्त विषयीचा विस्तृत अहवाल मंडळाच्या मुख्यालयास दि.०४.०९.२०१९ रोजी ईमेल द्वारे कळविला आहे.
०९/१०/२०१९	उप-विभागीय पोलीस अधिकारी, उप-विभाग ग्रामीण यांना या कार्यालयाचे पत्र क्र. १२७३ दि. ०९.१०.२०१९ अन्वये पोलीस ठाणे वडोद बाजार गु.र.नं.१६९/२०११ कं. २७७, २७८, २८४ भादवी सह कलम ३(१) (C)(X), ३(२) (V)(Va) अ.जा.ज.अ.प्र. सुधारणा अधिनियम २०१५ या गुन्ह्याच्या तपासामध्ये माहिती कळविली आहे. तसेच सदरची बाब म.प्र.नि.मंडळाच्या मुख्यालयास ईमेल द्वारे कळविली आहे.
३१/१०/२०१९	मा. महाराष्ट्र राज्य मानवी हक्क आयोग, मुंबई यांचे प्रकरण क्र. MAS/Case No. ६८३२/२०१८ श्री. शेषराव जी. जाधव व इतर रा. पाथ्री, ता. फुलंब्री, जि. औरंगाबाद अनुषंगाने दिलेले आदेश दि. १५/११/२०१९ नुसार मा. विभागीय आयुक्त औरंगाबाद यांनी तज्ञांची समिती गठित करून त्याचा अहवाल सादर करण्याबाबत निर्देश दिले आहेत. पुढिल सुनावणी दि. ०४.०२.२०२० रोजी आहे.
२१/१२/२०१९	उपरोक्त विषयी मा. महाराष्ट्र राज्य मानवी हक्क आयोग, मुंबई यांचे प्रकरण क्र. MAS/Case No. ६८३२/२०१८ श्री. शेषराव जी. जाधव व इतर रा. पाथ्री, ता. फुलंब्री, जि. औरंगाबाद

	अनुषंगाने दिलेले आदेश दि. १५/११/२०१९ नुसार मा. विभागीय आयुक्त औरंगाबाद यांनी दि. १८.१२.२०१९ च्या आदेशानुसार तज्ञांची समिती गठित केली अरुन समितीने १५ दिवसांत वस्तु स्थितीदर्शक अहवाल सादर करण्याबाबत सूचना केली आहे.
०३/०१/२०२०	उपरोक्त विषयी मा. विभागीय आयुक्त औरंगाबाद यांनी दिलेल्या सूचनेनुसार गठित केलेल्या समितीने गट क्र. १४४, मौजे. पाथी येथील परिसराची प्रत्यक्ष पाहणी केली. यावेळी उपविभागीय अधिकारी पैठण-फुलंब्री यांनी दिलेल्या सूचनेनुसार म.प्र.नि.मंडळाच्या अधिकाऱ्यांनी गट क्र. १४४ व परिसरातील ७ विहीरींच्या पाण्याचे नमुने संकलीत केले व ते तक्रारदार व समिती सदस्यांसमोर जागेवर सिल करुन प्रादेशिक प्रयोगशाळा, औरंगाबाद येथे पृथःकरणासाठी त्याच दिवशी जमा करण्यात आले.
१३/०१/२०२०	उपरोक्त विषयी उपविभागीय अधिकारी, उपविभागीय अधिकारी कार्यालय, पैठण-फुलंब्री मुख्यालय, औरंगाबाद यांचे पत्र जा.क्र. २०१९/एमएजी,मानवी हक्क/कावि-४१ दि. ०६/०१/२०२० नुसार दि. १३/०१/२०२० रोजी उपविभागीय अधिकारी यांच्या कार्यालयात दि. ०३/०१/२०२० रोजी संकलीत केलेल्या ७ विहीरींच्या पाण्याच्या तपासणी अहवाल बैठकीत सादर केले. यावेळी उपविभागीय अधिकारी यांनी पुढील दोन दिवसात उपरोक्त विषयी विस्तृत अहवाल विभागीय आयुक्तांनी गठित केलेल्या समिती सदस्यांच्या सहीने सादर करणे बाबत सूचना केली.



A. M. Nagar Adv
T.C.

The details of the action taken by the Regional Office, Aurangabad on 31/8/2018 in response to the news that the health of the citizens was affected due to drinking contaminated water from a well in Group No. 144 farm land in Village-Pathri Taluka-Phulambri District Aurangabad:

31/08/2018	In Daily Lokmat Newspaper dated 31/8/2018 in village-Pathri, Taluka-Fulambri, District-Aurangabad in the agricultural land in Gat No 144 due to drinking the impure water of the well the health of citizens was affected. In view of this news along with Officers in Dy. Regional Office Aurangabad, Circle Officer and complainant/citizens on 31/8/2018 inspection of said area was done. During this inspection the transport was made through Spent
------------	---

	<p>Wash/ Spent Sludge Tanker and in the agricultural land in Gat No 144 it was found dropped in Gat No 144 in village-Pathri, Taluka-Fulambri, District-Aurangabad. Hence the colour of water in well in Gat No 144 and Gat No 123 was found light yellowish.</p>
05/09/2018 & 07/09/2018	<p>In view of the said news letter was given to District Agricultural Superintendent, Aurangabad District Animal Husbandry Officer Aurangabad, District Health Officer, Zillah Parishad Aurangabad on 5/9/2018 and on 7/9/2018 and transferred for further action.</p>
11/09/2018	<p>Due to violation of terms and conditions in consent letter on 11/9/2018 the Show Cause Notice was served to M/s Radico Distilleries</p>

	Maharashtra Ltd Shendra, District-Aurangabad
11/09/2018	On 11/9/2018 Shri Pramod Eknathrao Jadhav and other all from Pathri, Taluka-Fulambri, District-Aurangabad in view of the news published on 31/8/2018 the action report was informed.
24/09/2018	On 24/9/2018 to Shri Pramod Eknathrao Jadhav and other all from Pathri, Taluka-Fulambri, District-Aurangabad in view of the news published on 31/8/2018 the analysis report of water of well/bore-well was given
05/10/2018	As per letter dated 18/10/2018 of Police Station Vadod Bazaar to Asst Police Inspector of Police Station Vadod Bazaar Taluka-Fulambri Dist-

	<p>Aurangabad vide this office letter No 1818 dated 5/10/2018 on 31/8/2018 on the report of samples of collected water in writing by self-explanatory report it is informed.</p>
11/10/2018	<p>In view of the news published on 31/8/2018 on 11/10/2018 the President, Mitra Sadhana Shikshan Prasarak Mandal, Gat No 144, Pathri, Taluka-Fulambri, District-Aurangabad was notified to give the information to this office from where the mud/spent wash was brought by you that was put by you in the agricultural land in Gat No 144.</p>
25/10/2018	<p>On 16/10/2018 and 20/10/2018 in view of the complaint of Shri Pramod Eknathrao Jadhav and other all from Pathri, Taluka-Fulambri, District-</p>

Aurangabad on 25/10/2018 along with Shri Rajendra Pathrikar, Vice-President Mitra Sadhana Shikshan Prasarak Mandal, Pathri inspection of the land of Gat No 144 belonged to the institute was done and during inspection the samples of water of well were taken and in view of the letter dated 11/10/2018 inquiry was made. Due to the dumping of sludge/spent wash from the distillation project in the said area into the land, it is necessary to restore the agricultural land using biological methods on the soil in the agricultural land and water from the well/well pipe. For this, I. P. N. Mandal suggested through a letter that a time-bound program be submitted

	within seven days.
25/10/2018	On 25/10/2018 vide Water Pollution (Prevention & Control) Act 1974 and Air Pollution (Prevention & Control) Act 1981 in view of the complaint the directives have been given to the industry named M/s Radico NV Distilleries, Plot No 192 to 195, Five Star MIDC Shendra, Aurangabad.
29/10/2018	On 29/01/2018, M/s Radico Distilleries Plot No. 192 to 195 Five Star MIDC Shendra, Aurangabad expressed their views regarding the said directive and further directed appropriate action to be taken.
29/10/2018	Pursuant to the letter dated 29/01/2018, Foster Development Aurangabad submitted its opinion regarding the said complaint.

01/11/2018	<p>On 1/11/2018, a reminder was issued to the District Agriculture Superintendent, Aurangabad and the District Health Officer, Zilla Parishad, Aurangabad regarding the action taken on the said complaint and also the Health Officer, Primary Health Center, Vadod Bazar, Phulambri was asked for information about the patients admitted to the Primary Health Center from January 2018 to 1/11/2018 in connection with the said complaint. At present, this information is not available.</p>
02/11/2018	<p>On 16/10/2018 and 20/10/2018, in accordance with the complaint of Shri Dr. Pramod Jadhav and Shri Bhimrao Ganpatrao Gadekar and others, Ra</p>

	<p>Pathri, Taluka Phulambri, District Aurangabad, on 2/11/2018, Shri Dr. Pramod Jadhav, Shri Bhagwan Shankar Suradkar and others, Ra Sarva Pathri, inspected the well and collected water samples from the complainants.</p>
04/11/2018	<p>Dated 4/11/2018, M/s Radico Distilleries Plot No. 192 to 195 Five Star MIDC Shendra, Aurangabad has informed that as per the instructions given by the Board, a total of 432 May Tons of Contaminated Soil was lifted from Group No. 144 in 27 trips at a rate of 16 May Tons per trip and was lifted to their composting site at Mouje Takli for further disposal (under CSR). Also, on 5/11/2018, when a bank</p>

	<p>guarantee of Rs. 5 lakh was submitted and a sample of well water was taken, it was reported that further processing was not possible due to opposition from the villagers.</p>
05/11/2018	<p>In view of the letter dated 18/10/2018 of Asst Police Inspector, Police Station Vadod Bazaar vide letter dated 5/11/2018 about the analysis report of water collected on 31/8/2018 the opinion has been given to said Police Station Vadod Bazaar.</p>
13/11/2018	<p>On 13/11/2018 the Regional Officer Aurangabad had done inspection of current situation along with Shri Rajendra Pathrikar, Vice President, Mitra Sadhana Shikshan Prasarak</p>

	Mandal Pathri verbal directives have been given for removing at the earliest the soil mixed mud/spite wash.
29/11/2018	On 27/11/2018 in view of the complaint application of Shri Dr. Pramod Eknathrao Jadhav, Shri Bhagwan Shankar Suradkar, Smt. Subhadrabai Vinayakrao Jadhav, Shri Bhagwan Bala Jadhav and Shri Sheshrao Vyanuji Jadhav all staying at Pathri, Taluka-Fulambri, District-Aurangabad on 29/11/2018 letter was issued to Dy. Director, Geological Dy. Director Office Shahanurmiya Darga Road, Aurangabad.
21/12/2018	The individual hearing of the industry named M/s Radico Distilleries Five

	Star MIDC Shendra has been done on 21/12/2018 in Head Office MPN Mandal, Mumbai.
27/12/2018	In accordance with the personal hearing held at the headquarters in this case, this office had sought information from the Tehsildar, Tehsil Office, Phulambri, District Aurangabad vide letter No. 2121 dated 27/12/2018 regarding the type of crops grown in the agricultural land owned by Mitra Sadhana Shikshan Prasarak Mandal and Foster Development in Group No. 144, Pathri Taluka-Phulambri District Aurangabad for the last 3 years till date.
30/12/2018	The individual hearing of the industry

	<p>named M/s Radico Distilleries Five Star MIDC Shendra was taken on 21/12/2018 at Headquarter MPN Mandal, Mumbai and the proceeding of that meeting was received by this office by email on 30/12/2018.</p>
03/01/2019	<p>As per the instructions given during individual hearing held on 21/12/2018 in Headquarter the colour photo with longitude and latitude have been sent by this office on 4/1/2019 to the Headquarter.</p>
04/01/2019	<p>In this case, this office had sought a report from the Medical Officer, Primary Health Center, Vadod Bazar, vide letter No. 1788 dated 1/11/2018, regarding the impact on the health of</p>

	<p>the citizens of Pathri area. Accordingly, the report of the Medical Officer, Vadod Bazar has been received as per his letter dated 4/1/2019, in which the number of menstrual patients has been given and it has been informed about the counseling of the residents of the said place and awareness raising about not using the water of the well in the field of the said place for drinking. Also, the Gram Panchayat Pathri has been informed about the biological and chemical testing of the water samples of the wells of the said place.</p>
10/01/2019	As per the letter dated 7/1/2019 issued by the Police Station, Vadod Bazaar, regarding the examination of

	<p>the soil and spent wash layer of the agricultural land in farm groups no. 139, 140, 141, 142, 143, 123 and 124 of the applicant Bhimrao Ganpat Gadekar and 47 others in the police station, Vadod Bazaar, Taluka-Fulambri, District-Aurangabad, and the written reply and clear feedback, this office has informed that the following elements were found in the soil and sediment samples within the prescribed limits: Cadmium, Chromium (Hexa) Copper, Lead (Pb), Nickel, Nitrate, Nitrogen, Nitrite Nitrogen, Zinc, Phosphate.</p>
18/01/2019	On 27/11/2018 Shri Dr. Pramod Eknathrao Jadhav, Shri Bhagwan Shankar Suradkar, Smt. Subhadrabai

	<p>Vinayakrao Jadhav, Shri Bhagwan Bala Jadhav and Shri Sheshrao Vyanuji Jadhav all staying at Pathri, Taluka-Fulambri, District-Aurangabad in view of their complaint application on 29/11/2018 as per the letter given by Dy. Director, Office of Geologist Dy. Director, Shahanurmiya Darga Road, Aurangabad the Dy. Director, Office of Geologist Dy. Director, Shahanurmiya Darga Road, Aurangabad vide their letter No 49 dated 17/1/2019 has informed that this matter is not related to their office.</p>
19/01/2019	<p>From District Soil survey & Soil Testing Officer, Agricultural Workshop, Aurangabad the test report of samples</p>

	<p>of soil from the farm of Gat No 144, Mitra Sadhana Shikshan Prasarak Mandal and Foster Development, Pathri, Taluka-Fulambri, District-Aurangabad was called. That report has been received on 19/1/2019 from which it appears that the above agricultural land is of common type and the expected income is normal.</p>
21/01/2019	<p>In this matter on 21/1/2019 the Dy. Regional Officer, Aurangabad has filed affidavit before Maharashtra State Human Right Commission.</p>
24/01/2019	<p>In view of the proceeding of hearing held of the industry of M/s Redico N.V. Distillery MIDC Shendra the information called from this office was</p>

	submitted to Jt. Director (HPN) MPN Mandal Mumbai vide letter dated 24/1/2019.
28/01/2019	In this matter in view of the individual hearing held in the headquarter this Office has sent letter No 2121 dated 27/12/2018 to Tahasildar, Tahasil Office, Fulambri, District-Aurangabad vide which had called for the information as to in this agricultural land since last 3 years till today what types of crops were taken in respect of Gat No 144 at Village Pathri, Taluka-Fulambri, Dist. Aurangabad in the agricultural land belonged to Mitra Sadhana Shikshan Prasarak Mandal and Foster Development, Pathri, Taluka-Fulambri, District-Aurangabad. Accordingly Talathi Saza Pathri vide

their letter dated 28/1/2018 at Gat No 144, Mitra Sadhana Shikshan Prasarak Mandal and Foster Development, Pathri, Taluka-Fulambri, District-Aurangabad in the agricultural land belonged to Mitra Sadhana Shikshan Prasarak Mandal and Foster Development, Pathri, Taluka-Fulambri, District-Aurangabad in year 2016-2017 the crop of Bajri and Maize, in year 2017-2018 crop of Bajri and Maize were taken and in year 2018-2019 some area was barren and in some area it is mentioned that Bajri and Maize was taken. This information has been given to Head Office (HPN) Department at the time of individual hearing.

01/02/2019	In view of the said matter from the Tahasil Office Fulambri in Gat No 144, the report of the crops in the land belonged to Mitra Sadhana Shikshan Prasarak Mandal and Foster Development, Pathri, Taluka-Fulambri, District-Aurangabad was called. In view of the same Talathi Saza Pathri had informed vide letter dated 1/2/2019.
04/02/2019	In this regard in view of the complaint amongst Mitra Sadhana Shikshan Prasarak Mandal and Foster Development, Pathri, Taluka-Fulambri, District-Aurangabad and M/s Redico N.V. Distillery MIDC Shendra on 4/2/2019 individual hearing was called.

07/02/2019	In view of the letter dated 29/11/2018 and 27/12/2018 from Dy. Director, Ground Water Survey and Dev Machinery Aurangabad the report was called and in view of the letter dated 7/2/2019 they have informed that this aspect is not concerned with this office.
12/02/2019	As per the directives given during individual hearing dated 4/2/2019 the report has been demanded from Dy. Director, Ground Water Survey and Dev Machinery Aurangabad which is not received at the moment.
22/02/2019	In this matter in view of the complaint the proceeding of the meeting between Mitra Sadhana Shikshan Prasarak Mandal and Foster

	<p>Development, Pathri, Taluka-Fulambri, District-Aurangabad and M/s Redico N.V. Distillery MIDC Shendra Shri Bhimrao Gadekar, Patri, Taluka-Fulambri, District-Aurangabad was given in view of their letter dated 7/2/2019.</p>
05/03/2019	<p>This office vide letter dated 4/2/2019 from Dy. Director, Ground Water Survey and Dev Machinery Aurangabad had called the report of Gat No 144 and nearby area after doing ground water survey of 70 feet. In view of the same the Dy. Director, Ground Water Survey and Dev Machinery Aurangabad vide letter dated 5/3/2019 has informed that this subject is not concerned with their</p>

	office.
09/04/2019	In this matter Dr. Pramod Eknathrao Jadhav and other has asked for relief from Maharashtra State Scheduled Castes & Tribes Commission Mumbai and in this matter in view of the letter dated 8/4/2019 of the Commission MPN Mandal Aurangabad has filed their say in this regard on 9/4/2019.
17/05/2019	In this matter before the Court of Human Right Commission Mumbai on 17/5/2019 hearing had taken place. In this matter Police Sub-Inspector Shri Sachin Patil, Sub-Inspector Vadod Police Station remained present on behalf of Police Superintendent Aurangabad (Rural) and has submitted their report as per EXC.

Copy of the same has been made available to the complainant and Adv Jagtap (MPN Mandal). Similarly the representative of Tahasildar Shri Deshmukh, District Collector had also submitted their report as per EXD and its copy was also given to complainant and Adv Jagtap of the Mandal.

Adv Jagtap (MPN Mandal) has submitted before the Commission that in respect of EXC and EXD they do not have any say.

The Commission allowed the complainant to submit any statement in this regard and if allowed, a copy of it should be sent to the concerned plaintiff before the next date before the final arguments and ordered that the next proposed date will be

	17/7/2019.
21/06/2019	In the above case the Area Officer of MPN Mandal had collected samples of water of 7 wells in Pathri area with the complainant and on the same day said samples have been submitted for analysis to Regional Laboratory MPN Mandal, Aurangabad.
12/07/2019	In this matter on 21/6/2019 the complainant in Pathri Shri Bhimrao Ganpat Gadekar about getting analysis report of water of well collected as demanded on 12/7/2019 vide letter when said analysis report has been given to the complainant vide letter No 978 dated 15/7/2019.
15/07/2019	In this matter on 15/7/2019 the

	<p>complainant Shri Bhagwan Shankar Suradkar and other had submitted the assertion to this office stating that the action is being taken to help the accused. A copy of this assertion is attached.</p>
17/07/2019	<p>It was learnt over telephone from the Legal Officer of the Board that the date of final argument before the Human Rights Commission on 17/7/2019 has been cancelled and the proposed date has been fixed as 26/8/2019.</p>
18/07/2019	<p>In the above case, the report of the action taken as per the suggestions given in the minutes of the personal hearing held between Foster Development and Mitra Sadhana Shikshan Prasarak Mandal Pathri</p>

	<p>Taluka- Phulambri, District Aurangabad, complainant Pathri and Messrs. Redicho NV Distilleries MIDC Shendra at the MPN Mandal Headquarters dated 4/2/2019 has been communicated to the Joint Director (HPN), Mumbai, vide letter dated 18/7/2019.</p>
05/08/2019	<p>As per the assertion and demand made by the complainant Shri Bhagwan Shankar Suradkar & other the Regional Officers of this office on 5/8/2019 had done inspection in presence of the complainant and samples of water of seven wells in Gat No 144 and the area have been collected in presence of complainant and had deposited on the same day to Regional Laboratory Aurangabad for</p>

	analysis. This Analysis report has been received by this office the copy of which is annexed.
16/08/2019	Shri Sheshraj Gyanuji Jadhav and all other Ra Mouje Pathri Taluka-Phulambri, District Aurangabad, in pursuance of their representation received by this office through the District Collector's Office dated 20/7/2019, this office has submitted a detailed report of the action taken in the said case as per letter No. 1130 dated 16/8/2019 and a copy of the same has been conveyed to the District Collector's Office, Aurangabad.
23/08/2019	Police Station Vadod Bazaar Crime Reg. No 169/2011 sec 277, 278, 284 of Indian Penal Code with sec

	<p>3(1)(c)(x), 3(2)(v)(va) Scheduled Castes, Tribes Improvement Act 2015, in accordance with the letter received from this office dated 16/8/2019 regarding the collection and verification of soil and well water samples from polluted agricultural lands through our office and obtaining a report on the pollution, the report has been submitted to them as per the letter No. 1148 dated 23/8/2019 of this office.</p>
04/09/2019	<p>The detailed report about the above has been given to Head Office of Mandal on 4/9/2019 by email.</p>
09/10/2019	<p>To Sub-Divisional Police Officer, Sub-Division Rural vide this office letter No</p>

	<p>1273 dated 9/10/2019 in investigation of Police Station Vadod Bazaar Crime Reg. No 169/2011 sec 277, 278, 284 of Indian Penal Code with sec 3(1)(c)(x), 3(2)(v)(va) Scheduled Castes, Tribes Improvement Act 2015 the information has been given. Similarly this aspect has also been informed to the head office of MPN Mandal by email.</p>
31/10/2019	<p>In case No MAS/Case No 6832/2018 of Maharashtra State Human Right Commission Mumbai the order issued in view of Shri Sheshrao J. Jadhav and other staying at Pathri, Taluka-Fulambri, Dist. Aurangabad on 15/11/2019 the Divisional Commissioner Aurangabad has formed Committee of Experts and has given</p>

1880

47-2(Civ)

	<p>directives of submitting the report. Next hearing would be on 4/2/2020.</p>
--	--

21/12/2019	In respect of above the order issued in Maharashtra State Human Right Commission Mumbai the order issued in view of Shri Sheshrao J. Jadhav and other staying at Pathri, Taluka-Fulambri, Dist. Aurangabad dated 15/11/2019 the Divisional Commissioner, Aurangabad as per order dated 18/12/2019 has formed committee of experts who has given instruction about submitting the factual report within 15 days.
03/01/2020	In respect of above as per the instruction given by Divisional Commissioner Aurangabad the committee formed had actually done inspection of the area of Gat No 144 village Pathri. At that time as per the instruction given by Sub-Div Officer

	<p>Paithan-Fulambri the Officers of MPN Mandal have collected samples of water of 7 wells in Gat No 144 and the area and after sealing them on the spot in presence of Complainant and Committee members has sent on the same day to Regional Laboratory, Aurangabad for analysis.</p>
13/01/2020	<p>Regarding the above, the Sub-Divisional Officer, Sub-Divisional Officer's Office, Paithan-Phulambri Headquarters, Aurangabad, vide letter No. 2019/MAG/Human Rights/KV-41 dated 6/1/2020, submitted the water inspection report of 7 wells collected on 3/1/2020 in the meeting held on 13/1/2020 at the Sub-Divisional Officer's office. At this time, the Sub-Divisional Officer instructed to submit</p>

1883

47-20711)

	<p>a detailed report on the above in the next two days under the signatures of the committee members constituted by the Divisional Commissioner.</p>
--	--

मा. महाराष्ट्र राज्य मानवी हक्क आयोग मुंबई प्रकरण क्रं. MAS/Case No-6832/2018
श्री शेषराव जाधव व इतर रा. पाथ्री ता. फुलंब्री जि. औरंगाबाद विरूध्द जिल्हाधिकारी
औरंगाबाद व इतर या प्रकरणातील समितीचा स्थळपाहणी अहवाल

मा. महाराष्ट्र राज्य मानवी हक्क आयोग मुंबई प्रकरण क्रं. MAS/Case No-6832/2018 श्री शेषराव जाधव व इतर रा. पाथ्री ता. फुलंब्री जि. औरंगाबाद विरूध्द जिल्हाधिकारी औरंगाबाद व इतर या प्रकरणात मा.विभागीय आयुक्त औरंगाबाद यांच्या आदेशान्वये समितीमार्फत स्थळपाहणी करण्याकरीता 03.01.2020 ही दिनांक निश्चित करण्यात करण्यात आली होती .त्याअनुषंगाने सदर प्रकरणामध्ये दि.03.01.2020 रोजी मौजे पाथ्री ता. फुलंब्री येथे स्थळपाहणी करण्यात आली असून स्थळपाहणी दरम्यान खालील अधिकारी /कर्मचारी हजर होते.

1. मा.उपविभागीय अधिकारी पैठण-फुलंब्री
2. विभागीय कृषी सहसंचालक , औरंगाबाद यांचे प्रतिनिधी उपविभागीय कृषी अधिकारी ,औरंगाबाद
3. प्रादेशिक अधिकारी महाराष्ट्र प्रदूषण मंडळ यांचे प्रतिनिधी उप प्रादेशिक अधिकारी म.प्र.नि.मंऔरंगाबाद
4. वरिष्ठ भुवैज्ञानिक, भुजल सर्वेक्षण आणि विकास यंत्रणा, औरंगाबाद
5. सहाय्यक पोलीस निरीक्षक वडोदबाजार
6. उप मुख्य कार्यकारी पाणी पुरवठा व स्वच्छता यांचे प्रतिनिधी
7. ग्रामीण पाणी पुरवठा उपअभियंता
8. तहसीलदार फुलंब्री
9. गटविकास अधिकारी फुलंब्री
10. सहाय्यक वैज्ञानिक जि.प औरंगाबाद
11. उपअभियंता यांत्रिकी जि.प औरंगाबाद
12. तालुका कृषी अधिकारी फुलंब्री
13. मंडळ अधिकारी वडोदबाजार
14. तलाठी पाथ्री

तसेच अर्जदार शेषराव ग्यानू जाधव व इतर हे सुध्दा स्थळपाहणीकरीता हजर होते. स्थळपाहणी दरम्यान तक्रारदारांचे जबाब नोंदविण्यात आले तसेच तेथील बाधीत जमीनीचे व पाण्याचे नमुने तपासणीसाठी घेण्यात आले.

तक्रारदार यांनी स्थळपाहणी वेळी खालील जबाब लिहून दिलेला आहे.

आम्ही सर्व तक्रारदार समक्ष उपरोक्त अधिकारी यांनी पाहणी केली. आज रोजी गट नं 123 मध्ये स्पेंट वॉश दुर्गधीयुक्त आहे. गट नं 123 मध्ये पाणी पिवळसर आहे. समितीने 2018 पासून बंद पाणी केली, ती तात्काळ सुरू करण्यात यावी. प्रत्येक जण आरोग्य समस्येने ग्रस्त आहे. त्यामुळे शासनाचा कुठलाही निधी उपलब्ध नाही. व त्यांचा पुनर्वसन व उदरनिर्वाहाची व्यवस्था करावी. आरोग्याच्या समस्येने दहा महिलांचे गर्भपात झाले आहे. व मोठया प्रमाणात 2018 पासून नुकसान झाले आहे. साठ फुटापर्यंत विहीरीचे व बोअरचे

तक्रारदारांचा उप विभागीय अधिकारी
महाराष्ट्र शासनाचे मानवी हक्क अधिकार 2005
महाराष्ट्र शासनाचे मानवी हक्क अधिकारी कार्यालय
पैठण, मुंबई

(श्री सुधीर मोरे)
जनसंपर्क अधिकारी तथा
नायब तहसीलदार, प्रादेशिक अधिकारी कार्यालय
पैठण, मुंबई

पाणी दूषित आहे. आम्हाला गैरअर्जदार हे धमकी देतात व मारहाण करतात. त्यांचा बंदोबस्त करावा .जनावरे मरत झाल्यामुळे व गर्भपात झाल्यामुळे नुकसान भरपाई देण्यात यावी. असे जबाबात नमुद केले आहे.

त्याअनुषंगाने तक्रारदार यांचे लेखी जबाब , प्रत्यक्ष स्थळ पाहणी व पाहणी दरम्यान घेतलेल्या माती व पाण्याचे नमुने तपासणी आधारे समितीचे सदस्य यांनी खालीलप्रमाणे अहवाल सादर केला आहे.

प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण मंडळ, औरंगाबाद यांचा अहवाल

दै.लोकमत वृत्तपत्रात दि. 31/08/2018 रोजी मौजे पाथ्री, ता. फुलंब्री, जि. औरंगाबाद मधील गट न. 144, शेत जमिनीमध्ये विहीरीचे दूषित पाणी पिल्यामुळे नागरीकांच्या आरोग्यावर परिणाम झाल्याची बातमीच्या अनुषंगाने उप-प्रादेशिक कार्यालय, औरंगाबाद कार्यालयामधील अधिकारी, मंडल अधिकारी व तक्रारकर्ते/नागरीक यांचे सोबत सदर परिसराची दि. 31/08/2018 रोजी पाहणी करण्यात आली. सदर पाहणी दरम्यान स्पेंट वॉश/ स्पेंट स्लज टँकर मार्फत वाहतुक करण्यात येऊन गट न. 144, शेत जमिनीमध्ये मौजे पाथ्री, ता. फुलंब्री, जि. औरंगाबाद येथे टाकण्यात आलेला दिसून आला. तसेच गट न. 144 व गट न. 123 मधील विहीरीच्या पाण्याचा रंग हलका पिवळसर झालेला आढळून आला.

प्रादेशिक अधिकारी , महाराष्ट्र प्रदूषण मंडळ, औरंगाबाद यांच्या अधिका-या मार्फत पाथ्री शिवारातील गट क्र. 144 व परिसरातील विहीरीच्या पाण्याचे व शेतातील मातीचे नमुने तक्रारदार समक्ष त्यांच्या संमतीने वेळोवेळी दि. 31/08/2018, 25/10/2018, 02/11/2018, 21/06/2019 व 05/08/2019 रोजी संकलीत केलेले असून त्याचे पृथःकरण अहवाल सोबत जोडण्यात आलेले आहेत. (प्रत सोबत)

दि 25/10/2018 रोजी जलप्रदूषण व (प्रतिबंध व नियंत्रण)कायदा 1974 व हवा प्रदूषण (प्रदूषण व नियंत्रण)कायदा 1981 अन्वये मे.रेडीको एन.व्ही डीस्टलरीज प्लॉट क्र. 192 ते 195 पंचतारांकीत एमआयडीसी शेंद्रा , औरंगाबाद या उद्योगास सदर तक्रारीच्या अनुषंगाने योग्य ती कार्यवाही करण्याचे निर्देश दिले. या अनुषंगाने दिनांक 04/11/2018 रोजी मे.रेडीको एन.व्ही डीस्टलरीज प्लॉट क्र.192 ते 195 पंचतारांकीत एमआयडीसी शेंद्रा , औरंगाबाद यांनी मंडळाने दिलेल्या निर्देशानुसार दि. 27/10/2018 ते दि. 03.11.2018 या कालावधीत 29 ट्रीप मध्ये 16 मे.टन प्रती ट्रीप नूसार एकूण 464 मे.टन कॅनर्टिमिनेटेड सॉईल गट क्र.,144 मधून उचलून त्यांच्या मौजे टाकळी कोलते कंपोस्टींग साईटवर पुढील विल्हेवाटीकरीता (सीएसआर अंतर्गत) उचललेली असल्याचे कळविले आहे. (प्रत जोडली आहे)

तसेच यापूर्वी प्रादेशिक अधिकारी , महाराष्ट्र प्रदूषण मंडळ, औरंगाबाद यांनी दि. 01/11/2018 रोजी आरोग्य अधिकारी, प्राथमिक आरोग्य केंद्र वडोद बाजार यांच्याकडून माहे. जानेवारी - 2018 ते नोव्हेंबर - 2018 पर्यंत दाखल झालेल्या रुग्णांची माहिती मागविण्यात आली होती. त्यानुसार दि. 04/01/2019 रोजी प्राप्त अहवालामध्ये महिनावार रुग्णांची संख्या देण्यात आलेली आहे (प्रत सोबत).

उपरोक्त प्रकरणी जिल्हा मृदू सर्व्हेक्षण व मृद चाचणी अधिकारी, कृषी कार्यशाळा, औरंगाबाद यांच्याकडून गट न. 144, मित्र साधना शिक्षक प्रसारक मंडळ व फोस्टर डेव्हलपमेंट पाथ्री ता. फुलंब्री, जि. औरंगाबाद यांच्या शेतातील मातीचे नमुन्यांचा परिक्षण अहवाल प्रादेशिक अधिकारी , महाराष्ट्र प्रदूषण मंडळ, औरंगाबाद यांच्यामार्फत मागविण्यात आला होता. त्यानुसार दि. 19/01/2019 रोजी सदर अहवाल प्रादेशिक अधिकारी , महाराष्ट्र प्रदूषण मंडळ, औरंगाबाद यांना प्राप्त झाला असून त्यावरून सदरची शेत जमिन सामान्य स्वरूपाची असून अपेक्षीत उत्पन्न सामान्य असल्याचे नमुद केलेले आहे (प्रत सोबत).

पोलीस ठाणे वडोद बाजार यांच्या कार्यालयाचे पत्र दि. 07/01/2019 नुसार प्रादेशिक अधिकारी , महाराष्ट्र प्रदूषण मंडळ, औरंगाबाद यांनी यापूर्वीच पत्र क्र. 51 दि. 10/01/2019 रोजी शेतातील मातीचे नमुने व

कार्यालय उप-प्रादेशिक अधिकारी

महाराष्ट्र प्रदूषण मंडळ, औरंगाबाद

(श्री. सुजाकर मोरे)
ज.म.स. अधिकारी लंथा
महाराष्ट्र प्रदूषण मंडळ, औरंगाबाद

123 मधील शेतातील बांधाजवळ जमा झालेले गाळाचे नमुने संकलीत केले होते व सदरच्या नमुन्यांच्या पृथकरण अहवालानुसार मातीच्या व गाळाच्या नमुन्यामध्ये कॅडमियम, क्रोमियम, कॉपर, लिड, निकेल, नायट्रेट नायट्रोजन, नायट्राईट नायट्रोजन, झींक व फॉस्फेट हे घटक विहित मर्यादेत असल्याबाबत यापूर्वीच कळविले आहे. (प्रत सोबत).

तसेच दि. 03/01/2020 रोजी गट क्र. 144, मौजे. पाथ्री येथील व परिसरातील 7 विहीरींच्या पाण्याचे नमुने तक्रारदार व समिती सदस्यांसमवेत संकलीत केले होते त्याचे पृथकरण अहवाल ही प्राप्त झाले असून ते सोबत जोडले आहेत. पर्यावरण विभाग, महाराष्ट्र शासनाने नद्यांच्या पाणी गुणवत्तेमध्ये सुधारणा करण्या बाबत धोरण शासन निर्णय क्र. मंमबि-2009/325/प्र.क्र.61/तांक 1 दि. 13 जुलै 2009 अन्वये नियमन करण्यात आले आहे. त्यात पाण्याच्या विहित वापरासाठीचे वर्गीकरण व मानके निश्चित करून दिलेले आहेत. त्याची प्रत माहितीसाठी व संदर्भासाठी सोबत जोडत आहे. उपरोक्त दि. 05/08/2019 आणि 03/01/2020 रोजी गठीत करण्यात आलेल्या समितीसोबत व तक्रारदार यांच्या उपस्थितीत संकलित केलेल्या विहीरीच्या व बोअरवेलच्या पाण्याचे प्राप्त पृथकरण अहवालानुसार सदरचे पाणी शेतीसाठी वापरण्यास निश्चित केलेल्या मानकाच्या विहित मर्यादेत असल्याचे निदर्शनास येते. तसेच पिण्यासाठी वापरण्याच्या मानकाशी तुलना केली असता काही घटक विहित मर्यादेतपेक्षा जास्त असल्याचे दिसून येते. तथापि, वर्गीकरणात नमुद केल्याप्रमाणे पाणी पिण्यास वापरण्यापूर्वी त्यावर शास्त्रोक्त प्रक्रिया जसे की, Coagulation, sedimentation & disinfection करणे आवश्यक आहे.

वरिष्ठ भुवैज्ञानिक, भुजल सर्वेक्षण आणि विकास यंत्रणा, औरंगाबाद यांचा अहवाल

सदरचा सर्व परिसर हा ढोबळमानाने लागवडी योग्य असल्याने सर्वच परिसर हा हंगामी पिकाखाली असल्याचे आढळून आले सर्व साधारण पणे कमी /मध्यम जमीनीचा उतार दिसून आला. परिसरामध्ये बेसॉल्ट हा खडक असून त्यामध्ये खोदण्यात आलेल्या विहीरीची खोली 16 ते 20 मी. व व्यास 4 ते 6 मी आहे. मातीच्या थराखाली काहीप्रमाणाने विघटीत खडक असून त्याखाली व्हेसीकुलर, सांधीभेगांचा खडक आहे. सदर विहीरी हंगामी वापरात असून या परिसरात प्रामुख्याने खरीप व रब्बी पीके घेण्यात येते.

सदरच्या परिसरामध्ये विखुरलेल्या प्रमाणात लोकवस्ती दिसून आली पिण्याच्या पाण्यासाठी जिल्हा परिषदे मार्फत एक हातपंप घेण्यात आला असून बारामाही वापरात आहे. असे उपस्थितामार्फत सांगण्यात आले. सदर गोळा पाथ्री गावाचे ग्रामसेवक श्री. जाधव यांनी शेतक-यांच्या सहा विहीरीचे व एक शासकीय हातपंपाचे पाणी नमुने करून विभागीय प्रयोगशाळा उपसंचालक कार्यालय, भुजल सर्वेक्षण आणि विकास यंत्रणा, शहानुरमीय दर्गा औरंगाबाद यांच्या कडे परस्पर रासायनिक पृथकरण करण्यासाठी जमा करण्यात आले होते सदर नमुन्यांचे 17 रासायनिक पृथकरण (tests) करण्यात आले असून तसा लेखी अहवाल उपसंचालक कार्यालयाकडून या कार्यालयास उपलब्ध करून देण्यात आलेला आहे. सादर करण्यात आलेल्या एकूण 07 पाणी नमुन्याच्या विहीर मालकाची माहिती खालील प्रमाणे आहे.

अ.क्र.	शेतमालकाचे नाव	गट न.
1	भगवान शंकर सुरडकर	123
2	संजय खंडू नवगिरे	123
3	डॉ प्रमोद एकनाथ जाधव	143
4	गणेश भगवान जाधव	140

जनसहायक उप विभागीय अधिकारी
नायब तहसीलदार औरंगाबाद 2005

(श्री सुधाकर मोरे)
जनसहायक उप विभागीय अधिकारी तथा
नायब तहसीलदार उपविभागीय अधिकारी कार्यालय
पैठण-फुलंब्री मुख्यालय औरंगाबाद

5	शेषराव ग्याणु जाधव	141
6	मित्रा साधना शिक्षण प्रसारक मंडळ पाथ्री	144
7	दिनेश विनायक जाधव	143

उपरोक्त प्रमाणे रासायनिक पृथःकरणाचा राबितर अहवाल या राबित जोडण्यात आलेला आहे.
रासायनिक पृथःकरण निष्कर्ष :-

या परिसरातील एकूण 07 पाण्यांच्या नमुन्यांचे रासायनिक पृथःकरणाचे निष्कर्ष संक्षीतपणे खालील प्रमाणे आहे.

संकलीत करण्यात आलेल्या 07 पाण्यांच्या नमुन्यांमध्ये भगवान शंकर सुरडकर, संजय खंडु नवगीरे, मित्रा साधना शिक्षण प्रसारक मंडळ पाथ्री व दिनेश विनाय जाधव येथील पाणी नमुन्यांमध्ये नायट्रेटचे प्रमाण सर्वसागान्य प्रमाणापेक्षा जास्त आहे.

भगवान शंकर सुरडकर, संजय खंडु नवगीरे व मित्र साधना शिक्षण प्रसारक मंडळ यांच्या पाणी नमुन्यांमध्ये Total hardness चे प्रमाण सामान्य प्रमाणा पेक्षा जास्त आहे. तथापी भगवान शंकर सुरडकर यांच्या शेतातील पाणी नमुन्यांमध्ये Calcium व Mg हे जास्त प्रमाणात आढळून आले वरिल प्रमाणे जास्त आढळून आलेल्या प्रमाणाचा तक्ता खालील प्रमाणे आहे.

अ.क्र.	शेतमालकाचे नाव	गट नं.	Th	Ca	Mg	No3	योग्य /अयोग्य
			200 ते 600 mg/lit	75 ते 200 mg/lit	30 ते 100 mg/lit	45 mg/lit	
1	भगवान शंकर सुरडकर	123	1160	240	136	109	अयोग्य
2	संजय खंडु नवगीरे	123	652	-	-	99	अयोग्य
3	मित्रा साधना शिक्षण प्रसारक मंडळ पाथ्री	143	696	-	-	88	अयोग्य
4	दिनेश विनायक जाधव	140	-	-	-	51	अयोग्य

इतर पाणी नमुने डॉ प्रमोद एकनाथ जाधव, गणेश भगवान जाधव व शेषराव ग्याणु जाधव यांच्या शेतातील पाणी नमुने सर्व सामान्य प्रमाणांमध्ये असून पिण्यासाठी योग्य असल्याचे रासायनिक पृथःकरण अहवालामध्ये नमुद आहे.

Total hardness (TH) हा Ca व Mg यांच्या सर्वसामान्य प्रमाणापेक्षा अधिक असल्यास वाढतो. Ca व Mg हे प्रामुख्याने खडकामधील विघटन प्रक्रीयेमध्ये तयार झालेले घटक पाण्यामध्ये मिसळल्याने वाढतो. डेकन वेसॉल्ट मधील काही भुस्तरामधील Ca व Mg हे घटक जास्त प्रमाणात असतात. या व्यतीरीक्त मातीमध्ये देखील काही प्रमाणात Ca चे प्रमाण जास्त असू शकते त्याचाहि प्रमाण पाण्यामधील Ca प्रमाण वाढण्यामध्ये होऊ शकतो. No3 हा घटक प्रामुख्याने रासायनिक घटकाच्या वापरामुळे वाढतो. याव्यतीरीक्त वरगुती सांडपाणी कच-यामुळे ही नायट्रेट मध्येही वाढ होऊ शकते.

(श्री सुधाकर मोरे)

अधिकारी सध्या

अधिकारी कार्यालय

संरक्षण

निष्कर्ष :- रासायनिक पृथःकरणामध्ये सामान्य प्रमाणापेक्षा दिसून येत असलेली No3 , Total hardness (TH) व Mg या मधील झालेली वाढ ही सामान्य बाब आहे. विभागीय प्रयोगशाळेमध्ये ग्रामीण भागातील पाणी नमुन्यांचे रासायनिक पृथःकरणामध्येही इतर ठिकाणी ही बाब सामान्यपणे आढळते. सदरच्या नमुन्यांची तपासणी केल्यानंतर आढळलेले घटक हे सामान्य आहे.

उप मुख्य कार्यकारी अधिकारी, ग्रामीण पाणी पुरवठा, जिल्हा परिषद, औरंगाबाद यांचा अहवाल

मौजे पाथ्री ता.फुलंब्री येथील गट क्र. 123,140,143,141 मध्ये एकूण 6 कुटूंबाच्या बखारी असून एका कुटूंबाचे घर आहे. अशा एकूण 7 कुटूंबातील व्यक्तींची संख्या 41 आहे. तसेच त्यांच्याकडे मोठी जनावरांची संख्या 27 असून लहान जनावरांची संख्या 22 आहे. सद्यस्थितीत काही शेतकरी टँकरने पाणी विकत घेता व काही शेतकरी डॉ. प्रमोद जाधव यांच्या पाईपलाईनद्वारे पाणी घेत आहे, असे ग्रामपंचायतीने लेखी या कार्यालयास कळविले आहे.

सदर शेतवस्तीसाठी 41 माणसांना व लहान/मोठे जनावरे धरून प्रतिदिन सुमारे 3000 लिटर पाणी प्रतिदिन पाण्याची आवश्यकता आहे. सदर शेतवस्तीवर मागील वर्षी पाणी टंचाई मधून एक नवीन विंधन विहिर 200 फुट खोल व 6 इंची व्यासाची घेण्यात आली आहे. सदर बोअरच्या पाण्याचे नमुने व बाधित झालेल्या शेतवस्ती वरील खाजगी विहिरीचे पाणी भुजल सर्वेक्षण विकास यंत्रणेच्या प्रयोगशाळेकडे ग्रामपंचायत मार्फत जैविक व रासायनिक तपासणी करीता दि.03.01.2020 रोजी देण्यात आलेले आहे. सदर नवीन विंधन विहिरीच्या पाणी नमुन्याचा अहवाल दिनांक 13.01.2020 रोजी प्राप्त झालेला असून पाणी पिण्यास योग्य आढळून आले आहे. सदर बोअरवर एक पंप बसवून पाईप लाईन द्वारे ग्रामपंचायतीमार्फत हंगामी स्वरूपात पाणी पुरवठा करता येऊ शकेल. कायमस्वरूपी उपाययोजना म्हणून मौजे पाथ्री गावातील उंच जलकुंभा पासून 15 किमी. पाईपलाईन द्वारे येत्या टंचाई कार्यक्रम मधून TPWS (तात्पुरती पाईपलाईन योजना) द्वारे पाणीपुरवठा करण्याचे नियोजन करण्यात येते. त्याकरीता ग्रामपंचायतीने TPWS (तात्पुरती पाईपलाईन योजना) चा प्रस्ताव टंचाई मधून ग्रामपंचायतच्या ठरावाद्वारे रितसर मागणी करण्यात येईल.

राष्ट्रीय ग्रामीण पेयजल कृती आराखडा सन 2018-19 मध्ये मौजे पाथ्री गावासाठी योजना मंजूर असून सर्वेक्षणाचे काम प्रगतीपथावर आहे. सदर योजनेमधून एक स्वतंत्र पाईपलाईन शेत वस्ती करीता पाणीपुरवठा करण्यात येईल. तसेच नवीन अंदाजपत्रकात समाविष्ट करण्यात येईल व तेथील पिण्याच्या पाण्याचा प्रश्न सोडविण्यात येईल.

पोलीस निरीक्षक, पोलीस ठाणे, वडोदबाजार ता.फुलंब्री जि.औरंगाबाद

अर्जदार नामे शेषराव ग्यानु जाधव व इतर यांनी मा. विशेष जिल्हा व सत्र न्यायालय औरंगाबाद येथे दाखल केलेल्या अर्जामध्ये मा.विशेष न्यायालयाने सी.आर.पी.सी क्र.156(3) प्रमाणे दिलेल्या आदेशान्वये पोलीस ठाणे वडोदबाजार येथे गु.र.नं. 169/2019 कलम 277,278,284 भादवि सह कलम 3(1)(C)(X),3(2)(V)(Va) अनुसूचित जाती जमाती अत्याचार प्रतिबंध सुधारणा अधिनियम 2015 अन्वये दाखल झालेला असून पुढील तपास सुरु आहे. प्रकनाशी निगडीत द्वारकादास यशवंतराव बनसोड, योगेश बनसोड, वरुण बनसोड, आरोपितावर कायदेशीर कारवाई करावी वगैरे मजकुराचे फिर्यादीवरून वर नमूद केल्याप्रमाणे गुन्हा दाखल असून सदर गुन्हा तपासावर प्रलंबित आहे.

सदर गुन्हातील आरोपिताना मा.उच्च न्यायालय खंडपीठ औरंगाबाद यांनी अंतरीम अटकपूर्व जामीन मंजूर केलेला असून त्याबाबत अंतिम आदेश अद्याप झालेला नाही. त्याचप्रमाणे सदर गुन्हातील फिर्यादी पक्षांने मा.उच्च न्यायालयातील न्यायमूर्ती बेंच बुदलून मिळणेबाबत मागणी केल्याने खंडपीठ क्र.10 यांनी सदर

(श्री सुराकर मोरे)

जिल्हा पोलीस अधिकाारी लया
कार्यालय, औरंगाबाद
पुणे, महाराष्ट्र, औरंगाबाद

न प्रकरण दुसऱ्या न्यायालयासमोर जाईपर्यंत स्टँड ओव्हर (SO) ठेवण्याचे आदेश दिलेले आहेत. त्यामुळे न्यायालयीन प्रक्रियेची पूर्तता होईपावेतो सदर गुन्ह्यात दोषारोप पत्र दाखल करणे शक्य नाही. तसेच सदर गुन्ह्यात आरोपीतांनी FIR रद्द करण्यासाठी देखील अर्ज दाखल केला असून तो देखील मा. उच्च न्यायालय खंडपीठ औरंगाबाद येथे प्रलंबीत असल्याने सदर गुन्हा मा.उपविभागीय पोलीस अधिकारी, उपविभाग औरंगाबाद ग्रामीण यांच्याकडे तपासावर प्रलंबीत आहे.

तसेच पोलीस वेळोवेळी सदर घटनेच्या अनुषंगाने फिर्यादी पक्ष यांच्या संपर्कांमध्ये असून यातील आरोपीताकडून फिर्यादी व साक्षीदार यांना कसल्याही प्रकारचा धोका होणार नाही याबाबत दक्षता घेत असून सदर गावामध्ये कोणत्याही प्रकारचा जातीय तणाव नाही. तसेच कोणत्याही प्रकारचा कायदा व सुव्यवस्थेचा प्रश्न उदभवलेला नाही.

उपलब्ध कागदपत्रे, संबंधिताचे जबाब, स्थळपाहणी वेळीदिसून आलेली परिस्थिती, परिसरातील माती व पाण्याचे रासायनिक पृथक्करण अहवाल याचे अवलोकन केले असता, मौजे पाथ्री ता. फुलंब्री येथील गट न. 144, मित्र साधना शिक्षक प्रसारक मंडळ व फोस्टर डेव्हलपमेंट पाथ्री ता.फुलंब्री जि.औरंगाबाद येथील जमीनीत जानेवारी 2018 ते जून 2018 या कालावधीत मोठ्या प्रमाणात स्पॅट वॉश स्पॅट-स्लज टाकण्यात आलेली आहे. सदर क्षेत्रालगत तक्रारदार 1.श्री कैलास देवराव गाडेकर, 2. संजय खंडू नवगोरे, 3.गणेश भगवान जाधव, 4.चंद्रकांत शंकरराव जाधव, 5.श्रीमती सुरेखा मधुकर जाधव, 6. तेजराव ग्यानुजी जाधव, 7.शेषराव ग्यानुजी जाधव, 8.भगवान शंकर सुरडकर, 9.दिनेश विनायक जाधव, 10.रफीक शहा, 11. सिंधुबाई भास्कर पगारे इ. सर्व रा.पाथ्री यांचे गट नं 112, 113,124,141,143 व 123 मधील तक्रारदार यांच्या तक्रारीनुसार वेळोवेळी महाराष्ट्र प्रदुषण मंडळ, प्रादेशिक कार्यालय औरंगाबाद यांनी परिसरातील विहीरांच्या पाण्याचे नमुन्यांचे रासायनिक पृथक्करण केलेले आहे. तसेच जिल्हा मृद सर्वेक्षण व मृदा चाचणी अधिकारी, कृषी कार्यशाळा औरंगाबाद यांच्याकडून गट नं 144, मित्र साधना शिक्षक प्रसारक मंडळ व फोस्टर डेव्हलपमेंट पाथ्री ता.फुलंब्री जि.औरंगाबाद यांच्या शेतातील मातीचे परीक्षण करून घेतलेले आहे. सदर पाण्याच्या नमुन्याच्या रासायनिक पृथक्करण अहवालानुसार सदरचे पाणी शेतीसाठी वापरण्यास निश्चीत केलेल्या मानांकाच्या विहित मर्यादेत असल्याचे निदर्शनास येते.तसेच पिण्यासाठी वापरण्याच्या मानांकाशी तुलना केली असता काही घटक विहित मर्यादेपेक्षा जास्त असल्याचे दिसून येते. तथापि गणेश भगवान जाधव यांचे गट नं 140 मधील क्षेत्रात पंचायत समितीमार्फत घेण्यात आलेल्या बोअरवेल मधील पाण्याचे परीक्षण केले असता सदर पाणी पिण्यासाठी योग्य असल्याचे उपसंचालक भूजल सर्वेक्षण व विकास यंत्रणा औरंगाबाद यांच्याकडील विश्लेषण अहवालावरून दिसून येते. सदर बोअर वर एक पंप बसवून पाईपलाईन द्वारे ग्रामपंचायतीमार्फत हंगामी स्वरूपात पाणी पुरवठा सुरू करणे आवश्यक आहे व कायमस्वरूपी उपाययोजना म्हणून मौजे पाथ्री गावालगत जलकुंभापासून पाईपलाईन द्वारे टंचाई कार्यक्रमासमूहून TPWS द्वारे पाणीपुरवठा करण्याचे नियोजन पंचायत समिती मार्फत करण्यात येत आहे.

कृषीविषयक बाबींच्या अनुषंगाने विभागीय कृषी सहसंचालक, औरंगाबाद यांचा अहवाल समितीस प्राप्त झालेला नाही. तथापि महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांनी जिल्हा मृद सर्वेक्षण व मृदा चाचणी अधिकारी, कृषी कार्यालय औरंगाबाद यांच्याकडून गट नं 144 मधील मातीच्या नमुन्यांचा परीक्षण अहवाल दिनांक 19.01.2019 नुसार सदरची शेतजमीन सामान्य स्वरूपाची असून अपेक्षित उत्पन्न सामान्य असल्याचे नमुद केले आहे. सदर प्रकरणात पोलीस स्टेशनरीदबाजार येथे गु.र.नं. 169/2019 कलम 277,278,284 भादवि

कार्यालय उप विभागीय अधिकारी
फुलंब्री नाहितीचा अधिकारी 2019
परिस्थितीत उपलब्ध व


(श्री. लताकर मोरे)

उ. विभागीय अधिकारी लता
फुलंब्री नाहितीचा अधिकारी कार्यालय
फुलंब्री नाहितीचा अधिकारी कार्यालय

1890

54

कलम 3(1)(C)(X),3(2)(V)(Va) अनुसूचित जाती जमाती अत्याचार प्रतिबंध सुधारणा अधिनियम अन्वये गुन्हा दाखल झालेला असून अदयाप दोषारोप पत्र दाखल झालेले नाहीत. त्यापूर्वी आरोपींनी मा. उच्च न्यायालय खंडपीठ औरंगाबाद येथे अटकपूर्व जामीनासाठी अर्ज केला असून अंतरीम अटकपूर्व जामीन मंजूर आहे. तसेच आरोपींनी FIR रद्द करण्यासाठी ही मा. उच्च न्यायालयात अर्ज दाखल केलेला असल्याने प्रकरण तपासावर प्रलंबीत आहे.

सबब वस्तुस्थितीदर्शक अहवाल सविनय सादर.

कार्यालय उप विभागीय अधिकारी
पैठण- फुलंब्री माहितीचा अधिकार 2005
अंतर्गत माहिती पुरविण्यात उपलब्ध करून देण्यात आली

प्रादेशिक अधिकारी

महाराष्ट्र प्रदूषण मंडळ, औरंगाबाद

उपविभागीय अधिकारी

पैठण-फुलंब्री, मुख्यालय औरंगाबाद

उपमुख्य कार्यकारी अधिकारी
ग्रामिण पाणी पुरवठा
जिल्हा परिषद, औरंगाबाद

वरिष्ठ भूवैज्ञानिक, भुजल सर्वेक्षण
आणि विकास यंत्रणा,
औरंगाबाद

सहाय्यक पोलीस निरीक्षक
वडोदबाजार ता. फुलंब्री

(श्री सुधाकर मोरे)

जनसहिती अधिकारी तथा
नायक, जनसहिती उपविभागीय अधिकारी कार्यालय
पैठण-फुलंब्री मुख्यालय औरंगाबाद

A.M. Nagarkar ADD
T.C.

**MAHARASHTRA STATE HUMAN RIGHT COMMISSION
MUMBAI CASE NO MAS/CASE NO 6832/2018 SHRI
SHESHRAO JADHAV & OTHER STAYING AT PATHRI,
TALUKA-FULAMBRI DIST AURANGABAD VS DISTRICT
COLLECTOR AURANGABAD & OTHER THE SPOT
INSPECTION REPORT OF THE COMMITTEE**

In the case of Maharashtra State Human Right Commission Mumbai Case No MAS/Case No 6832/2018 Shri Sheshrao Jadhav & Other staying at Pathri, Taluka-Fulambri District-Aurangabad Vs District Collector, Aurangabad & other as per the order for doing spot inspection through the Committee the date of 3/1/2020 was finalized. In view of the same in this case on 3/1/2020 the spot inspection has been done at Village-Pathri, Taluka-Fulambri. At the time of spot inspection following employees were present:

1. Sub-Divisional Officer, Paithan-Fulambri

2. Representative of Divisional Jt. Director of Agriculture, Aurangabad Sub-Divisional Agricultural Officer, Aurangabad
3. Representative of Regional Officer, Maharashtra Pollution Board, Aurangabad Sub-Regional Officer MPNM Aurangabad
4. Senior Geologist, Ground Water Survey & Development Machinery, Aurangabad
5. Asst Police Inspector, Vadod Bazar
6. Representative of Cy. Chief Executive Officer Water Supply & Cleaning
7. Rural Water Supply Dy. Engineer
8. Tahasildar Fulambri
9. Block Development Officer, Fulambri
10. Asst Scientist, ZP Aurangabad
11. Dy. Engineer Mechanical, ZP Aurangabad
12. Taluka Agricultural Officer, Fulambri
13. Circle Officer Vadod Bazar
14. Talathi Patri

Similarly the applicant Sheshrao Gyanu Jadhav and other were also present at the time of spot inspection. During spot inspection the statements of the complainant were recorded. Similarly the samples of affected land and water were taken for examination.

At the time of spot inspection the complainant has given the following statement in writing:

We all complainants before above officers have done the inspection. Today, the spent wash in group no. 123 is foul-smelling. In Gat No 123 the water is yellowish. The Committee has stopped water from 2018 which is to be started immediately. Everybody is affected by health problem. Hence any Government fund is not available. Hence arrangement of rehabilitation and subsistence is to be made. Because of health problem the abortion of 10 women had taken place and loss has taken place to the great extent since

2018. The water of well and bore up to 60 feet is impure. The non-applicants threaten and beat us so that is to be taken care of. As the cattle were died and due to abortion the compensation is to be given which is mentioned in the statement.

In view of the above the written statement of complainant, actual spot inspection and the sample of soil and water taken during inspection on the basis of which the Members of the Committee have submitted the report as under:

Report of Regional Officer, Maharashtra Pollution Board, Aurangabad:

In Daily Lokmat Newspaper on 31/8/2018 news was published that in the well in agricultural land in Gat No 144 of Village-Pathri, Taluka-Fulambri, District-Aurangabad due to consuming the impure water adverse impact has taken place on health of citizens. In view of the said news along with the Officers in Sub Regional Office Aurangabad, Circle

Officer and complainant/citizens on 31/8/2018 inspection of this area was done. During this inspection the transportation was done Spent Wash/Spent Sludge Tanker and the same was put in agricultural land in Gat No 144 of Village-Pathri, Taluka-Fulambri, District-Aurangabad. Similarly colour of the water in well was found light yellowish.

Through the officers of Regional Office, Maharashtra Pollution Board, Aurangabad in Pathri area of the wells in Gat No 144 and the soil in farm were collected by the complainants with their consent from time to time on 31/8/2018, 25/10/2018, 2/11/2018, 21/6/2019 and 5/8/2019 and their analysis reports are annexed herewith (copy annexed).

On 25/10/2018 vide Water Pollution and (Prevention & Control) Act 1974 and Air Pollution (Pollution and Control) Act 1981 in view of the complaint to the industry M/s Redico NV Distilleries Plot No 192 to 195 Five Star MIDC Shendra, Aurangabad directives have been given for taking suitable action. In view of the same on 4/11/2018 as per the directives given by the Board during the period 27/10/2018 to 3/11/2018 M/s Redico NV Distilleries Plot No 192 to 195 Five Star MIDC Shendra, Aurangabad in 29 trips 16 M Ton per trip total 464 M Ton contaminated soil was taken from Gat No 144 and put on their village-Takali Kolte Composting Site for further disposal (under CSR) as informed by them (copy is annexed).

Similarly earlier Regional Officer Maharashtra Pollution Board, Aurangabad on 1/11/2018 from Health Officer, Primary Health Centre Vadod Bazar

information was asked of the patients registered from the month of January 2018 to November 2018. Accordingly in the report received on 4/1/2019 month-wise number of patients has been given (copy annexed).

In the above matter from District Soil Survey & Soil Testing Officer, Agricultural Workshop, Aurangabad in the farm of Gat No 144 Mitra Sadhana Shikshak Prasarak Mandal and Foster Development Pathri, Taluka-Fulambri, Dist Aurangabad the Test Report of soil was called through Regional Officer, Maharashtra Pollution Board Aurangabad. Accordingly on 19/1/2019 Regional Officer, Maharashtra Pollution Board Aurangabad got the said report wherein it is mentioned that said agricultural land is of common type and the expected income is of common nature (copy annexed).

Vide letter dated 7/1/2019 of Police Station Vadod Bazar Office the Regional Officer, Maharashtra Pollution Board Aurangabad had earlier vide letter No 51 dated 10/1/2019 samples of soil in the farm and the samples of mud accumulated near farm bund in No 123 were collected. As per the analysis report of said samples in the samples of soil and mud the factors of Cadmium, Chromium, Copper, Lead, Nickel, Nitrate, Nitrogen, Nitrite Nitrogen, Zinc and Phosphate were in prescribed limit which is earlier informed (copy annexed).

Similarly on 3/1/2020 in Gat No 144, in Village Pathri and in the area the samples of water of 7 wells were collected with the complainant and Committee members their analysis reports are received that are annexed herewith. The Environment Department, Govt of Maharashtra about going improvement in water vide Govt Resolution No MMB-2009/325/PK-61/TK-1 dated

13th July 2009 the regulation has been done. Accordingly the classification and norms for use of water of well was prescribed. A copy of the same is being sent for information and for reference. With the above Committee formed on 5/8/2019 and 3/1/2020 in presence of the complainant the water of wells and bore-well was collected as per its analysis report it appears that this water is within the limit prescribed for using it for agriculture. When it is compared with the norm of drinking water some factors are found more than the prescribed limit. However, as mentioned in analysis before using the water for drinking it is necessary doing scientific process thereon such as Coagulation, sedimentation and disinfection.

Report of Sr. Geologist, Ground Water Survey and Development Machinery, Aurangabad:

1900

54 → J

As the entire area is roughly suitable for cultivation hence the entire area was found under seasonal crops and normally the land was found as of low/medium quality. In this area there is Basalt stone wherein the wells were dug out their depth is 16 to 20 m and diameter is 4 to 6 m. Below the layer of soil to some extent there is Decomposed rock below which there rock of Vesicular Arthrosis. These wells are in seasonal use and in this area mainly Kharip and Rabbi crops are being taken.

In this area in scattered quantities the population is found. For drinking water through Zillah Parishad one hand pump was taken which is being used throughout the year which has been told by the persons present. The Gramsevak of said Gola Pathri village named Shri Jadhav took samples of six wells of farmers and one hand pump and had deposited reciprocally with Divisional Laboratory Dy. Director Office, Ground Water Survey and Development

Machinery at Shahanurmiya Dargah Aurangabad for chemical analysis. The 17 chemical analysis tests of these samples have been done and its written report has been made available to this office from the Office of Dy. Director. The information of 7 sample water wells is as under:

Sr. No	Name of owner of agro farm	Gat No
1	Bhagwan Sanjay Suradkar	123
2	Sanjay Khandu Navgire	123
3	Dr. Pramod Eknath Jadhav	143
4	Ganesh Bhagwan Jadhav	140
5	Sheshrao Gyanu Jadhav	141
6	Maitri Sadhana Shikshan Prasarak Mandal Pathri	144
7	Dinesh Vinayak Jadhav	143

As above the detailed report of chemical analysis is annexed herewith:

Conclusion of Chemical Analysis:

In this area the brief conclusions of chemical analysis of 7 samples of water are as under:

In the collected 7 samples of water in the samples of water of Bhagwan Sanjay Suradkar, Sanjay Khandu Navgire, Maitri Sadhana Shikshan Prasarak Mandal Pathri and Dinesh Vinayak Jadhav the ratio of Nitrate is more than ratio of general water.

In the water samples of Bhagwan Sanjay Suradkar, Sanjay Khandu Navgire, Maitri Sadhana Shikshan Prasarak Mandal Pathri the ratio of total hardness is more than general ratio. However, in the farm of Bhagwan Shankar Suradkar Calcium and Mg were found in more ratio. The chart of more ratio found is as under:

Sr	Name of agricultura	Gat No	Th	Ca	Mg	No3	Proper/ Imprope
.			200	75 to	30 to	45	

No	Owner		to 600 mg/li t	200 mg/li t	100 mg/li t	mg/li t	r
1	Bhagwan Shankar Suradkar	12 3	1160	240	136	109	Imprope r
2	Sanjay Khandu Navgire	12 3	652	-	-	99	Imprope r
3	Maitri Sadhana Shikshan Prasarak Mandal Pathri	14 3	696	-	-	88	Imprope r
4	Dinesh Vinayak Jadhav	14 0	-	-	-	51	Imprope r

Other water samples in the farm of Dr. Pramod Eknath Jadhav Ganesh Bhagwan Jadhav and Sheshrao Gyanu Jadhav are in normal ratio and the

water is suitable for drinking about which the chemical analysis is mentioned in the report.

When Total Hardness (TH) is more than general ratio of Ca and Mg, that is getting increased. When the factors of Ca and Mg taking place in Decomposition process are mixed in the water they are increased. In some level of ground of Deccan Basalt the factors of Ca and Mg would be more. Other than this in the soil also in some ratio the Ca may be more. That may also affect in increase of Ca ratio in the water. The factor NO_3 increases mainly due to use of chemical aspects. Besides this due to domestic waste increase may take place in Nitrate.

Conclusion:

In chemical analysis the increase taking place in NO_3 , Total hardness (TH), Ca and Mg more than

normal ratio is a common factor. In the Divisional Laboratory in analysis of chemical samples at other places also this factor is normally found. After doing inspection of this samples the factors found are normal.

Report of Dy. Chief Executive Officer, Rural Water Supply, Zillah Parishad, Aurangabad:

In Gat No 123, 140, 143, 141 of Village-Pathri, Taluka-Fulambri, District-Aurangabad there are Bakharies of total 6 families and house of one family. Number of such 7 families is 41. Similarly they have big number of cattle i.e. 27 wherein number of small animals is 22. At present some farmers purchase water by tanker and some farmers take water by pipeline of Dr. Pramod Jadhav which is informed by Grampanchayat in writing to this office.

For this agro colony for 41 persons and including small/big animals every day around 3000 liters of water is required. On this agro colony last year out of water scarcity one new drilling well 200 ft deep and 6 inch diameter has been made. Samples of said bore and from the affected agro colony water of private well has been given for biological and chemical testing on 3/1/2020 to Ground Water Survey Dev Machinery Laboratory through Grampanchayat. The report of water sample of said new drilling well is received on 13/1/2020 and the water is found suitable for drinking. By way of fitting a pump on this bore by pipeline through Grampanchayat in temporary manner water can be supplied. As a permanent measure in village-Pathri from high water tank by 15 km pipeline in coming scarcity program by temporary water line (TPWS) the planning is made. For that the proposal of temporary water line (TPWS) out of scarcity vide

resolution of Grampanchayat officially demand would be made.

In National Rural Drinking Water Action Plan 2018-19 for the village Pathri the plan is sanctioned and work of survey is in process. From this plan one independent pipeline would be provided for agro colony. Similarly it would be included in new budget and the problem of drinking water would be solved there.

**Police Inspector, Police Station, Vadod Bazar,
Taluka-Fulambri, District-Aurangabad:**

The applicant named Sheshrao Gyanu Jadhav and Other in the application filed before Special District & Sessions Court, Aurangabad as per the order given by Special Court as per section 156(3) of Cr. P.C in Police Station Vadod Bazar vide Crime Reg. No 169/2019 under section 277, 278, 284 of Indian Penal Code with section 3(1)(C)(X), 3(2)(V)(Va) of Scheduled Castes & Tribes Prevention of Atrocities

S4-R

Amendment Act 2015 is filed and further investigation is in order. Concerned with the matter due to complaint of Dwarkadas Yashwantrao Bansod, Yogesh Bansod, Varun Bansod as stated above the offence is registered which is on investigation.

The High Court Aurangabad Bench has sanctioned interim anticipatory bail to the offenders of this offence but the final order has not been passed so far. Similarly the complainant party in this offence made demand of change of bench of Judge in High Court, the Bench No 10 till this matter goes before other bench has given order of for standing over the matter. Hence till the process of Court action gets completed in this offence filing of charge sheet is not possible. Similarly in said offence the accused persons for cancelling the FIR also filed the application which is also pending in High Court

Aurangabad bench hence said offence should be kept pending before Sub-Divisional Police Officer, Sub-Division Aurangabad.

In view of the said incident from time to time the police is in touch with the complaining party. Precaution is being taken to ensure that from the accused any danger would not be caused to complainant and the witnesses. At present in the village there is no any communal tension. Similarly any problem of law and order has not taken place.

When the perusal of available papers, statements of concerned persons, situation found in spot inspection from time to time, analysis report of soil and water in this area is done in the land of Village-Pathri, Taluka-Fulambri in the land in Gat No 144 of Mitra Sadhana Shikshan Prasarak Mandal and Foster Development Pathri, Taluka-Fulambri during the period January 2018 to June 2018 the Spent Wash Spent Sludge has been dropped to the large

extent. With said area as per the complaint of complainant (1) Shri Kailas Devrao Gadekar (2) Sanjay Khandu Navgire (3) Ganesh Bhagwan Jadhav (4) Chandrakant Shankarrao Jadhav (5) Smt. Surekha Madhukar Jadhav (6) Tejrao Gyanuji Jadhav (7) Sheshrao Gyanuji Jadhav (8) Bhagwan Shankar Suradkar (9) Dinesh Vinayak Jadhav (10) Rafique Shah (11) Sindhubai Bhaskar Pagare etc all staying at Pathri in Gat No 112, 113, 124, 141, 143 and 123 as per the complaint of complainant from time to time Maharashtra Pollution Board, Regional Office Aurangabad have done chemical analysis of water in the well. Similarly, the soil in the fields of Group No. 144 Mitra Sadhana Shikshak Prasarak Mandal and Foster Development Pathri Taluka-Phulambri District Aurangabad has been tested by the District Soil Survey and Soil Testing Officer, Agricultural Workshop, Aurangabad. It appears that as per chemical analysis report of said water said

water appears within the limit prescribed for using for agriculture. Similarly when comparison is made with the norm set for drinking water it appears that some factors are more than the prescribed limit. However, when the water from the borewell conducted by the Panchayat Samiti in the area of Ganesh Bhagwan Jadhav's block no. 140 was tested, the analysis report from the Deputy Director Groundwater Survey and Development Agency, Aurangabad, shows that the water is suitable for drinking. By way of fitting a pump on said bore by pipeline through Grampanchayat in temporary manner water supply is to be started and towards permanent measure besides village Pathri from water tank by pipeline out of scarcity pipeline the planning of doing water supply through TPWS is being done by Panchayat Committee.

In view of the agricultural aspects the report of Divisional Agricultural Jt. Director, Aurangabad is

not received by the Committee. However, Maharashtra Pollution Control Board has stated that as per the soil sample test report dated 19/1/2019 of the District Soil Survey and Soil Testing Officer, Agriculture Office, Aurangabad, the said agricultural land is of normal nature and the expected yield is normal. In such case at police station Vadod Bazar Crime Reg. No 169/2019 under section 277, 278, 284 of Indian Penal Code with section 3(1)(C)(X), 3(2)(V)(Va) of Scheduled Castes & Tribes Prevention of Atrocities Amendment Act 2015 the offence is registered and so far the charge sheets have not been filed. Before that the accused has filed application for anticipatory bail before High Court Aurangabad which is allowed. For cancelling the FIR the accused has filed application in High Court and the matter is pending in investigation. Hence the factual report is humbly submitted.

S4-W

SD

Sub-Divisional Officer
Paithan-Fulambri
Head Office
Aurangabad

SD

Regional Officer
Maharashtra Pollution
Board Aurangabad

SD

Dy. Chief
Executive
Officer Rural
water Supply
Zillah Parishad,
Aurangabad

SD

Sr. Jeologist,
Ground Water
Survey & Dev
Machinery
Aurangabad

SD

Asst Police
Inspector Vadod
Bazar, Taluka-
Fulambri

मा. उपविभागीय अधिकारी
पैठण-फुलंब्री मुख्यालय औरंगाबाद

विषय :- मौजे पाथी ता. फुलंब्री येथील रसायनिक बाधित झालेल्या शेतवस्ती करीता पिण्याचे पाण्याचे नियोजन करणे बाबतचा अहवाल सादर करणे बाबत.
संदर्भ :- 1) दिनांक 3/1/2020 रोजी मौजे पाथी येथे आपण दिलेल्या सुचनेनुसार प्रत्यक्ष केलेली स्थळपाहणी अहवाल खालील प्रमाणे
2) ग्रामसेवक ग्रा.पं. पाथी ता. फुलंब्री यांचा दि. 13/1/2020 रोजी प्राप्त झालेला अहवाल

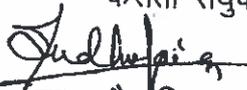
महोदय

वरील विषयी व संदर्भ अन्वये मौजे पाथी ता. फुलंब्री येथील गट कं. 123,140,143,141 मध्ये एकूण 6 कुटुंबांच्या बखारी असून एका कुटुंबाचे घर आहे. अशा एकूण 7 कुटुंबातील व्यक्तींची संख्या 41 आहे. तसेच त्यांच्याकडे मोठी जनावरांची संख्या 27 असून लहान जनावरांची संख्या 22 आहे. सद्यस्थितीत काही शेतकरी टॅंकरने पाणी विकत घेता व काही शेतकरी डॉ. प्रमोद जाधव यांच्या पाईपलाईनद्वारे पाणी घेत आहे. असे ग्रामपंचायतीने लेखी या कार्यालयास कळविले आहे.

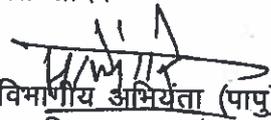
सादर शेतवस्तीसाठी 41 माणसांना व लहान/मोठे जनावरे धरून प्रतिदिन सुमारे 3000 लिटर पाणी प्रतिदिन पाण्याची आवश्यकता आहे. सादर शेतवस्तीवर मागील वर्षी पाणी टंचाई मधुन एक नविन विंघन विहिरी 200 फुट खोल व 6 इंची व्यासाची घेण्यात आली आहे. सादर बोअरच्या पाण्याचे नमुने व बाधित झालेल्या शेतवस्ती वरील खाजगी विहिरीचे पाणी भुजल सर्वेक्षण विकास यंत्रणेच्या प्रयोगशाळे कडे ग्रामपंचायत मार्फत जैविक व रसायनिक तपासणी करीता दिनांक 3/1/2020 रोजी देण्यात आलेले आहे. सादर नविन विंघन विहिरीच्या पाणी नमुण्याचा अहवाल दिनांक 13/1/2020 रोजी प्राप्त झालेला असून पाणी पिण्यास योग्य आढळून आले आहे. सादर बोअरवर एकपंप बसवून पाईपलाईनद्वारे ग्रामपंचायती मार्फत हंगामी स्वरूपात पाणी पुरवठा करता येवू शकेल. कायम स्वरूपी उपाययोजना म्हणून मौजे पाथी गांवातील उंच जलकुंभा पासुन 1.5 कि. मी. पाईपलाईनद्वारे येत्या टंचाई कार्यक्रम मधुन TPWS (तात्पुरती पाईपलाईन योजना) द्वारे पाणी पुरवठा करण्याचे नियोजन करण्यात येत आहे. त्या करीता ग्रामपंचायतीने TPWS (तात्पुरती पाईपलाईन योजना) चा प्रस्ताव टंचाई मधुन ग्रामपंचायतच्या ठरावाद्वारे रितसर मागणी करण्यात यावी.

राष्ट्रीय ग्रामीण पेयजल कृति आराखडा सन 2018-19 मध्ये मौजे पाथी गांवासाठी योजना मंजूर असून सर्वेक्षणाचे काम प्रगती पथावर आहे. सादर योजने मधुन एक स्वतंत्र पाईपलाईन शेतवस्ती करीता पाणी पुरवठा करण्यात येईल. तसे नविन अंदाजपत्रकात समाविष्ट करण्यात येईल. व तेथील पिण्याच्या पाण्याचा प्रश्न सोडविण्यात येईल.

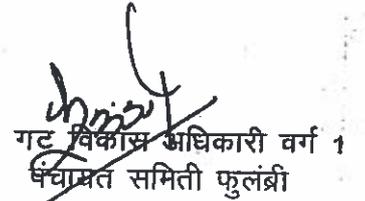
करीता संयुक्त अहवाल सविनय सेवेत सादर



सहा.भवैज्ञानिक
भु.स.वि.यं.जि.प.औरंगाबाद



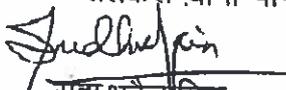
उपविभागीय अभियंता (पापु)
जि.प.उपविभाग पा.पु.औरंगाबाद



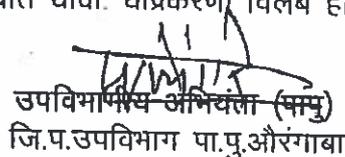
गट विकास अधिकारी वर्ग 1
पंचायत समिती फुलंब्री

प्रतिलिपी

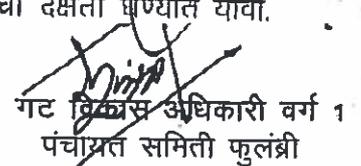
- 1) मा. कार्यकारी अभियंता (पापु) जि.प.औरंगाबाद यांना माहितीस्तव सविनय सेवेत सादर
- 2) मा. तहसिलदार फुलंब्री यांना माहितीस्तव सविनय सेवेत सादर
- 3) सरपंच/ग्रामसेवक ग्रा.पं. पाथी ता. फुलंब्री यांना देवुन कळविण्यात येते की, वरील गटातील शेतकरी (लोकांसाठी)यांच्यासाठी पाणी पुरवठा करण्यासाठी TPWS (तात्पुरती पाईपलाईन योजना) द्वारे पाणी पुरवठा करण्यासाठी तसा ठरावासह प्रस्ताव या कार्यालयास सादर करण्यात यावा. तसेच शेतवस्तीवर घेण्यात आलेल्या नविन विंघन विहिरीवर आहे त्या निधी मधुन एक विधुतपंप बसवून पाईपलाईनद्वारे बाधित झालेल्या शेतकरी यांना पाणी पुरवठा करण्यात यावा. याप्रकरणी विलंब होणार नाही याची दक्षता घेण्यात यावी.



सहा.भवैज्ञानिक
भु.स.वि.यं.जि.प.औरंगाबाद



उपविभागीय अभियंता (पापु)
जि.प.उपविभाग पा.पु.औरंगाबाद



गट विकास अधिकारी वर्ग 1
पंचायत समिती फुलंब्री





1915

55-A

Outward No UPA/PP/TCI/KV/
2020/37

Office of Sub-Divisional
Office ZP Aurangabad

Dated 13/1/2020

To

Sub-Divisional Officer
Paithan-Fulambri Headquarter
Aurangabad

Sub:For chemically spoiled agro colony at Village-
Pathri, Taluka-Fulambri about submitting
report for planning of drinking water

- Ref:1. On 3/1/2020 as per the instructions given
by you in Village-Pathri, the report of spot
inspection done is as under
2. Report of Gramsevak Grampanchayat
Pathri, Taluka-Fulambri dated 13/1/2020

Sir,

With reference to the above in Gat No 123, 140,
143, 141 of Village-Pathri, Taluka-Fulambri,
District-Aurangabad there are Bakharies of total 6

families and house of one family. Number of such 7 families is 41. Similarly they have big number of cattle i.e. 27 wherein number of small animals is 22. At present some farmers purchase water by tanker and some farmers take water by pipeline of Dr. Pramod Jadhav which is informed by Grampanchayat in writing to this office.

For this agro colony for 41 persons and including small/big animals every day around 3000 liters of water is required. On this agro colony last year out of water scarcity one new drilling well 200 ft deep and 6 inch diameter has been made. Samples of said boar and from the affected agro colony water of private well has been given for biological and chemical testing on 3/1/2020 to Ground Water Survey Dev Machinery Laboratory through Grampanchayat. The report of water sample of said new drilling well is received on 13/1/2020 and the water is found suitable for drinking. By way of

fitting a pump on this bore by pipeline through Grampanchayat in temporary manner water can be supplied. As a permanent measure in village-Pathri from high water tank by 15 km pipeline in coming scarcity program by temporary water line (TPWS) the planning is made. For that the proposal of temporary water line (TPWS) out of scarcity vide resolution of Grampanchayat officially demand would be made.

In National Rural Drinking Water Action Plan 2018-19 for the village Pathri the plan is sanctioned and work of survey is in process. From this plan one independent pipeline would be provided for agro colony. Similarly it would be included in new budget and the problem of drinking water would be solved there.

Hence joint report is being humbly submitted.

SD

SD

SD

1918

555D

Asst Geologist BSVYJP Aurangabad	Sub-Div Engineer (PP), Zillah Parishad, Sub-Div PP Aurangabad	Block Dev Officer Class-1 Panchayat Committee Fulambri
--	--	---

Copy to:

1. Executive Engineer (PP) Zillah Parishad
Aurangabad for information

2. Tahaildar Fulambri for information

3. Village Chief/Gramsevak Grampanchayat

Pathri, Taluka-Fulambri are being informed that for supply water to the farmers in above for supplying water through Gat vide TPWS the proposal is to be submitted to this office. Similarly on the newly drilled well out of that fund a new electric pump is to be fitted and to the affected farmers water supply is to be made. In this regard precaution is to be taken to ensure that any delay does not take place.

SD Asst Geologist	SD Sub-Div	SD Block Dev
----------------------	---------------	-----------------

1919

55-B

BSVYJP
Aurangabad

Engineer (PP),
Zillah Parishad,
Sub-Div PP
Aurangabad

Officer Class-1
Panchayat
Committee
Fulambri

1920

ANNEX

B1
COLY

56

239

वरिष्ठ भूवैज्ञानिक कार्यालय
भूजल सर्वेक्षण आणि विकास यंत्रणा,
मध्यवर्ती प्रशासकिय इमारत, फाजलपूरा, औरंगाबाद

दुरध्वनी क्र. २३३१५०८

इ-मेल srgeo_abd@rediffmail.com

जा.क्र. वभूवै/ भूसवियं / औ.बाद/तांत्रिक/४३ /२०२०

दिनांक :- 15 JAN 2020

प्रति,

उपविभागीय अधिकारी

पैठण-फुलंब्री

औरंगाबाद

विषय :- मा. महाराष्ट्र राज्य मानवी हक्क आयोग, मुंबई प्रकरण क्रं. MAS/Case No.6832/2018 श्री शेषराव जाधव व इतर रा. पाथरी ता. फुलंब्री जिल्हा औरंगाबाद संदर्भात दिनांक 03/01/2020 रोजी संकलीत केलेल्या विहिरीचे पाणी नमुने पृथःकरण अहवाल सादर करणेबाबत.

संदर्भ :- 1) आपले पत्र क्रं. जा.क्र. 2019/ एमएजी/मानवी हक्क/कावि-41 दिनांक 06.01.2020
2) उपसंचालक कार्यालय यांचे पत्र क्र.जा.क्र./व.भू.वै/भू.स.वि.यं/जविप्र/प्र.शाळा/71/2020 दि. 13 जानेवारी 2020

उपरोक्त विषयास अनुसरून सादर करण्यात येते की, विभागीय आयुक्त कार्यालय, मा.उपायुक्त (महसूल), यांचे आदेश क्रं. जा.क्र.2019/मशाका/जमीन-1/कावि-1985 दिनांक 18.12.2019 अन्वये गठीत करण्यात आलेल्या समिती समवेत दिनांक 03.01.2019 रोजी स्थळपाहाणी करण्यात आली.

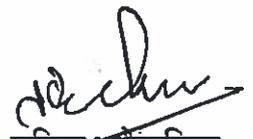
सदर पाणी नमुन्यांचे या विभागीय प्रयोगशाळेमध्ये रसायनिक पृथःकरण करण्यात आले. विभागीय प्रयोगशाळेमध्ये एकूण 17 रसायनिक घटकांचे पृथःकरण करण्यात येते. प्रयोगशाळेमध्ये फक्त पिण्याच्या पाण्यासाठी आवश्यक रासायनिक घटकांचे पृथःकरण करण्यात येते. या व्यतीरीक्त इतर घटकांचे पृथःकरण करण्यात येत नाही.

वर्षीत रासायनिक घटक औद्योगिक प्रदुषणामध्ये येत असल्यामुळे ते घटक तपासणारी यंत्रणा सदर प्रयोगशाळेत उपलब्ध नाहीत. सदरचे नमुने महाराष्ट्र प्रदुषण नियंत्रण मंडळ औरंगाबाद यांचे प्रयोगशाळेमधुन तपासुण घेण्यात यावेत.

उपरोक्त प्रमाणे एकूण 7 विहिरींचा रासायनिक पृथःकरण अहवाल व त्या अनुषंगाने या कार्यालयाचा अहवाल या पत्रासोबत उपलब्ध करून देण्यात येत आहे.

आपल्या माहितीस्तव सविनय सादर.

सोबत :-1) या कार्यालयाचा अहवाल व
07 विहिरींचे रासायनिक
पृथःकरण अहवाल



वरिष्ठ भूवैज्ञानिक
भूजल सर्वेक्षण आणि विकास यंत्रणा
औरंगाबाद

1921

56-A
ANNEX-B1
copy

OFFICE OF SENIOR GEOLOGIST
GROUND WATER SURVEY & DEV MACHINERY
CENTRAL ADMIN BUILDING, FAJALPURA,
AURANGABAD

Ph 2331508

Emails rgeo_abd@rediffmail.com

Outward No VBV/BSVY/A-
Bad/Tantrik/43/2020

Date 15 Jan 2020

To

Sub-Divisional Officer
Paithan-Fulambri
Aurangabad

Sub: Maharashtra State Human Right Commission,
Mumbai in respect of case No MAS/Case No
6832/2018 Shri Sheshrao Jadhav & Other
staying at Pathri, Taluka-Fulambri, Dist.
Aurangabad on 3/1/2020 samples of water
from the well were collected for which about
submitting the analysis report

Ref: 1 Your letter Outward No
2019/MAG/Manavi-Hakk/ KV-41 dated

6/1/2020

- 2 Letter outward No 2019/VBV/BSVY/JVP/P-SHALA/ 71/ 2020 dated 13th January 2020 of Office of Dy. Director

In view of the above subject this is to submit that order Outward No 2019/MSK/JMN-1/KV-1985 dated 18/12/2019 of Office of Divisional Commissioner, Dy. Commissioner (Revenue) on 3/1/2019 the spot inspection is done.

The chemical analysis of said water samples is done in laboratory. In Divisional Laboratory analysis of total 17 chemical factors is being done. In laboratory only for drinking water the analysis of requisite chemical factors is being done. Other than this analysis of other factors is not being done. As the remaining chemical factor are coming in industrial pollution hence the machinery for testing

1923

56-4

the same is not available in this laboratory. These samples are to be checked from the laboratory of Maharashtra Pollution Control Board Aurangabad.

As stated above the analysis report of total 7 wells and the report of this office is being made available with this letter

This is being submitted for information

SD
Sr. Geologist
Ground Water Survey & Dev Machinery
Aurangabad

Encl:

Report of this office and chemical analysis report of 7 wells

**वरिष्ठ भूवैज्ञानिक कार्यालय ,
भूजल सर्वेक्षण आणि विकास यंत्रणा, औरंगाबाद**

मा. महाराष्ट्र राज्य मानवी हक्क आयोग मुंबई प्रकरण क्रं. MAS/Case No-6832/2018 श्री शेषराव जाधव व इतर रा. पाथ्री ता. फुलंब्री जि. औरंगाबाद या प्रकरणा संदर्भात पाथ्री ता. फुलंब्री येथील ग्रामपंचायत मार्फत संकलीत करण्यात आलेल्या विहीरीचे पाणी नमुने पृथःकरण आहवाल.

मा. उपायुक्त, महसूल विभागीय आयुक्त कार्यालय औरंगाबाद यांच्या आदेशानुसार मा. महाराष्ट्र राज्य मानवी हक्क आयोग मुंबई यांच्या निर्देशानुसार स्थळपाहणीसाठी खालीलप्रमाणे संबंधीत अधिकारी यांची समिती गठीत करण्यात आली होती.

अ.क्र	अधिकारी यांचे पदनाम व कार्यालयाचे नाव
1	विभागीय कृषी सहसंचालक, औरंगाबाद
2	प्रादेशीक अधिकारी महाराष्ट्र प्रदुषण नियंत्रण मंडळ, औरंगाबाद
3	उपविभागीय अधिकारी, पैठण / फुलंब्री
4	उपमुख्य कार्यकारी अधिकारी ग्रामीण पाणी पुरवठा, जिल्हा परिषद औरंगाबाद
5	वरिष्ठ भूवैज्ञानिक, भूजल सर्वेक्षण आणि विकास यंत्रणा, औरंगाबाद
6	पोलीस निरीक्षक पोलीस ठाणे, वडोद बाजार ता. फुलंब्री जि. औरंगाबाद

उपरोक्त प्रमाणे गठीत करण्यात आलेल्या समिती सोबत दि. 03.01.2020 रोजी पाथ्री येथील बाधीत गट नं.123,143,140,141,144 या गट नं. मध्ये स्थळ पाहणी करण्यात आली. सदर स्थळपाहणीच्या वेळी ग्रामसेवक व बाधीत झालेल्या परिसरातील ग्रामस्थ/ शेतकरी हे ही उपस्थित होते.

मौजे पाथ्री येथील बाधित क्षेत्राबाबतची सर्वसाधारण माहिती :-

भूजल सर्वेक्षण आणि विकास यंत्रणा यांच्या अधिनिस्त विभागीय प्रयोगशाळेमध्ये फक्त पिण्याच्या पाण्यासाठी आवश्यक रासायनिक घटकांचे पृथःकरण करण्यात येते सर्वसाधारणपणे एकुण 17 रासायनिक घटकांचे पृथःकरण करण्यात येते. या व्यतीरीक्त इतर कोणत्याही रासायनिक घटकांचे पृथःकरण प्रयोगशाळेमध्ये करण्यात येत नाही. बाधीत परिसरातील रासायनिक घटक औद्योगिक प्रदुषणामध्ये येत असल्यामुळे ते घटक तपासणारी यंत्रणा सदर प्रयोगशाळेमध्ये उपलब्ध नाही.

सदरचा सर्व परिसर हा ढोबळमानाने लागवडी योग्य असल्याने सर्वच परिसर हा हंगामी पिकाखाली असल्याचे आढळून आले सर्व साधारण पणे कमी /मध्यम जमीनीचा उतार दिसून आला. परिसरामध्ये बेसॉल्ट हा खडक असून त्यामध्ये खोदण्यात आलेल्या विहीरींची खोली 16 ते 20 मी. व व्यास 4 ते 6 मी आहे. मातीच्या थराखाली काहीप्रमाणात विघटीत खडक असून त्याखाली व्हेसीकुलर, सांधीभेगांचा खडक आहे. सदर विहीरी हंगामी वापरात असून या परिसरात प्रामुख्याने खरीप व रब्बी पीके घेण्यात येते.

सदरच्या परिसरामध्ये विखुरलेल्या प्रमाणात लोकवस्ती दिसून आली पिण्याच्या पाण्यासाठी जिल्हा परिषदे मार्फत एक हातपंप घेण्यात आला असून बारामाही वापरात आहे. असे उपस्थितामार्फत सांगण्यात आले. सदर पाथ्री गावाचे ग्रामसेवक श्री. जाधव यांनी शेतकऱ्यांच्या सहा विहीरीचे व एक शासकीय हातपंपाचे पाणी नमुने गोळा करून विभागीय प्रयोगशाळा उपसंचालक कार्यालय, भुजल सर्वेक्षण आणि विकास यंत्रणा, शहानुरमीय दर्गा औरंगाबाद यांच्या कडे परस्पर रासायनीक पृथःकरण करण्यासाठी जमा करण्यात आले होते सदर नमुन्यांचे 17 रासायनीक पृथःकरण करण्यात आले असून तसा लेखी अहवाल उपसंचालक कार्यालयाकडून या कार्यालयास उपलब्ध करून देण्यात आलेला आहे. सदर करण्यात आलेल्या एकुण 07 पाणी नमुन्यांच्या विहीर मालकाची माहिती खालील प्रमाणे आहे.

अ.क्र.	शेतमालकाचे नाव	गट न.
1	भगवान शंकर सुरडकर	
2	संजय खंडू नवगिरे	123
3	डॉ प्रमोद एकनाथ जाधव	123
4	गणेश भगवान जाधव	143
5	शेषराव ग्याणु जाधव	140
6	मित्री साधना शिक्षण प्रसारक मंडळ पाथ्री	141
7	दिनेश विनायक जाधव	144
		143

उपरोक्त प्रमाणे रासायनीक पृथःकरणाचा सविस्तर अहवाल या सोबत जोडण्यात आलेला आहे.

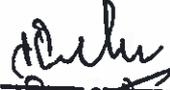
रासायनिक पृथःकरण निष्कर्ष :-

या परिसरातील एकुण 07 पाण्यांच्या नमुन्यांचे रासायनीक पृथःकरणाचे निष्कर्ष संक्षीतपणे खालील प्रमाणे आहे.

घटकाच्या वापरामुळे वाढतो. याव्यतीरीक्त घरगुती सांडपाणी कच-यामुळे ही नायट्रेट मध्येही वाढ होऊ शकते.

निष्कर्ष :-

रासायनीक पृथःकरणामध्ये सामान्य प्रमाणापेक्षा दिसून येत असलेली No3 , Total hardness (TH) Ca व Mg या मधील झालेली वाढ ही सामान्य बाब आहे. विभागीय प्रयोगशाळेमध्ये ग्रामीण भागातील पाणी नमुन्यांचे रसायनीक पृथःकरणामध्येही इतर ठिकाणी ही बाब सामान्यपणे आढळते. सदरच्या नमुन्यांची तपासणी केल्यानंतर आढळलेले घटक हे सामान्य आहे.


वरिष्ठ भूवैज्ञानिक
भुजल सर्वेक्षण आणि विकास यंत्रणा
औरंगाबाद

संकलीत करण्यात आलेल्या 07 पाण्यांच्या नमुन्यांमध्ये भगवान शंकर सुरडकर, संजय खंडू नवगिरे, मित्री साधना शिक्षण प्रसारक मंडळ पाणी व दिनेश विनाय जाधव येथील पाणी नमुन्यांमध्ये नायट्रेटचे प्रमाण सर्वसामान्य प्रमाणापेक्षा जास्त आहे.

भगवान शंकर सुरडकर, संजय खंडू नवगिरे व मित्री साधना शिक्षण प्रसारक मंडळ यांच्या पाणी नमुन्यांमध्ये Total hardness चे प्रमाण सामान्य प्रमाणा पेक्षा जास्त आहे. तथापी भगवान शंकर सुरडकर यांच्या शेतातील पाणी नमुन्यांमध्ये Calcium व Mg हे जास्त प्रमाणात आढळून आले वरिल प्रमाणे जास्त आढळून आलेल्या प्रमाणाचा तक्ता खालील प्रमाणे आहे.

अ.क्र.	शेतमालकाचे नाव	गट नं.	Th	Ca	Mg	No3	योग्य /आयोग्य
			200 ते 600 mg/lit	75 ते 200 mg/lit	30 ते 100 mg/lit	45 mg/lit	
1	भगवान शंकर सुरडकर	123	1160	240	136	109	आयोग्य ..
2	संजय खंडू नवगिरे	123	652	-	-	99	आयोग्य
3	मित्री साधना शिक्षण प्रसारक मंडळ पाणी	143	696	-	-	88	आयोग्य
4	दिनेश विनायक जाधव	140	-	-	-	51	आयोग्य

इतर पाणी नमुने डॉ प्रमोद एकनाथ जाधव ,गणेश भगवान जाधव व शेषराव ग्याणु जाधव यांच्या शेतातील पाणी नमुने सर्व सामान्य प्रमाणांमध्ये असून पिण्यासाठी योग्य असल्याचे रासायनिक पृथःकरण अहवालामध्ये नमुद आहे.

Total hardness(TH) हा Ca व Mg यांच्या सर्वसामान्य प्रमाणापेक्षा अधिक असल्यास वाढतो. Ca व Mg हे प्रामुख्याने खडकामधील विघटन प्रक्रीयेमध्ये तयार झालेले घटक पाण्यामध्ये मिसळल्याने वाढतो. डेकन बेसॉल्ट मधील काही भुस्तरामधील Ca व Mg हे घटक जास्त प्रमाणात असतात. या व्यतीरीक्त मातीमध्ये देखील काही प्रमाणात Ca चे प्रमाण जास्त असू शकते त्याचाहि प्रमाण पाण्यामधील Ca प्रमाण वाढण्यामध्ये होऊ शकतो. No3 हा घटक प्रामुख्याने रासायनिक

OFFICE OF SENIOR GEOLOGIST
GROUND WATER SURVEY & DEV MACHINERY,
AURANGABAD

In respect of Case No MAS/Case No 6832/2018 of Maharashtra State Human Right Commission, Mumbai of Shri Sheshram Jadhav and other staying at Pathri Taluka-Fulambri, District-Aurangabad report of analysis of water of the well collected through Grampanchayat Pathri Taluka-Fulambri:

As per the order of Dy. Commissioner, Office of Revenue Divisional Commissioner Aurangabad as per the directives of Maharashtra State Human Right Commission Mumbai for spot inspection as stated below the Committee of the concerned Officers was formed:

Sr. No	Designation of the Officer and name of the Office
1	Divisional Jt. Director of Agriculture,

	Aurangabad
2	Regional Officer, Maharashtra Pollution Control Board, Aurangabad
3	Sub-Divisional Officer, Paithan-Fulambri
4	Dy. Chief Executive Officer, Rural Water Supply, Zillah Parishad, Aurangabad
5	Sr. Geologist, Ground Water Survey and Development Machinery, Aurangabad
6	Police Inspector, Vadod Bazar Police Station, Taluka-Fulambri, District-Aurangabad

With the Committee formed as above on 3/1/2020 in afflicted Gat No 123, 143, 140, 141, 144 in Pathri the spot inspection was done. At the time of said spot inspection the Gramsevak and villagers/farmers in afflicted area were also present.

General Information in respect of afflicted area in Village-Pathri:

1930

60-2

In the Divisional Laboratory under Ground Water Survey & Development Machinery only for drinking water the analysis of essential chemical factors is being done. Normally total 17 chemical factors are being analyzed. Other than this chemical analysis of any other chemical factors is not being done in the laboratory. The chemical factors in afflicted area are coming in industrial pollution the machinery checking the said factor is not available in laboratory.

Since the entire area is largely cultivable, it was found that all the areas are under seasonal crops. Generally, low/medium slope of the land was observed. The rock in the area is basalt and the depth of the wells dug in it is 16 to 20 m and diameter is 4 to 6 m. Under the soil layer, there is some decomposed rock and under it there is vesicular, jointed rock. The wells are in seasonal

1931

460-D

use and mainly Kharif and Rabi crops are grown in this area.

The area was sparsely populated. It was reported by those present that a hand pump has been procured through the Zilla Parishad for drinking water and is in use year-round. Mr. Jadhav, the Gram Sevak of Sadar Pathri village, collected water samples from six farmers' wells and one government hand pump and submitted them to the Office of the Deputy Director of Divisional Laboratory, Groundwater Survey and Development Agency, Shahanuramiya Dargah, Aurangabad for mutual chemical separation. Such 17 chemical separations of the said samples have been carried out and a written report has been made available to this office by the Deputy Director's Office. The well owner information for a total of 7 water samples submitted is as follows.

Sr. No	Name of owner of agro farm	Gat No
1	Bhagwan Sanjay Suradkar	123
2	Sanjay Khandu Navgire	123
3	Dr. Pramod Eknath Jadhav	143
4	Ganesh Bhagwan Jadhav	140
5	Sheshrao Gyanu Jadhav	141
6	Maitri Sadhana Shikshan Prasarak Mandal Pathri	144
7	Dinesh Vinayak Jadhav	143

As mentioned above the detailed report of chemical analysis is annexed herewith.

Conclusion of Chemical Analysis:

In this area the conclusion of chemical analysis of 7 water samples in brief are as under:

Conclusion:

In the chemical analysis the increase than the normal ratio in NO_3 , Total Hardness (TH) Ca and

1933

80-5

Mg is normal aspect. In the Divisional Laboratory in the chemical analysis of water samples of rural areas at other places this aspect is generally found. After doing examination of these samples the factors found are common.

SD

Sr. Geologist

Ground Water Survey & Dev Machinery

Aurangabad

पूना

मा वरिष्ठ कु-वैज्ञानिक मजूर

विद्यालय संस्था

झालनूर शिवा देगी रोड

विषय - मॅगजे पाथी येथील गणितशास्त्र पाठोपाठ
तुम्ही वरील शालायिक तपासणी वाचन

संदर्भ - क्रमांक 3/11/2020. 5. 3. 11. वरिष्ठ विद्या
यांनी प्रत्यक्ष दखल पाहणी पत्र

नोंदणी : - वरील विषयां विकती व मॅगजे पाथी
येथे क्रमांक 3/11/2020 येथील मातृशिक्षाणीय
कांठिअर यांनी लिहिल्या प्रत्येक पुस्तके स्वामी
गणितशास्त्र शालायिके पाठोपाठ तुम्ही वेळोवेळी
ते स्वामी पुस्तके काढे

क्र. सं.	शालायिकेचे नाव	मातृशिक्षा	कोट
1	अगवारा शंभर (12531)	123	विद्यार
2	संगण खंड नवरी	123	विद्यार
3	डॉ. पुणेकर (13714) जाधव	143	विद्यार
4	शेखराव ज्योती जाधव	141	विद्यार
5	शोभित अगवारा जाधव	140	विद्यार विद्यार
6	दिनेश विनायक जाधव	143	विद्यार
7	मिना लक्ष्मी विनायक प्रसाद मोहन	144	विद्यार

वरील पुस्तके गणितशास्त्र पाठोपाठ तुम्ही वेळोवेळी काढे

कृपया ते काढण्यास प्रयत्न घ्यावे P.T.O

3/1/2020

To

Sr. Geologist Ground Water
Development Machinery
Shahanur Miya Dargah Road

Sub:Regarding chemical analysis of samples of
water from Village Pathri

Ref: Date 3/1/2020 actual Spot Inspection Team of
SDM and Tahasildar

Sir,

With reference to the above it is requested that
in Village-Pathri on date 3/1/2020 as per the
instructions given by the Sub-Divisional Officer the
water samples of following Gat Nos. farms have
been collected:

Sr. No	Name of the farmer	Gat No	Source
1	Bhagwan Shankar Suradkar	123	Well
2	Sanjay Khandu Navgire	123	Well
3	Dr Pramod Eknath Jadhav	143	Well
4	Sheshrao Gyanu Jadhav	141	Well

5	Ganesh Bhagwan Jadhav	140	Drilling well
6	Dinesh Vinayak Jadhav	143	Well
7	Mitra Sadhana Vidya	144	Well

Prasarak Mandal

The samples of water from the Gat have been taken as stated above and the same would be sent to your laboratory.

63

TEST REPORT

Date- 13 JAN 2020

Report No.: GSDA/RWTL/AU/TR/ 71 /2020
Name and Address of the Customer: Sr. Geologist, Groundwater Surveys and Development Agency, Aurangabad.
Reference no. and date: Letter No. 03/2020. Date - 01/01/2020
Date of Sample Receipt: Date- 01/01/2020.
Sample Container: White Plastic Can
Test Method: APHA Method, 23rd Edition

Sr No	Taluka	Village	Sou.	Location	Date of Coll	Date of Anal.	Colour*	Odour*	Tur NTU*	PH	E.C. µmhos/cm	TDS mg/L	TH mg/L	Ca mg/L	Mg mg/L	Na mg/L	K mg/L	Fe mg/L	TA mg/L	CO3 mg/L	HCO3 mg/L	Cl mg/L	F mg/L	No3 mg/L	SO4 mg/L	Hardness mg/L
1	Phulambri	Pathri	DW	BHAGAVAN SHANKAR SURADKAR GUT NO. 123	26.12.19	01.01.20	Colourless	Odourless	1.15	7.25	2930	1905	1160	240	136	39.2	0.5	0.04	260	0	260	500	0.4	109	109	109
2	Phulambri	Pathri	DW	SANJAY KHANDU SURADKAR GUT NO. 123	26.12.19	01.01.20	Colourless	Odourless	0.8	7.37	1640	1066	652	136	76	31.8	1.3	0.03	274	0	274	264	0.4	84	84	84
3	Phulambri	Pathri	DW	DR. PRAMOD EKANATH JADHAV GUT 143	26.12.19	01.01.20	Colourless	Odourless	0.63	7.60	1200	783	484	96	39	35.2	3.2	0.02	256	0	256	178	0.31	45	45	45
4	Phulambri	Pathri	DW (VINDHAN)	GANESH BHAGAVAN JADHAV GUT 140	26.12.19	01.01.20	Colourless	Odourless	0.73	7.20	1450	943	500	102	59	20.2	1.1	0.05	352	0	352	150	0.31	26	26	26
5	Phulambri	Pathri	DW	SHESHRAO GYANU JADHAV GUT NO. 141	26.12.19	01.01.20	Colourless	Odourless	0.5	7.35	710	462	380	77	46	25.8	1.4	0.01	400	0	400	37	7.57	8	8	8
6	Phulambri	Pathri	DW	MITREE SADHANA SHIKSHAN PRASARAK MANDAL PATHRI 144	26.12.19	01.01.20	Colourless	Odourless	1.1	7.71	1730	1125	696	139	85	38.1	0.5	0.03	176	0	176	314	0.23	30	30	30
BIS(1055-2012) Highest Desirable limits									1	6.5-8.5	-	500	200	75	30	-	-	1	200	-	-	250	1	45	45	45
BIS(1055-2012) Max. permissible limits									5	No Relaxn	-	2000	600	200	100	200	-	No Relaxn	600	-	-	1000	1.5	No Relaxn	500	500

Red- Parameter above max. permissible limit (---)

Green- Parameter above highest desirable limit (-)

Note:

- 1) Sampling was not done by Regional Water Testing Laboratory, Aurangabad Region.
- 2) The results relate only to the samples tested in this laboratory.
- 3) Executive Engineer, Gra.Pa.Pu.Vibhag, Zilla Parishad, Aurangabad for information.

S. Salve
Analyst:

Dr. P. L. Salve
(Dr. P. L. Salve)
Deputy Director
Groundwater Surveys and Development Agency
Aurangabad
(Authorised Signature)

COLOUR XEROX

1939

Regional Water Testing Laboratory
 Office of the Deputy Director,
 Groundwater Surveys and Development Agency,
 Shahanurmiya Durgah Chowk, Near Krishi Office, Aurangabad- 431005
 Email: ddau.gsda@gmail.com Phone: 0240-2331606 / 2334066 Fax: 0240-2331596

64

TEST REPORT

13 JAN 2020

Report No.: GSDA/RWTL/AU/TR/ 71 /2020

Date-

Name and Address of the Customer

Sr.Geologist, Groundwater Surveys and Development Agency, Aurangabad.

Reference no. and date:

Letter No. 36/2020. Date - 03/01/2020

Date of Sample Receipt:

Date- 03/01/2020.

Sample Container:

White Plastic Can (100ml)

Test Method :

APHA Method , 23 rd Edition

Sr. No.	Lab No. RWTL/GSDA/ABD	Taluka	Village	Sou.	Location	Date of Coll.	Date of Anal.	Colour*	Odour*	Tur NTU*	PH	C.C. μ mH/cm	TDS mg/L	TH mg/L	Ca mg/L	Mg mg/L	Na mg/L	K mg/L	Fe mg/L	TA mg/L	CO3 mg/L	HCO3 mg/L	Cl mg/L	F mg/L	No3 mg/L	SO4 mg/L	Remark (ft/mbt)
1	ABD/20/0006	Phulambri	Pathri	DW	Dinesh Vinayak Jadhav Gut No.143	03.01.20	04.01.20	Colourless	Odourness	1.2	7.48	820	533	272	85	15	27.5	0.5	0.04	216	0	216	6.4	0.37	51		
Highest Desirable Limit:										5	8.5		50	200	75	30				200			100		65	200	
Max.Permmissible Limit										10	>8.5		2000	600	200	100	200		No Relax	600			1000	1.5	No Relax	400	

(Signature)

(Dr. P. L. Salve)

Deputy Director,

Groundwater Surveys and Development Agency,

Aurangabad

(Authorised Signature)

Red- Parameter above max. permissible limit ()

Green- Parameter above highest desirable limit ()

(Signature)
Analyst:

COLOUR XEROX

Note:

- 1) Sampling was not done by Regional Water Testing Laboratory, Aurangabad Region.
- 2) The results relate only to the samples tested in this laboratory.
- 3) The quality of water is dynamic. Therefore, it is advised to test the sample at regular intervals

जा.क्र. पोलीस ठाणे वडोद बाजार/२०२०-६९
दिनांक -१५/०१/२०२०

प्रति,

मा.विभागीय आयुक्त,
विभागीय आयुक्त कार्यालय, औरंगाबाद

संदर्भ :- जा.क्र.२०१९/मशाका/जमीन-१/कावि-१९८५ दि.१८/१२/२०१९ अन्वये

विषय :- पो.स्टे. वडोद बाजार गु.र.नं. १६९/२०१९ क. २७७, २७८, २८४ भादवी सह कलम ३(१)(C)(X), ३(२) (V)(VA) अ.जा.ज.अ.प्र. सुधारणा अधिनियम २०१५ अन्वये दाखल गुन्ह्यामध्ये सध्यस्थिती अहवाल सादर केले बाबत.

रिपोर्ट :- एस.बी.तांबे, सहाय्यक पोलीस निरीक्षक, पोलीस ठाणे वडोद बाजार जि.औरंगाबाद

महोदय,

उपरोक्त विषयी सविनय सादर की, अर्जदार नामे शेषराव ग्यानु जाधव व इतर यांनी मा.विशेष जिल्हा व सत्र न्यायालय औरंगाबाद येथे दाखल केलेल्या अर्जांमध्ये मा.विशेष न्यायालयाने सी.आर.पी.सी. क. १५६(३) प्रमाणे दिलेल्या आदेशान्वये पोलीस ठाणे वडोद बाजार येथे गु.र.नं. १६९/२०१९ क. २७७, २७८, २८४ भादवी सह कलम ३(१)(C)(X), ३(२) (V)(VA) अ.जा.ज.अ.प्र. सुधारणा अधिनियम २०१५ अन्वये दाखल झालेला असुन सदर गुन्ह्याचा पुढील तपास मा. डॉ.विशाल नेहूल, उप-विभागीय पोलीस अधिकारी, उप विभाग औरंगाबाद ग्रामीण हे करित असुन गुन्ह्याची थोडक्यात हकीगत खालील प्रमाणे

१	पोलीस स्टेशन	वडोद बाजार, जिल्हा-औरंगाबाद
२	गु.र.जि.नं. व कलम	गु.र.नं. १६९/२०१९ क. २७७, २७८, २८४ भादवी सह कलम ३(१)(C)(X), ३(२) (V)(VA) अ.जा.ज.अ.प्र. सुधारणा अधिनियम २०१५
३	तपास करणारे अधिकारी	डॉ. विशाल नेहूल, उपविभागीय पोलीस अधिकारी, उपविभाग औरंगाबाद ग्रामीण
४	फिर्यादी चे नाव व पत्ता	श्री. शेषराव ग्यानुजी जाधव वय ६५ वर्षे च्यवसाय शेती रा.पाथ्री ता.फुलंब्री जि. औरंगाबाद
५	आरोपी चे नाव व पत्ता	१) श्री. व्दारकादास पाथ्रीकर, २) श्री.वरुन व्दारकादास पाथ्रीकर ३) योगेश उत्तम पाथ्रीकर सर्व रा. पाथ्री ता.फुलंब्री जि. औरंगाबाद
६	आरोपीस अटक केल्याची तारिख व वेळ	मा.उच्च न्यायालय खंडपिठ औरंगाबाद यांनी सदर आरोपीतांना अंतरिम अटक पुर्व जामीन मंजुर केलेला आहे.
७	मृतक/जखमी/पीडित नाव	
८	घटना स्थळ व पो. ठाणे पासुन अंतर	७ की.मी. रा.पाथ्री ता. फुलंब्री जि. औरंगाबाद येथे गट नं.१४४१२३, १२४, १४०, १४१ मध्ये
९	घटना घडली ता व वेळ	दि.१५/०८/२०१७ पासुन ते दि.२२/०७/२०१९ रोजी पावेतो पाथ्री शिवारातील गट नं.१४४१२३, १२४, १४०, १४१ मध्ये
१०	गुन्हा दाखल ता व वेळ	दि.२२/०७/२०१९ रोजी २०.०४ वा.

पो.स्टे. वडोद बाजार येथे फिर्यादी श्री. शेषराव ग्यानुजी जाधव वय ६५ वर्षे व्यवसाय शेती रा.पाथ्री ता.फुलंब्री जि. औरंगाबाद (जात महार)यांनी दि.२२/०७/२०१९ रोजी दिलेली फिर्याद पाहता ती खालील प्रमाणे:-

मी पोलीस ठाणे वडोद बाजार येथे मा. जिल्हा सज न्यायाधिश तथा विशेष न्यायदंडाधिकारी कोर्ट तिसरे औरंगाबाद यांचे आदेशा अन्वये सी.आर.पी.सी कलम १५६(३) ची मुळ कॉपी हजर करुन सांगतो की, मी वरील ठिकाणी कुंटुंबीयासह राहुन शेती व्यवसाय करुन उदर निर्वाह करतो. माझी वडीलोपार्जित पाथ्री शिवारात गट नं. १४० व १४१ येथे एक हेक्टर ३४ आर शेती आहे. तसेच शेजारी इतर नातेवाईकांची शेती आहे. माझे शेजारी सन-२०१४ मध्ये गट नं.१४४ मध्ये आठ हेक्टरजमीनीपैकी सहा हेक्टरजमीन व्दारकादास यशवंतराव पाथ्रीकर अध्यक्ष मिज साधनाशिक्षण प्रसारक मंडळ व दोन हेक्टरजमीन व्दारकादास यशवंतराव पाथ्रीकर अध्यक्ष फोस्टर डेव्हलपमेंट औरंगाबाद यांनी खरेदी केलेली आहे.

दिनांक:- १५/०८/२०१७ मध्ये माझे गट नं. १४० येथे शेती करीत असतांना तेथे व्दारकादास यशवंतराव बनसोड (पाथ्रीकर) आले व ते आम्हाला म्हणाले की, तुमची शेती आम्हाला देऊन टाका. त्यावरून मी त्यांना म्हणालो की, तुम्ही आमचे उपजिवेकेचे साधन आमचे पासून घेऊ नका तसेच भगवान शंकर सुरडकर, गणेश भगवान जाधव, संजय खंडु नवगिरे, यांना देखील माझ्या प्रमाणे व्दारकादास यशवंतराव बनसोड यांनी जमीन देऊन टाकण्याची मागणी केली. आम्ही सर्वांनी त्याला विरोध केला.दोन महिन्यांनंतर योगेश उत्तम बनसोड यांनी पुन्हा आमच्या जमीनी घेऊन टाकणे बाबत तगादा लावला. त्यानंतर दि.०१/०१/२०१८चे दुपारी बारा वाजता व्दारकादास यशवंतराव बनसोड यांनी दुर्गधीयुक्त रसायनाचे टॅकर गट नं. १४४ मध्ये टाकले तेव्हा सदर रसायनयुक्त टॅकरमुळे आजूबाजूचे सर्व शेतात दुर्गंध येत असल्यामुळे सर्व शेतकरी मिळून व्दारकादास यशवंतराव बनसोड, वरुण बनसोड यांना भेटून विनंती केली की, सदर रसायनयुक्त द्रव पदार्थ आपण आपले शेतात टाकु नका त्यामुळे आम्हाला मळ-मळ, उलटी, श्वासनाचा जास, डोकेदुखी असा जास होत आहे. परंतु त्या लोकांनी आमच्या आरोग्याचा व शेत जमीनीचा कोणत्याही प्रकार चाविचार न करता रसायनयुक्त टॅकर शेतात टाकणे चालुच ठेवले. त्यामुळे आज पावेतो आमच्या गट नं.१२३,१२४,१४३,१३९,१४१,१४२,१४० या मधील जमीनीत रसायनिक द्रव्य झिरपून विहिरीच्या पाण्यात उतरून पाणी दुषीत झाले. दुषीत पाणी नकळत पिल्यामुळे आमचे व आमच्या पाळीव जनावरांचे आरोग्य बिघडले तेव्हा पासून सर्व शेतकरी व त्यांचे कुंटुंब आजारी असून त्यावर औषध उपचार चालु आहेत.

मी व माझे शेजारी गट नं. १२३,१२४,१४३,१३९,१४१,१४२,१४० मधील शेतकरी महार जातीचे असल्याचे व्दारकादास यशवंतराव बनसोड, योगेश बनसोड, वरुण बनसोड यांना माहीत असून देखील आमच्या जमीनी हडपण्यासाठी आमचे आरोग्यास नुकसान पोहचविण्याचे उद्देशाने गट नं. १४४ मध्ये रसायनयुक्त द्रव्याचे टॅकर टाकून शेतीचे व आरोग्याचे नुकसान केले आहे. दि. ०२/०९/१८ रोजी आम्ही सर्व शेतकरी आजाराने जस्त होऊन गटनं. १४३ मध्ये जमा झालो.तेव्हा तेथे व्दारकादास यशवंतराव बनसोड हे आले व आम्हाला म्हणाले की, तुमच्यावर आम्ही रसायनिक द्रव्याचा प्रयोग केला आहे आता तरी तुमच्या जमीनी मला द्या.

तसेच प्रदुषण नियंत्रण मंडळ यांनी विहिरीचे पाणी आरोग्यास हानिकारक असल्याचा अहवाल दिलेला आहे. आम्ही सर्वांनी त्यांना विरोध करुन मा.जिल्हा सज न्यायाधिश तथा विशेष न्यायदंडाधिकारी कोर्ट औरंगाबाद येथे सदर बाबत दाद मागीतल्याने व मा. कोर्टाने गुन्हा दाखल करण्याचे आदेशदिल्याने तक्रार देत आहे.

तरी वरील प्रकरणाशी निगडीत व्दारकादास यशवंतराव बनसोड, योगेश बनसोड, वरुण बनसोड आरोपीतावर कायदेशीर कारवाई करावी वगैरे मजकुराचे फिर्यादीवरून वर नमुद प्रमाणे गुन्हा दाखल असुन सदर गुन्हा तपासांवर प्रलंबीत आहे.

तपासादरम्यान मा.उप विभागीय पोलीस अधिकारी यांनी दि.२३/०७/२०१९ रोजी दोन शासकीय पंच नामे विनायक भगवंतराव शिनगारे वय ५७ वर्षे व्यवसाय नौकरी, मुख्यालय सहाय्यक, भुमी कार्यालय फुलंब्री ता.जि. फुलंब्री

मो.नं.९४२२७१७१९६,२) रविंद्र श्रीधर मिसाल वय २६वर्ष व्यवसाय नौकरी लिपीक, कृषी अधिकारी कार्यालय फुलंब्री ता.फुलंब्री जि. औरंगाबाद रा.प्लॉट नं. ४६ मयुरपार्क औरंगाबाद मो.नं.९७६४६२१५८८ यांना घटनास्थळावर बोलावुन घटनास्थळ पंचनामा केलेला असुन सदर गुन्हातील खालील साक्षीदार यांचे तपासटिपण नोंदवण्यात आले आहे.

- १) भगवान शंकर सुरडकर वय-४८ वर्ष व्यवसाय शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- २) शेषराव ग्यानुजी जाधव वय-६५ वर्ष जात:- महार व्यवसाय-शेती रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- ३) संजय खंडु नवगिरे वय-५० वर्ष व्यवसाय शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- ४) गणेश भगवान जाधव वय-३७ वर्ष व्यवसाय शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- ५) संदीप शेषराव जाधव वय-२८ वर्ष व्यवसाय शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- ६) शिवनंदाबाई संदिप जाधव वय- २३ वर्ष व्यवसाय घरकाम/शेती, जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- ७) तेजराव ग्यानुजी जाधव वय-६२वर्ष व्यवसाय सेवा निवृत्त/शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- ८) कुलदिप तेजराव जाधव वय-३५ वर्ष व्यवसाय मजुरी/शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- ९) अरुणाबाई तेजराव जाधव वय ५५ वर्षे रा.पाथ्री ता.फुलंब्री जि. औरंगाबाद
- १०) नारायण मारोती जाधव वय ६१ वर्षे व्यवसाय शेती/शेतमजुर रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद जात महार
- ११) शैलाबाई नारायण जाधव वय ५५ वर्षे व्यवसाय घरकाम व शेतमजुरी रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद जात महार
- १२) दिनेश विनायकराव जाधव वय- २३ वर्ष व्यवसाय शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- १३) सुभद्राबाई विनायक जाधव वय ५३ वर्ष व्यवसाय शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- १४) अमोल शेषराव जाधव वय-२४ वर्ष व्यवसाय शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- १५) तुळसाबाई भगवान सुरडकर वय- ४२ वर्ष व्यवसाय घरकाम/शेती, जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- १६) सरला भगवान सुरडकर वय- १८ वर्ष व्यवसाय शिक्षण व घरकाम जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- १७) ऋषीकेश भगवान सुरडकर वय १६वर्षे व्यवसाय शिक्षण व घरकाम जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- १८) रत्नदिप शेषराव जाधव वय-२९ वर्ष व्यवसाय शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद मो.नं.
- १९) छाया रत्नदिप जाधव वय- २४ वर्ष व्यवसाय घरकाम/शेती, जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- २०) सिंधुबाई भ्र. भास्कर पगारे वय- ४४ वर्ष व्यवसाय घरकाम व शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- २१) अरुणा भ्र. गणेश जाधव वय-३२ वर्ष व्यवसाय घरकाम/शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- २२) भगवान बाळा जाधव वय-६५ वर्ष व्यवसाय शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- २३) पद्माबाई भगवान जाधव वय-५५ वर्ष व्यवसाय घरकाम/शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- २४) नानासाहेब भगवान जाधव वय- २८ वर्ष व्यवसाय शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- २५) सुनंदा भ्र. संजय नवगिरे वय-४२ वर्ष व्यवसाय घरकाम/शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- २६) वैशाली पि. संजय नवगिरे वय- २१ वर्ष व्यवसाय शिक्षण/शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- २७) पंचशिला नानासाहेब जाधव वय-२० वर्ष व्यवसाय घरकाम/शेती जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- २८) पवन मधुकर पगारे वय २०वर्षे व्यवसाय शिक्षण रा.पाथ्री ता.फुलंब्री जि. औरंगाबाद
- २९) सुशिलाबाई शेषराव जाधव वय ६०वर्षे रा.पाथ्री ता.फुलंब्री जि. औरंगाबाद
- ३०) मधुकर नामदेव पगारे वय ४८ वर्षे जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- ३१) इंदुबाई नामदेव पगारे वय ६८ वर्षे जात महार रा.पाथ्री ता.फुलंब्री जि.औरंगाबाद
- ३२) अजय भास्कर पगारे वय २० वर्षे व्यवसाय शिक्षण रा.पाथ्री ता.फुलंब्री जि. औरंगाबाद
- ३३) चंद्रभागा मधुकर पगारे वय ४५ वर्षे व्यवसाय शेती रा.पाथ्री ता.फुलंब्री जि. औरंगाबाद
- ३४) देविचंद किसन गांगवे वय ४० वर्षे व्यवसाय खा.नौकरी रा.गौतमनगर, औरंगाबाद ता.जि. औरंगाबाद जात चांभार
- ३५) हेमंत दौलतराव भिसे वय ३९ वर्षे व्यवसाय वाहन चालक रा. भावसिंगपुरा औरंगाबाद ता.जि. औरंगाबाद जात

1944

68-A

Outward No Police Station
Vadod Bazar/2020-61
Dated 15/1/2020

To

Divisional Commissioner
Office of Divisional Commissioner
Aurangabad

Reference : Outward No 2019/MSK/JMN-1/KV-
1985 dated 18/12/2019

Subject : In the offence of Police Station Vadod
Bazar Reg. No 169/2019 sec 277,
278, 284 of Indian Penal Code with
sec 3(1)(c)(x), 3(2)(V)(va) of
Scheduled Castes & Tribes Prevention
of Atrocities Amendment Act 2015
about submitting the present report

Report : S.B. Tambe, Asst Police Inspector,
Police Station Vadod Bazar Dist.
Aurangabad

Sir,

With reference to the above this is being humbly submitted that in the application filed by applicant named Sheshram Gyanu Jadhav and Other in Special District & Sessions Court Aurangabad the offence Reg. No 169/2019 is registered under sec 277, 278, 284 of Indian Penal Code with sec 3(1)(c)(x), 3(2)(V)(va) of Scheduled Castes & Tribes Prevention of Atrocities Amendment Act 2015 and further investigation of this offence is being done by Dr. Vishal Nehul, Sub-Divisional Police Officere, Sub-Division Aurangabad Rural and the brief history of the offence is as under:

1	Police Station	Vadod Bazar, Dist. Aurangabad
2	Crime Reg. No & sections	Offence Reg. No 169/2019 sec 277, 278, 284 of Indian Penal Code with sec 3(1)(c)(x), 3(2)(V)(va) of Scheduled Castes

		& Tribes Prevention of Atrocities Amendment Act 2015
3	Investigation Officer	Dr. Vishal Nehul, Sub-Divisional Police Officer, Sub-Division, Aurangabad Rural
4	Name and address of the complainant	Shri Sheshrao Gyanuji Jadhav, age 65, occupation-agriculture, staying at Pathri, Tal-Fulambri District-Aurangabad
5	Name & address of the accused	1. Shri Dwarkadas Pathrikar 2. Shri Varun Dwarkadas Pathrikar 3. Yogesh Uttam Pathrikar All are staying at Pathri, Tal-Fulambri District-Aurangabad
6	Date and time of arresting the accused	Hon'ble High Court Aurangabad Bench has granted anticipatory bail to these accused
7	Name of deceased/ injured/victim	--
8	Distance of the occurrence spot from police station	7 km at Pathri, Tal-Fulambri District-Aurangabad in Gat No 144, 123, 124, 140, 141

9	Date and time when the occurrence had taken place	From 15/8/2017 till 22/7/2019 in Gat No 144, 123, 124, 140, 141 of Pathri area
10	Date and time of filing the offence	On 22/7/2019 at 20.04 hrs

At Police Station Vadod Bazar the complainant Shri Sheshrao Gyanuji Jadhav, age 65, occupation-agriculture, staying at Pathri, Tal-Fulambri District-Aurangabad had given complaint on 22/7/2019 which is as under:

At Police Station Vadod Bazar as per the order of District & Sessions Judge & Special Magistrate Court-3 Aurangabad I am producing original copy of Cr. P.C. section 156(3) and say that I am staying at above place with my family and by way of doing agricultural work I am managing our subsistence.

I have my 1H 34Are ancestral land in Pathri area in Gat No 140 and 141. Similarly adjacent to our land there is land of other relatives. In year 2014 my

neighbor in Gat No 144 out of eight hector of land had purchased six hectors of land by Dwarkadas Yashwantrao Pathrikar, Chairman of Mitra Sadhana Shikshan Prasarak Mandal and two hectors land by Yashwantrao Pathrikar Chairman Foster Development Aurangabad.

On 15/8/2017 while my doing agriculture in Gat No 140 there Dwarkadas Yashwantrao Bansod (Pathrikar) had come and said to me that you give your agricultural land to us. On that I said to him that you do not try to grab our source of subsistence from us. Similarly such demand was made by him to Bhagwan Shankar Suradkar, Ganesh Bhagwan Jadhav, Sanjay Khandu Navgire. But we all had opposed to that. After two months Yogesh Uttam Bansod had again started insisting for taking our lands. Thereafter at 12.00 noon on 1/1/2018 Dwarkadas Yashwantrao Bansod had dropped tanker of Smelly chemicals in Gat No 144

1949

68-F

due to which in all nearby farms the bad smell was coming hence we all farmers jointly met Dwarkadas Yashwantrao Bansod and Varun Bansod and requested them that please do not drop such smelly chemicals tank to the farm due to which we are getting trouble of Nausea, vomiting, shortness of breath and headache. But those people continued to dump chemical tankers into the fields without any consideration for our health or the farmland. Therefore, till today, chemicals have seeped into the soil of our plots no. 123, 124, 143, 139, 141, 142, 140 and have contaminated the water in the wells. Due to unknowingly drinking the contaminated water, our health and that of our domestic animals have deteriorated. Since then, all the farmers and their families have fallen ill and are undergoing medical treatment.

I and my neighbours in Gat No 123, 124, 143, 139, 141, 142, 140 the farmers belong to Mahar caste

which is known to Dwarkadas Yashwantrao Bansod, Yogesh Bansod and Varun Bansod. In spite of that for grabbing our lands and with an intension of causing loss to our health by way of dropping chemical tankers in Gat No 144 they have caused loss to our agricultural land and our health. On 2/9/2018 we all farmers got troubled by sickness and we came together in Gat No 143. At that time Dwarkadas Yashwantrao Bansod had come there and said to us that we have done experiment of chemical on you so at least now give your lands to me.

The Pollution Control Board has given report that the water of the well is detrimental for the health. We all have opposed and in this regard we have asked for relief before District & Sessions Judge & Special Magistrate Court Aurangabad and as the Court has given order for registering the offence hence the complaint is being given.

Hence legal action is to be taken against the accused persona named Dwarkadas Yashwantrao Bansod, Yogesh Bansod and Varun Bansod. From the complaint of above contentions as stated above the offence is registered and it is pending on investigation.

During investigation on 23/7/2019 the Sub-Divisional Police Officer had called on the spot the Government arbiters (1) Vinayak Bhagwantrao Shingare age 57 years, occupation-service, Head Office Asst, Land Office Fulambri, Taluka-Fulambri Mobile No 9422717196 (2) Ravindra Sridhar Misal age 26 yrs, occupation-service as Clerk in Office of Agricultural Officer Fulambri, Taluka-Fulambri, District-Aurangabad staying in plot No 46 Mayur Park Aurangabad Mobile No 9764621588 and has done Panchanama of occurrence spot wherein

investigation notes of the following witnesses are recorded:

1. Bhagwan Shankar Suradkar, age 48, occupation-agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
2. Sheshrao Gyanuji Jadhav, age 65, caste-Mahar, occupation-agriculture, staying at Pathri, Taluka-Fulambri, District-Aurangabad
3. Sanjay Khandu Navgire, age 50, occupation-agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
4. Ganesh Bhagwan Jadhav, age 37, occupation-agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
5. Sandip Sheshrao Jadhav, age 28, occupation-agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
6. Shivnandabai Sandip Jadhav, age 28, occupation-housework and agriculture, caste-

Mahar, staying at Pathri, Taluka-Fulambri,
District-Aurangabad

7. Tejrao Gyanuji Jadhav, age 62, occupation-retired/ agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
8. Kuldeep Tejrao Jadhav, age-35, occupation-labour work, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
9. Arunabai Tejrao Jadhav, age 55, staying at Pathri, Taluka-Fulambri, District-Aurangabad
10. Narayan Maroti Jadhav, age 61, occupation-agriculture/ agro labour, staying at Pathri, Taluka-Fulambri, District-Aurangabad
11. Shailabai Narayan Jadhav, age 55, occupation-housework and agro labour, staying at Pathri, Taluka-Fulambri, District-Aurangabad
12. Dinesh Vinayakrao Jadhav, age 23, occupation-agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad

13. Subhadrabai Vinayak Jadhav, age 53, occupation-agriculture, occupation-agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
14. Amol Sheshrao Jadhav, age 24, occupation-agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
15. Tulsabai Bhagwan Suradkar, age 42, occupation-house work/agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
16. Sarla Bhagwan Suradkar, age 18, occupation-education & housework, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
17. Rushikesh Bhagwan Suradkar, age 16, occupation-education & housework, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad

18. Ratnadeep Sheshrao Jadhav, age 29, occupation-agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
19. Chaya Ratnadeep Jadhav, age 24, occupation-housework and agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
20. Sindhubai w/o Bhaskar Pagare, age 44, occupation-housework and agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
21. Aruna w/o Ganesh Jadhav, age-32, occupation-housework and agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
22. Bhagwan Bala Jadhav, age 65, occupation-agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad

23. Padmabai Bhagwan Jadhav, age 55, occupation-housework and agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
24. Nanasaheb Bhagwan Jadhav, age 28, occupation- agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
25. Sunanda w/o Sanjay Navgire, age 42, occupation-housework and agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
26. Vaishali d/o Sanjay Navgire, age 21, occupation-education and agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
27. Panchasheela Nanasaheb Jadhav, age 20, occupation-housework and agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad

28. Pavan Madhukar Pagare, age 20, occupation-education, staying at Pathri, Taluka-Fulambri, District-Aurangabad
29. Sushilabai Sheshrao Jadhav, age 60, staying at Pathri, Taluka-Fulambri, District-Aurangabad
30. Madhukar Namdev Pagare, age 48, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
31. Indubai Namdev Pagare, age 68, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
32. Ajay Bhaskar Pagare, age 20, occupation-education, staying at Pathri, Taluka-Fulambri, District-Aurangabad
33. Chandrabhaga Madhukar Pagare, age 45, occupation-agriculture, staying at Pathri, Taluka-Fulambri, District-Aurangabad

34. Devichand Kisan Gangve, age 40, occupation-private service, caste-cobbler, staying at Goutamnagar, Taluka & District-Aurangabad
35. Hemant Doulatrao Bhise, age 39, occupation-vehicle driver, staying at Bhavsingpura, Taluka & District-Aurangabad
36. Dr. Pramod Eknathrao Jadhav, age 56, occupation-medical, staying at Pathri, Taluka-Fulambri, District-Aurangabad
37. Gayabai Dasharath Jadhav, age 90, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad
38. Bhimrao Ganpatrao Gadekar, age 49, occupation-agro labour, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad presently staying at Pethe Nagar, Mukund Society, Aurangabad

39. Jaideep Sheshrao Jadhav, age 36, occupation-agriculture/taxi driver, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad

40. Renisha Jaidip Jadhav, age 34, occupation-housework/ agriculture, caste-Mahar, staying at Pathri, Taluka-Fulambri, District-Aurangabad

The samples of water and soil seized from occurrence spot of this offence are got verified from Forensic Laboratory and its report has been included in the original documents. Similarly the report of water and soil are got verified from Pollution Control Board and included in the original papers. Also, the Regional Health Experiment School has sent water samples from the said land for verification and feedback has been received. The report states that the water from the wells in the said land is not suitable for drinking.

The High Court Bench, Aurangabad, has granted interim pre-arrest bail to the accused in the said crime, but the final order in this regard has not been made yet. Similarly, since the prosecution in the said crime has demanded a change of bench of judges in the High Court, Bench No. 10 has ordered a stand-over until the said land case is taken to another court. Therefore, it is not possible to file a charge sheet in the said crime until the completion of the said judicial process. Also, the accused in the said crime has also applied for FIR Quash, which is also pending in the High Court Bench, Aurangabad, so the said crime is pending with the Sub-Divisional Police Officer, Sub-Division, Aurangabad Rural.

In view of the said occurrence we are in contact of complainant and are taking precautions to ensure that from the accused the complainant and the witnesses would not get any danger. In the village at present there is no any communal unrest and

1961

68-1

there is no problem of law and order. Hence the report of current situation is being submitted.

Humbly submitted,

SD

S.B. Tambe

Asst Police Inspector

Police Station, Vadod Bazar

Through Sub-Div Police Officer, Sub-Division,
Aurangabad

1962

ANNEX-B (only) 69
271

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

☎ : 24010437/24020781/4014701

फॅक्स : 24024068

visit us at : <http://mpcb.gov.in>

email : enquiry@mpcb.gov.in

अति-तात्काळ:

क्रमांक : मप्रनि/सह-सं.(हप्रनि.)/७३६

दिनांक : २८ ०२. २०१९.

प्रति,
प्रादेशिक अधिकारी,
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,
औरंगाबाद.

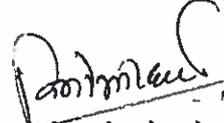
विषय:- मौजे पार्थी, ता. फुलंब्री, जिल्हा औरंगाबाद येथे गट क्र.१४४ मध्ये
हजारो ट्रॅकर्स स्पेन्ट वॉश टाकून गांवक-यांच्या जीवीतास व पर्यावरणास हानी
पोहोचविल्याबाबत...

संदर्भ:- १. संबंधित विषयाबाबत दिनांक ०४/०२/२०१९ रोजी मंडळाच्या मुख्यालयात झालेल्या
वैयक्तिक सुनावणीचे इतिवृत्त.
२. रसायन पिडित शेतकरी यांचा दिनांक २७/०२/२०१९ रोजीचा अर्ज.

उपरोक्त संदर्भाकित विषयास अनुसरून संबंधित विषयाबाबत दिनांक ०४/०२/२०१९ रोजी
मुख्यालयात झालेल्या वैयक्तिक सुनावणीमध्ये आपणास सांगण्यात आले होते की, भूजल सर्वेक्षण
आणि विकास प्राधिकरण (GSDA) यांचेकडून गट नं.१४४, पार्थी गाव, ता. फुलंब्री येथील ७० फुट
खोल व आजुबाजूच्या परिसरातील भूजल तपासणी केल्याबाबतचा अहवाल प्राप्त करून घ्यावा व
त्यानंतर पुढील कार्यवाही करण्यात येईल.

रसायन पिडित शेतकरी यांनी दिनांक २७/०२/२०१९ च्या अर्जाद्वारे सदर विषयाबाबत पुन्हा
विचारणा केलेली आहे. तरी आपण भूजल सर्वेक्षण आणि विकास प्राधिकरण (GSDA)
कार्यालयास स्वतः भेट द्यावी व सदर माहितीबाबत पाठपुरावा करून, त्याबाबतची माहिती पुढील ७
दिवसांत या कार्यालयास प्राप्त होईल, याची खात्री करून घ्यावी. तसेच संबंधित अर्जामध्ये नमूद
केल्याप्रमाणे गट क्र.१४४ च्या आजुबाजूच्या विहिरीच्या पाण्याचीदेखील तपासणी करण्यात यावी.
सोबत सदर अर्जाची छायांकित प्रत जोडली आहे.

सोबत:- वरीलप्रमाणे.


(डॉ.वि. मो. मोटघरे)
सह-संचालक(हप्रनि)
28/2/19

प्रत माहितीकरिता:-

अर्जदार रसायन पिडित शेतकरी, पार्थी गाव, ता. फुलंब्री, जि. औरंगाबाद

- दिनांक ०४/०२/२०१९ रोजी मंडळाच्या मुख्यालयात झालेल्या वैयक्तिक सुनावणीचे इतिवृत्त सोबत
जोडले आहे.

1963

ANNEX-B1 69
only 69-A

MAHARASHTRA POLLUTION CONTROL BOARD

Ph 24010437/24020781/ Kalpataru Point, 2/3/4th Floor
4014701 Fax 24024068 Opposite Senate Planet
Visit us at <http://mpcb.gov.in> Sion Circle, Sion (E)
Email enquiry@mpcb.gov.in Mumbai-400022

Most urgent:

No MPN/SH-S (HPN)/736

Dated 28/2/2019

To

Regional Officer

Maharashtra Pollution Control Board

Aurangabad

Sub: In Gat No 144 of Village-Pathri, Taluka-Fulambri, Dist-Aurangabad by way of putting thousands tankers Spent Wash about causing damage to lives of villagers and environment

Ref: 1 Proceeding of individual hearing held in headquarter of the Board on 4/2/2019 in respect of concerned subject
2 Application of chemical afflicted farmer dated 27/2/2019

1964

69-B

In view of above referred subject in respect of the concerned subject on 4/2/2019 in the individual hearing held in headquarter you were told that from Ground Water Survey and Development Authority (GSDA) about Gat No 144 Pathri Village, Taluka-Fulambri about doing ground water checking of 70 feet deep the report is to be obtained and thereafter further action would be taken.

The chemical afflicted farmer vide application dated 27/2/2019 about this subject again the inquiry is made. However, you should personally visit the Groundwater Survey and Development Authority (GSDA) office and follow up on the information and ensure that the information reaches this office within the next 7 days. Similarly as contended in concerned application checking of the water of well around Gat No 144 is also to be made. Photocopy of said application is annexed.

1965

69-L

SD

Dr. V.M. Motghare

Jt. Director (HPN)

Encl: As above

Copy for information

Applicant chemical afflicted farmer, Pathri Village,
Taluka-Fulambri, District-Aurangabad

On 4/2/2019 the proceeding of individual hearing
held in head office of the Board is annexed.

1968

ANNNG - B/C/1919
7/12/A

OFFICE OF SENIOR GEOLOGIST
GROUND WATER SURVEY & DEV MACHINERY
CENTRAL ADMIN BUILDING, FAJALPURA,
AURANGABAD

Ph 2331508

Email

srgeo_abd@rediffmail.com

Outward No VBV/BSVY/A-Bad/Sarvekshan/
300/2020

Date 5 Mar 2019

To

Regional Officer
Maharashtra Pollution Control Board
Aurangabad

Sub: About quality of water in ground water

Ref: Your office letter No MPCB/ROA/262/2019
dated 12/2/2019

Sir,

In view of the above referred letter this is being
humbly submitted that through your office in Gat
No 144 of Village Pathri Taluka-Fulambri, District-

1969

7J-B

Aurangabad and around that about the information of quality of water at 70 feet depth inquiry was made.

Accordingly it is being informed that the information asked by you in Gat No 144 of Village Pathri Taluka-Fulambri, District-Aurangabad and around that the information of quality of water at 70 feet depth is not concerned with this office and such type of information is not available in this office.

Hence the information is being given.

Yours faithfully,

SD

Sr. Geologist
Ground Water Survey &
Development Machinery
Aurangabad

जा.क्र.उपसं/भूसवियं/औ/तांत्रिक/पं.क्र.१४४/ /२०१९

दिनांक:-

प्रति,

sl

7 JAN 2019

उप-प्रादेशिक अधिकारी,
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,
जालना रोड, औरंगाबाद.

विषय:- जमिनीवर टाकण्यास बंदी असलेले घातक रासायनिक द्रव्य डिस्टलरी स्पेंट वॉश प्रचंड प्रमाणावर गट क्र. १४४, गट क्र. १२३ मौजे पाथी, ता. फुलंब्री, जि. औरंगाबाद येथे ओतून वायु, पाणी, जमिन प्रदूषित करून जिवितास, मालमत्तेला, पर्यावरणा जातीय द्वेषापोटी हानी पोहचवल्याबद्दल तक्रार अर्ज.

संदर्भ:- मा. उपप्रादेशिक अधिकारी, औरंगाबाद, यांचे पत्र जा.क्र.मप्रनिमं/उप्राकाऔ/१९५६/२०१८ दिनांक २९/११/२०१८.

उपरोक्त संदर्भिय विषयान्वये कळविण्यात येते की, जमिनीवर टाकण्यास बंदी असलेले घातक रासायनिक द्रव्य, डिस्टलरी उद्योगातून निघणारा स्पेंट वॉश सदरील गट क्रमांकामध्ये टाकल्याचे नमूद करण्यात आलेले आहे.

उपरोक्त सदरील प्रकरण या कार्यालयाशी संबधित नाही. सबब प्रदूषण नियंत्रण बाबत योग्य ती उचित कार्यवाही आपल्या मार्फत करण्यात यावी.

(Handwritten Signature)

(डॉ. पं. ल. साळवे)

उपसंचालक

भूजल सर्वेक्षण आणि विकास यंत्रणा
औरंगाबाद विभाग, औरंगाबाद.

प्रत :- प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, औरंगाबाद यांना माहितीस्तव.

(Handwritten Signature)
A.M. Nagarajan ADV
T.C.

1971

ANNEX -B1
72-A
CALY

Office of Dy. Director
Ground Water Survey & Dev Machinery,
Besides Agricultural Office, Peer Bajar Road
Jyotinagar, Aurangabad Division, Aurangabad
Email dydiraurangabad.gsda@maharashtra.gov.in

Outward No UPS/BSVY/A/
Tantrik-P.K-144/49/2019

Date 7th Jan 2019

To

Dy. Regional Officer
Maharashtra Pollution Control Board
Jalna Road, Aurangabad

Sub: Complaint filed regarding the dumping of hazardous chemical substance distillery spent wash in large quantities in Group No. 144, Group No. 123, Pathri-Taluka-Phulambri, District Aurangabad, causing pollution of air, water and land, causing damage to life, property and environment due to communal hatred

Ref: Letter Outward No MPNM/UPKA/1956/2018 dated 29/11/2018 of Dy. Regional Officer, Aurangabad

1972

72-B

With reference to the above subject this is being informed that the dangerous chemical, the Spent Wash coming out of Distillery business is dropped in the above Gat Numbers which has been mentioned.

This matter is not concerned with this office. Hence in respect of pollution control requisite action may be taken by you.

SD

Dr. P.L. Salve

Dy. Director

Ground Water Survey & Dev Machinery

Aurangabad Division, Aurangabad

Copy to:

Regional Officer,

Maharashtra Pollution Control Board

Aurangabad

For information

1974

73-A

ANNEX B/Cat

MAHARASHTRA POLLUTION CONTROL BOARD

Ph 0240-2473461, 62,
63

Sub-Regional Office
Plot No A-4/1 Paryavaran Bhavan
Behind Lokpatra, Chikalthana
Industrial Area, Jalna Road,
Aurangabad

Outward No MPNM/UPKA/
1956/2018

Date 29/11/2018

To

Dy. Director
Office of Geologist Sub-Director
Shahanurmiya Darga Road,
Aurangabad

Sub:Complaint filed regarding the dumping of hazardous chemical substance distillery spent wash in large quantities in Group No. 144, Group No. 123, Pathri-Taluka-Phulambri, District Aurangabad, causing pollution of air, water and land, causing damage to life, property and environment due to communal hatred

1975

73-B

Ref: The complaint applications dated 27/11/2018 of Shri Dr Pramod Eknathrao Chavhan, Shri Bhagwan Shankar Suradkar, Smt. Subhadrabai Vinayakrao Jadhav, Shri Bhagwan Bala Jadhav, Shri Sheshrao Vyanuji Jadhav all are staying at Pathri, Taluka-Fulambri, District- Aurangabad
Sir,

With reference to the above subject you are being informed that the complaint applications of Shri Dr Pramod Eknathrao Chavhan, Shri Bhagwan Shankar Suradkar, Smt. Subhadrabai Vinayakrao Jadhav, Shri Bhagwan Bala Jadhav, Shri Sheshrao Vyanuji Jadhav all are staying at Pathri, Taluka-Fulambri, District- Aurangabad have been received by this office on 27/11/2018. As mentioned in the said application the Spent Wash that is coming from the Distillery business is dropped in above Gat Numbers which is mentioned. Similarly in this regard it is requested that detailed ground water survey is to be done and report is to be given.

1976

73-C

You are requested that up to which percent and up to what depth the said Spent Wash is permeating in the above mentioned lands? Its detailed examination is to be done and its report is to be submitted to this office immediately so that giving information to the complainant would be convenient.

SD

Dy. Regional Officer,
Aurangabad

Copy for information to:

Regional Officer
Maharashtra Pollution Control Board
Aurangabad

1977

74

ANNEX - B / copy

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म -

**FIRST INFORMATION REPORT**

(Under Section 154 Cr.P.C.)

प्रथम खबर अहवाल
(कलम १५४ फौजदारी प्रक्रिया संहिता)

1. District (जिल्हा): औरंगाबाद ग्रामीण

P.S.(ठाणे): वरोड बाजार

Year (वर्ष): 2019

FIR No.(प्रथम खबर क्र.): 0169

Date and Time of FIR (प्र. ख. दिनांक आणि वेळ): 22/07/2019 20:21 बजे

2. S.No. (अ.क्र.)	Acts (अधिनियम)	Sections (कलम)
1	भारतीय दंड संहिता १८६०	२७७
2	भारतीय दंड संहिता १८६०	२७८
3	भारतीय दंड संहिता १८६०	२८४, ३४
4	अनुसूचित जाती आणि अनुसूचित जमाती (अत्याचार प्रतिबंधक) अधिनियम, १९८९	3(1)(c) (२)
5	अनुसूचित जाती आणि अनुसूचित जमाती (अत्याचार प्रतिबंधक) अधिनियम, १९८९	3(2)(a) (४)

3. (a) Occurrence of offence (गुन्हाची घटना):

1. Day(दिवस): दरमियानी दिन

Date From (दिनांक पासून): 15/08/2017

Time Period
(कालावधी):

Date To (दिनांक पर्यंत): 22/07/2019

Time From (वेळेपासून): 12:00 बजे

Time To (वेळेपर्यंत): 20:04 बजे

(b) Information received at P.S. (माहिती मिळालेले पोलीस ठाणे):

Date (दिनांक): 22/07/2019

Time (वेळ): 20:04 बजे

(c) General Diary Reference (रोजनामचा संदर्भ)

Entry No. (नोंद) 026

Date & Time (दिनांक आणि वेळ): 22/07/2019 20:04 बजे

4. Type of Information (माहितीचा प्रकार): लेखी

5. Place of Occurrence (घटनास्थळ):

1.(a) Direction and distance from P.S.(पोलीस ठाण्यापासून दिशा व अंतर): दक्षिण, 7 किमी

Beat No. (बिट क्र.):

(b) Address (पत्ता): मौजे पार्थी शिवारात गट नं 144म

(c) In case, outside the limit of this Police Station, then (या पोलीस ठाण्याच्या हद्दीबाहेर असल्यास):

Name of P.S.(पोलीस ठाण्याचे नांव):

District(State) (जिल्हा(राज्य)):

75

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म -

6. Complainant / Informant (तक्रारदार/माहिती देणारा):

(a) Name (नाव): शेषराव ग्यानुजी जाधव

(b) Father's/Husband's Name (वडील / पती का नाव)

(c) Date/Year of Birth (जन्म 1954

(d) Nationality (राष्ट्रीयत्व): भारत

(e) UID No. (यु.आय.डी. क्र.):

(f) Passport No. (पारपत्र क्र.):

Date of Issue (अदा केल्याची तारीख):

Place of Issue (अदा केल्याची ठिकाण):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No. (अ. क्र.)	Id Type (ओळखपत्राचा प्रकार)	Id Number (ओळखपत्राचा क्रमांक)
1		

(h) Address (पत्ता):

S.No. (अ. क्र.)	Address Type (पत्त्याचा प्रकार)	Address (पत्ता)
1	वर्तमान पत्ता	पाश्ची ता फुलंब्री, वरोड बाजार, औरंगाबाद ग्रामीण, महाराष्ट्र, भारत
2	स्थायी पत्ता	पाश्ची ता फुलंब्री, वरोड बाजार, औरंगाबाद ग्रामीण, महाराष्ट्र, भारत

(i) Occupation (व्यवसाय):

(j) Phone number (फोन नं.):

Mobile (मोबाइल नं.):

7. Details of known/suspected/unknown accused with full particulars (माहिती असलेल्या /संशयित/अनोळखी आरोपीचा संपूर्ण पत्ता):

S.No. (अ.क्र.)	Name (नाव)	Alias (उर्फनाव)	Relative's Name (नातेवाईकाचे नाव)	Present Address (वर्तमान पत्ता)
1	द्वारकादास यशवंतराव बनसोड			1. पाश्ची ता फुलंब्री, वरोड बाजार, औरंगाबाद ग्रामीण, महाराष्ट्र, भारत
2	योगेश बनसोड			1. पाश्ची ता फुलंब्री, वरोड बाजार, औरंगाबाद ग्रामीण, महाराष्ट्र, भारत
3	वरुन बनसोड			1. पाश्ची ता फुलंब्री, वरोड बाजार, औरंगाबाद ग्रामीण, महाराष्ट्र, भारत

8. Reasons for delay in reporting by the complainant/informant (तक्रारदार/माहिती देणा-याकडून तक्रार करण्यातील विलंबाची कारणे):

9. Particulars of properties of interest (संशयित मालमत्तेचा तपशील):

S.No. (अ.क्र.)	Property Category (मालमत्ता वर्ग)	Property Type (मालमत्ता प्रकार)	Description (वर्णन)	Value (In Rs/-) (मुल्य (रु. मध्ये))

10 Total value of property (In Rs/-) (चोरीस गेलेल्या मालमत्तेचे एकूण मुल्य (रु. मध्ये)):

11 Inquest Report / U.D. case No., if any (इन्क्वेस्ट अहवाल/ अकस्मात मृत्यू प्रकरण क्र., जर असल्यास):

S.No. (अ. क्र.)	UIDB Number (यु.आय.डी. वी.क्र.)

12 First Information contents (प्रथम सूचना तथ्य):

मी शेषराव ग्यानुजी जाधव वय 65 वर्ष जात :-महार व्यवसाय शेती रा पाणी ता फुलंबी जि औरंगाबाद मो नं 9765688924 समक्ष पोलीस ठाणे घडोदबाजार येथे मा जिल्हा सत्र न्यायाधिश तथा विशेष न्यायदंडाधिकारी कोर्ट तिसरे औरंगाबाद यांचे आदेशान्वये सी .आर.पी.सी कलम 156(3)ची मुळ कॉपी हजर करून सांगतो कि मी वरिल ठिकाणी कुंटूबीयासह राहून शेती व्यवसाय करून उदरनिर्वाह करतो माझी वडिलोपार्जित पाणी शिवारात गट नं 140 व 141 येथे एक हेक्टर 34 आर शेती आहे तसेच शेजारी इतर नातेवाईकांची शेती आहे माझे शेजारी सन 2014 मध्ये गट नं 144 मध्ये आठ हेक्टर जमीनी पोकी सहा हेक्टर जमीन व्दारकादास यशवंतराव पाणीकर अध्यक्ष मित्र साधना शिक्षण प्रसारक मंडळ व दोन हेक्टर जमीन व्दारकादास यशवंतराव पाणीकर अध्यक्ष फोस्टर डेव्हलपमेंट औरंगाबाद यांनी खरेदी केली आहे दि 15/08/2017 मध्ये माझे गट नं 140 येथे शेती करित असतांना तेथे व्दारकादास यशवंतराव बनसोड (प्राथीकर) आले व ते आम्हाला म्हणाले कि तुमची शेती आम्हाला देवून टाकून त्याकरून मी त्यांना म्हणालो की तुम्ही आमचे उपजिविकेचे साधन आमच्या पासून घेवून नका तसेच भगवान शंकर सुरडकर , गणेश भगवान जाधव , संजय खंडू नवगिरे , यांना देखिल माझ्या प्रमाणे व्दारकादास यशवंत बनसोड यांनी जमीन देवून टाकण्याची मागणी केली आम्ही सर्वांनी त्याला विरोध केला दोन महिन्यांनंतर योगेश उत्तम बनसोड यांनी पुन्हा आमच्या जमिनी घेवून टाकणे बाबत तगादा लावला त्यानंतर दि 01/01/2018 रोजीचे दुपारी 12.00 वाजता व्दारकादास यशवंतराव बनसोड यांनी दुर्धर्षी युक्त रसायनाचे टँकर गट नं 144 मध्ये टाकले सदर रसायन युक्त टँकरमुळे आजुबाजुचे सर्व शेतात दुर्धर्ष येत असल्यामुळे सर्व शेतकरी मिळून व्दारकादास यशवंतराव बनसोड , वरून बनसोड यांना घेवून विनंती केली की सदर रसायन युक्त द्रव पदार्थ आपण आपले शेतात टाकू नका त्यामुळे आम्हाला मळमळ चलटी , श्वसनाचा त्रास , डोकेदुखी असा त्रास होत आहे परंतु त्या लोकानी आमच्या आरोप्याचा व शेत जमिनीचा कोणत्याही प्रकारचा विचार न करता रसायन युक्त टँकर शेतात टाकणे चालूच ठेवले त्यामुळे आज पावतो आमच्या गट नं 123,124,143,139,141,142,140 यामधील जमिनीत रासायनिक द्रव्य झिरपून विहीरीच्या पाण्यात उतरून पाणी दुषित झाले दुषित पाणी नुकळत पिल्यामुळे आमचे व आमच्या पाळीव-जानावराचे आरोग्य बिघडले तेव्हा पासून सर्व शेतकरी व त्याचे कुटुंब आजारी असून त्यावर औषध उपचार चालू आहेत मी व माझे शेजारी गट नं 123,124,143,139,141,142,140 मधील शेतकरी महार जातीचे असल्याचे व्दारकादास यशवंतराव बनसोड , योगेश बनसोड , वरून बनसोड यांना माहीत असून देखील आमच्या जमिनी हाडपण्यासाठी आमच्या आरोप्यास नुकसान पोहचविण्याच्या उद्देशाने गट नं 144 मध्ये रसायन युक्त द्रव्याचे टँकर टाकून शेतीचे व आरोप्याचे नुकसान केले आहे दि 02/09/2018 रोजी आम्ही सर्व शेतकरी आजाराने त्रस्त होवून गट नं 143 मध्ये जमा झालो तेव्हा तेथे व्दारकादास यशवंतराव बनसोड हे आले व आम्हाला म्हणाले की तुमच्यावर आम्ही रसायनिक द्रव्याचा प्रयोग केला आहे आता तरी तुमच्या जमिनी मला द्या. तसेच प्रदूशन नियंत्रण मंडळ यांनी विहीरीचे पाणी आरोग्यास हानीकारक असल्याचा अहवाल दिलेला आहे आम्ही सर्वांनी त्यांना विरोध करून मा जिल्हा सत्र न्यायाधिश तथा विशेष न्यायदंडाधिकारी कोर्ट औरंगाबाद येथे सदर बाबत दाद मागितल्याने व मा कोयनि गुन्हा दाखल करण्याचे आदेश दिल्याने तक्रार देत आहे तरी वरिल प्रकणाशी निगडीत व्दारकादास यशवंतराव बनसोड योगेश बनसोड , वरून बनसोड आरोपीतानेकर कायदेशिर कार्यवाही करावी माझा वरिल टंकलिखित केलेला जबाब मला वाचून दाखविला तो माझे सांगणे प्रमाणे बरोबर व खरा आहे

13. Action Since the above information reveals commission of offence(s) u/s as mentioned at

(केलेली कारवाई: बाब क्र. 2 मध्ये नमूद केलेल्या कलमान्वये वरील अहवालावरून अपराध घडल्याचे.)

(1) Registered the case and took up the investigation: (प्रकरण नोंदविले आणि तपासाचे काम हाती घेतले):

or

(2) Directed (Name of I.O.) (तपास अधिका-याचे VISHAL VASANT Rank (पद): Dy. SP (Deputy No.(क्र.): 151000402VVNM8 to take up the investigation (ला तपास करण्याचे अधिकार दिले) or

(3) Refused investigation due to (ज्या कारणामुळे तपास करण्यास नकार

or (ज्या कारणामुळे तपास करण्यास नकार दिला)

(4) Transferred to P.S. (गुन्हा दुसरीकडे पाठविला असल्यास त्या पोलीस ठाण्याचे नाव):

District (जिल्हा):

on point of Jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (प्रथम खबर तक्रारदाराला/खबरीला वाचून दाखविली, बरोबर नोंदविली असल्याचे त्याने मान्य केले आणि तक्रारदाराला/खबरीला खबरीची प्रत मोफत दिली.)

R.O.A.C. (आर. ओ .ए .सी.)

1980

77

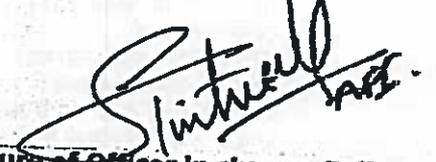
N.C.R.B (एन.सी.आर.बी.)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म -

14. Signature/Thumb Impression of the complainant / informant. (तक्रारदाराची/खबर देणा-याची सही/अंमल):

श्री. ज. र. व. ल. ध. व.

15. Date and time of dispatch to the court (न्यायालयाला पाठवल्याची तारीख व वेळ):



Signature of Officer in charge, Police Station
(ठाणे प्रभारी अधिकारी-राजीव)

Name (नाम): Satyajeet Sudhakar Takwalkar

Rank (पद): I (Inspector)

No. (सं.): DGPSSTM8306

मानवी हक्क आयोगाची पुढील ता. 24/2/2024 आहे.

FIRST INFORMATION REPORT

(Under Section 154 of Cr. P.C)

1. State District Police Station Year
Maharashtra Aurangabad Varod Bazaar 2019
Rural

FIR No Date Time
169/2020 22/07/2019 20.21 hrs

2. Sr. Acts Sections
No

- i. **Indian Penal Code 277, 278, 284, 34**
- ii. **Scheduled Castes 3(1)(c)(x)**
and Scheduled 3(2)(va)(v)
Tribes (Prevention of
Atrocities) Act, 1989

3. a. Occurrence of the offence

Date from: **15/8/2017** Date to **22/7/2019**
Time from: **12.00 hrs** Time to **20.04 hrs**

b. Information received at Date: **22/7/2019**
Police Station Time: **20.04 hrs**

c. General Diary reference No: **026/2019**
Entry Time: **20.04 hrs**

4. Type of Information:
Written/Oral: **Written**

5. a. Place of Occurrence (a) Direction and distance
from police station

7 km from police station towards south

b. Address

Village Pathri Area, in Gat No 144

c. In case of outside limit of this police station,
then

Name of Police Station:

District:

6. Complainant/Informant:

a. Name: **Sheshrao Gyanuji Jadhav**

b. Father's/Husband's Name: -

c. Date/Year of Birth: **1954**

d. Nationality: **Indian**

e. U.I.D. No:

f. Passport No
Date of Issue
Place of Issue

g. ID Details (Ration Card, Voter ID, Passport, UID
No, Driving License

h. Address:

Sr. No	Type of Address	Address
--------	-----------------	---------

1.	Present	Village Pathri, Varod Bazar, Aurangabad, Rural
----	---------	---

2.	Permanent	Village Pathri, Varod Bazar, Aurangabad, Rural
----	-----------	---

i. Occupation:

- j. Phone No.
Mobile No.

7. Details of Known/Suspected/Unknown accused with their full particulars:

Sr. No	Name	Alias	Address
1.	Dwarkadas Yashwantrao Bansod		Pathri, Varod Bazar, Aurangabad, Rural
2	Yogesh Bansod		Pathri, Varod Bazar, Aurangabad, Rural
3	Varun Bansod		Pathri, Varod Bazar, Aurangabad, Rural

Attach separate sheet if necessary.

Physical features, deformities and other details of the suspect:

Sex	Date/Year of Birth	Build	Height in CMS	Complexion	Identification marks
1	2	3	4	5	6

Deformities/peculiarities	Teeth	Hair	Eye	Habits	Dress Habits
7	8	9	10	11	12

Languages/ Dialect	Place of				
	Burn mark	Leucoderma	Mole	Scar	Tattoo
13	14	15	16	17	18

These fields will be entered only if complainant/informant give any one or more particulars about the suspect. This will be used only for the purpose of preliminary retrieval to assist IO.

A database created will subsequently link one suspect in several cases, if any.

A comprehensive and complete data on all fields will again be prepared when any accused is arrested irrespective of previous suspicion.

8. Reasons for delay in reporting by the complainant:

--

9. Particulars of properties stolen/involved (Attach separate sheet if necessary)

--

10. Total value of properties stolen/involved:

--

11. Inquest Report/U.D. Case No if any:

--

12. F I R Contents (Attach separate sheet if required)

I am Sheshrao Gyanuji Jadhav, age 65 years, caste-Mahar, occupation-agriculture, staying at Pathri, Taluka-Fulambri, District-Aurangabad Mobile No 9765688924.

Personally in Police Station Vadod Bazaar as per the order of District Sessions & Special Magistrate Court 3rd Aurangabad by way of producing the original copy under section 156(3) of Cr. P.C. saying that I am staying at the above address and doing agricultural work I am managing my subsistence. In Pathri Area I have 1H 34Are ancestral land in Gat No 140 and 141. In neighbourhood there is

agricultural land of other relatives. In my neighbourhood in year 2014 in Gat No 144 out of 8 hectors of lands six hectors of land was purchased by Dwarkadas Yashwantrao Pathrikar, Chairman Mitra Sadhana Shikshan Prasarak Mandal and two hectors land was purchased by Dwarkadas Yashwantrao Pathrikar Chairman of Foster Development Aurangabad.

On 15/8/2017 while my doing agriculture in Gat No 140 there Dwarkadas Yashwantrao Bansod (Pathrikar) had come and said to me that you give your agricultural land to us. On that I said to him that you do not try to grab our source of subsistence from us. Similarly such demand was made by him to Bhagwan Shankar Suradkar, Ganesh Bhagwan Jadhav, Sanjay Khandu Navgire. But we all had opposed to that. After two months Yogesh Uttam Bansod had again started insisting for taking our lands. Thereafter at 12.00 noon on 1/1/2018 Dwarkadas Yashwantrao Bansod

had dropped tanker of Smelly chemicals in Gat No 144 due to which in all nearby farms the bad smell was coming hence we all farmers jointly met Dwarkadas Yashwantrao Bansod and Varun Bansod and requested them that please do not drop such smelly chemicals tank to the farm due to which we are getting trouble of Nausea, vomiting, shortness of breath and headache. But those people continued to dump chemical tankers into the fields without any consideration for our health or the farmland. Therefore, till today, chemicals have seeped into the soil of our plots no. 123, 124, 143, 139, 141, 142, 140 and have contaminated the water in the wells. Due to unknowingly drinking the contaminated water, our health and that of our domestic animals have deteriorated. Since then, all the farmers and their families have fallen ill and are undergoing medical treatment.

I and my neighbours in Gat No 123, 124, 143, 139, 141, 142, 140 the farmers belong to

Mahar caste which is known to Dwarkadas Yashwantrao Bansod, Yogesh Bansod and Varun Bansod. In spite of that for grabbing our lands and with an intension of causing loss to our health by way of dropping chemical tankers in Gat No 144 they have caused loss to our agricultural land and our health. On 2/9/2018 we all farmers got troubled by sickness and we came together in Gat No 143. At that time Dwarkadas Yashwantrao Bansod had come there and said to us that we have done experiment of chemical on you so at least now give your lands to me.

The Pollution Control Board has given report that the water of the well is detrimental for the health. We all have opposed and in this regard we have asked for relief before District & Sessions Judge & Special Magistrate Court Aurangabad and as the Court has given order for registering the offence hence the complaint is being given.

My above typed statement is read before me and it is true and correct as told by me.

13. Action taken: Since the above report reveals commission of offences at Item No.2 registered the case and took up the investigation/directed ***Vishal Vasant*** Rank ***Dy. SP*** to take up the investigation/ Refused Investigation/Transferred to Police Station _____ on point of jurisdiction.

FIR read over to the complainant/informant who admitted to be correctly recorded and a copy given to the complainant/informant free of cost.

14. Signature/Thumb Impression of ***Sign***
Complainant/Informant
15. Date and time of despatch to --
the Court

1990

77-0

Signature of Officer-in-Charge of Police Station

Name : ***Satyajeet Sudhakar Taitwade***

Police Station : -

Rank : ***Inspector***

No : ***DGPSSTM8306***

CRIME DETAILS FORM

घटनास्थळ पंचनामा/ गुन्ह्यांच्या तपशीलाचा नमुना

State... MAHA... Dist.. A'BAD... P.S. ... FIR/Proceeding/G.D.No. 330/408 Date... 1.11.18
 राज्य :- महाराष्ट्र जिल्हा :- औरंगाबाद पो.स्टे. पहिली खबर क. / कार्यवाही क. वर्ष तारीख

Act and Sections :
 अधिनियम व कलमे :-

The Place of Occurrence shown by : घटनेचे ठिकाण दाखविणाराचे :-

Name : ... Father's/Husband's Name ...
 नांव :- सुरजराज सुरजराज पिताचे / पतीचे नांव :- सुरज सुरजराज
 Address : ...
 पत्ता :- रा. पावई सर-मुलाय

TYPE OF CRIME (All including M.O.Crime):

गुन्ह्यांचा प्रकार (गुन्ह्यांच्या सर्व पध्दती सह) :-

(i) * Major Head :

प्रधान शीर्ष :-

(ii) Classification of Mahor Head :

प्रधान शीर्षचे वर्गीकरण :-

(iii) * Method (s) :-

पध्दती :-

1

2

3

(iv) * Conveyances used :

वापरलेली वाहने :-

(v) * Character assumed :

केलेले वेधांतर / केलेली बतावणी :-

(vi) * Language/ S. Lang. Used :

वापरलेली भाषा / बोली भाषा :-

(vii) * Special Feature-1 :

विशेष वैशिष्ट्ये - १ :-

(viii) * Special Feature-2 :

विशेष वैशिष्ट्ये - २ :-

(ix) * Special Feature-3 :

विशेष वैशिष्ट्ये - ३ :-

(x) Type of Place of Occurrence :

घटनेच्या ठिकाणाचा प्रकार :-

पावई (विपरीत) रस्त्यावर 123 मध्ये

(xi) Type of Property Involved (4 Types) : (Major head of the Property to be filled)

अंतर्भूत मालमत्तेचे प्रकार :-

(1) (2)

(3) (4)

Particulars of the victims (Attach separate sheet, if required):

बळीचा तपशील (आवश्यक असल्यास स्वतंत्र कागद जोडावा) :-

Sr. No. अ.क्र.	Full name संपूर्ण नांव	Date/ Year of Birth जन्म तारीख /वर्ष	Sex लिंग	Nationality राष्ट्रीयत्व	Religion धर्म	Whether SC/ST जाती/ जमाती	Occupation व्यवसाय	Address पत्ता	Injury: grievous/ Simple दुखापत गंभीर/ साधी	Means साधने / हत्यारे
1	2	3	4	5	6	7	8	9	10	11

Motive of Crime :-

गुन्ह्याचा हेतू :-

दुसरी वाणी असून तिथिनासु आहे निमोण खणे

Details of properties Stolen/Involved : (Use appropriate prescribed forms (s) and attach):

चोरीच्या / अंतर्भूत घालमत्तेचा तपशील (योग्य नमुना वापरावा व सोबत जोडावा.)

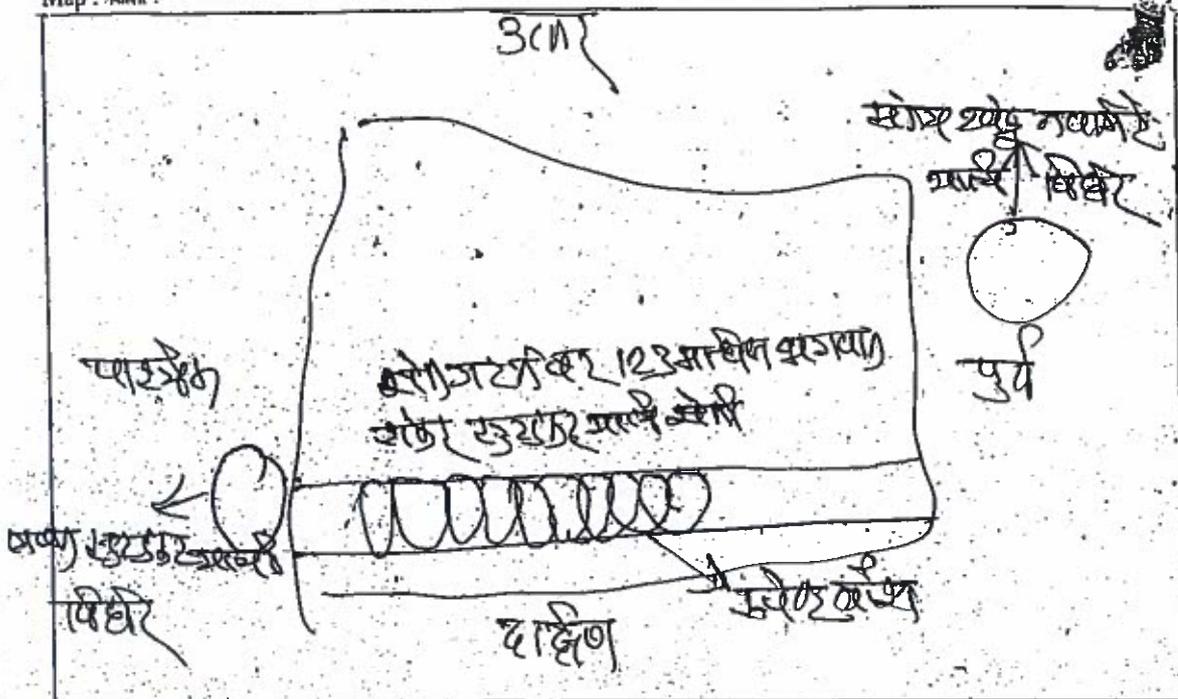
Description of the place of occurrence :

घटनच्या जागेचे वर्णन :-

आम्हा वरिष्ठ पंचायत झालेला सुपारीतु-पुस्तक पंचायत
सकल्यु पोलीस नि हिरुळ पोरटे कोहेवापसु पाखळीवासात रात
हाट जेवळ 123 म्हणे कोषातु सुखीम श्री, पोहे कोहेवापसु
वाहेळ झा उमरु नी 18 म्हणे धरणापंचायत पंचायतु इरणे
आहे तय झालेला सुखु हाट रातु दिस्वेषा पटोव्येमिच्य इरु
दुषा इरु सुखीमेवणु आम्ही पंच म्हणु हाट रातुपंचायती लंकेणे
दुखीमेवणु पंचायतु उका, सो थवासीदिउमणे
सुखु धरणापंचायती सुखीमेवणु काय सुनाय खंडु

(Continue.....)

Map : नक्शा :-



Description of physical evidence from the scene of crime for the property recovered / seized for the purpose of investigation :

तपास करी प्रत्यक्ष पुरावा म्हणून पुढ्याच्या जागेवरून मिळालेल्या / जप्त केलेल्या पदार्थाचे वर्णन :-

.....

.....

.....

.....

.....

.....

.....

.....

.....

Date and Time of panchnama

घटनास्थळ पंचनाम्याची दिनांक :- 20/11/2018

Time

वेळ :- 12:00 ते 12:00 पर्यंत

Name of panchas :

पंचाची नावे :-

Signature of Panchas :

पंचाच्या सहाया :-

(1) सहाय्यक प्रायोजक शिंदे बापू मधुकर कणकर
 Full Address : जोडा रत्न हळदी रोड भाखीपुत्र राजवाड़ा
 पत्ता :-

(2) सहाय्यक प्रायोजक शिंदे बापू मधुकर कणकर
 Full Address : जोडा रत्न हळदी रोड भाखीपुत्र राजवाड़ा
 पत्ता :-

Date : 20/11/2018
 दिनांक

Name and Signature of Investigation Officer

तपासीक अंमलदाराची सही

Name : 5-प्र. परीसा

नाव :-

Rane : सहाय्यक प्रायोजक शिंदे बापू मधुकर कणकर

पदनाम :-

पत्ते व्हावेत

1995

81-A

CRIME DETAILS FORM

1.	State	:	Maharashtra
	District	:	Aurangabad
	Police Station	:	Vadod Bazaar
	FIR/Proceeding/ G.D. No	:	330/2018
	Year	:	2018
	Date	:	1/11/2018
2.	Act and Sections	:	
3.	The place of occurrence shown by		
	Name	:	Bhagwan Suradkar
	Father/Husband's name	:	Shankar Suradkar
	Address	:	Village-Pathri, Taluka-Fulambri

4.	Type of Crime (All including M.O. Crime)			
	i.	Major Head	:	-
	ii.	Classification of Major head	:	-
	iii	Method (s)	:	-
	iv.	Conveyance used	:	-
	v.	Character assumed	:	-
	vi.	Language/s tongue used	:	-
	vii	Special features 1	:	-
		Special features 2	:	-
		Special features 3	:	-

	viii	Type of place of occurrence	:	In Pathri Area, in Gat No 123
	ix.	Type of property involved (4 types) Major head of the property to be listed	:	
		1.		
		2.		
		3.		
		4.		

5. Particulars of the victims (Attach separate sheet if required)

Sr. No	Full name	Date of birth	Sex	Nationality	Religion	Whether SC/ST	Occupation	Address	Injury Grievous
1	2	3	4	5	6	7	8	9	10

6. Motive of crime

By way of making water contaminated to cause danger to the lives.

7. Details of properties stolen/involved (use appropriate prescribed form(s) and attach.

8. Date and time of visit to the place of occurrence:

Date 8/10/2019 time at 18.10 to 20.15 hrs

9. **Description of place of Occurrence:**

We, the above mentioned Panch, were summoned by S.P.N. A.S. Patil, Assistant Police Inspector, Police Station, Vadod Bazar, Pathri Shivarat, Farm Group No. 123 and informed that the incident in application number 17/18 at Police Station, Vadod Bazar has to be investigated, but we have been informed that we should appear in person and investigate the situation as it appears. We have agreed to appear as the Panch, and the investigation was conducted as follows:

Witness Sanjay Khandu Navgire, a resident of Pathri, Taluka-Phulambri, was present at the scene and briefly narrated the facts that Dwarkadas Yashwantrao Bansod had filed a complaint under the Scheduled Castes Prevention Act for conniving and endangering life by contaminating drinking water with

casteist sentiments. The incident was shown as follows:

Looking at the incident site, it is the farm of Bhagwan Shankar Suradkar in farm group no. 123 in Pathri Shivara and since spent wash was seen lying in it, in the presence of two arbiters, the layer of spent wash on the farm land was placed in a plastic jar and the soil mixed with the spent wash from the farm land was placed in a white bag. The plain soil from the farm land was placed in a white bag and a seal was affixed on the spot where the panchayats' signature was written and kept separately for CA inspection. Also, water was taken from the well of Bhagwan Shankar Suradkar in farm group no. 123 in a five-liter green can and the water from the well of Sanjay Khandu Navgire in farm group no. 123, approximately 200 meters from the well, was

taken in a white five-liter can and the labels of the Panch's friends were put on it, sealed with lacquer and sent to the regional laboratory in Aurangabad. No crops are visible in the said farm, but the boundary of the said incident site is as follows: Sanjay Khandu Navgire's farm in the east, Foster Development and Mitra Sadhana's farm in the west, Subhash Devidas Jadhav's farm in the south and Manohar Jadhav's farm in the north.

While conducting the Panchnama of the said incident site, we, the Panch, were present from the beginning to the end, which, according to our observation and statement, is correct and true.

10. Sketch/Map of the place of occurrence (Attach Sketch/Map with legends separately) if needed.

11. If to scale, indicate so. May be certified and signed by witnesses, if required.

Whether the Sketch/Map prepared by draftman?

Yes/No

12. Description of physical evidence from the scene of crime for the property recovered/seized for the purpose of investigation:

1. Witness Name Laxman Yadavrao Shinde age 45 years, occupation-koshti

Address Staying at High Court area, Aurangabad Mobile No 9923281506

2. Witness Name Shri Rangnath Balaji Hapat, age 45, occupation-agriculture

Address Staying at Village-Pathri, Taluka-Fulambri Mobile No 9765416286

2002

81-4

Date:20/11/2018
Place: Lavle

Signature of Investigation Officer

Name A.S. Patil
Rank Asst Police Inspector
Police Station Vadod
Bazaar

2003

82

7A 116

दिनांक 5/08/2019

प्रति,
मा. मॅनेजर लो
SBI ग्रॅज - इंग्लिश
ता. फुलंब्री

विषय :- पोलीस ठाणे वडोद बाजार गुरनं 169 /2019 कलम 277 ,278,284,34 भादवी सह कलम 3 (1) (C) (X) , 3(2) (V) ,(V a) अनुसूचित जाती जमाती अत्याचार प्रतिबंधक कायदा सुधारणा अधिनियम 2015 मधील जमी पंचनामा करणेसाठी दोन सरकारी कर्मचारी पंच म्हणुन मिळणे बाबत.

महोदय ,

उपरोक्त विषयान्वये सादर की, दिं 22/07/2019 रोजी फिर्यादी नामे शेषराव ग्यानूजी जाधव वय 65 वर्षे रा. पार्थी ता. फुलंब्री जि. औरंगाबाद यांनी दिलेल्या फिर्यादीवरून वरील विषयात नमूद प्रमाणे गून्हा दाखल झालेला असून सदर गून्हाचे तपासकामी जमी पंचनामा करणे आहे . तरी पंचनामा करण्यासाठी आपले कार्यालयातील दोन सरकारी कर्मचारी पंच म्हणुन मिळणेस विनंती आहे.

कळावे

ES

एस.एस. रोडगे

वाचक पोउपनिरीक्षक
उपविभागीय पो. अधिकारी
कार्यालय औरंगाबाद ग्रा

Received
5/8/2019
has appointed
for the work

नोटीस

2004

147
83



प्रति,

मा. बँक मॅनेजर

महाराष्ट्र बँक शाखा करमाड
ता.जि. औरंगाबाद

75

दिनांक 5/8/2019

विषय :- पोलीस ठाणे वडोद बाजार गुरनं 169/2019 कलम 277, 278, 284, 34 भादवी सह कलम 3(1) (C) (X), 3(2) (V), (Va) अनुसूचित जाती जमाती अत्याचार प्रतिबंधक कायदा सुधारणा अधिनियम 2015 मधील जमी पंचनामा करणेसाठी दोन सरकारी कर्मचारी पंच म्हणुन मिळणे बाबत.

महोदय,

उपरोक्त विषयान्वये सादर की, दि 22/07/2019 रोजी फिर्यादी नामे शेषराव ग्यानुजी जाधव वय 65 वर्षे रा. पार्थी ता. फुलंब्री जि. औरंगाबाद यांनी दिलेल्या फिर्यादीवरून वरील विषयात नमूद प्रमाणे गून्हा दाखल झालेला असून सदर गून्हाचे तपासकामी जमी पंचनामा करणे आहे. तरी पंचनामा करण्यासाठी आपले कार्यालयातील दोन सरकारी कर्मचारी पंच म्हणुन मिळणेस विनंती आहे.

Received.
5/8/19



कळावे

एस.एस. रोडिंग

वाचक पोउपनिरीक्षक
उपविभागीय पो. अधिकारी
कार्यालय औरंगाबाद ग्रा

पोलीस

(कलम 91 सीआरपीसी)

2005

83-A

Dated 5/8/2019

To

Manager

State Bank Kumbhefal

Taluka & Dist Aurangabad

Sub:Police Station Vadod Bazar Crime Reg. No 169/2019 under section 277, 278, 284, 34 of Indian Penal Code with sec 3(1)(C)(X), 3(2)(V), (Va) of Scheduled Castes & Tribes Atrocities Act 2015 for doing seizure Panchanama for getting two arbiters as Govt Arbiter.

Sir,

With reference to the above this is to submit that on 22/7/2019 as per the complaint given by the complainant named Sheshrao Gyanuji Jadhav, age 65 years, staying at Pathri, Taluka-Fulambri, District-Aurangabad as stated in the above subject the offence is registered and for investigation of the same a Panchanama is to be made. Hence for

2006

83-B

doing the Panchanama it is requested to give to
Govt Arbiters

Regards,

SD

S.S. Rodge

Vachak sub-Inspector

Sub-Div Police Officer

Aurangabad Rural Office

HOUSE/PROPERTY SEARCH & SEIZURE FORM

घरझडती पंचनामा/मालमत्ता शोध व जप्तीचा पंचनामा

(Search/Production/Recovery U/s 165 CrPC)

(कलम १६५ अन्वये झडती/हजर करणे/परत मिळवणे)

शुद्धी - 169/19

1. State...MAHA... Dist..A'BAD...P.S. नंदोदकाजार FIR/Proceeding/G.D.No. . Year. Date. 24/07/2019
राज्य :- महाराष्ट्र जिल्हा :- औरंगाबाद पो.स्टे. पहिली खबर क्र. / कार्यवाही क्र. वर्ष तारीख / /2. Acts and Sections :- क. 277, 278, 284, 34 शाब्दिक तह क. 3(1)(c)(x), 3(2)(a)(b)
अधिनियम व कलमे शि.जा.जि. शि.प्र.सु. शि.वि. - 20153. *Nature of property seized/Recovered : Stolen/Unclaimed/Unlawful possession/Involved/Intestate.
जप्त केलेल्या / मिळालेल्या मालमत्तेचे स्वरूप : चोरीला गेलेली / बंवारशी / बेकायदेशीर ताबा / अंतर्भूत / मृत्युपत्राशिवाय

4. Name And Adress of accused :-

आरोपीचे नांव व पत्ता : झारफखाल बनकोडे व हजर बोन खर्च श. पाप्ती ला. पुर्जेशी
जि. झोर्शाबाद(a) Place from where seized/recovered :- झडीको कंपनी मेथुन ब्रोड मण्डल ला. जि. झोर्शाबाद
जेथून जप्त केली / परत मिळवली ती जागा -(b) Description of the place of seizure/recovery :- झडीको कंपनीचे झावाराभुज
जप्तीच्या / परत मिळवल्याच्या जागेचे वर्णन / चतुःसिमा -

5. Person from whom seized - (कोणाकडून जप्त केली) :-

*Professional Receiver of Stolen Property : - Yes/No. NO

चोरीचा माल घेणारा धंदेवाईक

होय/नाही

Name :- श्रीपाद Father's/Husband's Name :- जोरिदशक पाटील Sex :- पुरुष

नांव :- पित्याचे/पत्नीचे नांव :-

Age :- 60 वर्ष Occupation :- G.M.(H.R) Adm. (M.P.) Address :- C/O कोर्ट ही - A.2

वय :- व्यवसाय :- झडीको कंपनी पत्ता :-

झडीको कंपनी मण्डल ब्रोड ला. जि. झोर्शाबाद

6. Action taken/recommended for disposal of perishable property :-
नाशवंत मालमत्तेच्या विलेगटीमार्फत घेतली शिफारस / केलेली कार्यवाही :-Action taken/recommended for keeping of valuable property :-
मौल्यवान मालमत्ता ठेवण्यासाठी केलेली शिफारस / केलेली कार्यवाही :-8. Identification required : - Yes / No. :-
ओळख पटकावी लागली काय :- होय/नाही

9. Details of propertie seized/recovered (Use prescribed form (8) and attach) :

जप्त केलेल्या / परत मिळालेल्या मालाचे वर्णन (योग्य नमुन्यात माहिती भरा व जोडा)

(1) (Attaeb separate sheet, if required) :-

(2) :-

10. Circumstances/Grounds for seizures :-
जप्तीची परिस्थिती / कारणे :- C.A. शक्तिपात्र हस्तगत करणेसाठी नमुने घेण्यात आले.

11. The aboce mentioned properties were seized in accordance with the provisions of law in the presence of the below said witnesses** and a copy of the seizure memo was given to the person/the occupant of the place from whom seized.

वर नमुद करण्यात आलेली मालमत्ता पूर्ववत साक्षीदाराच्या समक्ष कायद्यातील तरतुदीनुसार जप्त करण्यात आली, ** आणि जप्तीच्या झापनाची प्रत ज्याच्याकडून मालमत्ता जप्त करण्यात आली त्या इसमास/जागेत राहणाऱ्यास देण्यात आली.

85
419

12. The following properties were packed and/of sealed and the signature of the below said witnesses obtained thereon or on the body of the property.

खालील मालमत्ता अविच्छिन्न आणि / किंवा मोहोर बंद करण्यात आली आणि त्यावर किंवा मालमत्तेवर पुरविलेले साक्षीदारांच्या सहया घेण्यात आल्या.

Sr.No. अ.क्र.	Property/मालमत्ता
1	किंमत ४२७ २०११
①	००:००७ - ०३ - रॅडीको कंपनीमधील उत्पादन प्रक्रियेमधून कोट्टर पडणारा काळसर रंगाचा स्पॅट वॉशिंगचा नमुना प्रत्येकी ± Litre लावलीस्ये बोरल गट्टे घेतलेला.
②	००:००७ - ०३ - रॅडीको कंपनीमधील उत्पादन प्रक्रियेमधून कोट्टर पडून उत्पादित होणारा बेल गड वेड्ड कायोकाम्पोस्टचा नमुना प्रत्येकी वायारात ± १५ वजनाच्या लावलीस्ये पिशवीत घेतलेला व कागदी लिप, गड लिंबू केलेला. एकूण = ०६
	अर्क नमुने पोलीस ठाणे - कलान्द्र येथील सिल्व्हा वापरून पंचायमयन कायम कोट्टर सिल्व्हा केले आहे.

13. property seized : जप्त केलेली मालमत्तेची - (a) Date : 05/08/2019 (b) Time : 14:00 to 16:00

14. witness - साक्षीदार पंचाचे नांव - 1) इंदिरा गंगारकर झोळके कथ-३२ लोकरी-मॅनेजर पंचाच्या सहाय्याचे नमुना
म.६.८.६६ अमीर, म.६.८.६६ म.६.८.६६ म.६.८.६६ म.६.८.६६ - ९९२३०१५९८९
२) म.६.८.६६ म.६.८.६६ म.६.८.६६ म.६.८.६६ - ५३ लोकरी-
रेवेंडु सि.पू. - ५६९ म.६.८.६६ म.६.८.६६ म.६.८.६६ - ३ सि.पू. म.६.८.६६
झोळकाकर मो.६ - ९५२०२६५५८०

15. शिक्क्याचा नमुना दिनांक : 5/8/2019



Name and Signature of Investigation Officer

Name : डॉ. विशाल जोशी

Rane : S.D.P.D B.No.if any

पदनाम : डॉ. विशाल जोशी

Place : दि.६.८.६६ म.६.८.६६

Date : 5/8/2019

16. ज्याच्याकडून माल जप्त केला त्याची सही
Signature : [Signature] सही

** In case the property is seized from such a place that no receipt is required to be given to any body this portion of the sentence should be struck off.

** कोणातही पोचपावती देण्याची आवश्यकता नसेल अशा जागेतून माल जप्त केला असेल, हे वाक्य खंडून टाकावे.

HOUSE PROPERTY SEARCH & SEIZURE FORM

(Search/Production/Recovery U/S 165 of Cr. P.C)

1. State : Maharashtra
District : Aurangabad
Police Station : Vadod Bazar
FIR/Proceeding/GD : 169/2019
No
Year : 2019
Date : 22/7/2019

2. Act and Sections : section 277, 278,
284, 34 of Indian
Penal Code with sec
3(1)(C)(X), 3(2)(V),
(Va) of Scheduled
Castes & Tribes
Atrocities Act 2015

3. Nature of Property : --
seized/Recovered/
Stolen/Unclaimed/
Unlawful
possession/
Involved/Interstate

4. Name & Address of : Dwarkadas Bansod &
accused Other two all are
staying at Pathri,
Taluka-Fulambri
District-Aurangabad
- a. Place from : From Radico Co
where Shendra MIDC, Taluka
seized/recovered & District-Jalgaon
- b. Description of : From the area of
the place of Radico Company
seizure/
recovery
5. Person from whom :
seized &
professional
receiver of stolen
property: Yes/No

Name : Sripad
Father/Husband : Govindrao Patil
Name

2011

25-C

Sex : Male
Age : 60 years
Occupation : GM (HR) Admin
Address : C/O Quarter No A2,
Radico Co, Radico
Colony MIDC
Shendra, Taluka &
District-Jalgaon

6. Action taken, : Sent for CA Testing
recommended for
disposal of
perishable property
7. Action taken, : --
recommended for
keeping of valuable
property
8. Identification : Yes
required Yes/No
9. Details of properties seized/recovered (Use
prescribed form(s) and attach)

- 1 Attached separate sheet if required
- 2

10. The above mentioned properties were seized for getting CA Test Report.

11 The above mentioned properties were seized in accordance with the provisions of law in the presence of the below said witnesses** and a copy of the seizure memo was given to the person/the occupant of the place from whom seized.

12 The following properties were packed and/or scaled the signature of the below said witnesses obtained thereon or on the body of the property

Sr. Property

No

1	3	From Radico Company coming out sample of the blackish coloured Spent Wash each in 1 litre plastic bottle.
---	---	---

2 3 From Radico Company coming out sample of the blackish coloured Press Mud based bio-compost sample each in 1 kg plastic bag.

6 Total six samples using seal of police station Karmad have sealed in presence of the arbiters.

13 Property seized

a. Date : 5/8/2019

b. Time : 14.00 to 16.00

14 Names of arbiters :

1 Ishwar Gangadhar Shelke, age 32, service-Manager, Maharashtra Rural Bank, Karmad Branch, Talujka & District- Aurangabad mobile No 9923014569

2014

85-F

2 Gajanan Vitabhukranv Devpadhye, age 53,
service-Record Keeper, SBI Br Kumbhefal,
staying in House No 3, Vishranti Nagar,
Aurangabad Mobile No 9420265580

15 Specimen of : Dated 5/8/2019
Stamp

16 Sign from whom it :
is seized

Signature of Investigation Officer

Name: Dr. Vishal Nehul - SDPO

Rank:

Place: Aurangabad Rural

11760

पो.सं.१०३ म.
P.M.103 M

77

गोष्टे वडोदकाजार गुन्हा क्र. 273, 274, 284, 34 कायदे लह
पोलीसांचा रोजनामा क्र.
क्र. 3(1)(1)(X) 3(2)(2)(X) डी. ज. ज. डी. प्र. व. म. 2015

दि 05/8/2019

पित्यादा (शोधराव आनुजी जाधव का-65 अमलाज - शेती र. पाथी
(निवासस्थान ता. फुलंब्री जि. कोल्हापूर
(नांव
आरोपी (दारकादाल वनलोड व दार दोंग ल्ह र. पाथी ता. फुलंब्री
(निवासस्थान जि. कोल्हापूर

दि. 05/08/19 शेती रेंडीको कंपनी येथे दोन फ्यालमस
यांच्या समक्ष डी. निशांत नेव्हेंक S.D.P.O कोल्हापूर जमातीत पंजी जप्त केलेल्या वस्तूची यादी.

जप्त केलेल्या वस्तूचा अनु.क्र.	कोठे व कोणाकडून जप्त केली	जप्त केलेल्या व वस्तूचे नांव व तपशीलवार वर्णन	वस्तूची संख्या आकार, वजन किंवा माप	वस्तूची किंमत
1	श्रीदाद गोविंदराव	रेंडीको कंपनीमधील उत्पादन प्रक्रियेत घुन काटेर पडणारा फाळवर रेंगाच्या स्प्रेट नोंदना नमुना प्रत्येकी 1 किटश्चे एलास्टीक बॉटलमध्ये	03	00:00 रु
2	-do-	रेंडीको कंपनीमधील उत्पादन प्रक्रियेत घुन काटेर पडणारा प्रत्येकी 1 किटश्चे एलास्टीक बॉटलमध्ये	03	00:00 रु
	मुद्रदेमाळ क्र. 60/19 दि. 05/08/19	दोणारा प्रत्येकी 1 किटश्चे एलास्टीक बॉटलमध्ये या नमुना प्रत्येकी साधारण 1 किटश्चे एलास्टीक बॉटलमध्ये घेतलेल्या व फागती मिश्रणातून दिलेले नमुने	एकूण = 06	00:00 रु
	लेफ्टचा मुद्रदेमाळ C.A. झोकीराय	C.A. पडताळणीकामी येथे जा. क्र. 2046/19	समस्त	

दि 05/08/2019 रोजी जप्त केलेल्या वस्तूची यादी (डी. निशांत नेव्हेंक)
संम ४ व ५ मध्ये लिहावयाचा तपशील ३ च्या संपातीत संबंधित बाबीसमोर स्पष्टपणे लिहावा.
S.D.P.O कोल्हापूर जमातीत

Police Journal No

Dated 5/8/2019

Vadod Bazaar Police Station Offence under section 277, 278, 284, 34 of Indian Penal Code with sec 3(1)(C)(X), 3(2)(V), (Va) of Scheduled Castes & Tribes Atrocities Act 2015

Complainant : Sheshrao Gyanuji Jadhav, age 65
Occupation-Agriculture, staying at
Pathri Taluka-Fulambri, District-
Aurangabad

Accused : Dwarkadas Bansod and other 2 all
are staying at Pathri Taluka-
Fulambri, District-Aurangabad

List of the items seized by Dr. Vishal Nehul, SDPO
Aurangabad Rural at Radico Company on 5/8/2019
in presence of two arbiters:

Sr. No of seized items	From whom and where seized	Detailed description of the seized items	Nos., size, weight or measure of items	Value of the items

1	At Radico Company from Sripad Govindrao Patil	A sample of black spent wash coming out of the production process at Radico Company, in 1 liter plastic bottles each.	3	00
2	--do--	Samples of press mud based bio-compost produced from the production process at Radico Company, each weighing approximately 1 kg, were taken in plastic bags and sealed in paper bags.	3	00
	Property of No 60/19 Dt. 5/8/2019			
	This property for CA testing deposited in CA Office vide Outward No 2046/2019 on 9/8/2019.			

Dr. Vishal Nehul
SDPO, Aurangabad, Rural

Outward No 2019/Vidhi-Dand/
KV-Tahsil Office Fulambri
Dated 23/7/2019

2018

32 87

जा.क्र.2019/विधी-दंड/कावी-
तहसिल कार्यालय फुलंब्री
दिनांक 23/07/2019

प्रति,
उपविभागीय पोलिस अधिकारी
उपविभाग औरंगाबाद (ग्रा)

विषय :- घटनास्थळ पंचनामा करणे कामी पंच मिळणे बाबत.
संदर्भ :- आपले पत्र जा.क्र.औग्राउवि/गुन्हे तपास/2019-1804
दिनांक 23/07/2019.

वरील विषयी संदर्भिय पत्राच्या अनुशंगाने कळविण्यात येते की आपण पोलिस ठाणे वडोदबाजार गुर.नं.169/2019 नुसार गुन्हा दाखल झालेला असुन सरकारी पंच म्हणुन दोन शासकिय कर्मचारी यांची नियुक्ती करण्यात येत आहे.

करिता श्री. मिसाळ आर.एस.लिपीक तालुका कृषि अधिकारी कार्यालय फुलंब्री व विघोत एच.पी निमतानंदार भुमी अभिलेख कार्यालय फुलंब्री यांची पंच म्हणुन नियुक्ती करण्यात आलेली आहे. सदर कामी हजर राहुन कार्यवाही करण्यात यावी.

कार्यकारी दंडाधिकारी
फुलंब्री

प्रतिलिपि

23/7/19

श्री. मिसाळ आर.एस.लिपीक तालुका कृषि अधिकारी कार्यालय फुलंब्री यांना देवुन कळविण्यात येते की आपण उपविभागीय पोलिस अधिकारी औरंगाबाद ग्रा. यांच्याशी संपर्क करुन उक्त कामी हजर राहावे. मो. 9764621588

2) विघोत एच.पी निमतानंदार भुमी अभिलेख कार्यालय फुलंब्री यांना देवुन कळविण्यात येते की आपण उपविभागीय पोलिस अधिकारी औरंगाबाद ग्रा. यांच्याशी संपर्क करुन उक्त कामी हजर राहावे. मो. 7719044700

विघोत हे
इ.प.ल.स. न.ल.स.प.न.

V. B. शिवाजी

गुन्हातल्य लघुपत्रक
गुन्ही कळविणे पत्र हजेर
हजेर डाके 23/7/19

9822717196.

कार्यकारी दंडाधिकारी
फुलंब्री

2019

87-A

To

Sub-Divisional Police Officer
Sub-Division, Aurangabad (Rural)

Sub: For getting arbiters for doing Panchanama of
the occurrence spot

Ref: Your letter Outward No AGUV/Gunhe-
Tapas/2019-1804 dated 23/7/2019

Regarding above in view of the reference letter it is
being informed that as per Police Station Vadod
Bazar Crime Reg. No 169/2019 the offence is
registered wherein appointment of two Government
Employees is being made as Govt Arbiters.

For this purpose appointment of Shri Misal RS Clerk
Taluka Agri. Officer Office Fulambri and Bighot HP
Nimatanandar Land Record Office Fulambri is
appointed as arbiter. In this regard by way of
remaining present the action is to be taken.

SD

2020

87-B

Executive Magistrate
Fulambri

Copy to:

1. By giving a copy to Shri Misal RS Clerk Taluka Agri. Officer Office Fulambri is being informed that you should contact Sub-Divisional Police Officer Aurangabad Rural and should remain present in this work Mobile 9764621588
2. Bighot HP Nimatanandar Land Record Office Fulambri Bighot HP Nimatanandar Land Record Office Fulambri he is being informed to contact Sub-Divisional Police Officer Aurangabad Rural and should remain present in this work Mobile 7719044700

SD

Executive Magistrate

Fulambri

59

11759

पो.सं. १०३ म.
P.M.103

40

पोस्टे वडोदकाजार गुड्डा क्र. 169/19 फ. 277, 278, 284, 34 भासये दि. 23/07/2019
पोलीसांच पेजनामा क्र. 3(1)(4)(X), 3(2)(Y)(Z) अ.नं. 7. 6. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20. 21. 22. 23. 24. 25. 26. 27. 28. 29. 30. 31. 32. 33. 34. 35. 36. 37. 38. 39. 40. 41. 42. 43. 44. 45. 46. 47. 48. 49. 50. 51. 52. 53. 54. 55. 56. 57. 58. 59. 60. 61. 62. 63. 64. 65. 66. 67. 68. 69. 70. 71. 72. 73. 74. 75. 76. 77. 78. 79. 80. 81. 82. 83. 84. 85. 86. 87. 88. 89. 90. 91. 92. 93. 94. 95. 96. 97. 98. 99. 100.

फिर्यादी (शोकराज ग्यानुजी जाधव वस - 65 वर्ष अवलाय - शेती

(निवासस्थान) श. पाथी ला. फुलेषी नि. कौरंगाबाद

(नांव)

आतोपी (द्याकादाल वनखोड क इतर देज वरत र. पाथी

(निवासस्थान) ला. फुलेषी नि. कौरंगाबाद

दि. 23/07/2019 शेती मॉर्जे पाथी येथे देज फ्यालमक्ष

यांच्या समक्ष डॉ. विशाल नेहल उपनिष्ठासचिव पोलीस ठाणे कौरंगाबाद यांनी जप्त केलेल्या वस्तूची यादी.

जप्त केलेल्या वस्तूचा अनु.क्र.	कोठे व कोणाकडून जप्त केली	जप्त केलेल्या व वस्तूचे नांव व तपशीलवार वर्णन	वस्तूची संख्या आकार, वजन किंवा माप	वस्तूची किंमत
1	शेती मॉर्जे	शोकराज ग्यानुजी जाधव	४०	५०
10	पाथी शिवालयान फ्यालमक्ष	अर्बे जट व. 140 तपरील शेतातील मातीचा नकुना लामाळा 1 रुग् वजनमा एक लालटीक पिशनीमक्षे	01	00:00 रु
		एकूण	20	00:00 रु
	मुद्रदेमाल क्रमांक 59/2019			
	दि. 23/07/2019			
	रजदर वा 1 ते 10 क्रमांक चा मुद्रदेमाल C.A. पडतव्या करीता C.A. ऑफीस सावणी कौरंगाबाद येथे जा.क्र. 2046/19 दि. 09/08/2019 मन्वये जमा केलेले साहे			

DR. VISHAL NEHAL
Sub-Divisional Police Officer
Kangabad Rural Sub-Division

● स्तंभ ४ व ५ मध्ये लिहावयाचा तपशील ३ या स्तंभातील संबंधित बाबीसमोर स्पष्टपणे लिहावा.

प्रा.सं. प्रदेवजात मुद्रा क्र. 169/19 फ. 234, 277, 278, 34 शादवि

पोलीसांचा रोजनामा क्र.

क्र.सं. 3 (1)(0)(x), 3(2)(A)(B) क्र.जा.न. क्र. प्र. क्र.दि. 2015

फिर्यादी (शेकराव ग्यानुजी जाधव वय-65 वर्ष चवलाय शेती

(निवासस्थान रा. पाथी ला. फुलीची जि. झोर्जाकर)

(नांव

आरोपी (दादादाय बनडोट व हार वेंक र्व रा. पाथी ला. फुलीची

(निवासस्थान राज. झोर्जाकर)

दि. 23/7/19 तेजी मोजे पाथी येथे वैन पंचालमक्ष

यांच्या समक्ष डॉ. विशाल लड्डु उपविभागीय पोलीस अधिकारी यांनी जप्त केलेल्या वस्तूंची यादी.

जप्त केलेल्या वस्तूचा अनु.क्र.	कोठे व कोणाकडून जप्त केली	जप्त केलेल्या व वस्तूचे नांव व तपशीलवार वर्णन	वस्तूची संख्या आकार, वजन किंवा माप	वस्तूची किंमत
1	दादादाय बनडोट	दादादाय बनडोट यांचे	४०	५०
७	पाथी शिवाराजुन	गट नं. 144 मधील शेतातील	03	00:00७
	पंचालमक्ष	निधीतील पाठ्याचे उतमुने		
		प्रलेकी 1 मिटरचे प्लास्टिक		
		बोरलमध्ये		
8	do	शेकराव ग्यानुजी जाधव		
		यांचे गट नं. 144 मधील शेतातील	03	00:00७
		निधीतील पाठ्याचे सिन		
		मुने प्रलेकी 1 मिटरचे		
		प्लास्टिक बोरलमध्ये		
9	do	शेकराव ग्यानुजी जाधव यांचे		
		गट नं. 144 मधील शेतातील	01	00:00७
		कामिचानमुना लाधारण		
		1 फुट वजनाचा प्लास्टिक		
		पिशावीनथे		

● स्तंभ ४ व ५ मध्ये लिहावयाचा तपशील ३ च्या स्तंभातील संबंधित बाबीसमोर स्पष्टपणे लिहावा.

2023

89-A

11759

Police Journal No

Dated 23/7/2019

Vadod Bazaar Police Station Offence under section 277, 278, 284, 34 of Indian Penal Code with sec 3(1)(C)(X), 3(2)(V), (Va) of Scheduled Castes & Tribes Atrocities Act 2015

Complainant : Sheshrao Gyanuji Jadhav, age 65
Occupation-Agriculture, staying at Pathri Taluka-Fulambri, District-Aurangabad

Accused : Dwarkadas Bansod and other 2 all are staying at Pathri Taluka-Fulambri, District-Aurangabad

List of the items seized by Dr. Vishal Nehul, SDPO Aurangabad Rural at Radico Company on 23/7/2019 in presence of two arbiters:

Sr. No of seized items	From whom and where seized	Detailed description of the seized items	Nos., size, weight or measure of items	Value of the items
10	From occurrence	A sample of soil in farm of Sheshrao	1	00

2024

89-B

	spot Village Pathri area in presence of arbiters	Gyanuji Jadhav in Gat No 140 normally of 1 kg weight in one plastic bag		
		Total	20	00
2	Property of No 59/19 Dt. 23/7/2019	Samples of press mud based bio-compost produced from the production process at Radico Company, each weighing approximately 1 kg, were taken in plastic bags and sealed in paper bags.	3	00
	This property for CA testing deposited in CA Office vide Outward No 2046/2019 on 9/8/2019.			

Police Journal No

11758

Dated 23/7/2019

Vadod Bazaar Police Station Offence under section 277, 278, 284, 34 of Indian Penal Code with sec 3(1)(C)(X),

3(2)(V), (Va) of Scheduled Castes & Tribes Atrocities Act 2015

Complainant : Sheshrao Gyanuji Jadhav, age 65
Occupation-Agriculture, staying at
Pathri Taluka-Fulambri, District-
Aurangabad

Accused : Dwarkadas Bansod and other 2 all
are staying at Pathri Taluka-
Fulambri, District-Aurangabad

List of the items seized by Dr. Vishal Nehul, SDPO
Aurangabad Rural at Radico Company on
23/7/2019 in presence of two arbiters:

Sr. No of seized items	From whom and where seized	Detailed description of the seized items	Nos., size, weight or measure of items	Value of the items
7	From occurrence spot of village Pathri in presence of the arbiters	In farm of Gat No 144 of Dwarkadas Bansod 3 samples of well water in 1 plastic bottle of 1 liter each	3	00

8	--do--	In farm of Gat No 141 of Sheshrao Gyanuji Jadhav 3 samples of well water in 1 plastic bottle of 1 liter each	3	00
9	--do--	In farm of Gat No 141 of Sheshrao Gyanuji Jadhav 3 samples of soil in 1 plastic bottle of 1 kg each	1	00

57

पोस्टे एस्टेवकाजार गुण्य क्रि. 169/19 क 277, 278, 284, 34 भादवि
 पोलीसांचा रोजनामा क्र. 3(1)(C)(X), 3(2)(C)(XX) झ.जा.ज.अ.प्र.सु.अ.दि.2015 दि. 23/7/2019 (3)
 पो.सं.१०३ म. P.M.103 M
 किर्वाती (शेकराव न्यानुजी जाधव वय - 65 वर्ष अवसाय - शेती
 (निवासस्थान) सा. पाथ्री ता. फुलंब्री जि. कोरगाव
 (नांव) _____
 आरोपी (द्वारकादास वनलोड क हतर वॉज लक्ष सा. पाथ्री
 (निवासस्थान) सा. फुलंब्री जि. कोरगाव
 दि. 23/07/19 रोजी मोठे पाथ्री येथे दोन पैचालमस
 यांच्या समक्ष डॉ. विशाल नेडूळ उपदिभागीय पोलीस ठाडिकारी पांनी जप्त केलेल्या वस्तूची यादी.
 उपविभागा अडिआलमस इभागी

जप्त केलेल्या वस्तूचा अनु.क्र.	कोठे व कोणाकडून जप्त केली	जप्त केलेल्या व वस्तूचे नांव व तपशीलवार वर्णन	वस्तूची संख्या आकार, वजन किंवा माप	वस्तूची किंमत
१	ब्रिळावाळ मोठे	सीजथ थर्डु नवागिरे थचे	४०	५०
४	पाथ्री शिवाारातुन पैचालमस	गट नं. 123 मधील शेतातील दिष्टीतील पाण्याचे लीन जमुने प्रत्येकी 1 लिटरचे प्लास्टीक बॉटलमध्ये	03	00!06 रु
५	— do —	सीजथ थर्डु नवागिरे थचे गट नं. 123 मधील शेतातील मालिन्या नमुना साधारण 1 एग वजनान्या एका प्लास्टीक पिशवीमध्ये	01	00!00 रु
६	— do —	द्वारकादास वनलोड थचे गट नं. 123 मधील शेतातील मालिन्या नमुना साधारण 1 एग वजनान्या एका प्लास्टीक पिशवीमध्ये	01	00!00 रु

● स्तंभ ४ व ५ मध्ये लिहावयाचा तपशील ३ न्या स्तंभातील संबंधित बाबीसमोर स्पष्टपणे लिहावा.

11756

पो.सं.१०३ म.
P.M.103 M

37

56

पोस्टे वसोदकाजाल
पोलीसार्थ रोजनामा क्र. गुन्हा क्र. 169/19 क 277, 278, 284, 34 भादवि दि. 23/07/2019
स्तंभ क्र. 3(1)(1)(2), 3(2)(1)(2) क्र.जा.ज. क्र.श.क.दि. 2015

फिर्यादी (शेकराव गणानुजी जाखव वय-65 वर्ष अवलाय-श्री श. फुलीश्री
(निवासस्थान शि. डोंडियावाड)

आरोपी (घाटकादाल बनलोट व हलर दोनू सर् श. फुलीश्री साध्री
(निवासस्थान श. फुलीश्री शि. डोंडियावाड)

दि. 23/07/19 रोजी मोठे पाध्री वेधे दोनू पंचालमक्ष
यांच्या समक्ष डॉ. विशाल नेटुल उपविभागीय पोलीस अधीक्षक शि. डोंडियावाड ग्रामीण पंजी जात केलेल्या वस्तुंची यादी.

जप्त केलेल्या वस्तुंचा अनु.क्र.	कोठे व कोणाकडून जप्त केली	जप्त केलेल्या व वस्तुंचे नांव व तपशीलवार वर्णन	वस्तुंची संख्या आकार, वजन किंवा माप	वस्तुंची किंमत
1	घाटकादाल मोजे पाध्री शिवाराजुज पंचालमक्ष	भगवान श्रीकर सुरावर मंत्रे गट नं. 123 मधील शेतातील बाळमातील काळसर रंगाचे पांढऱ्याचे उतमुने प्रमेकी 1 लिटरचे प्लास्टिक बोटलमध्ये	03	00:00 रु
2	- do -	भगवान श्रीकर सुरावर मंत्रे गट नं. 123 मधील शेतातील मातीच्या तमुना साधारण 1 क्विंटलच्या एका प्लास्टिक पिशवी मध्ये	01	00:00 रु
3	- do -	भगवान श्रीकर सुरावर मंत्रे गट नं. 123 मधील शेतातील विडीरीतील पांढऱ्याचे सिन तमुने प्रमेकी 1 लिटरचे प्लास्टिक बोटलमध्ये	03	00:00 रु

● स्तंभ 4 व 5 मध्ये लिहावयाचा तपशील 3 न्या स्तंभातील संबंधित बाबीसमोर स्पष्टपणे लिहावा.

11757

Police Journal No

Dated 23/7/2019

Vadod Bazaar Police Station Offence under section 277, 278, 284, 34 of Indian Penal Code with sec 3(1)(C)(X), 3(2)(V), (Va) of Scheduled Castes & Tribes Atrocities Act 2015

Complainant : Sheshrao Gyanuji Jadhav, age 65
Occupation-Agriculture, staying at
Pathri Taluka-Fulambri, District-
Aurangabad

Accused : Dwarkadas Bansod and other 2 all
are staying at Pathri Taluka-
Fulambri, District-Aurangabad

List of the items seized by Dr. Vishal Nehul, SDPO
Aurangabad Rural at Radico Company on
23/7/2019 in presence of two arbiters:

Sr. No of seized items	From whom and where seized	Detailed description of the seized items	Nos., size, weight or measure of items	Value of the items
4	From occurrence spot of village Pathri in presence	Samples of water in well 3 Nos. from farm of Sanjay Khandu Navgire in Gat No 123 in plastic bottle of 1	3	00

	of the arbiters	liter each		
5	--do--	Sample of soil in farm of Sanjay Khandu Navgire in Gat No 123 in plastic bag of normally 1 kg weight	1	00
6	--do--	Sample of soil in farm of Dwarkadas Bansod in Gat No 123 in plastic bag of normally 1 kg weight	1	00

Police Journal No

11756

Dated 23/7/2019

Vadod Bazaar Police Station Offence under section 277, 278, 284, 34 of Indian Penal Code with sec 3(1)(C)(X), 3(2)(V), (Va) of Scheduled Castes & Tribes Atrocities Act 2015

Complainant : Sheshrao Gyanuji Jadhav, age 65
Occupation-Agriculture, staying at
Pathri Taluka-Fulambri, District-
Aurangabad

Accused : Dwarkadas Bansod and other 2 all
are staying at Pathri Taluka-
Fulambri, District-Aurangabad

List of the items seized by Dr. Vishal Nehul, SDPO
Aurangabad Rural at Radico Company on 23/7/2019 in
presence of two arbiters:

Sr. No of seized items	From whom and where seized	Detailed description of the seized items	Nos., size, weight or measure of items	Value of the items
1	From occurrence spot of village Pathri in presence of the arbiters	Samples 3 Nos. of blackish water in farm of Bhagwant Shankar Suradkar in Gat No 123 in plastic bottle of 1 liter each	3	00

2	--do--	Sample of soil in farm of Bhagwant Shankar Suradkar in Gat No 123 in plastic bag of 1 liter	1	00
3	--do--	Samples 3 Nos. of blackish water in farm of Bhagwant Shankar Suradkar in Gat No 123 in plastic bottle of 1 liter each	3	00

55

- 9) 00.00 रु - बोरगाव ग्यानुजी जाधव यांचे गट नं 141 मधील भौतातीक गातीक नमुना साधारण 1 किलोअम वजनान्या फास्टीक पिडावीकले.
- 10) 00.00 रु. - बोरगाव ग्यानुजी जाधव यांचे गट नं 140 मधील भौतातीक गातीक नमुना साधारण 1 किलोअम वजनान्या फास्टीक पिडावीकले.

Date and Time of panchnama

पटनास्यक पंचनाम्याची दिनांक :- 23/07/2019

Time

वेळ :- 12:30

17:00

पर्यंत

Name of panchas :

पंचाची नावे :-

Signature of Panchas :

पंचाच्या महर्या :-

(1) विनायक अशांताराव शिंदेगारे वय: 35 वर्ष नोबरी-
Full Address : मध्याक्य सहाय्यक अग्नी साहित्येख कामी
पत्ता : फुलडी
म. प्रा. व. नि. 32 फुलडी
मो. नं. 9422 715196

(2) रविंद्र कुंभार शिंदेगारे वय: 35 वर्ष नोबरी-दिपिक
Full Address : ता. फुलडी कृषी अधिकारी कार्यालय फुलडी
पत्ता : रा. फाट नं. 46 मधुसूतक फ्लोरीडाबाद
मो. नं. 9464 621588

Date 23/07/2019

दिनांक

Name and Signature of Investigation Officer

तपासीक अणुन्यासची मही

Name उ. विशाल नेरुळ

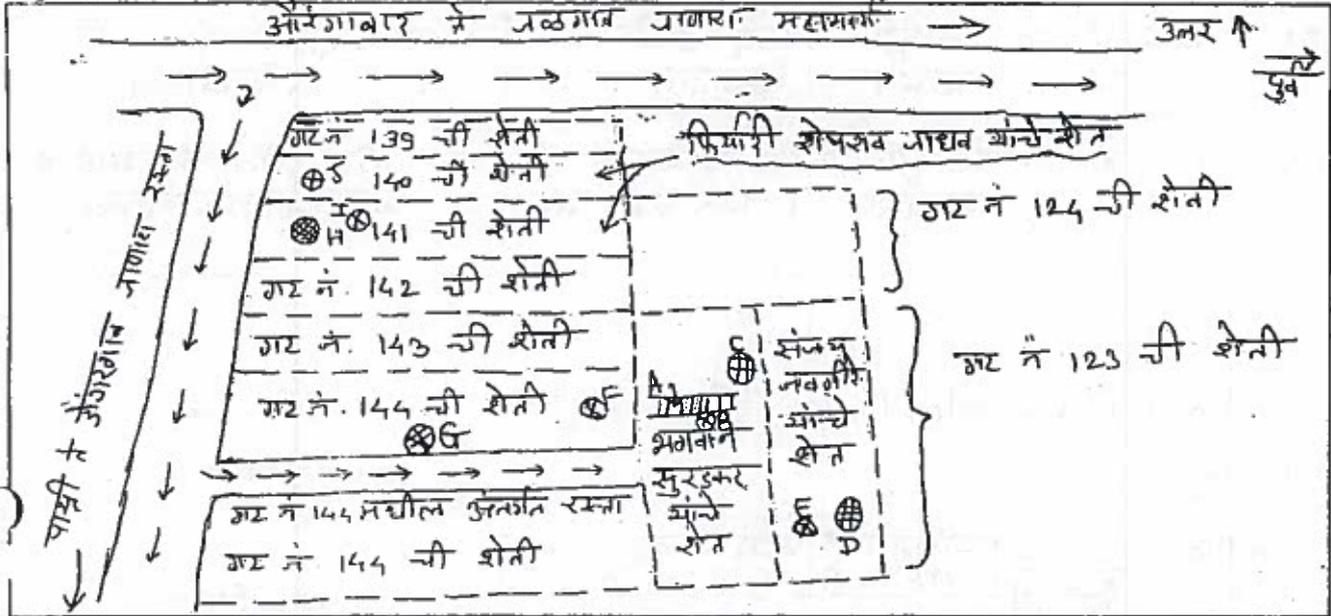
नाव उपविभागीय पोलीस अधिकारी

Rane..... B.No. if any

पदनाम डप-विभाग फ्लोरीडाबाद साक्षिण.

93

- A = भगवान सुरडकर यांचे शेतातील नाळा
- B = भगवान सुरडकर यांचे शेतातील माती
- C = भगवान सुरडकर यांचे शेतातील विटिर
- D = संजय नवगीरे यांचे शेतातील विटिर
- E = संजय नवगीरे यांचे शेतातील माती
- F = इंदरकाशक पाय्पिंग यांचे शेतातील माती
- G = इंदरकाशक पाय्पिंग यांचे शेतातील विटिर
- H = शेखराव जाधव यांचे शेतातील विटिर (141)
- I = शेखराव जाधव यांचे शेतातील माती (141)
- J = शेखराव जाधव यांचे शेतातील माती (140)



Description of physical evidence from the scene of crime for the property recovered / seized for the purpose of investigation :

तपास कामी प्रत्यक्ष पुरावा म्हणून पुनर्प्राप्त जाणाऱ्या विकासाच्या / जप्त केलेल्या पालक्यांचे वर्णन :

- 1) 00.00 रु - भगवान सुरडकर यांचे गट नं. 123 मधील शेतातील नाळ्यातील काळार उगाने पाण्याचे तिन नमुने घेतले व 1.1.18 फास्टीक बॉटलमध्ये
- 2) 00.00 रु - भगवान सुरडकर यांचे गट नं. 123 मधील शेतातील मातीच्या नमुना साधारण 1 किलोग्रॅम वजनाना एका फास्टीक पित्राविकले.
- 3) 00.00 रु - भगवान सुरडकर यांचे गट नं. 123 मधील शेतातील विटिरातील पाण्याचे तिन नमुने घेतले व 1.1.18 फास्टीक बॉटलमध्ये.
- 4) 00.00 रु - संजय नवगीरे यांचे गट नं. 123 मधील शेतातील विटिरातील पाण्याचे तिन नमुने घेतले व 1.1.18 फास्टीक बॉटलमध्ये.
- 5) 00.00 रु - संजय नवगीरे यांचे गट नं. 123 मधील शेतातील मातीच्या नमुना साधारण 1 किलोग्रॅम वजनाना एका फास्टीक पित्राविकले.
- 6) 00.00 रु - इंदरकाशक बनसोड यांचे गट नं. 144 मधील शेतातील मातीच्या नमुना साधारण 1 किलोग्रॅम वजनाना एका फास्टीक पित्राविकले.
- 7) 00.00 रु - इंदरकाशक बनसोड यांचे गट नं. 144 मधील शेतातील विटिरातील पाण्याचे तिन नमुने घेतले व 1.1.18 फास्टीक बॉटलमध्ये.
- 8) 00.00 रु - शेखराव जाधव यांचे गट नं. 141 मधील शेतातील विटिरातील पाण्याचे तिन नमुने घेतले व 1.1.18 फास्टीक बॉटलमध्ये.

9	00	Sample of soil from the farm of Sheshrao Gyanuji Jadhav in Gat No 141 in plastic bag of around 1 kg	
10	00	Sample of soil from the farm of Sheshrao Gyanuji Jadhav in Gat No 140 in plastic bag of around 1 kg	

Date and time of 23/7/2019 at 12.30 to 17.00
Panchanama

Names of Arbiters:

1. Vinayak Bhagwantrao Shingare, age 57 yrs,
Occupation-Service in office of Headquarter Asst Land
Record, Fulambri, staying in Adarsh Nagar, Fulambri,
Mobile No 9422717196

Ravindra Gangadhar Misal, age 35 years, Occupation-
Service Clerk, Office of Taluka Agricultural Officer
Fulambri, Staying at Plot No 46, Mayur Park,
Aurangabad Mobile No 9764621588

Date 23/7/2019

2036

93-B

Dr. Vishal Nehul
Sub-Divisional Police Officer
Sub-Division Aurangabad Rural

Description of Physical evidence from the scene of crime for the property recovered/seized for the purpose of investigation:

- 1 Rs.0/- Three samples of blackish water in lake from the farm in Gat No 123 of Bhagwan Shankar Suradkar in plastic bottles of 1 liter each
- 2 Rs.0/- The sample of soil from the farm in Gat No 123 of Bhagwan Shankar Suradkar in plastic bag of 1 kg
- 3 Rs.0/- Three samples of water in well from the farm in Gat No 123 of Bhagwan Shankar Suradkar in plastic bottles of 1 liter each
- 4 Rs.0/- Three samples of water in well from the farm in Gat No 123 of Sanjay Khandu Navgire in plastic bottles of 1 liter each
- 5 Rs.0/- The sample of soil from the farm in Gat

No 123 of Sanjay Khandu Navgire in plastic bag of 1 kg

- 6 Rs.0/- The sample of soil from the farm in Gat No 144 of Dwarkadas Bansod in plastic bag of 1 kg
- 7 Rs.0/- Three samples of water in well from the farm in Gat No 144 of Dwarkadas Bansod in plastic bottles of 1 liter each
- 8 Rs.0/- Three samples of water in well from the farm in Gat No 141 of Sheshrao Gyanuji Jadhav in plastic bottles of 1 liter each



Description of the place of occurrence (Contd) :

घटनच्या जागेचे वर्णन (पुढे चालू) :-

A large area of the page is filled with horizontal dotted lines, intended for a detailed description of the place of occurrence. The lines are evenly spaced and extend across most of the page width.

(Continue.....)

(51)

Description of the place of occurrence (Contd) :

घटनच्या जागेचे वर्णन (पुढे चालू) :-

जातांना एक कुऱ्या रस्त्या माहे. शहर कुऱ्या रस्त्याने
 गट नं. 144 मध्ये गळ्यातून गट नं. 144 च्या लगत
 पुर्वेकडे पोडित अमवत शहर सुरडकर यांचे गट नं. 123
 मधील बोन साहे. शहर गट नं. 123 मध्येच पुर्वेकडे पोडित
 यांचे शेंडू नवगिरे यांचे बोन साहे. गट नं. 144 च्या
 लगत उत्तरेकडे गट नं. 143 च्या बोन असून त्याचे उत्तरे
 कडे गट नं. 142 त्यांचे उत्तरेकडे पिडावी यांच्या माळिकचे
 गट नं. 141 व गट नं. 140 असे दोन असून उत्तरेकडे
 गट नं. 139 हे व त्यांच्या उत्तरेकडे झोरागावाह ते गळ्या
 टाये साहे. गट नं. 144 च्या लगत पुर्वेकडे पोडित अमवत
 शहर सुरडकर यांच्या माळिकचे मक्याच्या झोतात
 दोन पाणी देण्याची नाली असून शहर नाळिमध्ये
 एक काळसर रंगाने रसायन मिश्रित पाणी रसायनाचे
 वाढवून घाले. हिमादी पंच व शहर रक्षास्येवर शहर
 नाळ्यातून फार्लिकचे वाळ्यामध्ये उ संमाल प्रत्येकी एक
 लिटर पाण्याचे वाळ्यामध्ये घेण्यात आले. त्यानंतर अमवत
 शहर सुरडकर यांचे दोनतीक एक साधारण एक लिट्र
 वजनाने मातीच्या नमुना तपासणीकामी घेण्यात आला. त्या
 शहर नाळ्या उत्तरेकडे अमवत शहर सुरडकर यांचे
 मक्याचे पीक असल्याचे झोतामध्ये असल्याची विहिरीतून
 पाणी वाढवून बाढवून घाले व फार्लिकचे वाळ्यात
 उ संमाल प्रत्येकी 1 लिटर पाण्याचे वाळ्यामध्ये घेण्यात आले
 त्यानंतर गट नं. 123 मध्ये पुर्वेकडे असल्या यांचे शेंडू
 नवगिरे यांचे प्रक्याचे पिडावल्याचे झोतातून विहिरीतून पाणी
 वाढवून बाढवून घाले व फार्लिकचे वाळ्यामध्ये
 पाण्याचे उ संमाल प्रत्येकी 1 लिटर फार्लिकचे वाळ्यामध्ये
 घेण्यात आले. शहर झोतातूनच साधारण एक लिट्र
 वजनाने मातीच्या नमुना तपासणीकामी फार्लिकचे पिडावी
 घेण्यात आले. त्यानंतर शहर शुद्धमातीक झोताची यांचे
 गट नं. 144 मधील मक्याच्या झोतातून ज्याठिकाणी त्यांनी
 रसायनमिस्रित मीठ वाढवून टाकले आहे शहर क्रियावी
 साहाता त्याठिकाणावरून साधारण एक लिट्र वजनाने
 मातीच्या नमुना तपासणीकामी फार्लिकचे पिडाविले घेण्यात
 आले. त्यानंतर झोतावरून वनसाडे यांचे गट नं. 144
 मधील झोतातून विहिरीतून पाणी वाढवून बाढवून
 घाले व फार्लिकचे वाळ्यामध्ये पाण्याचे उ संमाल
 प्रत्येकी एक लिटर फार्लिकचे वाळ्यामध्ये घेण्यात आले
 त्यानंतर झोतावरून साधव यांचे गट नं. 141 मधील झोतातून
 विहिरीतून पाणी वाढवून बाढवून घाले

(Continue)

Description of the place of occurrence (Contd) :
घटनच्या जागेचे वर्णन (पुढे चालू) :-

मदतीकरणिता आग्नेय दिशेस. सयोगावाडी येथील येथील
 पश्चिमेकडील श्री. पी. एच. पुढे रसायनीक निष्कलक, स. एम. पुढे
 रसायनीक निष्कलक, एन. डि. उडे मंदतनीय रसायनीक निष्कलक
 ग्रामा मंदतनीय स्टेशन इपलव्य केले. तसेच घटनास्थळात
 पंचनामा करणेसाठी मदतीकरणिता उपावसासाठी श्याम. वडकेचे
 क्विचरी घाना इपलव्य केले.
 यदर घनास्थळावर किमादी बोधराव ग्यानुजी जाधव
 हजर असून अश्वी पचना यदर घनेच्या ओडक्यात दडकत
 सांगितले कि, किमादी बोधराव जाधव यांची पात्री त्रिवारलीक
 गट. न. 140, 141 मध्ये जमिन असून बनेशिय किमादीच्या राना
 मध्ये लोकांच्या गट न. 123, 124, 143, 142, 141, 139 मध्ये बने
 जमिनी आहेत. यदर बोधरावातील आरोपी वारकादास बनसाड
 (पात्रीकर) व इतर यांनी त्यांच्या माळीकर्या पात्री त्रिवारलीक
 गट न. 144 मध्ये दि. 01/01/2018 चे दुपारी 12:00 वा व त्यांकर
 दुर्घटियुक्त रसायनाचे टकर मधील रसायनसुक्त पानी, मोठ्या
 समाजावर टाकले. यदर दुर्घटियुक्त रसायनसुक्त पानी हे
 आरोपी वारकादास बनसाड, याचे बनेताने त्याचे ल्यान -
 वरयलेल्या किमादी व त्याचे समाजाच्या लोकांच्या गट न.
 123, 124, 143, 142, 141, 140, 139 मध्ये जमिनीत झिरपले त्याच-
 बरोबर काही रसायन बनेताने वाडून झाले. त्यामुळे किमादी
 व त्यांचे समाजातील लोकांच्या बनेजमिनीतील विहिरी मध्ये
 यदर रसायनीक पाण्याचे दंड आल्यामुळे यदर पाणी
 दुषित झाले तसेच बनेतील मृती देखील दुषित
 झाली. यदर कुल हे आरोपीने किमादी व इतर लो-
 कांच्या जमिनी प्राप्त करण्यासाठी केले बनेशन दि. 15/08/17
 येथी देखील किमादी हा त्याचे गट न. 140 मध्ये
 बने करत असताना आरोपी वारकादास बनसाड
 यांनी किमादीला त्याचे बनेजमिनीचे माजणी केली
 येथी असे किमादी पंचायतमळ यागत आहे. यांनंतर पंचायत
 घनास्थळ पंचनामा करणाय होकर दिवांनवर किमादी व
 पंचायतमळ घनास्थळ पंचनामा केले तो पुढीलप्रमाणे
 यदरचे घनास्थळ हे किमादी बोधराव ग्यानुजी जाधव
 हे पंचायतमळ रान बनेवतु आहेत. यदरचे घनास्थळ हे
 पात्री या शावतील सोरगावाक ते जळगाव जाणार रोड
 या दक्षिणेकडे असून सोरगावाक - जळगाव मुळून टाकणे
 पात्री ते डोंगरगाव जाणार रसायना पुर्वेकडे आहे
 पात्री ते डोंगरगाव या रसायना लगत पुर्वेकडे आरोपी
 वारकादास बनसाड यांचे गट न. 144 मधील बने असून
 पात्री ते डोंगरगाव रसायन गट न. 144 मध्ये (Continued)

Particulars of the victims (Attach separate sheet, if required) :-

बळीचा तपशील (आवश्यक असल्यास स्वतंत्र कागद जोडावा) :-

Sr. No. अ.क्र.	Full name संपूर्ण नाव	Date/ Year of Birth जन्म तारीख /वर्ष	Sex लिंग	Nationality राष्ट्रीयत्व	Religion धर्म	Whether SC/ ST जाती/ जमाती	Occupation व्यवसाय	Address पत्ता	Injury: grievous/ Simple दुखापत गंभीर/ साधी	Mechanism साधने / हत्यारे
1	2	3	4	5	6	7	8	9	10	11
①	डोबराव ग्यसुजी जाधव	65 वर्ष	पुरुष	भारतीय		भटार	शेतती	श. पाक्री ता. फुलंब्री जि. को. वर		
②	पुडावत दिकर सुरदिकर	48 वर्ष	पुरुष	भारतीय		भटार	शेतती	श. पाक्री ता. फुलंब्री जि. को. वर		
③	संजय खंडे जवाहर	50 वर्ष	पुरुष	भारतीय		भटार	शेतती	श. पाक्री ता. फुलंब्री जि. को. वर		

Motive of Crime :

जातीय कलुषित भावनेतून जमीन व पाणी प्रदुषित करणे.

गुन्ह्याचा सं.

Details of properties Stolen/Involved : (Use appropriate prescribed forms (s) and attach)

चोरीच्या / अंतर्भूत मालमत्तेचा तपशील (योग्य नमुना वापरताच व सोबत जोडावा)

Description of the place of occurrence :

घटनेच्या जागेचे वर्णन :-

कोदवानार पोलीस ठाणे येथे दाखल गुन्ह्यात गु. सं. नं. -
 169/19 क. 238, 238, 234, 24. आ. र. वि. यद्दळम 3(1) (c) (d)
 3 (e) (f) (g) स. जा. गु. प्र. यु. अधिनियम 2015 या गुन्ह्याचा
 तपास साही स्वतः डा. विशाल नेहरे उपविभागीय पोलीस
 अधिकारी को. वर वा. वा. व. करत असून सधर तपासादरम्यान
 घटनास्थळ पंचनामा करायच्या सोसायने साही शासनक व पंच
 8. (1) वी. वी. विनगर को. वी. - मुख्यालय न. द. यद्दळ सुमी स. वि. वि.
 आयुक्त फुलंब्री व पंच. क. (2) आ. एम. मिसाळ को. वी.
 लिपिक ता. फुलंब्री अधिकारी आयुक्त फुलंब्री माना मा. जे.
 पाक्री विवपतील घेऊन सध्यावर आयुक्त क. त्याच समान -
 सधर घटनास्थळ वरून भारतीय व पाक्याचे नमुने घेतले आहेत -

CRIME DETAILS FORM

घटनास्थळ पंचनामा / गुन्ह्यांच्या तपशीलाचा नमुना

State... MAHA... Dist. A' BAD... P.S. FIR/Proceeding/G.D.No. Year... Date. 22.7.19
 राज्य :- महाराष्ट्र जिल्हा :- औरंगाबाद पो.स्टे.को.स्वात्रार पहिली छपर क. / कार्यवाही क्र. 169/19 वर्षे तारीख

Act and Sections : अधिनियम व कलमे :- क. 249, 250, 284, 94. भा.द.वि.कडक. 3(i) (c) (d), 3(b) (d) (e) स.जा.ज. स.प. सुहायता अधि. 2016.

The Place of Occurrence shown by : घटनेचे ठिकाण दाखविणाराचे :-

Name : शेषराव ग्यांजी जाधव Father's/Husband's Name : ग्यांजी जाधव
 नांव : शेषराव ग्यांजी जाधव पित्याचे / पत्नीचे नांव :- ग्यांजी जाधव
 Address : वय. 65 वर्षे अक्याच जेजुरी
 पत्ता :- श. पात्री ता. फुडकी जि. औरंगाबाद

TYPE OF CRIME (All including M.O.Crime):

गुन्ह्यांचा प्रकार (गुन्ह्यांच्या सर्व पायती सह) :-

(i) * Major Head : जातीय कलुषित भावनेतून जमिण व पाणी त्रुषित करणे
 प्रधान शीर्ष :-

(ii) Classification of Mahor Head :
 प्रधान शीर्षचे वर्गीकरण :-

(iii) * Method (s) :-
 पायती :-

1 घातक रसायन शुभ्र पराधी जमिनीत सोडणे

2

3

(iv) * Conveyances used : वापरलेली वाहने :-

(v) * Character assumed : केलेले वधांतर / केलेली यत्तायणी :-

(vi) * Language/ S. Lang. Used : वापरलेली भाषा / बोली भाषा :-

(vii) * Special Feature-1 : विशेष वैशिष्ट्ये - 1 :-

(viii) * Special Feature-2 : विशेष वैशिष्ट्ये - 2 :-

(ix) * Special Feature-3 : विशेष वैशिष्ट्ये - 3 :-

(x) Type of Place of Occurrence : घटनेच्या ठिकाणाचा प्रकार :- शेतजमीनी व विहिरी

(xi) Type of Property Involved (4 Types) : (Major head of the Property to be filled)

अंतर्भूत मालमत्तेचे प्रकार :-

(1)

(2)

(3)

(4)

CRIME DETAILS FORM

1. State : Maharashtra
District : Aurangabad
Police Station : Vadod Bazaar
FIR/Proceeding/ G.D. : 169/2019
No
Year : 2018
Date : 22/7/2019

2. Act and Sections : section 277, 278,
284, 34 of Indian
Penal Code with sec
3(1)(C)(X), 3(2)(V),
(Va) of Scheduled
Castes & Tribes
Atrocities Act 2015

3. The place of
occurrence shown by
Name : Sheshrao Gyanuji
Jadhav, age 65 yrs,
occupation-
agriculture, staying
at Pathri, Taluka-
Fulambri, Dist.

Aurangabad
Father/Husband's name : Gyanuji Jadhav
Address :

4. Type of Crime (All including M.O. Crime)

- i. Major Head : From the caste feeling to make land and water impure
- ii. Classification of Major head : -
- iii. Method (s) : Leaving chemical mixed water in the land
- iv. Conveyance used : -
- v. Character assumed : -
- vi. Language/s tongue used : -
- vii. Special features 1 : -
Special features 2 : -
Special features 3 : -

vii Type of place of : Agricultural land and
i occurrence wells

ix. Type of property :
involved (4
types) Major
head of the
property to be
listed

1

2

3

4

Particulars of victims (attach separate sheet, if
required)

S r N o	Full name	Date /Year of Birth	Sex	Natio nality	Reli gion	Whe ther SC/ ST	Occup ation	Addres	Injury:Gr ievance/ simple	Me ans
1	2	3	4	5	6	7	8	9	10	11
1	Shes hrao Gyan uji Jadh av	65 yrs	M al e	Bhar atiya		Mah ar	Agri.	At Pathri, Taluka Fulam bri Dist. Auran gabad		
2	Bhag wan Shan kar Sura dkar	48 yrs	M al e	Bhar atiya		Mah ar	Agri.	At Pathri, Taluka Fulam bri Dist.		

								Auran gabad		
3	Sanj ay Khan du Navg ire	50 yrs	M al e	Bhar atiya		Mah ar	Agri.	At Pathri, Taluka Fulam bri Dist. Auran gabad		

Motive of crime

Out of caste contaminated feeling to contaminate the land and the water.

Description of the place of occurrence:

The investigation of Vadod Bazaar Police Station Offence under section in the case No. 16919 case under section 277, 278, 284, 34 of Indian Penal Code with sec 3(1)(C)(X), 3(2)(V), (Va) of Scheduled Castes & Tribes Atrocities Act 2015 is being done by myself Dr. Vishal Nehal, Sub-Divisional Police Officer, Aurangabad Rural. During this investigation the Panchanama of the occurrence spot is to be made we have appointed

Government Arbiters named (1) Vinayak Bhagwantrao Shingare, office of Headquarter Asst Land Record, Fulambri, staying in Adarsh Nagar, Fulambri, Ravindra Gangadhar Misal and (2) Ravindra Gangadhar Misal, Office of Taluka Agricultural Officer Fulambri at the occurrence spot in Village-Pathri, Taluka-Fulambri, District-Aurangabad. Similarly for taking samples of soil and water from the occurrence spot for help made available the officer Shri P.H. Pund, Chemical Analyser in Forensic Laboratory, Aurangabad and A.M. Pathan - Chemical Analyser as helpers. Similarly for doing Panchanama of the occurrence spot for help we made available the employees of I Bike in Sub-Division.

At the occurrence spot the complainant Sheshrav Gyanuji Jadhav is present. We have told in brief the history of the occurrence to the arbiters that the complainant Sheshrav Gyanuji Jadhav has land in

Gat No 140, 141 in Pathri area near which there are lands of people of community of the complainant in Gat No 123, 124, 142, 141, 139.

The accused in the said crime, Dwarkadas Bansod (Pathrikar) and others, dumped a large quantity of chemical-laden water from a tanker containing a foul-smelling chemical in their plot no. 144 of Pathri Shivara on 1/1/2018 at 12.00 pm. The said foul-smelling chemical-laden water seeped into the ground from the field of accused Dwarkadas Bansod in the adjoining areas of the complainant and his community group no. 123, 124, 142, 141, 139. Along with this, some chemicals were washed into the field. Due to this, the said chemical water got into the wells of the farmland of the complainant and his community and the said water was contaminated. Also, the soil in the field got contaminated. The said act was done by the accused to acquire the land of the complainant and

other people and on 15/8/2017, while the complainant was farming in his block no. 140, the accused Dwarkadas Bansod had demanded his agricultural land from the complainant. The complainant is stating this before the Panchayat. After this, the Panchayat agreed to conduct a Panchayat of the incident site, and a Panchayat of the incident site was conducted before the complainant and the Panchayat as follows:

The place of the incident is being shown by the complainant Sheshrao Gyanuji Jadhav himself before the panel. The place of the incident is located in the village of Pathri, south of the road going from Aurangabad to Jalgaon and east of the road going from Aurangabad-Jalgaon main highway to Pathri to Dongargaon. Adjacent to the road from Pathri to Dongargaon, on the east side is the farm of accused Dwarkadas Bansod in block No 144 and there is a dirt road leading from the Pathri to

Dongargaon road to block No 144. After going to Group No. 144 on the said dirt road, adjacent to Group No. 144, on the east side is the farm of victim Bhagwan Shankar Suradkar in Group No 123. Within Group No 123 itself, on the east side is the farm of victim Sanjay Khandu Navgire. Adjacent to Group No. 144, there is a farm of Group No 143 on the north, and to the north of it is Group No 142, to the north of it are the farms of Group No 141 and Group No 140 owned by the complainant, and to the north is Group No 139 and to the north of it is the Aurangabad to Jalgaon highway. Adjacent to Group No 144, to the east, there is a drain for watering the maize field owned by the victim Bhagwan Shankar Suradkar, and a blackish chemical-mixed water was found to be accumulating in the said drain. In the presence of the complainant, the judge and other staff, 3 samples of 1 liter water each were taken from the said drain in plastic bottles. After that, a soil sample

weighing about 1 kg from Bhagwan Shankar Suradkar's farm was taken for testing. He used a bucket to scoop water from a well in Bhagwan Shankar Suradkar's maize field to the north of the said drain and collected 3 samples of 1 liter of water each in plastic bottles. Then, water was drawn from the wells in the corn crop field of Sanjay Khandu Navgire, located to the east in Group No 123, with a bucket and 3 water samples, each 1 liter in a plastic bottle, were taken. A soil sample weighing about one kilogram was taken from the said farm in a plastic bag for testing. After that, a soil sample weighing about one kilogram was taken from the maize field of the accused in the said crime in group no. 144, where the complainant says that he had put spent wash mixed with chemicals, in a plastic bag for testing. After that, water was taken from the well in the farm of Dwarkadas Bansod in group no. 144 with a bucket and 3 samples of water were taken in plastic bottles

of one liter each in plastic bottles. After that, water was taken from the well in the farm of Sheshrao Jadhav in group No 141 with a bottle and 3 samples of water were taken in plastic bottles of 1 liter each in plastic bottles and a soil sample weighing about 1 kilogram was taken from his own farm in group no. 141 in a plastic bag for testing. Also, a soil sample weighing about 1 kilogram was taken from his farm in group No 140 in a plastic bag for testing. While farming in the said group No 140, the accused Dwarkadas Bansod demanded land from the complainant on 15/8/2017. The complainant is telling the Pancha that the farm and that land are the same. The water and soil samples seized from the said incident site were sealed in the presence of the Pancha and a label with our and the Pancha's signatures was affixed on it.

Boundaries of the Occurrence Spot:

2055

DMER-12019/31/2024-EDU.

100

/331217/2024



महाराष्ट्र शासन

संचालनालय, वैद्यकीय शिक्षण व संशोधन, मुंबई

४ था मजला, शासकीय दत्त महाविद्यालय व रुग्णालय इमारत, सेंट जॉर्जस रुग्णालय आवार, फोर्ट, मुंबई - ४०० ००९
दुरावधी - (०२२) - २२६२०३६३-६५ शफेतखाना - मोबा-०९८११०

No. DMER-१२०१९/३१/२०२४-EDU

दि. ०३.२०२४.

प्रति,

अधिष्ठाता,

सर ज.जी.समूह रुग्णालय,

मुंबई.

विषय मौजे पाथ्री ता.फुलंब्री जि. औरंगाबाद येथील रसायन पीडीत ग्रामस्थांचे दिनांक २६.१०.२०२३ रोजीचे पत्र.

संदर्भ शासन पत्र क्र.संकीर्ण-२१२३/सं.क्र.२१३/२०२३/वेरोवा-१, दि. १२.१२.२०२३

उपरोक्त विषयांकित प्रकरणी शासन संदर्भाधिनि पत्रान्वये मौजे पाथ्री ता. फुलंब्री जि. औरंगाबाद येथील रसायन पीडीत ग्रामस्थांनी भा.मंत्री (वै.शि.) यांना प्रदुषित वायु व प्रदुषीत पाण्यामुळे आम्हाला दिविकालीन विषवाधा झाली आहे व आमचे आजार बळावले आहेत. तरी मुंबई येथील सुसज्ज दवाखान्यातील शासकीय वैद्यकीय महाविद्यालयातील तज्ञांच्या समितीकडे आम्हाला उपचारासाठी पाठविण्या विषयी अधिष्ठाता, शासकीय वैद्यकीय महाविद्यालय, औरंगाबाद यांना निर्देश देण्याबाबत विनंती केली आहे.

प्रस्तुत प्रकरणी आपणांसा असे निर्देशीत करण्यात येतो की, मौजे पाथ्री ता. फुलंब्री जि. औरंगाबाद येथील रसायन पीडीत ग्रामस्थ यांना प्रदुषित वायु व पाण्यामुळे दिविकालीन विषवाधा झालेली आहे अशा ग्रामस्थांची वैद्यकीय तपासणी करण्यासाठी अधिष्ठाता, शावैम. छत्रपती संभाजीनगर यांच्याशी संपर्क राधून संबंधित ग्रामस्थांची वैद्यकीय तपासणी करुन अहवाल संचालनालयास सादर करावा.

Signed by

Deelip Govindrac Mhaisekar

Date: 28-03-2024 12:31:57

संचालक

वैद्यकीय शिक्षण व संशोधन, मुंबई.

प्रत माहिरी व पुढील कार्यवाहीसाठी सादर.

अधिष्ठाता, शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, छत्रपती संभाजीनगर.

यांना असे निर्देश देण्यात येतात की, मौजे पाथ्री ता. फुलंब्री जि. औरंगाबाद येथील रसायन पीडीत ग्रामस्थांना प्रदुषित वायु व प्रदुषीत पाण्यामुळे दिविकालीन विषवाधा झालेली आहे अशा ग्रामस्थांची वैद्यकीय तपासणी करण्यासाठी अधिष्ठाता, सर ज.जी. समूह रुग्णालय, मुंबई यांच्याशी संपर्क राधून विषवाधीत झालेल्या ग्रामस्थांची वैद्यकीय तपासणी करण्याची कार्यवाही करावी.

2056

100-A

GOVERNMENT OF MAHARASHTRA

Directorate, Medical Education & Research Mumbai

4th Floor, Building of Govt Dental College & Hospital,
Cent George's Hospital Campus, Fort, Mumbai-400001

No DMER-12019/31/2024-EDU

Dated __/3/2024

To

Dean

Sir J.J. Group Hospital

Mumbai

Sub:Letter dated 26/10/2023 of chemical afflicted
villagers of Village-Pathri, Taluka-Fulambri,
District-Aurangabad

Ref:Govt letter No Sankirn-2123/SK-213/ 2023/
VSV-1 dated 12/12/2023

In the above matter vide reference Government
letter the chemical afflicted villagers of Village-
Pathri, Taluka-Fulambri, District-Aurangabad have
informed to the Minister (Medical Education) that
due to contaminated air and water they have got
long term poisoning and their sickness have been

aggravated. Hence it is requested to the Dean Govt Medical Colleges, Aurangabad that they should be sent for necessary treatment to Experts Committee in well-equipped hospital in Mumbai for which it has been requested giving directives.

In this matter you are being directed that the chemical afflicted villagers of Village-Pathri, Taluka-Fulambri, District-Aurangabad have got long term poisoning due to contaminated air and water. For doing medical examination of such villagers by way of contacting the Dean, Government Medical College, Chatrapati Sambhajnagar and after doing their medical examination the report is to be submitted to the Directorate.

SD

Deelip Govindrao Mhaisekar

Director

Medical Education & Research, Mumbai

Copy for information and for further action:

- Dean, Government Medical College, Chatrapati Sambhajinagar

They are being directed that the chemical afflicted villagers of Village-Pathri, Taluka-Fulambri, District-Aurangabad have got long term poisoning due to contaminated air and water. For doing medical examination of such villagers by way of contacting the Dean, Sir J.G. Group Hospital Mumbai the action of doing medical examination of poisoned villagers may kindly be taken.

प्रति,
मा.आयुक्त,
वैद्यकीय शिक्षण व संशोधन,
मुंबई

~~समित्याचे निष्पक्ष पाहता मागील~~
~~समित्याच्या अहवालासह सादर करणारे,~~
22/4/24

विषय:- अॅट्रोसीटी अॅक्टनुसार दाखल गुन्हा नंबर १६९/२०१९ वडोद बाजार पोलीस स्टेशन मधील पीडीत
विषयी त्यांना न तपासता खोटा वैद्यकीय दाखला मा. कोर्टासमोर आरोपींना मदत करण्यासाठी दाखल
करून आरोपींना जामीन मिळण्यास तसेच दोषमुक्त करण्यासाठी मदत केल्याप्रमाणे संबंधित डॉक्टर्सवर
कारवाई करण्याविषयी तक्रार च्या अनुषंगाने चौकशी अहवाल सादर करणेबाबत. .

संदर्भ:- १. मा.संचालनालयाचे आदेश क्र.संवैशिवसं/समन्वय/अॅट्रोसीटी गुन्हा नं.१६९-२०१९/समिती/
/२०२४ दि. १५/०३/२०२४
२. मा.संचालनालयाचे सुधारीत आदेश क्र.संवैशिवसंमुं/समन्वय/अॅट्रोसीटी गुन्हा नं.१६९-
२०१९/समिती/८९१३/२०२४ दि. १६/०४/२०२४

मा.महोदय,

उपरोक्त संदर्भीय विषयास अनुसरून संदर्भीय आदेशान्वये विषयांकीत प्रकरणी संचालनालय
स्तरावरून उच्चस्तरीय समिती गठीत करण्यात आलेली आहे. त्याअनुषंगाने सदरील समितीने दिनांक
१८.०४.२०२४ रोजी सकाळी ११.०० वाजता शासकीय वैद्यकीय महाविद्यालय, छत्रपती संभाजीनगर येथे
उपस्थित राहून सदरील प्रकरणातील सर्व संबंधितांची प्रत्यक्ष चौकशी करण्यात आली तसेच सदर प्रकरणी
यापूर्वी गठित करण्यात आलेल्या शासकीय वैद्यकीय महाविद्यालय, छत्रपती संभाजीनगर येथील चौकशी
समिती अध्यक्ष व कार्यरत सदस्य यांचे लेखी जबाब नोदवून घेण्यात आले.

सदरील चौकशीकरीता खालीलप्रमाणे समिती अध्यक्ष व सदस्य उपस्थित होते.

१. डॉ.हरिदास प्रसाद, प्राध्यापक, औषधवैद्यकशास्त्र विभाग, बी.जे.शा.वै.म.पुणे- अध्यक्ष
२. डॉ.विजय जाधव, प्राध्यापक, न्यायवैद्यकशास्त्र विभाग, बी.जे.शा.वै.म.पुणे- सदस्य
३. डॉ.यलप्पा जाधव, सहयोगी प्राध्यापक, रोगप्रतिबंधक व सामाजिक औषधवैद्यकशास्त्र विभाग,
बी.जे.शा.वै.म.पुणे- सदस्य सचिव
४. डॉ.सोमनाथ खेडकर, सहयोगी प्राध्यापक, विकृतीशास्त्र विभाग, बी.जे.शा.वै.म.पुणे- सदस्य
५. श्री.चंद्रकांत कुमावत, प्रशासकीय अधिकारी, श्री.गा.हि.शा.वै.म.घुळे- सदस्य

उपरोक्त समितीमार्फत दि.१८.०४.२०२४ रोजी सर्व संबंधित तक्रारदारांची प्रत्यक्ष चौकशी व तपासणी
करण्यात आली:-

- १) मागील गठीत समितीने ४५ पिडीत लोकांचे अहवाल सादर केले होते त्याअनुषंगाने सदरील सर्व
पिडीतांना आज समितीसमोर उपस्थित राहण्यास सुचित करण्यात आले होते परंतु त्यातील फक्त ३६
पिडीत चौकशी समितीसमोर उपस्थित होते उर्वरीत ९ पिडीत अनुपस्थित होते. उपस्थित सर्व ३६
पिडीतांचे वैद्यकीय कागदपत्रांचे अवलोकन करण्यात आले सर्व उपस्थित पिडीतांची उपस्थिती
नोंदविण्यात आली. त्यानंतर सर्व ३६ पिडीतांसोबत समितीने वैयक्तिरित्या चर्चा करून त्यांची
समितीमार्फत वैद्यकीय तपासणी करण्यात आली व त्यांना योग्य तो वैद्यकीय सल्ला देऊन मार्गदर्शन
करण्यात आले. (परिशिष्ट-१ पान क्र.०१ ते १०)

9508.2028

18/04/24

18/04/2024

17/04/2024

18-4-24

- 102
- 2) मागील गठीत समितीच्या अध्यक्षा डॉ.मिनाबाई तेंडकार, प्रा. व वि.प्र. औषधवैद्यकशास्त्र व कायरत सदस्या डॉ.प्रभा खैरे, प्रा.व वि.प्र. बालरोगचिकित्साशास्त्र यांचे तोडी व लेखी जबाब नोदविण्यात आले व सदरील समितीने पिडीतांना न तपासल्याबाबत विचार विमर्श करण्यात आला. त्याबाबतचे त्यांनी समितीसमोर सादर केलेले लेखी स्पष्टीकरण यासोबत जोडले आहे. (परिशिष्ट-२ पान क्र.०१ ते ११)
- 3) समितीचे कामकाज सुरु असतांना पिडीत सदस्यांनी मा.मुख्य सचिव (मंत्रालय मुंबई), मा.प्रधान सचिव (वैद्यकीय शिक्षण व औषधी द्रव्ये विभाग, मंत्रालय मुंबई) व मा.आयुक्त (वैद्यकीय शिक्षण व संशोधन) यांचे नावे निवेदन सादर केले आहे. सदरील निवेदन आपल्या माहितीस्तव व अवलोकनार्थ सोबत जोडून सादर करण्यात येत आहे. (परिशिष्ट-३ पान क्र.०१ ते ८३ ए)

निष्कर्ष:-

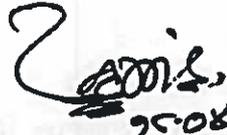
उपस्थित पिडीतांसोबत चर्चा करून व उपलब्ध सर्व वैद्यकीय व इतर कागदपत्रांचे अवलोकन करून समिती खालीलप्रमाणे निष्कर्ष सादर करित आहे. समितीचे असे मत आहे की, पिडीतांना सुरुवातीस माहे सप्टेंबर, २०१८ मध्ये झालेले उलटी, जुलाब, पोट दुखणे, चक्कर येणे, खाज सुटणे, डोळे जळजळ करणे इ. लक्षणे दुषित पाणी पिल्याने होण्याची शक्यता नाकारता येत नाही. काही पिडीतांना असलेले दिर्घकालीन आजार हे अनुषंगिक असल्याचे समितीचे मत आहे. तसेच सदरील समिती मागील समितीने सादर केलेल्या अहवालाशी सहमत आहे.

सोबत:-

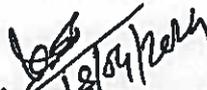
परिशिष्ट-१ :- पिडीतांचा तपासणी व उपस्थिती अहवाल तक्ता एकूण उपस्थित पिडीत ३६ व अनुपस्थित पिडीत ९

परिशिष्ट-२ :- पूर्व समितीचा लेखी जबाब

परिशिष्ट-३ :- पिडीतांनी मा.सचिव व मा. आयुक्त यांना समिती अध्यक्षांमार्फत दिलेल्या निवेदनाची प्रत.



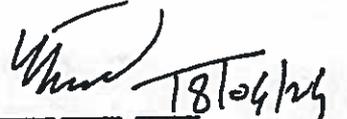
श्री.चंद्रकांत कुमावत,
सदस्य चौकशी समिती तथा
प्रशासकीय अधिकारी,
श्री.भा.हि.शा.वै.म.
धुळे



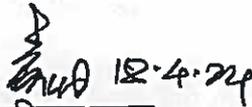
डॉ.सोमनाथ खेडकर,
सदस्य चौकशी समिती
तथा सहयोगी प्राध्यापक,
विकृतीशास्त्र,
बी.जे.शा.वै.म.पुणे



डॉ.विजय जाधव,
सदस्य चौकशी समिती
तथा प्राध्यापक,
न्यायवैद्यकशास्त्र,
बी.जे.शा.वै.म.पुणे



डॉ.यल्लापा जाधव, सदस्य
सचिव चौकशी समिती तथा
सहयोगी प्राध्यापक, रो.प्र.व
सा.औ.वै.शास्त्र,
बी.जे.शा.वै.म.पुणे



डॉ.हरिदास प्रसाद,
अध्यक्ष चौकशी समिती तथा प्राध्यापक,
औषधवैद्यकशास्त्र,
बी.जे.शा.वै.म.पुणे

2061

103-A

Looking at the conclusion of Committee, to be submitted with the report of earlier Committee.

SD

22/4/2024

To

The Commissioner

Medical Education & Research

Mumbai

Sub: Regarding the submission of an inquiry report in accordance with the complaint filed under the Atrocities Act regarding the action taken against the doctors concerned for providing false medical certificates to the victims of the Vadod Bazar Police Station without examining them and helping the accused in getting land and acquitting them.

Ref: 1 Directorate Order No
SVSVS/SMNVY/Atrocity Offence No 169-
2019/SMT/2024 dated 15/3/2024

2 Revised Directorate Order No
SVSVS/SMNVY/ Atrocity Offence No 169-
2019/SMT/8913/2024 dated 16/4/2024

Sir,

In view of above subject vide reference order in the subject matter at the level of Directorate a high level Committee has been formed. In view of that said Committee on 18/4/2024 at 11.00 am by way of remaining present in Govt Medical College, Chatrapati Sambhajinagar and direct inquiry of all concerned was made and in this matter written statements of Chairman of the Committee and working members of Inquiry Committee of Govt Medical College, Chatrapati Sambhajinagar have been recorded.

For this inquiry as shown below the Committee Chairman and Members were present:

1. Dr. Haridas Prasad, Professor, Medical Science Dept, Chairman of B.J. Govt Medical College Pune.
2. Dr. Vijay Jadhav, Professor, Forensic Department, Member of B.J. Govt Medical College Pune
3. Dr. Yalappa Jadhav, Associate Professor, Department of Preventive and Social Medicine, Member-Secretary of B.J. Govt Medical College Pune
4. Dr. Somnath Khedkar, Associate Professor, Pathology Dept, Member of B.J. Govt Medical College Pune
5. Shri Chandrakant Kumawat, Administrative Officer, Shri B.H.S.V.M. Dhule – Member

On 18/4/2024 the actual inquiry and checking of all concerned complainants took place by the above Committee:

1. The previous committee had submitted reports of 45 victims, and accordingly, all the said victims were asked to appear before the committee today, but only 36 of them were present before the inquiry committee and the remaining 9 victims were absent. The medical documents of all 36 victims present were reviewed. The attendance of all the victims present was recorded. After that, the committee discussed the matter in person with all 36 victims, conducted a medical examination through the committee and provided them with appropriate medical advice and guidance (Annexure-1 Page 1 to 10).

2. The oral and written responses of the Chairperson of the previous committee, Dr. Meenakshi Bhattacharya, Prof. & V. P. Pharmacology and the working member, Dr. Prabha Khaire, Prof. & V. P. Pediatrics were recorded and the non-examination of the victims by the said committee was discussed. The written explanation submitted by them before the committee in this regard is attached herewith (Annexure-2 Page 1 to 11).
3. While the committee was in session, the aggrieved members submitted a memorandum in the names of the Chief Secretary (Ministry Mumbai), the Principal Secretary (Department of Medical Education and Pharmaceuticals, Ministry Mumbai) and the Commissioner (Medical Education and Research). The said statement is being submitted for your

information and perusal (Annexure-3 page 1 to 83A)

Conclusion:

After discussing with the victims present and reviewing all available medical and other documents, the committee presents the following findings. The committee is of the opinion that it cannot be ruled out that the symptoms of vomiting, diarrhea, stomach pain, dizziness, itching, burning eyes, etc. that the victims initially experienced in September 2018 were due to drinking contaminated water. The Committee is of the opinion that the chronic illnesses suffered by some of the victims are incidental. The Committee also agrees with the report submitted by the previous Committee.

Encl:

Annexure- : Victims' inspection and attendance
1

report table: Total victims present:
36 and victims absent: 9

Annexure- 2 : Written statement of earlier Committee

Annexure- 3 : Copy of the assertion given by the victims to Secretary & Commissioner through the Chairman of the Committee

SD Shri Chandrakant Kumawat Member Inquiry Committee & Admin Officer SBHSVM Dhule	SD Dr. Somnath Khedkar Member Inquiry Committee & Associate Professor Pathology, B.J. Govt Medical College, Pune	SD Dr. Vijay Jadhav Member Inquiry Committee & Associate Professor Forensic Science, B.J. Govt Medical College, Pune
---	---	---

SD Dr. Yallappa Jadhav Member Inquiry Committee & Associate Professor RPVSAV Science, B.J. Govt Medical College, Pune	SD Dr. Haridas Prasad President Inquiry Committee & Professor Medical Science, B.J. Govt Medical College, Pune
--	---

Annexure-1

Information of persons present before Inquiry Committee

परिशील 2068

(पाठ ३.१.ले १०)

103

19

Detail analysis of the cases affected by consumption of contaminated water as on 18/04/2024

Sr.No.	MRD	Patients NAME	AGE	DISEASE 2018	DISEASE 2019	History / Symptoms as on 18/04/2024	Examinations findings	Advice	Remarks
1	1743428	Gayaba Jadhav	90	-	Polyarthritis, Osteoporosis, degenerative lumbar, spondylosis with radiculopathy with rt ul pvd with distal, pharynx of rt middle finger dry gangrene with sepsis with AKI				Absent
2	340134	Narayan Jadhav	68	Ischemic Heart disease with congestive cardiac faure	IHD with CCF, AGE, anemia	Joint pain, Diminution of vision (has been advised cataract surgery already), decreased hearing	Pedal Edema, BP 130/80mmhg	to follow in Medicine OPD GMC Chh. Sambhajinagar	
3	NA	Pramod Jadhav	61	Hypertension	Hypertension, Chronic pan chewer	Exertional dyspnoea,	Normal	PFT	
4	552577	Nanasaheb Jadhav	34	Anemia, Hyperbilirubinemia, splenomegaly	Recurrent anemia, Splenomegaly jaundice	Joint pain, bodyache	Pallor, icterus, clubbing present, splenomegaly	to follow in Medicine OPD GMC Chh. Sambhajinagar	
5	1822865	Ganesh Jadhav	44	Hypertension since 1 yr., Prostatomegaly	Hypertension, APD	Insomnia	normal	to follow in Medicine OPD GMC Chh. Sambhajinagar	
6	1822337	Bhagwan Suradkar	54	Mild anemia (MCV-105)	Normal	Joint pains & generalised weakness	Normal	continue antihypertension medicines	
7	1831466	Kuldeep Jadhav	41	gastritis	No documents	Diagnosed as inf.wall AMI on 6/3/2023. PTCA done, Diminution of vision (refraction given already)	Normal	-	
8	1831364	Aruna Jadhav	51	Generalised symptoms	No documents				Absent
9	1831453	Sheshrao Jadhav	71	Generalised symptoms	No documents	Joint pain	Normal	-	
10	1831446	Sushilabai Jadhav	68	Generalised symptoms	No documents	Diminution of vision x 1 yr	Normal	follow up Ophthalmology OPD	
11	1831347	Ratnadeep Jadhav	36	Generalised symptoms	-	Exertional dyspnoea,	Normal	-	
12	231405	Atul Jadhav	18	-	-	-	Normal	-	
13	1822869	Shallabai Jadhav	61	microcytic anemia	microcytic anemia	Headache, loss of apptite, fatigue	Pallor, Present, BP 116/80 mmHg	-	
14	859087	Chaya Jadhav	31	-	-	Headache, fever on and off, weakness	Normal	-	
15	1831349	Meha Jadhav	11	Normal (Asymptomatic)	-	-	Normal	-	
16	1831351	Raj Jadhav	9	Normal (Asymptomatic)	-	-	Normal	-	
17	2010278	Sandeep Jadhav	34	sinusitis, herpes zooster	Tinea barbae,	Headache, joint pain	Normal	-	

18/04

18-4-2024

18/04/2024

18-4-2024

18-4-2024

18	1831353	Shivnanda Jadhav	28	-	Sept 2019: gastritis, May 19: G2P1L1 AT 7 WEEKS OF Pregnancy With INCOMPLETE ABORTION, Aug 19: chronic diarrhea, irregular menses	Diminution of vision x 2018, refraction correction already done, H/o Two missed abortions in 2018 & 2020 .	Normal	-	-
19	1831355	Sangharsh Jadhav	9	AGE, febrile convulsions	AGE	Intermittent Itching	Normal	follow up in Skin OPD	-
20	NA	Amol Jadhav	34	-	-	Diagnose as CVST wigh minimal SAH on 2/10/2022	Normal	continue regular medicines	-
21	1831341	Jaydeep Jadhav	36	Nonspecific symptoms	-	-	Normal	-	Absent
22	1306390	Viraj Jadhav	15	Normal (Asymptomatic)	-	comon cold occasional	Normal	-	Absent
23	1822836	Siddhanth Sanjay Navgire	16	Upper respiratory tract infection	Acute gastroenteritis	-	-	-	-
24	597284	Sanjay Navgire	58	Nonspecific complaints(Private consultation)	-	Joint pain x2 yrs, dignosed as post viral arthritis on 6/4/2022	Normal	-	-
25	NA	Sunanda Navgire	46	Nonspecific complaints(Private consultation)	-	Bodyache, backache	Normal	-	-
26	1461642	Dinesh Jadhav	30	Nonspecific complaints	Upper respiratory tract infection	Exertional dyspnoea, Headache, diminution of Vision	Normal	Follow up in Ophthalmology OPD	-
27	205803	Subhadrabai Jadhav	71	-	-	Acidity	Normal	-	-
28	1822833	Varsha Navgire	24	-	-	Intermittent skin rash x 1 yr	Normal	follow up in Skin OPD	Absent
29	1824562	Hemant Bhise	39	-	-	-	-	-	-
30	183187	Aruna Jadhav	38	-	-	Backache x 1 yr, lower abdominal pain, diminution of vision x 2 yrs- refraction correction done, decreased hearing left earx 2 yrs.	Normal	follow up in ENT OPD	Absent
31	132710	Sagar Jadhav	14	It preauricular sinus abscess	-	-	Normal	-	-
32	1425134	Panchsheela Jadhav	28	-	-	-	Normal	-	-
33	1815789	Devanand Jadhav	8	Acute enteritis	-	-	Normal	-	-
34	252579	Bhagwan Jadhav	71	AGE	-	Joint pain, Acidity	Normal	-	-
35	1822870	Padmabal Jadhav	50	mild microcytic anemia	-	Generalised bodyache, giddiness, diagnosed as right hemiplegia due to cerebellar bleed on 18/11/2023 also dignosed as HT & DM	Normal	to follow in Medicine OPD GMC Chh. Sambhajinagar	Absent
36	1582068	Devichand Gangve	39	It groin abscess, skin rash	-	-	-	-	-
37	1822848	Diksha Jadhav	18	-	urticarial rash, itching since 1 year	Intermittent skin rash	Normal	follow up in Skin OPD	Absent
38	201024	Seema Jadhav	16	-	AGE, microcytic anemia	-	-	-	-

Wan
18/12/24

Athar
18.04.24

Los
18/04/2024

2000's
26.08.2024

18.12.2024

39	1831450	Sindhupal Pagare	46	mild microcytic anemia	-	Diminution of vision left eye- refraction correction already done, occasional palpitation	BP 220/120 mmHg	Advised urgent admission, sent to casualty accompanied by RMO on duty	
40	471734	Ajay Pagare	21	-	-				Absent
41	1831467	Madhukar Pagare	46	-	-	Skin thickening over both soles, giddiness	Normal	follow up in Skin OPD	
42	1831324	Pawan Pagare	26	-	-	Generalised weakness, earache in the past	Normal	-	
43	1824530	Bhimrao Gadekar	53	HTN, BA, BPH, RT inguinal region lipoma	-	Joint pain, bodyache, Diminution of vision (refraction given already)Advised cataract surgery already, decreased hearing	Normal	follow up ENT OPD	
44	591050	Chandrabhaga Pagare	42	APD, microcytic anemia	-	Backache, menorrhagia	Normal	Follow up in OBGY OPD	
45	1831461	Tejrao Jadhav	68	HTN, left sided min pl effusion	Burning of eyes since 6 months, asymptomatic at last visit	Watering from eyes, diagnosed as both eyes immature senile cataract, exertional dyspnoea, itching & skin rash intermittantly	diagnosed bilateral immature senile cataract	Follow up in Ophthalmology & Skin OPD	


 Mr. Chandrakant Kumawat
 Member
 Enquiry committee
 Administrative officer
 Shri B.H.G.M.C. Dhule


 Dr. Somnath Khedkar
 Member
 Enquiry committee
 Associate Professor, Dept. of Pathology,
 B.J.G.M.C. Pune


 Dr. Vijay Jadhav
 Member
 Enquiry committee
 Professor, Dept. of FMT,
 B.J.G.M.C. Pune


 Dr. Haridas Prasad
 Chairman
 Enquiry committee
 Professor, Dept. of Medicine,
 B.J.G.M.C. Pune


 Dr. Yalapa Jadhav
 Member secretary
 Enquiry committee
 Associate Professor, Dept. of PSM,
 B.J.G.M.C. Pune

चौकशी समितीस उपस्थित असलेल्या माहिती.

दि. १८.०४.२०२४

अ.क्र.	उपस्थितांचे नाव	स्वाक्षरी
१	श्री शेखराव जाधव,	शेखराव जाधव
२	श्री संदिप शेखराव जाधव;	शेखराव जाधव
३	श्री भगवान शंकर लुडकर	भगवान शंकर लुडकर
४	डॉ. प्रमोद जाधव	डॉ. प्रमोद जाधव
५	श्री नारायण जाधव	श्री नारायण जाधव
६	श्री नानासाहेब जाधव	श्री नानासाहेब जाधव
७	श्री गणेश जाधव	श्री गणेश जाधव
८	श्री भीमराव गाडेकर	श्री भीमराव गाडेकर
९	श्री कुमदीप जाधव	श्री कुमदीप जाधव
१०	सौ. शेखार नारायण जाधव	सौ. शेखार नारायण जाधव
११	कु. अतुल जाधव	कु. अतुल जाधव
१२	सौ सुशीलाशरि शेखराव जाधव	सौ सुशीलाशरि शेखराव जाधव
१३	श्री अमोल शेखराव जाधव	श्री अमोल शेखराव जाधव
१४	श्री रत्नदिप शेखराव जाधव	श्री रत्नदिप शेखराव जाधव
१५	सौ छाया रत्नदिप जाधव	सौ छाया रत्नदिप जाधव
१६	कु राज रत्नदिप जाधव	कु राज रत्नदिप जाधव
१७	कु. नेहा रत्नदिप जाधव	कु. नेहा रत्नदिप जाधव
१८	श्री संजय शंभू नवगिरि	श्री संजय शंभू नवगिरि
१९	सौ. सुनंदा संजय नवगिरि	सौ. सुनंदा संजय नवगिरि

18.04.24

18.04.24

18.04.24

18.04.24

Cont. 2

चौकशी समितीस उपस्थित असलेल्या माहिती.

१८.०४.२०२४

अ.क्र.	उपस्थितांचे नाव	स्वाक्षरी
२०.	कु. कधी संजय नवगारे	
२१.	सो. पद्मावार्डे भगवान जाधव	
२२.	सो. पंजाबिनी नागाभाएक जाधव	पंजाबिनी
२३.	कु. दिक्षा गणेश जाधव	Jaadhav
२४.	कु. देवानंद नागाभाएक जाधव (मंगळ)	देवानंद पंजाबिनी
२५.	श्री. भगवान बाबा जाधव	भगवान बाबा जाधव
२६.	कु. पवन मधुकर पगारे	
२७.	श्री. मधुकर नामदेव पगारे	
२८.	सो. चंद्रभागा मधुकर पगारे	चंद्रभागा
२९.	सो. सिंधुनंद संदिप जाधव	शिवनंदा
३०.	कु. संदीप संदिप जाधव (मंगळ)	
३१.	श्रीमती लुभद्रावार्डे जाधव	
३२.	श्री. दिनेश जाधव	
३३.	सो. अश्विनी तेजराव जाधव	Jaadhav
३४.	सो. रिनिशा जयदीप जाधव	Rinsha
३५.	कु. विशा जयदीप जाधव (मंगळ)	
३६.	सो. सिंधुवार्डे पगारे	
३७.	श्री. तेजराव जाधव	
३८.		

left hand
impression
of her

(आई)

(आई)
left hand
impression
of herश्रीमती लुभद्रावार्डे
जाधव

आई

18.4.24

18.4.24

18.4.24

18.4.24
सी.पी. कुमावत इ.अ.

परिशिष्ट-२ (पान क्र. १ ते ११) 2073

Dt-18/04/2024

To,
The Chairman,
DMER Enquiry committee on water contamination Atrocity,

Subject- Submitting my say regarding the enquiry done on water contamination cases-

Reference- DMER letter Atrocity No. 169-2019/ Dated-

Respected sir,

I, Dr. Prabha Bhaskar Khaire, professor & Head Department of Paediatrics was one of the member of the Institutional committee for criminal appeal number 766 of 2019, Dwarkadas Yashwant Bansode @ Pathrikar and others vs state of Maharashtra. I had attended the enquiry meeting conducted in the department of Medicine on 16th September 2019 at 3.30PM onwards. We followed the instructions mentioned in the reference letter received from the Hon High Court Bench at Aurangabad. We meticulously studied all the case paper records and documents including the paediatric cases. Every case file was sincerely screened by our committee and we prepared a final concluding report and submitted on the same day. All the cases including paediatric cases were already examined and treated by our on duty doctors and pediatric unit Incharges.. We meticulously followed all the instructions mentioned in the reference letter received from Hon High Court Bench at Aurangabad, O No. CRI/PPHCABD/PRB/SJ/11116/2019 Dated-05/09/2019. As per the directions we prepared and submitted our conclusion report.

Thank you.

Prabha Khaire
18.4.24
Dr. Prabha Khaire
Prof & Head
Department of Paediatrics
Govt Medical College, Chh Sambhaji Nagar.

Prabha Khaire
18.4.24
Dr. H.B. Prasad

63
Prasad

Prasad
18.04.24
Dr. Vijay Jadhav

Prasad
Dr. Yallappa W. Patil
18/04/2024

Prasad
18.04.2024
सी. पी. सुभाष, प्र. 31

16	Kum. Raj Ratnadeep Jadhav – Minor	SD
17	Ms. Neha Ratnadeep Jadhav – Minor	SD
18	Shri Sanjay Khandu Navgire	SD
19	Mrs. Sunanda Sanjay Navgire	SD
20	Ms. Varsha Sanjay Navgire	SD
21	Mrs. Padmabai Bhagwan Jadhav	SD
22	Mrs. Panchashila Nanasaheb Jadhav	SD
23	Ms. Diksha Ganesh Jadhav	SD
24	Kum. Devanand Nanasaheb Jadhav – Minor	SD
25	Shri Bhagwan Bala Jadhav	SD
26	Kum. Pavan Madhukar Pagare	SD
27	Shri Madhukar Namdev Pagare	SD
28	Mrs. Chandrabhaga Madhukar Pagare	SD
29	Mrs. Shivnanda Sandip Jadhav	SD
30	Kum. Sangharsh Sandip Jadhav – Minor	SD
31	Smt. Subhadrabai Jadhav	SD
32	Shri Dinesh Jadhav	SD

33	Mrs. Aruna Tejrao Jadhav	SD
34	Mrs. Rinisha Jaideep Jadhav	SD
35	Kum. Viraj Jaideep Jadhav – Minor	SD
36	Mrs. Sindhubai Pagare	SD
37	Shri Tejrao Jadhav	SD

Dt-18/04/2024

To,
The Chairman,
DMER Enquiry committee on water contamination Atrocity,

Subject- Submitting a statement regarding the enquiry done on Atrocity crime related to water contamination cases-

Reference- DMER letter Atrocity No. 169-2019/ Dated-

Respected sir,

I, Dr. Meenakshi Bhattacharya, professor & Head Department of Medicine, was chairman of the institutional committee for criminal appeal number 766 of 2019, Dwarkadas Yashwant Bansod @ Pathrikar and others vs state of Maharashtra.

We meticulously studied every case paper record and other received documents. We discussed on the concerned matter, and prepared our concluding report as per the directions given by Hon High Court Bench at Aurangabad and then submitted it.

We sincerely made all the efforts to study documents of every case file and submitted our report honestly. We concluded that-

1. The water from well no.2 is unfit for drinking by Humans due to presence of non permissible level of turbidity chlorides. Total harness, alkalinity, TDS and PH.
2. Consumption of such water may cause nausea, diarrhoea, itching of skin, irritation of eyes etc. Prolonged use of alkaline water can lead to side effects on the heart as per the literature.
3. In this particular case it is not clear for how many days and how much amount of water these patients have consumed from well number 2. And hence the non specific symptoms complained by the patients are caused due to consumption of this water or are caused due to some other cause is not clear. However the possibility of being caused due to consumption of water cannot be ruled out.
4. The hypertension and age related degenerative diseases, seems to be incidental in occurrence.
5. Pregnancy with incomplete abortion may not be directly related to use of this water.

We meticulously followed all the instructions mentioned in the reference letter received from Hon High Court Bench at Aurangabad, O. No. CRI/PPHCABD/PRB/SJ/11116/2019 Dated- 05/09/2019. Which mentioned that "*We are providing following papers of MLC of patients who were affected by consuming unknown substance. All these affected persons were treated and examined by doctors. I request you (The Dean, to form following expert committee to find out cause of disease/infection of the patient. The committee mentioned should go through the documents pertaining to (1. GLS Gastric Lavage sample. 2. Case papers of 2018. 3. Analysis regarding reports of investigations. You are requested to submit case conclusion report of the committee on or before 19/09/2019 at 10am sharp without fail.*"

110

As per our interrogation today with your enquiry committee, we herewith submit that examination of all these patients was beyond the scope of the job assigned to us. We are submitting herewith summaries of all case paper records. Annexure 1- Summary of all cases. Annexure 2- Detail case report of every case.

We would like to mention here that along with our routine patient care, undergraduate, postgraduate etc teachings and departmental administration we sincerely try to help the institutional administration in such matters.

Currently Dr. Anant Beedkar, Dr. Madhuri Kulkarni, Dr. Ramesh Wasnik and Dr. Sudhir Medhekar are transferred to other institutes B.J. Medical college, Pune, Government Medical College, Parabhani, Government Medical College, Jalgaon, and Sion Hospital Mumbai respectively.

Thank you.

Prabha Khair
18.4.24

Dr. Prabha Khair
Professor & Head
Department of Paediatrics
Govt. Medical College,
Chh Sambhaji Nagar.

Meenakshi Bhattacharya
18/4/24

Dr. Meenakshi Bhattacharya.
Professor & Head
Department of Medicine
Govt. Medical College,
Chh Sambhaji Nagar.

DR H B. Pansod
18.4.24

Jethar
18.04.24
m v J Jethar

Chh Sambhaji Nagar

Pr. Y. V. D. D. D.
18/04/24

Pr. Y. V. D. D. D.
95.08.2028
Pr. Y. V. D. D. D.

Dated 18/4/2024

Sr. No	Name of person present	Sign
1	Shri Sheshrao Jadhav	SD
2	Shri Sandip Sheshrao Jadhav	SD
3	Shri Bhagwan Shankar Suradkar	SD
4	Dr. Pramod Jadhav	SD
5	Shri Narayan Jadhav	SD
6	Shri Nanasaheb Jadhav	SD
7	Shri Ganesh Jadhav	SD
8	Shri Bhimrao Gadekar	SD
9	Shri Kuldeep Jadhav	SD
10	Mrs. Shailabai Narayan Jadhav	SD
11	Kum. Atul Jadhav	SD
12	Mrs. Sushilabai Sheshrao Jadhav	SD
13	Shri Amol Sheshrao Jadhav	SD
14	Shri Ratndeeep Sheshrao Jadhav	SD
15	Mrs. Chaya Ratndeeep Jadhav	SD



महाराष्ट्र शासन
आयुक्त



वैद्यकीय शिक्षण, संशोधन व आयुष,

१वा मजला, शासकीय दंत महाविद्यालय, रुग्णालय इमारत, सेंट. जोसेफ रुग्णालय कापार, फोर्ट, मुंबई - ४०० ००९
दूरध्वनी - (०२२) - २३६२०३०३-६५. संकेतस्थळ - moct, octu, in.

अतितात्काळ / प्राथम्य

I/382133/2024

16

क्र.संवैशिवसं/ अॅट्रोसीटी/छ.संभाजीनगर/चौ.अहवाल/ /२०२४

दि. /०५/२०२४

प्रति,

मा. प्रधान सचिव,
वैद्यकीय शिक्षण व औषधी द्रव्ये विभाग,
गो.ते. रुग्णालय इमारत, ९वा मजला,
लोकमान्य टिळक मार्ग,
मुंबई - ४०० ००९

विषय :- अॅट्रोसीटी अॅक्टनुसार दाखल गुन्हा नंबर १६९/२०१९ वडोद बाजार पोलीस स्टेशन मधील पीडितांविषयी त्यांना न तपासता खोटा वैद्यकीय दाखला मा. कोर्टसमोर आरोपींना मदत करण्यासाठी दाखल करून आरोपींना जामीन मिळण्यास तसेच दोषमुक्त करण्यासाठी मदत केल्याप्रमाणे संबंधित डॉक्टरांवर कारवाई करण्याविषयी तक्रार.

संदर्भ: - १) वैद्यकीय शिक्षण व औषधी द्रव्ये विभागाचे पत्र क्र. वैशिवि - २०२२/
प्र.क्र. ०६/ प्रशा-१, दि.९ नोव्हेंबर, २०२२.

२) संचालनालयाचे पत्र क्र.संवैशिवस / समन्वय / ३५३ /२०२३
दि.२१.०३.२०२३

३) अधिष्ठाता, शासकीय वैद्यकीय महाविद्यालय व रुग्णालय,
छ.संभाजीनगर यांचे पत्र दि.२५.१०.२०२३

४) संचालनालयाचे आदेश दिनांक १५.०३.२०२४ व १६.०४.२०२४

५) चौकशी समितीचा अहवाल परिशिष्ट १ ते ३ सादर दिनांक
२२.०४.२०२४.

मा.महोदय,

उपरोक्त विषयाबाबतच्या शासनाच्या पत्रानुसार श्री. शेषराव ग्याणूजी जाधव, भगवान शंकर सुरडकर व इतर यांनी अॅट्रोसीटी अॅक्टनुसार दाखल गुन्हा नंबर १६९/२०१९ पीडितांविषयी त्यांना न तपासता खोटा वैद्यकीय दाखला मा. कोर्टसमोर आरोपींना मदत करण्यासाठी दाखल करून आरोपींना जामीन मिळण्यास तसेच दोषमुक्त करण्यासाठी मदत केल्यामुळे संबंधित डॉक्टरांवर कारवाई करण्याविषयी तक्रार मा. वैद्यकीय शिक्षण मंत्री यांचेकडे करण्यात आलेली असून, त्याबाबतचा खोटा अहवाल शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, छत्रपती संभाजी नगर (औरंगाबाद) यांचेकडून देण्यात आलेला असल्याचे तक्रारीमध्ये नमूद करण्यात आलेले आहे. तसेच वैद्यकीय शिक्षण व औषधी द्रव्ये विभागाचे पत्र क्र. वैशिवि - २०२२/प्र.क्र.०६/प्रशा-१ दि.९ नोव्हेंबर, २०२२ अन्वये सदरील प्रकरणी तात्काळ अहवाल सादर करावा असे कळविण्यात आले आहे.

पान क्र.२ वर

112

शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, छत्रपती संभाजी नगर (औरंगाबाद) या संस्थेशी वारंवार पत्र व्यवहार केल्या नंतर संदर्भ क्र. ३ अन्वये अधिष्ठाता यांनी संस्थास्तरावर स्थापन केलेल्या चौकशी समितीचा अहवाल योग्य असल्याबाबत अभिप्राय दिलेले आहेत.

अधिष्ठाता यांनी दिलेल्या चौकशी अहवालावरील अभिप्रायानंतर मा.आयुक्तांनी संचालनालय स्तरावर चौकशी समिती गठीत करण्याबाबत दिलेल्या निर्देशानुसार संदर्भ क्र.४ च्या आदेशान्वये चौकशी ५ डॉक्टरांची समिती गठीत करण्यात आली व सदर चौकशी समितीस अधिष्ठाता यांनी दिलेल्या अभिप्रायाची पडताळणी करण्याचे आदेश देण्यात आले. सदरील समितीने दिनांक १८.०४.२०२४ रोजी सकाळी ११.०० वाजता शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, छत्रपती संभाजी नगर (औरंगाबाद) येथे उपस्थित राहून सदरील प्रकरणातील सर्व संबंधितांची प्रत्यक्ष चौकशी करण्यात आली. तसेच सदर प्रकरणी यापूर्वी गठीत करण्यात आलेल्या शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, छत्रपती संभाजी नगर (औरंगाबाद) येथील चौकशी समिती अध्यक्ष व कार्यरत सदस्य यांचे लेखी जबाब नोंदवून घेण्यात आले. त्या अनुषंगाने समितीने संदर्भ क्र.५ नुसार दिनांक २२.०४.२०२४ रोजी समितीचा अहवाल परिशिष्ट १ ते ३ सह सादर केलेला असून सदर अहवालात खालील प्रमाणे निष्कर्ष नमूद केलेला आहे.

निष्कर्ष :- उपस्थित पिडितांसोबत चर्चा करून व उपलब्ध सर्व वैद्यकीय व इतर कागदपत्रांचे अवलोकन करून समितीचे असे मत आहे की, पिडितांना सुरवातीस माहे सप्टेंबर २०१८ मध्ये झालेले उलटी, जुलाब, पोट दुखणे, चक्कर येणे, खाज सुटणे, डोळे जळजळ करणे इत्यादी लक्षणे दुषित पाणी पिल्याने होण्याची शक्यता नाकारता येत नाही. काही पिडितांना असलेले दिर्घकालीन आजार हे अनुषंगीक असल्याचे समितीचे मत आहे. तसेच सदरील समिती मागील समितीने सादर केलेल्या अहवालाशी सहमत आहे.

तरी सदर प्रकरणी संचालनालय स्तरावरील चौकशी समितीचा अहवाल परिशिष्ट १ ते ३ व शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, छत्रपती संभाजी नगर (औरंगाबाद) या संस्थेचा मागील चौकशी समितीचा अहवाल शासनास माहिती व पुढील कार्यवाहीस्तव सादर करण्यात येत आहे.

Signed by

Rajeev Dattatray Nivalkar

Date: 16-05-2024 11:10:47

आयुक्त,

वैद्यकीय शिक्षण, संशोधन व आयुष

2081

112-A

GOVERNMENT OF MAHARASHTRA

Directorate, Medical Education & Research Mumbai

4th Floor, Building of Govt Dental College & Hospital,
Cent George's Hospital Campus, Fort, Mumbai-400001

Most Urgent

No SVSVS/Atrocity/C. Sambhajinagar/

Dated 16/5/2024

C-Ahwal-I-382133/2024

To

Chief Secretary

Medical Education & Medicine Dept

G.T. Hospital Building, 9th Floor

Lokmanya Tilak Road,

Mumbai-400001

Sub: Regarding the submission of an inquiry report
in accordance with the complaint filed under
the Atrocities Act regarding the action taken
against the doctors concerned for providing
false medical certificates to the victims of the
Vadod Bazar Police Station Offence No
169/2019 without examining them and
helping the accused in getting land and
acquitting them.

- Ref: 1 Letter No VSV-2022/PK-06/PS-1 dated 9th Nov 2022 of Medical Education & Medicine Dept
- 2 Directorate letter No SVSVS/SMNVY/353/2023 dated 21/3/2023
- 3 Letter of Dean, Govt Medical College & Hospital Chatrapati Sambhajnagar dated 25/10/2023
- 4 Order of Directorate dated 15/3/2024 and 16/4/2024
- 5 Report of Inquiry Committee Ann-1 to 3 submitted on 22/4/2024

Sir,

According to the government's letter on the above subject, a complaint has been made to the Minister of Medical Education regarding action against the doctors concerned for filing false medical reports before the court without examining the victims of

the case No 169/2019 filed under the Atrocities Act and helping the accused get bail and acquit them. It has been mentioned in the complaint that a false report in this regard was given by the Government Medical College and Hospital, Chatrapati Sambhajanagar. Also, vide letter No VSV-2022/PK-06/PS-1 dated 9 November 2022 from the Department of Medical Education and Pharmaceuticals, it has been informed that an immediate report should be submitted in the said case.

After repeated correspondence with the Government Medical College and Hospital, Chatrapati Sambhajanagar, the Dean has given his opinion that the report of the inquiry committee constituted at the institution level under reference No 3 is correct.

After the opinion given by the Dean on Inquiry Report as per the directive by the Commissioner for forming Inquiry Committee at Directorate level vide the order of reference No 4 the Inquiry Committee of 5 doctors was formed and to this inquiry committee the order was given for verifying the opinion given by the Dean. The said committee was present at Government Medical College and Hospital, Chhatrapati Sambhaji Nagar on 18/4/2024 at 11.00 am and directly questioned all those concerned in the said case. Also, the written statements of the Chairman and working members of the Inquiry Committee of Government Medical College and Hospital, Chhatrapati Sambhaji Nagar, which was previously constituted in the said case, were recorded. Accordingly, the Committee has submitted the Committee's report dated 22/4/2024 as per reference no. 5 along with Annexures 1 to 3

and the following conclusions are mentioned in the said report.

Conclusion:

After having discussion with available victims and after perusal of all available medical and other papers the Committee is of the opinion that the symptoms of vomiting, diarrhea, stomach pain, dizziness, itching, burning eyes, etc. that the victims initially experienced in September 2018 cannot be ruled out as being caused by drinking contaminated water. The Committee is of the opinion that the chronic illnesses suffered by some of the victims are incidental. The Committee also agrees with the report submitted by the previous Committee.

However, the report of the Directorate-level inquiry committee in this case, Annexure 1 to 3, and the report of the previous inquiry committee of the

2086

11242

Government Medical College and Hospital,
Chatrapati Sambhajnagar, are being submitted to
the government for information and further action.

SD

Rajeev Dattatray Nivatkar

Commissioner

Medical Education, Research & Ayush

Dated 16/5/2024

Government of Maharashtra

शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, औरंगाबाद

GOVT. MEDICAL COLLEGE & HOSPITAL, AURANGABAD - 431 001

कार्यालय पत्ता:- अधिष्ठाता, शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, पानचक्की रोड, औरंगाबाद - ४३१ ०००१

दुरध्वनी क्रमांक (०२४०) २४०२४१२-१७

ई-मेल :- msgmcha@gmail.com

जा. क्र. शावैमरुओ/वै.अ/ 590 /२०२३

दिनांक: ०५/०७/२०२३

गोपनीय/महत्वाचे

प्रति,

श्री.संदिप शेषेराव जाधव व इतर नागरिक,

मौजे पाथ्री ता.फुलंब्री,

जि. औरंगाबाद.

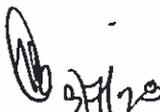
विषय:- गुन्हा नं.१६९/२०१९ वडोद बाजार पो.स्टेशन,ता.फुलंब्री जि.औरंगाबाद येथील दि.०४.०५.२०२३ रोजीचा तक्रार अर्ज.

संदर्भ :-१.श्री.संदिप शेषेराव जाधव व इतर नागरिक यांचा दि.०४.०५.२०२३ रोजीचा तक्रार अर्ज.
२.मा.अधिष्ठाता, शा.वै.म व रु. औरंगाबाद यांचे मौखिक आदेश.

उपरोक्त विषयान्वये गुन्हा नं.१६९/२०१९ अन्वये वडोद बाजार पोलीस स्टेशन, ता.फुलंब्री, जि.औरंगाबाद येथे संदर्भीय अर्जात नमुद असलेल्या अर्जदारांनी सामूहिक बळी देण्यासाठी स्पॅट वॉश हे रसायन ओतून पिडीतांच्या विहिरीचे पाणी दुषित केले पाणी पिल्यामुळे पिडीतांना, मळमळ, उल्टी, डोकेदुखी इत्यादी आजार प्रथम झाले असल्यामुळे रुग्ण तपासणीकामी घाटी रुग्णालयास पाठविण्यात आले होते.

तसेच घाटी रुग्णालयातील तज्ञ पाच सदस्थीन डॉक्टरांच्या समितीने मौजे पाथ्री ता.फुलंब्री, जि. औरंगाबाद येथील सन २०१८ आणि २०१९ मधील एकुण ४६ रुग्णांचे वैद्यकीय रेकार्ड नुसार औषधवैद्यकशास्त्र विभागाचे पत्र क्र.७६५/२०२९, दि.१६.०९.२०१९ अन्वये अहवाल सादर करण्यात आलेला आहे.

सदरील अहवाल आपणांस मान्य नसल्यामुळे इतर वैद्यकीय महाविद्यालय व रुग्णालयाकडून चौकशी समिती गठीत करुन अहवाल देण्याबाबत विनंती अर्ज या कार्यालयास सादर केलेला आहे. यास्तव आपणांस कळविण्यात येते की, इतर वैद्यकीय महाविद्यालय व रुग्णालय हे शा.वै.म व रु. औरंगाबाद ह्यांच्या अधिनस्त येत नाहीत. तरी याबाबत वरिष्ठ कार्यालयाशी संपर्क साधावा. करिता आपल्या पूढील कार्यवाहीस्तव सादर.


वैद्यकीय अधीक्षक,

शासकीय वैद्यकीय महाविद्यालय व रुग्णालय,
औरंगाबाद


अधिष्ठाता,

शासकीय वैद्यकीय महाविद्यालय व रुग्णालय,
औरंगाबाद


AM. Nigam ADV
T.C.

GOVT MEDICAL COLLEGE & HOSPITAL AURANGABAD

Dean, Govt Medical College & Hospital, Panchakki
Road, Aurangabad-431001

Ph 0240-2402412-17

Email msgmcha@gmail.com

Outward No SVMRA/VA/590/2023

Dt. 5/7/2023

Confidential/Important

To

Shri Sandip Sheshrao Jadhav & Other citizens

At Pathri, Taluka-Fulambri

District-Aurangabad

Sub: Complaint application dated 4/5/2023 in
offence No 169/2019 Vadod Bazar Police
Station, Taluka-Fulambri, District-
Aurangabad

Ref: 1 Complaint application of Shri Sandip
Sheshrao Jadhav & Other citizens dated
4/5/2023

2 Verbal order of Dean, Govt Medical
College & Hospital, Aurangabad

Under the above subject, under Crime No. 169/2019, the applicants mentioned in the reference application at Vadod Bazar Police Station Taluka-Phulambri, District Aurangabad, contaminated the water of the well of the victims by pouring the chemical Spent Wash to commit mass sacrifice and after drinking the water, the victims suffered from nausea, vomiting, headache etc., so the patient was sent to the Ghati Hospital for examination.

Also, a five-member committee of expert doctors from Ghati Hospital has submitted a report based on the medical records of a total of 46 patients in the years 2018 and 2019 from Pathri Taluka-Phulambri District, Aurangabad, as per the letter No. 765/2029 dated 16/9/2019 of the Department of Pharmacology.

Since the said report is not acceptable to you, a request has been submitted to this office for the

formation of an inquiry committee by other medical colleges and hospitals and for a report. Therefore, you are informed that other medical colleges and hospitals do not come under the jurisdiction of Government Medical College and Hospital Aurangabad. However, you should contact the senior office in this regard. This is submitted for your further action.

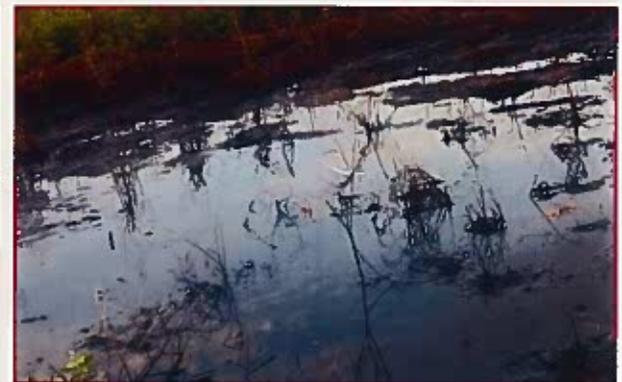
SD
Medical Superintendent
Government Medical
College and Hospital
Aurangabad

SD
Dean
Government Medical
College and Hospital
Aurangabad

Chemical Spent Wash 1000 Tankers Dumped in Gut No.144, 123 Causing Air-water Pollution at Pathri, Tq. Fulambri, Dist.Aurangabad (Maharashtra).



Spent Wash Chemical dump in Gut No.144 Pathri, Tq. Fulambri M.S. 1000 tankers each tanker containing 20,000 litres is dumped. More than 100 persons are sick due to consumption of polluted water.



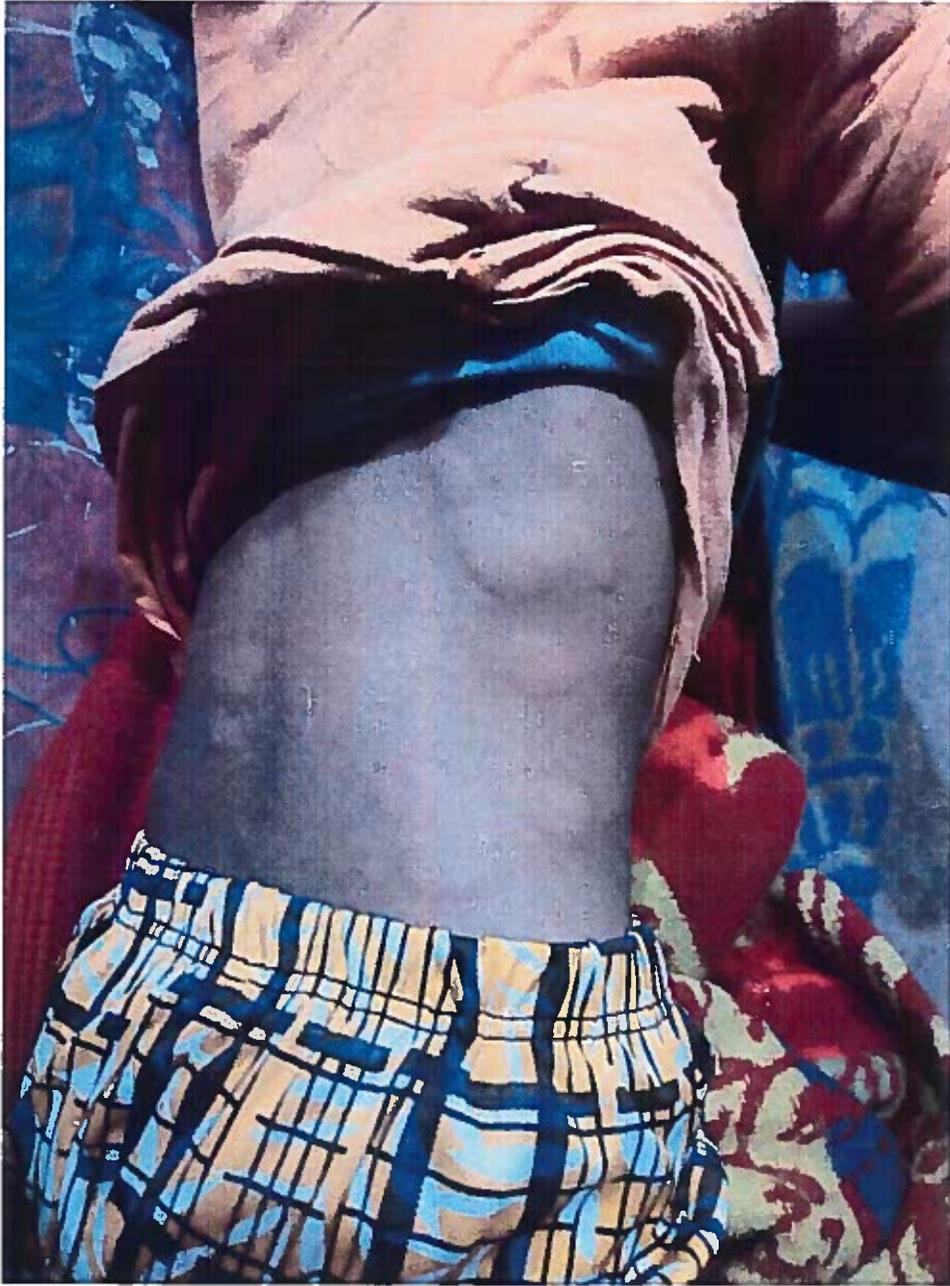
Collection of Sample of Chemical Gut No.144 Pathri. Report shows the chemical Sample contains Chromium Hexa which causes cancer, lead, cadmium which results in Kidney, liver, heart failure.





2093

117



Tic.

Yellow-Brown Chemical percolating in well waters seen on rocks



THE A.M. NAGARAJAN A.W.
T.E.